

LOK SABHA DEBATES

(English Version)

Thirteenth Session
(Fifteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Monday, March 18, 2013/Phalguna 27, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

[English]

MADAM SPEAKER: Question Hour. Q.NO. 281, Shrimati Harsimrat Kaur Badal:

...(Interruptions)

11.0¼ hrs.

At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came and stood on the floor near the Table.

...(Interruptions)

[Translation]

MADAM SPEAKER: Please go back to your seat.

...(Interruptions)

MADAM SPEAKER: Please, let there be Question Hour.

...(Interruptions)

[English]

MADAM SPEAKER: Shrimati Harsimrat Kaur Badal, your Supplementary please.

...(Interruptions)

11.01 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

MADAM SPEAKER: Q.NO. 281, SHRIMATI HARSIMRAT KAUR BADAL:

Pollution by Pesticides

*281. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether non-biodegradable pesticides/insecticides/weedicides are polluting the environment;

(b) if so, the details thereof;

(c) whether the Government has initiated any scheme to prevent pollution caused by non-biodegradable pesticides/insecticides/weedicides; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) Indiscriminate and excessive use of non-biodegradable pesticides/insecticides/weedicides has the potential to pollute soil as well as water resources, including ground water.

(c) and (d) The Insecticides Act, 1968, administered by the Ministry of Agriculture, regulates the import, manufacture, sale, transport, distribution and use of insecticides. The insecticides are registered for use in agriculture after rigorous scrutiny of scientific data to ensure their bio-efficacy and safety to human, animal and environmental health. The Ministry of Agriculture is popularizing the concept of Integrated Pest Management for control of pests, diseases and weeds on various crops which envisages use of non-chemical methods including use of biopesticides and judicious use of chemical pesticides. Farmers are advised to use registered pesticides at recommended dosage and observe the required precaution and other instructions as given in label.

SHRIMATI HARSIMRAT KAUR BADAL: Madam, due to the rising costs of inputs, the farmer for his sheer survival has to ensure the highest yield possible from

his field. For this reason, pesticides are being widely used by the farmers all over to kill insects and pests.

...(Interruptions)

[Translation]

SHRI BISHNU PADA RAY: Madam, I have a very serious matter.....(Interruptions).

MADAM SPEAKER: Yes, it is a very serious matter, and I will give you a chance in the 'Zero Hour'. Now, please take your seat.

...(Interruptions)

[Translation]

MADAM SPEAKER: Bishnu Pada Ray, yours is a very serious matter. I will give you a chance in the Zero Hour. Now, you please sit down and let him speak.

...(Interruptions)

SHRI SHAILENDRA KUMAR: Madam, I have given a notice ...(Interruptions)

MADAM SPEAKER: Shailendra Kumar ji, I will give a chance to you also during the Zero Hour and then you may raise your issue.

...(Interruptions)

[English]

SHRIMATI HARSIMRAT KAUR BADAL: So, Madam, these pesticides, which are being used by the farmers to ensure high yield of their crops, there is no doubt and the research has also proved that these pesticides are as harmful for human beings as it is for the eco system.

So, Madam, there is a growing use of pesticides today in our country. Wherever these pesticides are used, it is proven that over 90 per cent of the pesticides get mixed in the soil and water, contaminating the entire water bodies as well as the soil. This is also one of the reasons for the rising cases of cancer that is spreading in our country.

Madam, in my State, in the Malwa belt of Punjab, it is found that the content of pesticides in the blood samples of the farmers is so much higher than anywhere

else in the world. In fact, even the milk of lactating mothers has residues of pesticides. There are uranium contents in the hair of children as well. So, all this indiscriminate use of pesticides and no control over it, is leading to hazardous problems in the health of human beings. The flora and fauna, and the entire eco system are getting spoiled. There is a rising spread of all these diseases, which are being caused. This indiscriminate use of pesticides is getting the flora and fauna, and the entire eco system being harmed. There is, obviously, nobody, which is looking into the indiscriminate use and harmful side effects of these pesticides. If there is a body, it is obviously not being implemented the way it needs to be implemented ...(Interruptions)

MADAM SPEAKER: Just one minute.

[Translation]

Please go to your seats. I will give you time to speak during the Zero Hour.

...(Interruptions)

MADAM SPEAKER: Shri K. Chandrashekhar Rao ji, I will give you time to speak during the Zero Hour.

...(Interruptions)

[English]

MADAM SPEAKER: Yes, Shrimati Badal. Do not be so long in your Supplementary.

SHRIMATI HARSIMRAT KAUR BADAL: Madam, I just want to know from the Government. Do they plan to have some dedicated body, which looks into this legislation and strict implementation of laws, and which creates some awareness at the ground level for the farmers to realize the side affects of the pesticides? Will they ensure the implementation of these laws and the bodies so that for the future, these things can be arrested and we do not have to face these harmful effects?

SHRIMATI JAYANTHI NATARAJAN: Madam, the hon. Member has raised a very important question. She is absolutely right that the indiscriminate use of pesticides and weedicides just lead to tremendous health and environmental hazards all over the country.

The hon. Member referred to the Malwa region of Punjab. We actually have the details for the Malwa region itself. I would like to inform the hon. Member that the Punjab Agricultural University had collected samples of food in the Malwa region, and out of a total 162 vegetable samples, residues over the permissible limit were detected in five....(Interruptions) Ground water sample and wheat flour sample were taken. Although the extent is not as much as the hon. Member says, there was considerable pesticide leading to health hazards in this area.

Madam, the issue of weedicides and pesticides is something which is a crosscutting issue. ...(Interruptions) It is not just that the Ministry of Environment which is responsible for this. It is something that is concerned with the Ministry of Chemicals and Fertilizers, Ministry of Health and the Ministry of Environment. ...(Interruptions) However, the Government does not leave it to chance. While the Ministry of Chemicals and Fertilizers strictly monitors those pesticides which are allowed to be registered and used in the country, it is actually the Ministry of Health which monitors the health, whereas the Ministry of Environment looks at the water samples, looks at the ground water and looks at all the contamination that happens....(Interruptions)

For example, monitoring of pesticides in surface water is conducted in 10 States. Ground water is monitored in seven States and the water quality monitoring is carried out in 2500 stations in 28 States all over the country. ...(Interruptions)

Efforts being taken by the Government to prevent this are the use of bio-pesticides and a new concept called, Integrated Pests Management which encourages the use of bio-pesticides and firmly rejects and phases down the use of harmful pesticides as referred to by the hon. Member....(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 11.20 a.m.

11.07 hrs.

The Lok Sabha then adjourned till Twenty Minutes past Eleven of the Clock.

ORAL ANSWERS TO QUESTIONS.....Contd.

11.20 hrs.

The Lok Sabha re-assembled at Twenty Minutes past Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

[English]

MADAM SPEAKER: Hon. Member, please ask your supplementary question.

...(Interruptions)

11.20½ hrs.

(At this stage, Shrimati M. Vijaya Shanthi and Shri K. Chandrasekhar Rao came and stood on the floor near the Table.)

...(Interruptions)

SHRIMATI HARSIMRAT KAUR BADAL: Madam, the Minister says that the situation is not as alarming as I have made it sound. But, I would like to say that it is a known fact that pesticides produce cancer. When the national average is 100 cancer cases per lakh population, in my constituency alone it is 134 cases, besides the other suspected ones, which is four times the amount. Like I said, if you look at the blood samples of farmers or the milk of lactating mothers, the quantity of pesticides found in that is very high and even in the hair samples of children, high quantities of uranium has been found there. All this goes to prove that the situation is highly alarming. I did not get an answer in her first reply as to whether there is going to be some regulatory body, which is going to look into creating awareness, creating legislation and looking into the implementation of those legislations so that this toxicity can be controlled. ...(Interruptions)

The second question I want to ask is that it is a fact that the children are more prone to the toxicity of all these things because they get it absorbed through the skin at a much higher level, which leads to all kinds of comas, seizures and many other problems. It is a fact that if we look at the effluent treatment going into all our water bodies of Ganga, Yamuna, Brahmaputra, Cauvery and others, they have become very toxic. This is a very serious issue leading to health hazards. Even in my

constituency, all those 14,000 acres of land, due to water logging of brackishness and saline water, has been rendered uncultivable and the water is severely contaminated. Does the Government plan to give some grants through the Ministry to clear up this 14,000 acres of land, where water logging is a serious issue, affecting the health, the flora and fauna and ecosystem, and mitigation for the future? ...*(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): As the hon. Member wanted to know as to whether there was any regulatory body, I would say that there are three regulatory bodies. One regulatory body is under the Ministry of Chemicals and Fertilizers and that is called the Central Insecticides Board. The approval for the use of pesticides and new formulations to tackle the pest problems to various crops is given by the registration committee, which is also under the Ministry of Agriculture. The Ministry of Health and Family Welfare monitors pesticides whereas environmental issues are with the Ministry of Environment. For the use of pesticides, the legislation is governed in the Ministry of Environment. There is the Environment (Protection) Act, under which any instructions can be issued. So, the threat either to water bodies or flora and fauna can be successfully managed.

Hon. Member must be aware that there is a Stockholm Convention and India is a signatory to it. Under the Stockholm Convention, use of 12 highly hazardous chemicals has already been banned. All those 12 pesticides, except DDT, which is required in India for certain purposes and for a very limited amount, are already banned within the country. Endosulfan has been banned by the Supreme Court of India. Apart from those, for the pollutants known as Persistent Organic Pollutants, which are the ones which create problems and about which the hon. Member is talking about, we are taking steps to ensure that those are slowly phased out. So, we are taking the situation very seriously.

Hon. Member asked about the water logging. That will not come under the mandate of Ministry of Environment. However, I am sure that the Government will take note of this and if there is any provision under any Ministry, certainly they will look at it. However, after this is over, if there is any remediation that can be done by the Ministry of Environment and Forests within its mandate, I would like to assure the hon. Member that we will look into it. ...*(Interruptions)*

MADAM SPEAKER: I want to say something to you. Please go back to your seats.

...*(Interruptions)*

MADAM SPEAKER: Please keep quiet for a minute. I have to say something to you. Would you go back to your seats? In the Question Hour I am saying something to you, I am responding to what you are saying. Please go back. I cannot say anything unless you go back to your seats.

...*(Interruptions)*

MADAM SPEAKER: Please do not argue. Just go back, I want to say something to you.

...*(Interruptions)*

11.26 hrs.

(At this stage, Shri K. Chandrasekhar Rao and Shrimati K. Vijaya Shanthi went back to their seats.)

MADAM SPEAKER: I just want to tell you that if you want, you can raise your matter for a minute. Even during the Question Hour, I am making a special concession. You can raise it. After that, we will continue with the Question Hour. You can do that very briefly, please.

...*(Interruptions)*

SHRI L.K. ADVANI: Are you setting a precedent, Madam? Is it a precedent?

MADAM SPEAKER: I would say that this is not to be taken as a precedent ever again. But, since there is a lady involved and there is a person with a very frail health and they are just going on and on, I am allowing it. Very briefly would you just make it in half-a-minute? I do not think I should be doing a thing like this in the Question Hour.

...*(Interruptions)*

MADAM SPEAKER: I requested you to make it in Zero Hour. Would you wait till the Zero Hour?

SHRI K. CHANDRASEKHAR RAO: Please give me a chance. Let me say.....*(Interruptions)*

MADAM SPEAKER: Yes, then you wait till the Zero Hour. There is a certain objection.

...*(Interruptions)*

SHRI K. CHANDRASEKHAR RAO: Madam Speaker...*(Interruptions)*

[Translation]

MADAM SPEAKER: Why have you stood up. Please sit down.

[English]

Please sit down. I think it would be better if you just wait for a little while and say what you have to say in the Zero Hour. That is the consensus of the House. Please speak at that time.

...*(Interruptions)*

[Translation]

SHRI K. CHANDRASEKHAR RAO: Madam Speaker, I thank you for giving me time to speak*(Interruptions)*

MADAM SPEAKER: All right, now you may have your say during the Zero Hour.

SHRI K. CHANDRASEKHAR RAO: Madam, I have not yet said anything ...*(Interruptions)* As of now, I have not said anything ...*(Interruptions)*

I have not said anything*(Interruptions)*

MADAM SPEAKER: Now you, please sit down.

...*(Interruptions)*

SHRI K. CHANDRASEKHAR RAO: Madam, let me say something. Please let me say a sentence ...*(Interruptions)*

MADAM SPEAKER: You may please sit down.

...*(Interruptions)*

SHRI K. CHANDRASEKHAR RAO: Madam, if you have given me time, please let me speak. ...*(Interruptions)*

[English]

MADAM SPEAKER: Let me control the House.

[Translation]

SHRI K. CHANDRASEKHAR RAO: Madam, please let me speak for a minute ...*(Interruptions)*

MADAM SPEAKER: All of you please sit down, because with a great difficulty, there has been this Question Hour.

SHRI K. CHANDRASEKHAR RAO: Madam Speaker, regarding Telangana, the Government had given us an assurance in this House three years ago that they would create the new State of Telangana but that has not been created to this day. Moreover, the leaders of the Congress and the Minister says that the creation of Telangana State is not as easy as the preparation of a dosa ...*(Interruptions)* The same day, two of our youth committed suicide. To this day, more than one thousand of our youth have committed suicide...*(Interruptions)*

[English]

MADAM SPEAKER: All right nothing else will go on record. Now, Shri P.C. Chacko.

*(Interruptions)...**

11.29 hrs.

(At this stage, Shri K. Chandrasekhar Rao and Shrimati K. Vijaya Shanthi left the House.)

...*(Interruptions)*

SHRI P.C. CHACKO: The hon. Minister has given the reply that pesticides and the insecticides control is with three different Departments – Department of Health, Department of Environment and also Department of Agriculture. This answer leads to a more complicated situation. I would like to invite the attention of the hon. Minister to the endosulfan tragedy in Kerala. Over a period of 25 years, endosulfan, a very lethal pesticide, has been spread through helicopters from the skies. The entire water body is contaminated. It is leading to genetic problems. There are hundreds and hundreds of people who are living a life as good as dead and there is no control, no quotient. The Minister said that it is the concern of Agriculture Ministry, Health Ministry and Environment Ministry. The previous hon. Member also pointed out that the entire water body is contaminated. The Minister said that farmers are advised to use registered pesticides at a recommended dose. If it is used beyond the prescribed dose, who is controlling it?

*Not recorded.

I would like to know whether the Government will form coordination among three different administrative Ministries. The Minister has also said that the Supreme Court has banned the use of endosulfan. Today endosulfan is being used widely in many States. In Kerala the Government has banned it, but one State banning endosulfan will not solve the problem. The water bodies are contaminated. The neighbouring States are still using Endosulfan, which is the cheapest pesticide available. The farmers are still using it, and it is no moderate use. Hence, it is affecting nature; human beings; and the entire flora and fauna.

What effective steps the Government will take to coordinate with the various Departments and put effectively the ban imposed by the Supreme Court in practice? How the human lives can be saved from the indiscriminate use of the pesticide?

SHRIMATI JAYANTHI NATARAJAN: Madam, I appreciate the concern of the hon. Member. Endosulfan is indeed an extremely serious problem. As we are all aware that in the District of Kasargode from 1978 till 2001 the aerial spraying of Endosulfan on the cashew plantations took place, and from as early as 1979 there were very horrific issues in relation to the health, particularly, of children. This is something that the entire nation is very seriously concerned about. The Government of India and the Government of Kerala have appointed more than 11 Commissions to inquire into the issue.

I appreciate the Member's concern that this is covered by three different Ministries. I will certainly convey his concern to the appropriate person through the hon. Prime Minister so that there can be proper coordination. Already, there is coordination — to a certain extent — at an informal level, but to address these serious health concerns that there is proper coordination — among all the three Ministries regarding how this can be effectively implemented — is something that we are certainly going into, and I will convey the concern of the hon. Member.

As I have said, the ban on Endosulfan is in place. Endosulfan is banned all over the country. Thereafter, naturally, it is up to the State Governments to see to it that the ban is implemented. As far as the Ministry of Environment is concerned, we are a party to the

Stockholm Convention. It is one of the banned POPs under the Stockholm Convention, and we are against the use of Endosulfan in the country.

[Translation]

SHRI RAMKISHUN: Hon'ble Member Speaker, through you, I would like to know from the Minister that the indiscriminate use of pesticides particularly in the crops, is causing serious diseases among farmers and the children. The Minister in her reply has stated that they have put large scale restrictions on several such banned pesticides and have also given instructions to the States. But even today, there are such pesticides in open and indiscriminate use which should be banned completely and these have been causing serious diseases like cancer and kidney disorders and are also seriously affecting the living standards of farmers and the common men.

Madam Speaker, through you I would like to know from the Government that on one hand, the Government of India's Ministry of Agriculture makes use of the pesticides on a large scale to increase the agricultural yield and promotes the use of pesticides. But in that garb, such spurious pesticides which should not be used are made available to the farmers. These pesticides are available in the open market and are being misused on a large scale because with the use of these pesticides, 'the Gajar Ghas' which had entered this country with the import of wheat from Australia, does not have its effect. In order to bring an end to this grass, the agriculture scientists had made use of very effective pesticides on several occasions but it did not come to an end and it is on the other hand, affecting other crops.

Madam Speaker, through you, I would like to know from the Hon'ble Minister as to what medicine he has provided to check the large scale use of banned drugs to check the use of weedicides and pesticides and particularly to check the growth of Gajar Ghas which is adversely affecting the growth of crops?

[English]

SHRIMATI JAYANTHI NATARAJAN: Madam, as far as the use of pesticides is concerned, which is the subject of this Question, as I said, already a total of 15 pesticides are being monitored in surface and groundwater. Over 2,500 stations in 28 States and six

Union Territories are monitoring a network of 445 rivers, 154 lakes, 12 tanks, 78 ponds, 41 creeks and seawater, 25 canals, 45 drains, 10 treatment plants and so on. These 2,500 stations are being monitored by the Central Board for Pollution Control on nine parameters which concern the Central Board for Pollution Control. The core parameters are nine, the general parameters are nine, the parameters for trace metals are nine and the parameters for pesticides are 15. So, 15 pesticides are being monitored continuously. We have, as I said already, banned their use. The ban has to be seriously implemented by the States. We are also seriously promoting through programmes such as Integrated Pest Management Programme the use of bio-pesticides and also actively encouraging through Central Sector Schemes fully funded by the Central Government farmers' field schools where classes are run in the farmers' fields. Agriculture and horticulture extension officers are organizing the farmers' field schools with the basic aim of training the farmers on the latest in Integrated Pest Management Technology so that they do not use these harmful pesticides and harm themselves and their health. I am happy to say that the programme is a very successful programme which is showing extremely good results. ...*(Interruptions)*

[Translation]

SHRI RAMKISHUN: I had mentioned about the 'Gajar Grass' what measures have been taken by you to destroy it? Gajar Grass has completely destroyed the wheat. I have specifically mentioned 'Gajar Grass' ...*(Interruptions)*

[English]

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions)...**

MADAM SPEAKER: Q. No. 282, Shri B.B. Patil—not present. Shri Anand Prakash Paranjpe.

Stress Level of Defence Personnel

*282. ⁺ SHRI ANAND PRAKASH PARANJPE:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to conduct a study into the stress level encountered by the officers and jawans of Army;

(b) if so, the details thereof and the reasons therefor;

(c) the parameters set for the purpose including the name of the Institute entrusted with the work;

(d) the time by which the study report is likely to be submitted to the Government; and

(e) the details of the other steps being taken to reduce the stress level of defence personnel?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (e) A Statement is laid on the Table of the House.

Statement

Defence Institute of Psychological Research (DIPR) has carried out a number of studies on the stress level of Army personnel. The details of studies carried out by DIPR are as under:

Sl. No.	Year	Details of Studies
(i)	December 2006	Suicide and fratricide in Counter Insurgency Areas.
(ii)	March 2008	Impact analysis of the study in Counter Insurgency Areas.
(iii)	December 2009	Suicide and fratricide in Peace Areas.
(iv)	October 2010	Impact analysis in Counter Insurgency and Peace Areas.
(v)	January 2011	Psychological Autopsy of suicide cases.
(vi)	September 2012	Suicide Risk Assessment Inventory.

DIPR is presently conducting study to find out the factors causing distress among young officers. The study is likely to complete by the end of 2013. The main objectives of the ibid study are as under:—

(a) To study the level of distress prevailing among the young officers;

- (b) To study the causal factors that create distress among young officers and deplete their resources to cope with it; and
- (c) To suggest remedial measures to manage stress among young officers.

The Government has also taken a number of steps to reduce the stress of defence personnel which includes conduct of yoga and meditation as part of unit routine, psychological counselling by psychological counsellors, liberalized leave policy, improvement in living and working conditions through provision of better infrastructure and facilities, improved accessibility of leaders and frequent interaction among leaders and the led, provision for sports and recreational facilities, various training on stress management, provision of married accommodation and establishing a grievance redressal mechanism in State and Union Territories.

SHRI ANAND PRAKASH PARANJPE: Madam Speaker, we in this House have the highest respect for our Indian Army officers and jawans safeguarding our borders. I am sure the entire House shares the same sentiments. Recent incidents of suicidal tendencies due to stress among the Indian Army officers is a matter of great concern. The hon. Defence Minister, in his reply, has stated that the Defence Institute of Psychological Research (DIPR) has been appointed to carry out a number of studies on the stress level of Indian Army personnel. In the recent past also, various such studies have been conducted by DIRR.

I would like to know from the hon. Minister whether remedial steps were taken on the findings of the study conducted by DIRR for reducing stress and suicidal tendencies among the officers of the Indian Army.

SHRI JITENDRA SINGH: Madam, the issue of stress amongst the Defence Services Personnel is a matter of concern for the Government. As the hon. Member has rightly said, there have been various studies conducted. I would like to state some of the steps the Government has taken to reduce stress and to curb suicide and fratricide.

The steps taken are psychological counseling, liberal leave policy, provision for married accommodation, improvement of living conditions, prompt grievance redressal, frequent interaction between senior officers and the personnel, encouraging yoga, sports and recreation activities, and training on stress management.

A very, very positive initiative taken by the hon. Raksha Mantri is that he had written to all the State Chief Ministers wherein he had requested them to strengthen the mechanism at the District and at the State levels because the stress which the soldiers face is from their homes. They have various issues at home. They have land issues; they have police matters and those need to be resolved at the earliest. I would like to urge the House and all the hon. Members that when they are in the districts and when they hold district level meetings, they should speak to District Collectors and the police officials and see that their grievances are addressed easily.

SHRI ANAND PRAKASH PARANJPE: Due to hostile neighbours like Pakistan, China, Bangladesh, the Indian Army has been deployed in counter-insurgency operations in Jammu and Kashmir and North-East area for more than 50 years. Young officers are the one who lead the troops while on the ground in carrying out the various anti-insurgency operations. There have been recent incidents of stand-off between the young officers and the jawans themselves. The jawans also face a lot of stress during their duty. There have been various cases of jawans killing their colleagues or committing suicide with their own service weapons. I would like to know, through you, Madam from the hon. Defence Minister whether the Government plans to carry out any steps for conducting a study to know the stress factors in the jawans as they are doing for the young Indian officers.

SHRI JITENDRA SINGH: I would like to assure the hon. Member and the House that currently, a study is going on, which is supposed to be completed in 2013. This study involves factors causing the stress amongst young officers of the Indian Army. The objectives of this study are to study levels of stress prevailing amongst the young officers, the causal factors which create stress among its young officers, to suggest remedial measures to manage stress amongst the young officers. I would also like to stress the House that the suicides and fratricides are on the decline. In the year 2010, there were 115. In the year 2012, there were 93. There is only one fratricide case in 2012.

SHRI ANAND PRAKASH PARANJPE: Madam, my question is that is there any study on the Jawans. There are many instances of stand-off between the Jawans and the young Army officers.

SHRI JITENDRA SINGH: The study has been ordered in October, 2010. The study indicated improvement in all broad areas related to occupational stress, basic amenities and social support in counter-insurgency areas.

I think that the Government has taken various steps. That is why, the numbers are coming down.

[Translation]

SHRI SATPAL MAHARAJ: Madam Speaker, I had a chance to inspect Lancedown cantonment in Uttarakhand and I found that our jawans were sleeping on ground and they had no mattresses and pillows. I wrote to the Defence Minister and I would like to thank him through you that he immediately sanctioned two crore rupees saying that no jawan of Indian Army would sleep on ground and will get mattress and pillow. I would like to thank the Hon'ble Minister and would like to tell him that the jawans of Indian Army who fight the terrorists have to remain alert all the time. The level of stress is very high. Through you I would also like to ask the Hon'ble Minister whether he would integrate Pranayam (breathing exercises) with Kapalbhati, so the level of stress could be reduced. In addition to this arrangements should be made for married accommodation so that more and more jawans and officers could avail married accommodation.

SHRI JITENDRA SINGH: I would like to apprise the Hon'ble Member that whenever any issue pertaining to the welfare of armed forces comes up, our Hon'ble Defence Minister takes personal interest. Specially I would request the Hon'ble Member that married accommodation is a priority for us and the Government. We are trying our best to implement it at the earliest.

SHRI ARJUN RAM MEGHWAL: Madam, I was going through the answer given by the Hon'ble Minister very carefully. He mentioned yoga and meditation, but one thing which he wrote was about stress management training for jawans and officers. Through you, I would like to mention that stress management is sheer technical terminology. It is the technology which teaches, how much stress is to be taken, how much stress is to be held. This type of training is being imparted to jawans and officers in some countries. Through you, I would like to ask the Hon'ble Minister, as to how many jawans and officers have been sent for stress management training? They have simply written but not sent anybody for this training.

SHRI JITENDRA SINGH: I would like to submit that stress management is a continuous process. Officers and jawans of different levels go for this training. It is a management to deal with the stress which our jawans and the officers have to confront. It is a continuous process. We have a full institute in the units and the regiments, which undertakes this training. As far as the number is concerned I will send it to the Hon'ble Member.

[English]

SHRI A. SAMPATH: Madam Speaker, we are all proud of our Armed Forces. But unfortunately, there have been reports through various media that the suicidal tendencies among the personnel of our armed forces are on the rise. The hon. Minister has given the reply that the Defence Institute of Psychological Research has carried out a number of studies on the stress level of Army personnel. Each and every one of our Army personnel is a human being. We cannot hide behind these reports. In my constituency, during the last three and a half years, I have attended the funeral functions of around half a dozen Army personnel who were either killed in action or had committed suicides. I would like to get at least some information through you because this pertains to the Defence of the nation. Our Hon. Minister can take the privilege and hide behind certain immunities that he may have because this concerns the national integrity. But what about the sad plight of our jawans, who are working in the Armed Forces, as my learned friend Shri Paranjpe has asked? There have been instances of stand-off between our Commissioned Officers on the one side and the Jawans on the other side. It is always the jawans and not the men at the top rank or the top brass. It is the common men who are coming from the farmers' family or from the houses of the Government employees ... (Interruptions) This is a very important matter.

MADAM SPEAKER: Yes, I know. You ask the question.

SHRI A. SAMPATH: They are asked either to shoot at somebody or if they are under stress, they shoot at themselves. This is a very sad matter. Through you, I would like to get the information from the Minister whether the Defence Ministry has got the data regarding those jawans. I admit that committing suicide is a heinous crime. It should not come even to the mind of a person. But that happens. Why it happens is because of the stress. Has the Ministry, has the Department contacted

the family members of those jawans after they have committed suicides and made any inquiry regarding the cause of their death. They use the terminology that they have committed suicides. My question is, whether the Defence Ministry has made any contact with the family members of those jawans who have committed suicides and the reasons for the suicides. I would like to know whether the Ministry has taken any measures to help the family members of those jawans.

SHRI JITENDRA SINGH: Madam, I would like to say that the suicide rates have actually gone down. I have the figures here which I have already told the House. The Member should appreciate the steps taken by the Government. ...*(Interruptions)*

[Translation]

MADAM SPEAKER: Please let him answer.

...*(Interruptions)*

MADAM SPEAKER: You continue to speak?

...*(Interruptions)*

[English]

MADAM SPEAKER: Let him reply. ... *(Interruptions)*

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions)**

MADAM SPEAKER: Hon. Minister, please address the Chair.

SHRI JITENDRA SINGH: I would be happy when there are no suicides at all. But as per the statistics, in 2010, we have had 115 suicides in the Army; one suicide in the Navy; and 14 suicides in the Air Force. In 2012, the number has gone down to 93 in the Army and one in the Navy. The House would appreciate that a number of steps have been taken which I have already told in front of the House. They are grant of leave, training in stress management, provisions of recreation facilities, buddy system, transportation facilities from units and others. The Institute carries the studies by going to the families, getting into the circumstances in which the suicide was caused. So, there has been a constant

touch with the families. The Institute has given a number of recommendations. Those recommendations have been implemented by the Government.

Violations in Coastal Regulation Zones

*283. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the norms and rules regulating construction and business activities along the coastal areas as per the Coastal Regulation Zones (CRZ) Notification, 2011;

(b) whether certain construction activities are being undertaken along the coastal areas in violation of CRZ Notification, 2011;

(c) if so, the details thereof; and

(d) the steps taken by the Government to ensure compliance of CRZ Notification, 2011?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The Coastal Regulation Zone (CRZ) Notification, 2011 declares coastal stretches up to 500 metres from High Tide Line (HTL), the stretch between Low Tide Line (LTL) & HTL and water portion up to 12 nautical miles as CRZ. It also declares 100 meters or width of water body as CRZ for tidal influenced water bodies viz. rivers, creeks and backwaters up to the distance at which tidal effect of sea is experienced. The Notification categorizes the coastal stretches into four zones viz. CRZ-I, CRZ-II, CRZ-III and CRZ-IV. CRZ-I covers areas which are ecologically sensitive, such as mangroves, coral reefs, forests, etc. and inter-tidal area between HTL & LTL; CRZ-II covers the substantially built up municipal areas; CRZ-III covers rural areas; and CRZ-IV covers 12 nautical miles of sea water area from the coast and water portion of the tidal influenced water body up to the distance at which tidal effect of sea is experienced.

In CRZ-I, the Notification prohibits new construction except projects relating to Department of Atomic Energy; pipelines, conveying systems including transmission lines;

installation of weather radars for monitoring of cyclone movement and prediction by Indian Meteorological Department; construction of trans harbour sea link and roads on stilts or pillars without affecting the tidal flow of water.

In CRZ-II, the Notification permits buildings on the landward side of the existing road or authorized structure.

In CRZ-III, area between 0-200 metres from HTL is the No Development Zone where no construction is permitted. Only certain activities relating to agriculture, horticulture, gardens, pasture, parks, play field, forestry, projects of Department of Atomic Energy, mining of rare minerals, salt manufacture from seawater, facilities for receipt, storage, degasification of petroleum products and liquefied natural gas, facilities for generating power by non-conventional energy sources and certain public facilities may be permitted in this Zone. In the area between 200-500 metres of HTL, construction and repair of houses of local communities, tourism projects, facilities for receipt, storage, degasification of petroleum products and liquefied natural gas, storage of non-hazardous cargo, desalination plants, facilities for generating power by non-conventional energy sources are permissible.

In CRZ-IV areas, there is no restriction on the traditional fishing and allied activities undertaken by local communities. However, no untreated sewage, effluents or solid waste shall be let off or dumped in these areas.

(b) to (d) For the purpose of implementation and enforcement of the provisions of CRZ Notification, National Coastal Zone Management Authority at Centre and Coastal Zone Management Authorities (CZMA) at the State/Union Territory level have been constituted. All State/Union Territory CZMAs were directed to identify and take action against the violations. The National Coastal Zone Management Authority periodically reviews the progress in this regard. As per available information, 1250 cases of violation have been identified and action initiated by the State CZMAs and Government of India, of which 126 are in Andhra Pradesh, 104 in Andaman & Nicobar Islands, 84 in Daman & Diu, 14 in Gujarat, 198 in Goa, 69 in Karnataka, 45 in Kerala, 2 in Lakshadweep, 435 in Maharashtra, 19 in Odisha, 3 in Puducherry and 151 in West Bengal.

SHRI KALIKESH NARAYAN SINGH DEO: Madam, any law is as good as its implementation. I fear that the implementation of the CRZ Notification and the law

surrounding it has been fairly dismal. The hon. Minister states that 1250 cases of violations have been found. But there are thousands of villages and towns around water bodies, around rivers, around ecologically sensitive zones where construction takes place. A large part of them goes unreported. But the question really is that out of these 1250 cases of violations which have been found, what is the action taken on them? The hon. Minister states that compliance is sought through this State Coastal Regulatory Zones. But how many demolitions have actually taken place? How many of them have been actually fined? How many cases have been filed against them? What is the level of compliance that the hon. Minister has sought to get from these 1250 violations?

SHRIMATI JAYANTHI NATARAJAN: Madam, we do not have the State-wise details that the Member is seeking. I would like to share with the hon. Member that certainly the amount of compliance with the Coastal Zone Regulation is not at the desired level. We need to step up the monitoring procedure in a much better way. In fact, the CRZ Notification 1991 was even more lax in this regard. This particular CRZ Notification of 2011 is an attempt to plug in the loophole. Hon. Member will appreciate that I am not passing the responsibility. We are actually responsible for the bigger picture, drawing up the Notification, setting down the ground rules and coordinating with the State Coastal Zone Management Authorities. It is for the State Coastal Zone Management Authorities to pursue the orders of violation, to pursue any complaint of violations that have happened.

However, I would like to say one thing. It will certainly be our focus to enhance public awareness so that they can make complaints wherever demolitions have happened at the State level, they do not need to come to Delhi, and they can take it forward with the complaint so that action will be taken. We are also taking steps to ensure greater transparency by making sure that all orders given for building officially, clearances given under CRZ, are put up on the website in good time so that the public knows which buildings are cleared under what conditions. These are the steps that we are considering. Certainly we will think of more steps to ensure better coordination against violation.

SHRI KALIKESH NARAYAN SINGH DEO: Madam, Speaker, I was not asking for State-wise data, but certainly the Hon. Minister could pass on the relevant data of the entire nation as and when she gets it.

Madam Speaker, one finds that a lot of CRZ zones which have been classified as 1, 2 or 3 or 4, are now being considered to be revised, applications have been sought to revise them. What is the reason behind this revision? Has it been that there has been a wrong classification of certain zones wherein areas which are populated have been declared as ecologically sensitive, or areas which are ecologically sensitive have been declared as populated? Or is this another ruse for property builders to take hold of areas which are ecologically sensitive and convert them into buildings and hotels, etc.?

SHRIMATI JAYANTHI NATARAJAN: Madam, I will certainly be happy to share with the hon. Member, I will write to the hon. Member, at the national level whatever information is available to us. As I said, Madam, originally in the CRZ Notification 1991 we found a number of loopholes and it stipulated uniform regulations for the entire Indian coastline of 5,500 kilometres of the mainland and 2,000 kilometres of the Islands of Andaman and Nicobar and Lakshadweep. And it did not take into account the tremendous diversity in India's coastline and the problems of that diversity. There were some other loopholes also, viz., no clear procedure for obtaining CRZ clearance, no timelines stipulated in the earlier notification, it is only in this notification, and also there was no coast clearance monitoring mechanism or a clear-cut enforcement mechanism to check violations. These are the reasons why we brought in the notifications, because 1991 notification was amended as many as 25 times.

Madam, after finally the M.S. Swaminathan report called the Final Frontier, this was the report which was the basis of the 2011 notification. The main objective of the notification is not what the Member apprehends. I would like to reassure the hon. Member that the main objective is to ensure the livelihood security to the fishing communities and other local communities living in the coastal areas to conserve and protect our coastal stretches, to promote development in a sustainable manner based on scientific principles, taking into account the dangers of natural hazards in coastal areas and sea level rise due to global warming. These are the goals. We have classified it. There is one classification which includes structures which are already there on the landward side of the first authorized structure. And we are very strict. The National Coastal Zone Management Authority periodically reviews the work being done by the State Coastal Zone Management Authority. We do

not allow, unless it is for a radar, unless it is for weather monitoring, unless it is for laying of an oil pipeline or something relating to the Department of Atomic Energy, or a trans-harbour sea link, no other work is permitted in the most ecologically sensitive CRZ zone.

Therefore, there are very specific, between the low tide line and high tide line, certain activities such as construction of dispensaries and schools, desalination plants etc., are provided. The Coastal Zone-2 where, as I said, municipal limits are there, no further structures are permitted except on the landward side of the already existing structures. So, we have very clear systems in place. There are some exceptions for Mumbai, Goa and Kerala which I will be happy to share with the hon. Member. But they are all on the website; they are very easily in the public domain. But there are very specific reasons why we have revised it. We are very serious about monitoring this and protecting our coastland from further degradation.

MADAM SPEAKER: Q. No 284, Shri Khagen Das—
Not present. Question Hour is Over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Establishment of Toll Plazas

*284 SHRI KHAGEN DAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, any other toll plaza on the same section of a National Highway (NH) and in the same direction shall not be established within a distance of sixty kilometres;

(b) if so, the details of the toll plazas which have been set up on the NHs within a distance of 60 kilometres, State/UT-wise and the reasons therefor; and

(c) the remedial action taken/being taken by the Government in this regard?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (Dr. C.P. JOSHI): (a) Yes Madam. However, the rule further states that "Provided that where the executing authority deems necessary, it may for reasons

to be recorded in writing establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometers.”

(b) The detail of fee plazas within 60 kilometers is given in the enclosed Statement. The broad reasons for establishing a fee plaza within a distance of 60 Kms are as under:

- > Availability of land.
- > Availability of sufficient long line of sight for acceleration and deceleration zone.
- > Municipal limit/Town area limit from the fee plaza being established.
- > Location of bypass from the fee plaza being established.
- > Location of major diversions on the National Highways.

- > State boundaries and other check posts.
- > Existence of a fee plaza on the section of NH and length of new section to be tolled is below 60 Kms.
- > Optimisation of revenue potential.
- > To make the project viable, two fee plazas are established in a project section of NH within 60 Kms distance.
- > The development work of the NH is considered as per requirement in piecemeal. Therefore, if two adjoining sections constructed at different time in separate contracts having length of less than 60 Kms may have the fee plazas within 60 Kms.

(c) Does not arise, as the toll plazas are established as per provisions of the applicable fee rules.

Statement

Details of toll plazas situated within a distance of 60 kms as on 31.01.2013

S. No.	Section	Kms. of Tollable Reach	NH	Length in Kms	Plaza Location	Public Funded/ BOT/ SPV/ Bridges	Distance Between Two Fee Plazas
1	2	3	4	5	6	7	8
Andhra Pradesh							
1.	lochapuram-Nandigam	Km. 226.15 - Km. 160.00 (New Chainage Km. 477.054 - 543.204)	5	66.150	Km. 172.800 (new 530.404) Laxmipuram	FF	56.772
2.	Nandigam - Srikakulam	Km. 160.00 - Km. 97.00 (New Chainage Km. 543.204 - Km. 606.204)	5	63.000	Km. 589.554 Madapam Village Dist.Srikakulam	FF	59.15
3.	Srikakulam - Champavati	Km 97.00 - Km 49.00 (New Chainage from Km 606.704 - Km 654.204)	5	48.000	Km 616.704 Chilakapalem	FF	27.15

1	2	3	4	5	6	7	8
4.	Champavati/ Kopperla - Visakhapatnam-	Km 49.00 - Km 2.837 (New chainage from Km 700.544-Km 654.204)	5	46.340	Km.656.704 Nathavalasa, Distt. Vizianagaram	FF	40
5.	Gundugolanu - Vijayawada – Including Eluru bypass	Km 42.50 - Km 3.4 (New Chainage from Km 1061.594 - Km 1100.694)	5	39.100	Km 31.850 (new Km 1072.191) Pattipadu Village	FF	21.397
6.	Vijayawada – Chilakaluripet	Km 354.775 – km 434.150 (new Km 1183.027 - Km 1100.641)	5	83.000	Km 416.8 (new 1117.402) Kaza	BOT	45.211
7.	Maharashtra/AP Border - Islam Nagar	Km 175.000 to Km 230.000	7	54.600	Km 180.300 Near Pippalwada village in Adilabad Distt.	FF	30.3
8.	Kadthal-Armur	Km 278.00 - Km 308.00	7	30.900	Km 281.320, Gamjal	FF	35.92
9.	Kumool - Karidikonda	Km 211.00 - Km 295.00	7	84.000	Km 250.700, Amakathadu, Distt. Kurnool	FF	49.75
10.	Karidikonda - Marur	Km 295.00 - Km 374.00	7	79.000	Km 310.200, Kasepalli, Distt. Anantpur	FF	59.5
11.	Nandigama - Vijayawada	km 217.00 - km 265.00	9	48.00	Km 226.40 Keesara	BOT	21.375
Gujarat							
12.	Garamore - Samakhiyali	Km 254.000 - Km 306.000 (new chainage Km 254.537 - Km 307.034)	8A	47.497	Km 286.655 Surajbari	FF	22.345
13.	Gondal - Rajkot	Km 117.00 - Km 185.00	8B	67.127	Km 120.50 Pithadia & Km 156.80 Bharudi	BOT	56.3
14.	Bhiladi - Jetpur	Km 52.50 - Km 117.60	8B	65.100	Km 82.00 Dumiyani	OMT	38.5
Haryana							
15	Panipat Elevated Highway	Km 86.00 - Km 96.00	1	10.000	Km 96.000	BOT	50.4
16.	Badarpur-Kosi	Km 18.8– km 108.9	2	90.100	Km 72 Srinagar	FF	51.8

1	2	3	4	5	6	7	8
17.	Delhi - Gurgaon	Km 14.30 - Km 42.00	8	27.70	Km 24.0, Km 42.00 & side plaza at Km 19.10	BOT	18
Karnataka							
18.	Doddasiddanahally - Hadadī	Km 189.000 - Km 260.000	4	71.00	Km 237.650 Hebbalu, Distt. Davanageri	FF	50.55
19.	Neelamangla - Tumkur	Km 29.5 - km 62.0	4	32.5	Km 30.0 Neelamangla & km 61.0 Tumkur	BOT	43.53
20.	Banglore - Neelamangla	Km 10.00 - Km 29.50	4	19.565	Km 14.875 & Km 26.075, Neelamangla & Banglore (4 Side Plazas - 16.600, 17.100, 23.150 and 23.800)	BOT	3.925
Maharashtra							
21.	Pimpalgaon- Dhule	Km 380.00 - Km 265.00	3	118.158	Km 356.715 Chandwal & Km 268.632 Dhule	BOT	32.032
22.	Pimpalgaon - Nashik - Gonde	Km 380.00 - Km 440.000	3	45.445	Km 390.450 near Vill. Baswant	BOT	33.735
23.	Satara - Kagal	Km 592.240 - Km 725.00	4	132.76	Km 634.5 & Km 694.150 (Taswade & Kini)	BOT	54.45
24.	Maharashtra Border -Belgaum	Km 592.24 - Km 537	4	55.240	Km 591.24 Kognoli	FF	43.26
25.	Hattargi - Hirebagewadi	km. 537.000 - km. 515.000	4	22.00	km. 537.77 Hattargi	FF	53.47
26.	Belgum - Dharwad	Km 433.000 - Km 515.000	4	79.36	Km 483.600 Hirebagewadi	BOT	54.17
27.	Kondhali - Talegaon	Km 50.00 - Km 100.00	6	49.522	Km 76.00 (Karanja)	BOT	55.388
28.	Wagadhi Nallah Bridge	-	7	-	Km 58.800	bridges	39.14
29.	Borkhedi-Wadner	Km 36.600-Km 94.00	7	57.4	Km 92.500 near Vill Daroda	FF	33.7
30.	Chalthan (Surat)- Waghaldhara	Km 263.4-Km 318.6	8	55.200	Km 297.360 Boriach	BOT	51.61
31.	Waghaldhara-Kajali	Km 318.60-Km 381.60	8	63.000	Km 356.200 Bhagwada	BOT	58.84

1	2	3	4	5	6	7	8
32.	Manor-Baseen Creek Dahisar	Km 439.00- km 502.00	8	63.000	Km 474.1 Shirshad	BOT	53.76
Madhya Pradesh							
33.	Morana - Gwalior	Km 61.00 -Km 103.00	3	42.000	Km 85.870 Village Choundha, Distt. Morana	FF	51.87
34.	Khalghat - MP/Maharashtra Border	Km 84.700 - Km 167.500	3	82.800	Km 141.85	BOT	59.05
35.	Himatnagar-Chiloda	Km 443.00-Km. 495.00	8	52.000	Km. 472.035 Kathpura	FF	56.035
36.	Amola - Jhansi Bypass	Km 30.000 - Km 90.000	25	75.300	Km 84.650 Raksa	OMT	45.65
37.	Jhansi - Pooch	Km 90.000 - Km 165.000 (Except Km 97.150 - Km 98.000)	25	64.150	Km 140.400 Village Semari in Jhansi Distt.	FF	55.75
Punjab							
38.	Jalandhar - Amritsar	Km 407.100 - Km 456.100	1	49.000	Km 410.140 and Km 446.960	BOT	32.908
39.	Zirakpur -Parwanoo	Km 39.960 - Km 67.550	22 (new NH 5)	27.590	Km 51.400 Village Surajpur, Chandi Mandir	BOT	28.3
40.	Kiratpur - Kurali	Km 28.600 - Km 73.200	21 (New NH-205)	42.900	Km 35.000	BOT	16.4
Rajasthan							
41.	ROB - Kishangarh	367.320 to 368.483	8	-	Km 368.020	bridges	7.82
42.	Kherwara-Ratanpur	Km 348.00-Km 388.180	8	40.180	Km.348.450 (Khandi Obri Upla Falla Village)	FF	37.35
43.	Bharatpur-Mahua	Km 63.000 - Km 120.000	11	57.000	Km 64.570 & km 98.500	BOT	34.27
44.	Jaipur - Mahua	Km 119.567 - Km 174.296	11	109.088	Km 156.60 & Km 204.70	BOT	58.1
45.	Derumata Temple - Gadawali River	Km 449.150 - Km 509.00 (new chainage Km 430.943 - Km 491.722)	76	61.379	Km 479 Fatehpur	OMT	46.725

1	2	3	4	5	6	7	8
46.	Kota Bypass - Derumata Temple	Km 406.00 - Km 449.150 (new chainage 388.263 - Km 430.943)	76	42.68	Km 427.000 Simliya/Baran	OMT	52
47.	Bichhore - Bijoliya	Km 269.00 - 325.00 (New chainage Km 252.929 - Km 306.929)	76	54.00	Km. 294.469, Aroli Vill.	OMT	46.51
48.	Chittoregarh - Bichhore	Km 213.00 - Km 269.00 (New chainage Km 199.929 - Km 252.929)	76	53.00	Km 237.629, Bassi Vill.	OMT	56.84
Tamilnadu							
49.	Hosur-Krishnagiri	Km 33.130 - Km 93.000	7	59.870	Km 88.300 Krishnagiri	BOT	55.6
50.	Omaller-Namakal	Km 180.000-Km 248.625	7	68.625	Km 191.800	BOT	37.36
51.	Virudhunagar - Kovilpatti	Km 52.300 - Km 99.780	7	47.48	Km 74.930 near Etturvattum Distt. Virudhunagar	FF	56.278
52.	Kovilpatti - Moondradaippu	Km 109.683 - Km 173.183 (new chainage Km 116.500 - Km 180.000)	7	63.5	Km 125.350 near Salaipudhur Distt Tuticorin	FF	50.42
53.	Tambaram-Tindivanam	Km 74.50 - Km 121.00	45	46.500	Km 103.500 (Aithur)	FF	50.68
54.	Tindivanam-Ulundurpet	Km 121.00 - Km 192.25	45	72.90	Km 148.900	BOT	45.4
55.	Ulundurpet - Padalur	Km 192.25 - Km 285.00	45	93.894	Km 192.750 & Km 244.00	BOT	43.85
56.	Ambur - Walajahpet	Km 72.950 - Km 148.300	46	75.350	Km. 98.520 Pallikonda Distt Vellore	BOT	51.67
57.	Madurai Tuticorin	Km 138.800 - Km 264.500	45B	127.400	Km 143.580 near Eliyarpathy Village Distt. Madurai and Km 254.940 near Pudurpandiapuram Village Distt. Tuticorin	BOT	29.95
Uttar Pradesh							
58.	Shikohabad - Etawah & Etawah Bypass	Km 250.50 - Km 321.10	2	72.940	Km 285.0 Semra, Atikabad	FF	60

1	2	3	4	5	6	7	8
59.	Ranimau - Faizabad	Km 70.000 to km 135.000	28	65.00	Km 107.000 Ronahi, Distt. Faizabad	FF	54
60.	Sikandara - Bhaunti	Km 393.0 - Km 470.00	2	61.000	Km 2.80 from Km 393.00 Sikandara	FF	44.3
61.	Fatehpur - Khokharaj	Km 100.00 - Km 158.00	2	58.000	Km 120.50 Katoghan	FF	49.5
62.	Allahabad Bypass	Km 158.00 - Km 242.708	2	84.708	Km 161.850 Sihori Uparhar, Km 185.544 Adampur, Km 196.605 Rajapur Maksudan, Km 216.815 Bhopatpur and Km 239.950 Sujaula	FF	41.35
63.	Allahabad - Handia- Varanasi	Km 245.00 - Km 317.00	2	72.000	Km 279.12, Lalanagar	FF	39.17
64.	Mohania - Barun (Varanasi - Aurangabad section)	km. 65.00 - km. 140.00 Revise Km 317.00 - Km 319.00 VRM Bypass taking of at Km 319.00 . and merging at Km 21 and Km 21.00 - Km 180.00 (new chainage Km 786.00 - Km 978.00)	2	42.600	Km. 63.000, (New Chainage Km 860)	BOT	60
65.	Barun - Aurangabad (Varanasi - Aurangabad section)	Km 140.00 - Km 240.00 Revise Km 317.00 - Km 319.00 VRM Bypass taking of at Km 319.00 and merging at Km 21 and Km 21.00 - Km 180.00 (new chainage Km 786.00- Km 978.00)	2	94.800	Km 110.100 (New Chainage Km 907.100)	BOT	47.1
66.	Hapur - Garhmukteshwar	Km 58.000 to km 93.000	24	35.000	Km 88.500 Brijghat, Distt. Ghaziabad	FF	59.2
67.	Brijghat - Moradabad	Km 93.00 - Km 149.25	24	56.25	Km 121.975 Joya	FF	33.475
68.	Moradabad Bypass	Starting at km 148.43 of NH 24 and rejoining at km 166.65	24	18.22	Km 156 TP-1 & Km 158 TP-2	BOT	34.025
69.	Ayodhya - Basti	Km 135.000 to km 190.000	28	55.00	Km 163.000 Chaukadi, Distt. Basti	FF	56
70.	Basti - Gorakhpur	Km 190.000 to km 252.860	28	62.86	Km 198.000 Mandwanagar	FF	36

1	2	3	4	5	6	7	8
West Bengal							
71.	IInd Vivekananda Bridge & Approach	Km 666.165 - Km 672.197	2	6.00	Km 666.644, Rajchandrapur	BOT	20.639
72.	Dantan - Balasore	Km 0.00-Km 69.450	60	69.450	Km 52.000 (35.400 old) Vill. Laxminnath (Santoshpur old)	BOT	51.49

Shortage of Iron Ore

*285 SHRI RAVNEET SINGH:
DR. P. VENUGOPAL:

Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited (SAIL) had to scale down the operations of iron ore mines in Odisha and Jharkhand due to non-availability of environmental clearances;

(b) if so, the details thereof and its impact on the supply of raw material for its Bokaro Steel Plant and the Integrated Steel Plant in Burnpur in West Bengal;

(c) whether several other steel companies have to incur losses due to under utilisation of their installed capacity and if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to ban the export of iron ore to address the problem of shortage of iron ore in the domestic market; and

(e) if so, the details thereof and if not, the reasons therefor along with the steps taken/ being taken by the Government to ensure adequate supply of iron ore at reasonable price in the domestic market?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Non-availability of environmental clearances has resulted in closure of SAIL's Sukri Latur mine since March, 2009, Gua mine since June, 2011, intermittent closure of Bolani mine in the year 2011-12 and 2012-13 for about 90 days and Dhobil mine for five months.

(b) No, Madam. Although closure of above mines created some shortfall of iron ore for SAIL plants in later half of 2011-12, this was addressed by conversion of

iron ore mines from SAIL mines into pellets through KIOCL Limited. Further, the situation has been normalized by scaling up production in other mines and opening of Bolani mine.

(c) The iron ore mines have been allocated to Steel Authority of India Limited (SAIL) only for captive consumption of iron ore at its integrated steel plants located at Bhilai, Rourkela, Bokaro, Burnpur and Durgapur.

(d) and (e) The Government has decided that though conservation of iron ore resources of the country is of paramount importance, it should be achieved not by banning or capping the export of iron ore but by taking recourse to appropriate fiscal measures. Accordingly, to improve availability of iron ore to domestic iron and steel industry at affordable price, the Government has increased the export duty on iron ore to 30% *ad valorem* on all grades of iron ore (except pellets).

[Translation]

Assessment of SEZs

*286. SHRI RAM SUNDAR DAS:
SHRI NAMA NAGESWARA RAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has made any assessment of the impact on employment avenues for the local population displaced as a result of establishment of Special Economic Zones (SEZs) and if so, the details and the outcome thereof;

(b) the contribution of SEZs to the national trade and in diversifying the export market;

(c) whether SEZs have benefited the big industrialists and multinational companies as well as the small and marginal businessmen;

(d) if so, the details thereof and if not, the reasons therefor along with corrective steps taken/being taken by the Government in this regard; and

(e) whether the SEZs are highly susceptible to the external environments affecting their business and if so, the details thereof along with the measures being initiated to address such circumstances?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):

(a) The approval for setting up of a Special Economic

Zones (SEZs) is given on the recommendations of the State Government. The issues relating to the displaced local population, if any, are addressed by the respective State Governments. It is noteworthy that as on 31.12.2012, SEZs have generated direct employment for approximately 10,19,146 persons. This is over and above the employment generated by SEZ developers for development of SEZ infrastructure. Studies commissioned have indicated that local population comprises a very large percentage of workforces in SEZs.

(b) The contribution of SEZ exports and country exports during the last five years and the current financial year are as under:

Financial Year	Total exports of the Country (Rs. in Crores)	Total SEZ Exports (Rs. in Crores)	Percentage share of SEZ exports in the total exports of the country
2007-2008	6,55,864	66,638	10.16
2008-2009	8,40,755	99,689	11.86
2009-2010	8,45,534	2,20,711	26.10
2010-2011	11,42,922	3,15,868	27.64
2011-2012	14,54,066	3,64,478	25.07
2012-2013 [#]	11,52,988	3,53,195	30.63

[#]April 2012 to December 2012.

(c) to (e) No Madam. A large number of SEZ units are in micro, small and medium enterprise sector.

Businesses established in SEZs are as susceptible to the external environment as similar businesses in the Domestic Tariff Area of the country. Global economic slowdown has had an adverse impact on SEZs as well. Reduced interest in setting up SEZ units translates into the business of SEZ developers being adversely affected in turn. This is visible in the increased requests for denotification of SEZs especially in the last two years. Board of Approval on SEZ has approved 54 such requests for de-notification of SEZs till 13th March, 2013. The reasons given by developers for de-notification include economic meltdown, poor market response, non-availability of skilled labour force, lack of demand for space and imposition of Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) on SEZs. The

Government has had detailed consultations with various stakeholders including SEZ Developers and units, State Government, Central Government Departments, representative bodies of Trade and Industry etc. and based on their feedback has reviewed the policy and operational framework governing SEZs and has proposed to make changes in the SEZ policy so as to ensure that the objectives of the SEZ policy can be better addressed.

[English]

Debt Relief Package for Coffee Growers

*287 SHRI SURESH ANGADI:
SHRI NALIN KUMAR KATEEL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government had sanctioned any Debt Relief Package for the debt ridden small coffee growers in the country and if so, the details thereof;

(b) whether the Government has received any proposal from the medium and large coffee growers for waiver of the interest on the loans raised by them and if so, the response of the Government thereto;

(c) the total amount released under the package along with the total number of coffee growers benefited by the package including the small, medium and large scale growers, State-wise;

(d) whether there has been demands for similar relief package by the cultivators of other plantation crops; and

(e) if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) : (a) to (c) Yes, Madam. The Government of India sanctioned the Coffee Debt Relief Package (CDRP)-2010 for the debt ridden small coffee growers and released Rs. 299 Crores benefiting 1,35,280 small coffee growers. -

The relief package extended direct financial benefits to the debt ridden small coffee growers. The medium and large growers were eligible under the scheme for rescheduling of the loans. The State-wise details of small growers who have been extended the benefit under CDRP are given below:-

Sl. No.	State	Pre - 2002 Loan		Crop Loan		Post-2002 Loan		Total	
		No. of Beneficiaries	Amount (in Lakhs)						
1.	Karnataka	15200	17785.03	48761	4522.25	16274	3129.58	80235	25436.87
2.	Kerala	6672	1898.55	38122	1023.99	9140	736.88	53934	3659.43
3.	Tamilnadu	207	130.55	726	59.02	167	38.75	1100	228.32
4.	Odisha	3	10.17	0	0	8	3.93	11	14.11
Grand Total		22082	19824.30	87609	5605.27	25589	3909.16	135280	29338.73

Representations were made by some Members of Parliament, the Karnataka Growers' Federation etc. requesting for waiver of interest on the loans taken by the medium and large coffee growers. The matter was examined in consultation with the Ministry of Finance. However, the request was not found feasible on the ground that such a waiver would have financial implications for banks and result in similar kind of demands from other sectors.

(d) No, Madam. No such demand for similar relief package by the cultivators of other plantation crops has been received so far.

(e) Does not arise.

Measures to Check Traffic Violations

*288. SHRI PRATAP SINGH BAJWA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has taken measures to sensitise the State Governments to introduce/install state-of-the-art gadgets/equipment in order to check traffic violations;

(b) if so, the details thereof and the reaction of the State Governments thereto;

(c) whether the Government has also taken steps to computerise and integrate the driving license issuing authorities of all States and UTs;

(d) if so, the details and the outcome thereof; and

(e) the further steps being contemplated for application of new technology to check traffic violations?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) and (b) Several

software solutions have been developed with the help of National Informatics Centre (NIC) for the enforcement related activities which can be used by the State Governments for checking traffic violations. Authorities of the States/UTs have been sensitised about the solutions through several national level workshops and interactions during meetings organised by the Ministry. However, the progress of adoption of the systems by the various States, depends on their status of preparedness *vis-à-vis* the systems. Some of the States/Union Territories like Delhi, Himachal Pradesh, Andhra Pradesh and Tamil Nadu have started adopting the mobile based enforcement system. Other States like Odisha and Mizoram have shown their interest and started the process of evaluation and testing/training.

(c) and (d) Ministry of Road Transport and Highways is implementing the National Transport Project at all the Regional Transport Offices (RTOs)/District Transport Offices (DTOs) across the country as a Mission Mode Project under National e-Governance Plan. Under this project, the Ministry has sponsored a project to customize and deploy the software VAHAN for Vehicle Registration and SARATHI for Driving Licence and compilation of data with respect to Vehicle Registration and Driving License of all the States at State Register and National Register. SARATHI has been designed to automate the activities related to issuance of Learner's Licence, Driving Licence and Conductor Licence and the Licence for the Driving School Establishment. Rollout of the project in all the RTOs is completed in 32 States. 987 out of 993 RTOs (99%) have been computerized across the country. Establishment of connectivity between RTOs and State Transport Authorities (STAs) have been completed in 32 States. 966 out of 993 RTOs (97%) have been connected to the State and National Registers. The Vehicle Registration and Driving License data has been consolidated in the State Registers (SR) and National Register (NR). State Registers of all the 35 States/UTs

have been established at respective NIC Data Centres. National Register (NR) has been established at NIC Data Center, Hyderabad.

(e) Ministry has introduced Smart Card based licenses. The chip on this Smart Card has provision for writing challans and traffic violations. In addition, SMS based access to database is available to field staff for enforcement purpose. The State/UT agencies have been requested to use these facilities. The State Governments are provided requisite support for application of new technology to check traffic violations.

[Translation]

National Green Tribunal

*289. SHRI YASHBANT LAGURI:
SHRI PREM DAS RAI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of cases referred to the National Green Tribunal along with the number of cases disposed of during the last three years and the current year, State-wise;

(b) the number of violations established in the said disposed cases along with the details thereof, State-wise; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the information received from the National Green Tribunal (NGT), the data relating to the number of cases referred to the Tribunal along with the number of cases disposed off during the last three years and the current year is as under:

Year	No. of cases filed/ referred/ transferred in/to NGT	No. of cases disposed off
2011 (From 4.7.2011 onwards)	109	57
2012	404	252
2013 (upto 28.2.2013)	131	69
Total	644	378

The State-wise data as well as the data relating to the accused identified in the disposed off cases is not maintained in the NGT.

(c) The action on the part of the Government in respect of the identified accused is taken as per law.

[English]

Protection of Elephants

*290. SHRI PULIN BIHARI BASKE:
CHAUDHARY LAL SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the number of elephants is declining in the country over a period of time;

(b) if so, the details thereof;

(c) the number of elephants in the country where 'Project Elephant' has been implemented, area-wise;

(d) whether any efforts are being made to increase the elephant population in the country; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No Sir. The number of elephants is not declining in the country over a period of time. The details of estimated population of elephants in the country over a period of time are given below:

YEAR	1997	2002	2007
Elephant Population	25842	26373	27669-27719

(c) The number of elephants in the country where project elephant have been implemented, area-wise and State-wise is given in the enclosed Statement.

(d) and (e) Yes Sir. Efforts are made to protect and increase the elephant population in the country. The Central Government is releasing funds for protection and conservation of elephants in the country under the Centrally Sponsored Scheme of Project Elephant. The

Elephant range States have taken various activities to mitigate Man-Elephant conflict, improvement of Elephant Habitat, restoration of Elephant Corridors and various awareness programmes under the scheme. Some of the activities are as follows:

(1) Habitat improvements and restoration of Elephant Corridors in PE Range States under PE Scheme (CSS).

(2) Infrastructure improvement in Elephant Reserves for effective management of elephant population.

(3) Anti depredation squads, anti poaching squads and trekkers are engaged for protection of elephants.

(4) To restrict menace of elephants to human habitations, solar fencing, trenches and stone waling are being provided in the depredation prone localities.

(5) Studies on various issues such as man animal conflict, carrying capacity of elephant habitat are encouraged.

(6) Awareness programme among the local villagers are taken to minimize the loss of life of the wild elephants.

(7) For better management of Wild Elephants, 28 Elephant Reserves have been established by the States.

(8) To secure the future of the elephants in India, the Ministry of Environment and Forests has constituted an Elephant Task Force which has submitted its report "Gajah" to the Ministry in 2010.

(9) To monitor and review the CSS scheme of PE, a steering committee has been constituted by the Ministry.

(10) As per one of the decisions in the 6th meeting of NBWL, a committee for strengthening of Elephant Reserves and elephant corridors has been constituted in January, 2013.

(11) As per one of the Elephant Task Force recommendations, creation of National Elephant Conservation Authority (NECA) is under process.

(12) Joint advisories have been issued by Ministry of Environment and Forests (MoEF) and Ministry of Railways (MoRs) to all the concerned States to avoid deaths of elephants by speeding trains.

Statement*Population of wild elephants as reported by States*

REGION	STATE	ELEPHANT POPULATION			
		1993	1997	2002	2007
North-East	Arunachal Pradesh	2102	1800	1607	1690
	Assam	5524	5312	5246	5281
	Meghalaya	2872	1840	1868	1811
	Nagaland	178	158	145	152
	Mizoram	15	22	33	12
	Manipur	50	30	12	-
	Tripura	100	70	40	59
	West Bengal (North)	186	250	292	300-350
Total for North-East		11027	9482	9243	9305-9355
East	West Bengal (South)	14	26	36	25
	Jharkhand	550	618	772	624
	Odisha	1750	1800	1841	1862
	Chhattisgarh	-	-	-	122
Total for East		2314	2444	2649	2633
North	Uttarakhand	828	1130	1582	1346
	Uttar Pradesh	47	70	85	380
Total for North		875	1200	1667	1726
South	Tamil Nadu	2307	2971	3052	3867
	Karnataka	5500	6088	5838	4035
	Kerala	3500	3600	3850	6068
	Andhra Pradesh	46	57	74	28
	Maharashtra	-	-	-	7
Total for South		11353	12716	12814	14005
GRAND TOTAL		25569	25842	26373	27669-27719

[*Translation*]

Financial Assistance in setting up of Industries

*291. SHRI IJYARAJ SINGH:
SHRI SULTAN AHMED:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the financial assistance provided by the Government for setting up of new industries during the last three years and the current year, State-wise along with the number of persons who got employment therein;

(b) the efforts made by the Government to set up industries in the State which are industrially backward and where the unemployment is rising rapidly as compared to the other States;

(c) the details of pending projects/proposals received by the Government from various States along with the reasons for the delay in sanctioning the pending projects and efforts made by the Government for better coordination between the Union and States in this regard;

(d) the number of large/medium industries closed down/gone sick during each of the last three years and the current year along with the reasons for their closure and the steps taken by the Government to protect/revive these industries; and

(e) the concrete steps taken by the Government for inclusive industrial growth/development in the country particularly in the industrially backward areas?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Under the liberalised industrial policy regime, the investors take the decision about locating new industries in a State. Further, except for specific financial and non-financial incentives given as per Scheme parameters under Sectoral and Spatial Plan Schemes of various Ministries, the Central Government does not provide financial assistance for setting up of new Industries in any State.

(b) The Government makes efforts through policy measures to encourage setting up of industries in the States including in difficult areas. The measures taken recently include announcement of the National

Manufacturing Policy (NMP), 2011 with objectives of, increasing the share of manufacturing in GDP to 25% and creating 100 million additional jobs over a decade. The policy, inter-alia, envisages setting up of National Investment and Manufacturing Zones (NIMZs), which are industrial townships, benchmarked to the best manufacturing hubs in the world. So far eight NIMZs have been announced along the Delhi Mumbai Industrial Corridor (DMIC) in the States of Gujarat, Maharashtra, Haryana, Uttar Pradesh, Rajasthan and Madhya Pradesh. Four other NIMZs outside the DMIC have been granted 'in-principle' approval – two in Andhra Pradesh and one each in Karnataka and Maharashtra. NMP also envisages skill development for employability as a priority area.

Over the years, the Government has also simplified and rationalised the Foreign Direct Investment (FDI) Policy, to attract FDI flow into the country.

The other important steps taken involve Delhi Mumbai Industrial Corridor (DMIC) project along the dedicated freight corridor, launching of the e-biz Mission Mode Project under the National e-Governance Plan, and creating a joint venture 'Invest India' in association with FICCI as a dedicated agency for promoting foreign investment in India. Besides, incentives are given for helping industries in difficult areas through Plan Schemes of Transport Subsidy, special package of incentives for Special Category States, North-East Industrial & Investment Promotion Policy, 2007 and specific programmes like Industrial Infrastructure Upgradation Scheme, Indian Leather Development Programme etc.

Sectoral Ministries in the Government are also implementing various schemes and programmes for industrial development which have potential for increased employment. The Ministry of Electronics and Information Technology and the Ministry of Chemicals and Petrochemicals implement the Information Technology Investment Regions (ITIR) and the Petroleum, Chemicals and Petrochemical Investment Region (PCPIR) Schemes respectively. The Ministry of Micro, Small and Medium Enterprises (MSME) is implementing the Prime Minister's Employment Generation Programme, which is specifically targeted to create self-employment opportunities, through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and unemployed youth and programmes for assisting micro, small and medium enterprises in the area of credit, technology, skill development and marketing. The modernisation and technology upgradation programme with emphasis on

power loom segment of the Ministry of Textiles and the Mega Food Parks Scheme of Ministry of Food Processing Industries are other examples of schemes which contribute to increasing industrial production and employment.

(c) The project proposals from States as per Scheme parameters under Sectoral and Spatial Plan Schemes of various Ministries are received and processed by the Ministries concerned, and information regarding the pendency in such processing and efforts made by these Ministries for better coordination with the States is not centrally maintained in the Ministry of Commerce and Industry. For the Schemes pertaining to the Ministry of Commerce and Industry, regular interaction and review meetings with the State Governments, industry associations and stakeholders are held for coordination and fast track implementation of industrial projects.

(d) The details of large/medium industries closed down/gone sick are not centrally maintained. However according to the information provided by the Board for Industrial Financial Reconstruction (BIFR) which is enjoined to take timely measures to revive and financially reconstruct sick and potentially sick industrial companies referred to it under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985 (SICA); in the last 3 years, 231 cases were referred to BIFR of which 124 cases stand disposed of, including those which abated, which were dismissed as being non maintainable, and which were dropped.

(e) For helping industries in difficult areas for inclusive industrial growth/development, the Plan Schemes of Transport Subsidy, Special package of incentives for Special Category States, North-East Industrial & Investment Promotion Policy, 2007 and specific programmes like Industrial Infrastructure Upgradation Scheme, Indian Leather Development Programme are in operation.

Cruelty against Animals

*292. SHRI JAYWANT GANGARAM AWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken cognizance of the incidents of alleged cruelty being committed against stray cattle;

(b) if so, the action taken against the guilty along with the steps taken/being taken to check such incidents;

(c) whether dogs are allegedly being killed across the country including Delhi;

(d) if so, the details thereof and the action taken by the Government in this regard; and

(e) the steps taken by the Government to sensitise the public through media to refrain from committing cruelty against stray dogs and other animals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Madam. Government takes cognizance of Cruelty to animals as per the provisions of The Prevention of Cruelty to Animals Act, 1960 (PCA Act, 1960).

(b) The offenders are prosecuted as per provisions of the PCA Act, 1960.

(c) There is no centralized mechanism to receive reports on killing of animals including dogs. However, Animal Welfare Board of India (AWBI), a statutory Body constituted under the Ministry of Environment and Forests as per the provisions of the PCA Act, 1960, has received some reports of dogs being killed across the country.

(d) AWBI brings such matters to the notice of District Administration, Police and Concerned Departments of the State Governments who are empowered under the Prevention of Cruelty to Animals Act, 1960.

(e) AWBI publishes Magazines and News letters to sensitize the public on cruelty to animals and importance of Humane Treatment of animals. Animal Welfare Board of India observes Animal Welfare Fortnight in January every year to create awareness on the PCA Act, 1960, showing compassion to animals and also to educate the School Children about Humane Treatment.

[English]

Setting up of NIFT Centres

*293. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to establish new centres of National Institute of Fashion Technology (NIFT) and Textile Institutes in the country including one in the North Eastern Region to improve the inherent expertise of the Bodo-Tribal Woman Folk and impart technical education to the people of Bodoland territory;

(b) if so, the details thereof and the steps being taken in this regard along with the funds allocated for the purpose and the employment likely to be generated through these centres;

(c) whether the Government has taken any initiatives for promotion, development and export of the indigenous Bodo-Tribal handloom products and textiles made of natural fibre with a view to boosting the socio-economic development of the tribal people of Bodoland Territory; and

(d) if so, the details thereof including the funds allocated for the purpose and the steps taken so far in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):

(a) There is no such proposal under consideration.

(b) Question does not arise.

(c) and (d) The Development Commissioner for Handlooms implements the following schemes for the development of handlooms in the country including Bodo-Tribal handloom products and textiles made of natural fibre:-

- (i) Integrated Handlooms Development Scheme (IHDS)
- (ii) Marketing Export Promotion Scheme (MEPS)
- (iii) Mill Gate Price Scheme (MGPS)
- (iv) Diversified Handloom Development Scheme (DHDS)
- (v) Revival, Reforms & Restructuring Package for the Handloom Sector (RRR)

17 cluster projects with a total project cost of Rs. 10.05 crore have been taken up specifically in Bodoland areas of Assam viz. Kamrup, Nalbari, Kokrajhar, Barpeta, Sonitpur and Rs. 3.85 crore has been released so far for development of these clusters. One Mega cluster, covering about 25000 handlooms, is also functional in Sibsagar district of Assam. These clusters cover the weaver of Bodo-Tribal areas too.

Under the Marketing & Export Promotion Scheme, 56 marketing events were sanctioned for Bodoland areas of Assam for which financial assistance of Rs. 2.91 crore has been provided.

Under the Mill Gate Price Scheme, during the 11th Plan and the current financial year, yarn worth 3.84 lakh kg. valuing at Rs. 17.03 crore has been supplied for the handloom weavers of Assam State including Bodoland at Mill Gate Price.

Non-Deposit of PF Dues by Companies

*294. DR. SANJEEV GANESH NAIK:
SHRI SANJAY DINA PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether certain companies are not depositing their share of Employees' Provident Fund (EPF) with the Employees' Provident Fund Organisation (EPFO);

(b) if so, the details of such companies, State-wise;

(c) the action taken by the Government against the defaulting companies; and

(d) the measures taken by the Government to safeguard the interests of the employees in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Madam. Some establishments have defaulted in depositing the Provident Fund and allied dues with the Employees' Provident Fund Organisation.

(b) State-wise details of defaulting establishments is enclosed as Statement.

(c) and (d) The following action have been taken against defaulting establishments to safeguard the interests of the employees:-

- (i) Action under Section 7-A of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 have been initiated against defaulting establishments for quantification of dues.
- (ii) Action under Section 8B to 8G and Section 14 of the Act against the defaulting establishments for recovery of amount dues has also been taken.

Statement*State-wise Details of Defaulting Establishments upto September, 2012*

(Rs. in crore)

State	Un-Exempted		Exempted		Total	
	No. of establishments	Amount	No. of establishments	Amount	No. of establishments	Amount
Andhra Pradesh	12699	236.80	21	31.54	12720	268.34
Bihar	1483	35.83	21	4.07	1504	39.90
Chhattisgarh	530	28.03	1	0.27	531	28.30
Delhi	551	668.42	14	3.55	565	671.97
Goa	289	8.47	0	0.00	289	8.47
Gujarat	3042	98.72	29	7.35	3071	106.07
Haryana	2216	58.59	6	5.78	2222	64.37
Himachal Pradesh	221	3.67	0	0.00	221	3.67
Jharkhand	3943	31.11	6	116.01	3949	147.12
Karnataka	4354	207.23	21	65.87	4375	273.10
Kerala	6150	205.31	25	12.23	6175	217.54
Madhya Pradesh	2619	233.10	14	10.29	2633	243.39
Maharashtra	6983	489.89	30	47.10	7013	536.99
North East Regions	597	19.53	1	0.00	598	19.53
Odisha	2452	112.54	4	1.02	2456	113.56
Punjab	7118	119.66	2	2.32	7120	121.98
Rajasthan	8363	32.38	9	35.56	8372	67.94
Tamil Nadu	17271	295.60	38	17.87	17309	313.47
Uttar Pradesh	4448	207.67	36	26.43	4484	234.10
Uttarakhand	851	44.38	2	0.97	853	45.35
West Bengal	2108	176.61	162	151.29	2270	327.90
TOTAL	88288	3313.54	442	539.52	88730	3853.06

Shrinking of Glaciers and Lakes

*295. SHRI HASAN KHAN:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether due to climate change and global warming, lakes, glacier, springs etc. are receding in various parts of the country including the Ladakh region of Jammu and Kashmir;

(b) if so, the details thereof along with the other threats of climate change and the extent of its impact;

(c) the steps taken by the Government to minimize the adverse effects of climate change; and

(d) the amount allocated/sanctioned in this regard during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per studies conducted by the Geological Survey of India, the glaciers in Himalayan region including Ladakh are receding at varying rates in different areas. As per these findings, recession of glaciers could result from natural cyclic processes and other factors including, inter alia, global warming.

Government has studied the impacts of climate change on four key sectors of Indian economy, in four climate sensitive regions of India, including the Himalayan region and published the results in 2010. The report titled "Climate Change and India: 4X4 Assessment - A Sectoral and Regional Analysis for 2030s" projects a mixed picture of implications for climate parameters and related impacts on the sectors including Water.

(c) and (d) Government is implementing the National Action Plan on Climate Change (NAPCC) with a view to enhance the ecological sustainability of India's development path and address climate change in all regions of the country. NAPCC comprises, inter alia, of eight National Missions in specific areas of Solar Energy, Enhanced Energy Efficiency, Sustainable Habitat, Water, Sustaining the Himalayan Eco-system, Green India, Sustainable Agriculture and Strategic knowledge for Climate Change. Allocation of funds for the Missions are part of the overall Plan outlays provided to the respective nodal Ministries during the Eleventh and the Twelfth Five Year Plan.

Port Connectivity Projects

*296. SHRI SURESH KALMADI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the port connectivity projects taken up by the Government under the National Highways Development Projects (NHDPs), State-wise;

(b) the present status of these projects and the funds earmarked/allocated and utilised for the purpose, State-wise;

(c) whether there is any delay in completion of some of these projects and if so, the details thereof, State-wise along with the reasons therefor; and

(d) the steps taken/being taken by the Government to expedite completion of the said projects and fix the time by which these projects are likely to be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) to (d) Details of all Port Connectivity projects, State-wise, their present status/progress made till February 2013, total project cost, funds utilised and reasons for delay are placed in the enclosed Statement. Out of 9 projects, 5 projects of Port Connectivity have already been completed, 2 projects have been substantially completed and one project is scheduled to be completed by June 2013. One project has been transferred to the State Government of Goa for implementation in compliance with the orders of the Hon'ble Supreme Court. All possible efforts are being made to improve the progress and actions being taken as per conditions of the contract. Regular meetings are held with Railway authorities to speed up the requisite approvals. The projects are continuously reviewed and monitored and all possible corrective measures are taken in time to improve the progress.

Statement

STATUS OF PORTS CONNECTIVITY PROJECTS

Sl. No.	State	Name of Work	Length (km)	Project Cost (Rupees in Crore)	Funds utilised (Rupees in Crore)	Anticipated/ actual date of Completion	Present status/Progress made till February, 2013 and reasons of delay
1	2	3	4	5	6	7	8
1.	West Bengal	Haldia Port Connectivity	52.2	522.00	522.00	May 2013	98.12% work completed. Earlier contract was terminated due to

1	2	3	4	5	6	7	8
		(NH-41) from Kolaghat to Haldia					slow progress and new contractor was appointed. Construction of a Rail Over Bridge has been delayed due to delay in clearance by Railway authorities.
2.	Odisha	Paradip Port Connectivity (NH-5A) from Chandikhole to Paradip	77.0	525.42	504.97	May 2010	Completed
3.	Andhra Pradesh	Visakhapatnam Port Connectivity (Port Road)	12.5	116.70	115.47	December 2004	Completed
4.	Tamil Nadu	Chennai-Ennore Port Connectivity:	30.0	600.00	299.09	June 2013 (As per schedule)	54.53% work completed.
5.		Tuticorin Port Connectivity Project on NH 7A	47.2	349.50	237.68	January 2013	Completed
6.	Kerala	4-laning of NH-47 from km 348.4 to km 358.75 Cochin	10.4	193.00	179.33	January 2011	Completed
7.	Karnataka	New Mangalore Port Connectivity Project on NH 17, 13 & 48 in Karnataka	37.5	363.00	232.59	May 2013	99.13% work completed. The work got delayed due to delay in land acquisition, utility shifting, shifting of religious structures, court cases and delay in shifting of some families by the State Govt. and also due to poor mobilization of the contractor.
8.	Goa	Mormugao Port Connectivity on NH 17 B in Goa	18.3	145.00	91.63	—	98.12% work completed. The balance work was held up owing to failure of the State Government to provide encumbrance free land. State Government had filed an application in the Hon'ble Supreme Court of India and as per their directions, the balance work has recently been handed over to the State Government of Goa for its implementation.

1	2	3	4	5	6	7	8
9.	Maharashtra	JNPT: Four laning of NH-4B, NH-4, Aamra Marg & SH-54 (Now NH-348) including Panvel Creek Bridge	44.4	600.00	353.10	December 2008	Completed

[*Translation*]

Promotion to Women Sports Persons

*297. SHRI GOPINATH MUNDE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of sports schools available for providing training to the women sports persons in various States including Maharashtra in the country along with the present status thereof;

(b) whether the Government proposes to formulate any scheme to encourage women in the sports; and

(c) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) 'Sports' being in the State List of the Seventh Schedule of the Constitution of India, the primary responsibility of setting up such sports schools is that of States. The Ministry of Youth Affairs & Sports does not maintain data about such sports schools.

(b) and (c) All schemes of the Ministry and the Sports Authority of India are inclusive schemes and are equally applicable to women sportspersons. Women sportspersons are trained in various centers of the Sports Authority of India (SAI), which are located across the country including in the State of Maharashtra. Training is imparted under various schemes of SAI such as SAI Training Centres (STCs), Special Area Games (SAGs) and Centres of Excellence (CoE). Under these schemes, talented sportspersons including women, are inducted depending upon their performance. They are nurtured and trained for excellence in national and international sports events. SAI operates four SAI Training Centres (STCs) exclusively for girls namely Dharamshala (Himachal Pradesh), Badal (Punjab), Medikeri (Karnataka) and Peddem (Goa).

At 49 STCs, SAGs and CoEs, at present, 4528 sportspersons are being trained on residential basis, out of which, 1943 are women sportspersons.

Further, for encouraging sports among women, sports competitions are held at District, State and National levels under the scheme of National Championship for Women, presently merged with the scheme of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA). Under PYKKA scheme, Master trainers train Kridashrees who in turn train sports-persons at Village and Block level. Presently, there are female master trainers and kridashrees as well. Female sportspersons also participate in PYKKA rural competitions held at Block, District, State and National level.

[*English*]

Procurement of Cotton

*298. SHRI HARIBHAU JAWALE:
SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of TEXTILES be pleased to state:

(a) the criteria adopted by the Cotton Corporation of India for procurement of cotton from farmers in the States;

(b) whether reports of distress sale of cotton in the States particularly in Maharashtra have been noticed by the Government during the last three years and the current year and if so, the details thereof along with the steps taken by the Government in this regard;

(c) whether the Government formulates cotton distribution policy on annual basis and provides raw material security to the domestic industry;

(d) if so, the salient features of the said policy; and

(e) the steps taken by the Government to provide fair and reasonable price to the cotton growers?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):

(a) Cotton Corporation of India is a nodal agency which has been mandated by the Government to procure the entire quantity of FAQ grade kapas offered by the cotton farmers in the nominated market yards of various States without any quantitative limit, in the event of prevailing seed cotton (kapas) touching the Minimum Support Price level.

(b) Government does not have any report of distress sale of cotton from any cotton growing States, including Maharashtra. Cotton prices are operating above MSP prices in March 2013.

(c) Yes, Madam, since 2009-10 Government through the Informal Group of Ministers operationalized the Cotton Distribution Policy to ensure adequate raw material security to textiles industry.

(d) The salient features of the cotton distribution policy are to ensure adequate availability to domestic industry and surplus cotton will be exported while maintaining a healthy closing stock.

(e) Government has increased the Minimum Support Prices for cotton season 2012-13 for medium staple cotton from Rs. 2800/qtl to Rs. 3600/qtl and for long staple cotton from Rs. 3300/qtl to Rs. 3900/qtl.

Way-side Amenities along National Highways

*299. SHRI THOL THIRUMAAVALAVAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India (NHA) proposes to set up way-side amenities along the National Highways (NHs) in the country;

(b) if so, the details thereof, NH-wise and the locations/sites identified for the purpose;

(c) whether the NHA is contemplating to tie up with the oil marketing companies to develop these way-side amenities; and

(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) to (d) Facilities and way-side amenities like parking lots, eating places, toilet facilities, telephone booths, drinking water, first aid, petrol pumps, and rest rooms have been envisaged by the National Highways Authority of India (NHA) to be provided on the project corridors. Details of already allotted sites for way-side amenities are given in the enclosed Statement-I. Sites identified between Hyderabad-Kanyakumari on North South Corridors and between Porbandar-Lucknow on East West Corridors along with some tourist circuits are given in the enclosed Statement-II. NHA is contemplating to allot these wayside amenities through open bidding.

Statement I

Details of Sites already Allotted by the National Highways Authority of India (NHA) for setting up way-side amenities (Operational)

Sr. No.	Type of Wayside Amenity	Chainage	Location		Name of Agency	Year of Award	Lease Period (in years)
			NH No.	State			
1	2	3	4	5	6	7	8
1.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 61.130 to Km. 61.330 (LHS)	7	Tamil Nadu	M/s HPCL	2006	15
2.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 46.700 to Km. 46.900 (LHS)	4	Karnataka	M/s HPCL	2006	15

1	2	3	4	5	6	7	8
3.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km 20.432 to Km. 20.732 (LHS)	8	Rajasthan	M/s HPCL	2006	15
4.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 20.057 to Km. 20.357 (RHS)	8	Rajasthan	M/s HPCL	2006	15
5.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km 531.667 (RHS)	2	West Bengal	M/s HPCL	2008	15
6.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 621.00 (RHS)	2	West Bengal	M/s HPCL	2008	15
7.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 285.396 to Km. 285.656 (RHS)	5	Andhra Pradesh	M/s HPCL	2009	15
8.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 213.420 to Km. 213.735 (LHS)	5	Andhra Pradesh	M/s HPCL	2009	15
9.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 366.00 (LHS)	1	Punjab	M/s Palace Restaurant	2010	30
10.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 202.00 (LHS) (New Chainage km. 672.870)	2	UP	M/s HPCL	2010	30
11.	Rest Areas, Toilets, Parking, Restaurants, Fuel Station	Km. 741.600 to Km. 741.900 (RHS)	4	Maharashtra	M/s RSIPL – HPC-YSS-SRA – HSS (JV)	2010	30

Statement II*Details of Sites Identified by the National Highways Authority of India along East West and North-South Corridors*

Sl. No.	NH No.	Type of Wayside amenity/ facilities being developed	State	Location	Proposed area of wayside amenity (in sqm)	Distance of wayside amenity from nearby city or tourist spot
1	2	3	4	5	6	7
1.	NH-8B	Wayside amenity for Car/Bus users	Gujarat	Km 26 (LHS) Porbandar-Bhiladi	20000	Around 10 Km away from Ranavav

1	2	3	4	5	6	7
2.	NH-8B	Wayside amenity for truckers only	Gujarat	Km 85 (LHS) Porbandar-Bhiladi -Jetpur	20000	Around 6 Km away from Upleta
3.	NH-8B	Comprehensive wayside amenity	Gujarat	Km 206 (LHS) Rajkot-Bamanbore	30000	Around 5 Km away from Kuvadva
4.	NH-8A	Wayside amenity for truckers only	Gujarat	Km 214.500 (LHS) Bamanbore-Garamore	20000	Around 5 Km away from Wakaner
5.	NH-15	Wayside amenity for truckers only	Gujarat	Km 275.000 (LHS) Gagodhar-Samakhiali	25000	Around 1 Km away from Lakaria
6.	NH-15	Wayside amenity for Car/Bus users	Gujarat	Km 232 (RHS) Adesar-Gagodhar	15000	Around 1 Km away from Palansava
7.	NH-15	Wayside amenity for truckers only	Gujarat	Km 189 (LHS) Radhanpur-Adesar	20000	Around 1 Km away from Santhalpur
8.	NH-15	Comprehensive wayside amenity	Gujarat	Km 144 (RHS) Radhanpur-Adesar	30000	Around 4 Km away from Radhanpur
9.	NH-14	Wayside amenity for truckers only	Gujarat	Km 387 (LHS) Dessa-Radhanpur	20000	Around 10 Km away from Dessa
10.	NH-14	Wayside amenity for Car/Bus users	Gujarat	Km 360 (RHS) Palanpur-Dessa	20000	Around 2 Km away from Chandisar
11.	NH-14	Comprehensive Wayside amenity	Rajasthan	Km 281 (LHS) Pindwara-Abu Road	25000	Around 2 Km away from Abu Road
12.	NH-76	Wayside amenity for Car/Bus users	Rajasthan	Km 66 (RHS) Pindwara-Udaipur	10000	Around 2 Km away from Gogunda
13.	NH-7	Wayside amenity for truckers only	Tamil Nadu	Km 177 (RHS) Tirunelveli-Kanyakumari	10000	Around 9 Km away from Nanguneri
14.	NH-7	Wayside amenity for Car/ Bus users	Tamil Nadu	Km 183 (RHS) Tirunelveli - Kanyakumari	20000	Around 3 Km away from Nanguneri

1	2	3	4	5	6	7
15.	NH-76	Comprehensive wayside amenity	Rajasthan	Km 122-125 RHS Udaipur-Chittorgarh	25000	Approximately 1.2 km from Udaipur town
16.	NH-76	Wayside amenity for Car/Bus users	Rajasthan	Km 242.300 (LHS) Chittorgarh-Kota	24000	Around 30 km from Chittorgarh
17.	NH-76	Comprehensive wayside amenity	Rajasthan	Km 348- 349 (LHS) Chittorgarh-Kota	25000	30 km from Kota city
18.	NH-76	Wayside amenity for Car/Bus users	Madhya Pradesh	Km 587 RHS Baran -Shivpuri	24000	10 Km from Shivpuri town
19.	NH-7	Comprehensive wayside amenity	Tamil Nadu	Km 110.111 LHS Krishnagiri-Salem	25000	Approximately 10 km from Krishnagiri town
20.	NH-7	Wayside amenity for truckers only	Tamil Nadu	Km 213 LHS Salem-Karur	20000 (7000 sq.m to be acquired)	Approximately 13 km from Salem town
21.	NH-7	Wayside amenity for Car/ Bus users	Tamil Nadu	Km 264-265 RHS Karur-Dindigul	25000	Approximately 10 km from Namakkal town
22.	NH-25	Wayside amenity for truckers only	Madhya Pradesh	Km 60-61 RHS Shivpuri-Jhansi	25000	32 Km from Jhansi
23.	NH-25	Wayside amenity for Car/ Bus users	Uttar Pradesh	Km 160-161 LHS Jhansi-Kanpur	25000	5 Km from Poonch
24.	NH-25	Wayside amenity for truckers only	Uttar Pradesh	Km 194-195 LHS Jhansi-Orai	25000	Girthan Bypass
25.	NH-25	Wayside amenity for Car/Bus users	Uttar Pradesh	Km 210-211 RHS Jhansi-Kanpur	25000	Orai Bypass
26.	NH-25	Comprehensive wayside amenity	Uttar Pradesh	Km 253-254 RHS Jhansi-Kanpur	25000	8 Km from Bhoganipur
27.	NH-7	Wayside amenity for truckers only	Andhra Pradesh	Km. 247-248 RHS Annatpur-Hyderabad	25000	Adjacent to Gooty toll plaza
28.	NH-7	Wayside amenity for Car/Bus users	Andhra Pradesh	Km. 155-156 RHS Annatpur-Hyderabad	20000	Pebbair Bypass
29.	NH-2	Wayside amenity for Car/Bus users	Uttar Pradesh	Km. 710-711 RHS Allahabad-Varanasi	25000	Junction of Allahabad Bypass near village Handia

1	2	3	4	5	6	7
30.	NH-58	Comprehensive wayside amenity	Uttar Pradesh	Km. 160-162 LHS Muzzaffarnagar - Rishikesh	25000	15 Km from Roorkee near village Kulchandi
31.	NH-58	Wayside amenity for Car/Bus users	Uttar Pradesh	Km. 220-221 RHS Muzzaffarnagar - Rishikesh	8000	At the end of Rishikesh bypass near village Gumaniwala
32.	NH-11	Wayside amenity for Car/Bus users	Rajasthan	Km. 111-112 RHS Jaipur-Agra	12000	2.5 Km from Mehndipur Balaji towards Agra
33.	NH-203	Wayside amenity for truckers, can be used by others also	Odisha	Km.66.00 LHS & RHS Bhubaneshwar-Puri	45000	Outskirts of Puri
34.	NH-76	Comprehensive wayside amenity	Rajasthan	Km.201 (new) junction of NH-76 and NH-79 Udaipur-Chittorgarh section	65000	08 Km from Chittorgarh on bypass
35.	NH-76	Wayside amenity for Car/Bus users	Rajasthan	Km 213 (new) LHS+ RHS Chittorgarh bypass section	25000	Bypass Chittorgarh
36.	NH-76	Wayside amenity for Car/Bus users	Rajasthan	Km 291 LHS+ RHS Chittorgarh -Kota section	35000	Parking developed near Menal
37.	NH-76	Wayside amenity for truckers only	Rajasthan	Km 388 RHS Kota Bypass section	35000	Land is on Kota bypass
38.	NH-76	Wayside amenity for truckers only	Rajasthan	Km 421 LHS Kota Baran section	12000	Approx. 5 km from Antah town
39.	NH-76	Wayside amenity for truckers only Car/Bus users	Rajasthan	Km 458 LHS Kota Baran section	17000	Nearly 4 km from Baran town
40.	NH-76	Wayside amenity for truckers only	Rajasthan	Km 502 RHS Baran Shivpuri section	17000	50 km from Baran town
41.	NH-76	Wayside amenity for truckers only Car/Bus users	Rajasthan	Km 535 LHS Baran Shivpuri section	19000	Near town Shahabad

1	2	3	4	5	6	7
42.	NH-7	Wayside amenity for truckers only	Tamil Nadu	Km 47-48 LHS Bangalore-Krishnagiri section	16197	10 km from Hossur town
43.	NH-7	Wayside amenity for truckers only	Tamil Nadu	Km 77-78 RHS Bangalore-Krishnagiri section	15350	12 km from Shoolagiri town
44.	NH-7	Wayside amenity for truckers only	Tamil Nadu	Km 349 LHS Karur-Madurai section	23040	4 km from town Vedasandoor
45.	NH-25	Wayside amenity for Car/Bus users	Madhya Pradesh	Km 16-17 LHS Shivpuri-Jhansi	25000	14 Km from Shivpuri
46.	NH-25	Wayside amenity for truckers only	Uttar Pradesh	Km 121-122 RHS Jhansi-Orai	25000	150 mtrs from Betwa Canal
47.	NH-2	Wayside amenity for truckers only	Uttar Pradesh	Km 439-440 LHS Baran-Kanpur	30000	About 2 km from Barah village
48.	NH-25	Wayside amenity for truckers only	Uttar Pradesh	Km 51-52 RHS Kanpur-Lucknow	22000	10 Km from Unnao Indl. area
49.	NH-25	Wayside amenity for Car/Bus users	Uttar Pradesh	Km. 27-28 RHS Kanpur-Lucknow	20000	10 Km from Lucknow Municipal limit
50.	NH-7	Wayside amenity for truckers only	Andhra Pradesh	Km. 447-448 RHS Bangalore-Annatpur	20000	Close to village Redicheruvapalli
51.	NH-7	Comprehensive wayside amenity	Andhra Pradesh	Km. 387-388 LHS Bangalore-Annatpur	48850	25 Km from Annatpur city limits
52.	NH-7	Wayside amenity for Car/Bus users	Andhra Pradesh	Km. 199-200 LHS Annatpur-Hyderabad	20000	Adjacent to Phullur toll plaza
53.	NH-7	Wayside amenity for truckers only	Andhra Pradesh	Km. 105-106 RHS Annatpur-Hyderabad	20000	10 Km from Mehboobnagar toll plaza at Km 114.05
54.	NH-7	Wayside amenity for Car/Bus users	Andhra Pradesh	Km. 55-56 LHS Annatpur-Hyderabad	45675	Close to toll plaza at Km. 54.450
55.	NH-7	Wayside amenity for truckers, can be used by others also	Andhra Pradesh	Km. 369 RHS Bangalore-Annatpur	20000	Near Penukonda village

1	2	3	4	5	6	7
56.	NH-7	Wayside amenity for Car/Bus users	Andhra Pradesh	Km. 111-112 LHS Annatpur-Hyderabad	20000	Near Shamsabad
57.	NH-7	Wayside amenity for truckers only	Andhra Pradesh	Km. 71-72 RHS Annatpur-Hyderabad	20000	Near Village Rajapur
58.	NH-11	Wayside amenity for truckers only	Rajasthan	Km. 29-30 LHS Jaipur-Agra	24200	6 Km from Bharatpur
59.	NH-11	Wayside amenity for Car/Bus users	Rajasthan	Km. 29-30 RHS Jaipur-Agra	32000	6 Km from Bharatpur
60.	NH-11	Wayside amenity for Car/Bus users	Rajasthan	Km. 117-118 LHS Jaipur-Agra	15000	3 Km from Mehndipur Balaji towards Jaipur

Nehru Yuva Kendra Sangathan

*300 SHRI KISHANBHAI V. PATEL:
SHRI NISHIKANT DUBEY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Nehru Yuva Kendra Sangathan (NYKS) organises skill upgradation development training programmes for youths in the country;

(b) if so, the details of the various such programmes organised by NYKS during 2012 in various parts of the country, State-wise;

(c) the number of youths who participated in various such programmes during the said period;

(d) the details of the funds allocated for various training programmes and the details of the funds out of them utilized during the said period; and

(e) the extent to which the objectives of such programmes have been achieved?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) and (c) The following skill upgradation development training programmes were organized by NYKS during the year 2012-13 in various parts of the country:-

(i) Skill Development and Vocational Training for Youth: Nehru Yuva Kendra Sangathan (NYKS) in collaboration with National Skill Development Corporation (NSDC) provided Skill Development and Vocational Training of Youth under Youth Employability Skill (YES) Project. The youth were provided Skill Training in various fields like Retail Sales, Electrician, Accounting, Hospitality, Information Technology Enabled Services (ITes), Business Process Outsourcing (BPO) etc. Under the project, 1158 youth from North Eastern States and J&K have been trained. An impact study was conducted through an independent agency AchhiNaukri.com. However only 116 Youth have got jobs.

(ii) Skill Up-gradation Training Programme for women (SUTP): NYKS organised short term Skill training programme for women in 606 district level Kendras of NYKS across the country by running different training centres.

(iii) Skill Development Training Programme (SDTP) by Apparel Training & Design Centre (ATDC):

NYKS in collaboration with ATDC, provided Skill training on apparel design in 69 districts.

- (iv) Training of National Youth Corps (NYC) Volunteers in agriculture and allied sectors through Krishi Vigyan Kendra (KVK) of Indian Council of Agriculture Research (ICAR)/ Agriculture Universities/Govt. Training Institutes: Under this programme, 2269 NYC volunteers, across the country, were provided training in the diverse fields of animal husbandry, sericulture, soil testing, beekeeping, nursery management, vegetable cultivation, value added courses in agriculture, milk and milk products, organic farming etc.

- (v) Skill Training in marketing and finance: NYKS in collaboration with a reputed corporate provided training to 3528 youth for marketing of commercial vehicles in the rural areas.

(d) The details of State-wise funds allocated for various training programmes and the funds utilized are given in the Statements I, II, III & IV.

(e) The objective of conducting different training programmes is to impart/upgrade skills of rural youth to contribute towards their empowerment and income generation by taking employment including self employment.

Statement I

Sr.No.	Name of State	No. of Trainees trained as on date	Budget Allocation (Rs. in lakhs)
1.	Assam	452	135.60
2.	Nagaland	105	31.50
3.	Mizoram	58	17.40
4.	Arunachal Pradesh	104	31.20
5.	Sikkim	55	16.50
6.	Tripura	72	21.60
7.	Jammu and Kashmir	312	93.60
Total		1158	40

An advance payment of Rs. 2,32,86,829 was released to NSDC against which a utilization of Rs. 2,23,70,418/- was made till date by NSDC towards payment made to Seven Training Partners.

Statement II

Sr. No	Name of State/ Zone	No. of Trainees trained as on date	Budget Allocation (Rs. in lakhs)	Fund Utilized (Rs. in lakhs)
1	2	3	4	5
1.	Andhra Pradesh	3220	17.94	17.94
2.	Arunachal Pradesh	750	11.70	4.21
3.	Assam	3780	21.06	21.06

1	2	3	4	5
4.	Bihar	5250	29.64	29.34
5.	Chhattisgarh	1820	12.48	10.11
6.	Gujarat, Daman and Diu and Dadra Nagar Haveli	2000	21.84	11.14
7.	Haryana	2660	14.82	14.82
8.	Himachal Pradesh	1680	9.36	9.36
9.	Jammu and Kashmir	1205	10.92	6.66
10.	Jharkhand	2775	17.16	15.44
11.	Karnataka	3510	20.28	19.47
12.	Kerala	2100	12.48	11.73
13.	Madhya Pradesh	5123	37.44	28.45
14.	Maharashtra and Goa	4620	26.52	25.72
15.	Manipur	1370	7.80	7.64
16.	Meghalaya	840	5.46	4.71
17.	Mizoram	1120	6.24	6.24
18.	Nagaland	1540	8.58	8.58
19.	Odisha	3750	23.40	20.83
20.	Punjab	2740	15.60	15.29
21.	Rajasthan	4000	24.96	22.21
22.	Sikkim	560	3.12	3.12
23.	Tamil Nadu and Puducherry	4340	24.18	24.18
24.	Tripura	420	3.12	2.34
25.	Uttar Pradesh	9305	55.38	52.06
26.	Uttarakhand	1176	10.14	6.59
27.	West Bengal and Andaman and Nicobar Islands	3780	21.06	21.06
Total		75434	472.68	420.300

Statement III

Sr.No.	Name of State	No. of Trainees trained as on date	Budget Allocation (Rs. in lakhs)	Fund Utilized (Rs. in lakhs)
1.	Andhra Pradesh	59	1.92	1.89
2.	Bihar	300	13.44	9.6
3.	Chhattisgarh	145	7.68	4.64
4.	Delhi	180	5.76	5.76
5.	Gujarat	298	9.6	9.54
6.	Haryana	210	7.68	6.72
7.	Jharkhand	176	5.76	5.63
8.	Karnataka	180	5.76	5.76
9.	Kerala	240	7.68	7.68
10.	Maharashtra	60	5.76	1.92
11.	Odisha	420	13.44	13.44
12.	Punjab	60	1.92	1.92
13.	Rajasthan	120	11.52	3.84
14.	Tamil Nadu	240	7.68	7.68
15.	Uttar Pradesh	900	42.84	39
16.	West Bengal	180	5.76	5.76
	Total	3768	154.20	130.78

Statement IV

S.No	Name of the State	No. of NYC trained	Fund released (Rs. in lakhs)
1	2	3	4
1.	Andhra Pradesh	160	10.64
2.	Assam	114	6.1
3.	Bihar	218	14.59
4.	Chhattisgarh	*	2.39
5.	Delhi	08	0.24
6.	Haryana	55	0.81
7.	Himachal Pradesh	23	1.66
8.	Karnataka	79	4.62

1	2	3	4
9.	Kerala	125	6.5
10.	Madhya Pradesh	100	8.25
11.	Manipur	69	3.24
12.	Maharashtra & Goa	175	10.47
13.	Mizoram	40	6.9
14.	Nagaland	68	2.86
15.	Odisha	46	4.55
16.	Punjab	93	1.82
17.	Rajasthan	55	2.19
18.	Sikkim	18	0.77
19.	Tamil Nadu and Puducherry	105	1.67
20.	Tripura	22	0.98
21.	Uttarakhand	05	0.89
22.	Uttar Pradesh	470	31.34
23.	West Bengal	221	6.79
	Total	2269	130.27

* Training of 111 NYCs is to be completed within March 2013.

Carbon Disclosure Project

3221. SHRI P.R. NATARAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the aims and objectives of Carbon Disclosure Project (CDP) functioning in the country; and

(b) the number of Institutional Investors operating this project?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Carbon Disclosure Project (CDP) is a voluntary, international, and not-for-profit organization having membership of about six thousand large companies in the world that have agreed, on a voluntary basis, to measure, disclose, manage and share their environmental data and information including climate related strategies, greenhouse gas emissions and energy use in a format developed by the CDP.

The activities of CDP in India are operated by the World Wildlife Fund (WWF) India and the Confederation of Indian Industry (CII). In 2012, out of 200 companies in India which were approached by the CII for the information, 53 companies responded.

[Translation]

Military Assistance to Foreign Countries

3222. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of DEFENCE be pleased to state:

(a) the details of the military equipment provided to various countries including Sri Lanka in the form of assistance during each of the last three years and the current year along with the cost of these military equipment, country-wise; and

(b) the justifications for proving such military assistance to these countries?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) Requests for defence assistance are received from time to time from foreign countries. Such requests are considered keeping in view all aspects of national interest. Further details cannot be divulged in view of the security implications thereof.

[English]

Export Obligation Discharge Certificate

3223. SHRI UDAY SINGH:
SHRI SOMABHAI GANDALAL KOLI PATEL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether several Regional Offices of Directorate General of Foreign Trade (DGFT) are insisting on submission of original Application for Removal of Excisable Goods (A.R.E.-3) in case of deemed exports while issuing the Export Obligation Discharge Certificates;

(b) if so, the details thereof and the reasons therefor;

(c) whether the exporters receive only one original copy of A.R.E.-3 from the buyers excise range authorities and that has to be submitted to the exporters excise range;

(d) if so, the details thereof; and

(e) the uniform procedure laid down by the various offices in accepting the proof of A.R.E.-3 under the deemed exports and the steps taken by them to resolve the grievances of the exporters in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (e) An original application for issuance of export obligation discharge certificate, in case of deemed exports, is required to be made to Regional Office of DGFT. Guidelines prescribed at the end of ANF 4 F, in HBPv1, para 3(b)(i), are extracted below:

"A copy of the invoice or a statement of invoices duly signed by the unit receiving the material and their jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply.

However, in case of supply of items which are non excisable or supply of excisable items to a unit producing non excisable product(s), a project authority certificate (PAC) certifying quantity, value and date of supply would be acceptable in lieu of excise certification. However, in respect of supplies to EOU/EHTP/STP/BTP, a copy of CT-3/ARE-3 duly signed by the jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply can be furnished in lieu of the excise attested invoice(s) or statement of invoices as given above. However, in case of supply of the product by the Intermediate supplier to the port directly for export by the ultimate exporter (holder of Advance Authorisation or DFIA) in terms of paragraph 4.13 of HPB v1, copy of the shipping bill with the name of domestic supplier as intermediate supplier endorsed on it along with the file No./Authorisation No. of the ultimate exporter and the intermediate supplier shall be required to be furnished."

These guidelines are followed uniformly by all Regional Authorities of DGFT.

In respect of units supplying goods (deemed exporter) to EOUs, EHTPs, STPs and BTPs (user industry), duplicate copy of ARE-3 duly countersigned by Superintendent of Excise in charge of user industry, is received back by such unit. In respect of supplies to EOUs, such units can also get the quintuplicate copy of ARE-3 endorsed by range officer.

Commands for Cyber Security

3224. SHRI E.G. SUGAVANAM: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has any proposal to set up three new commands to handle threats to country's space assets, cyber infrastructure and for controlling commando operations;

(b) if so, the details thereof; and

(c) the time by which the new commands are likely to be set up?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) to (c) No proposal to set up three new commands to handle threats to country's space assets, cyber infrastructure and for controlling commando operations has been received by the Government. Any such proposal, as and when received, will be considered in consultation with the concerned.

*[Translation]***Check on Human-Wildlife Conflicts**

3225. SHRIMATI KAMLA DEVI PATLE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the incidents of human-wildlife conflicts are rising in the country;

(b) if so, the number of human beings and wild animals killed in such incidents during the last three years and the current year, State-wise;

(c) whether there is any provision for grant of compensation of kin of the persons killed by wild animals;

(d) if so, the State-wise number of affected persons who were paid compensation so far; and

(e) the amount of compensation paid in each case?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Incidents of human-animal conflicts have been received in the Ministry from time to time. However, there are no reports indicating that such conflicts are on the rise in the country. Year-wise and State-wise and details of number of human and animal death due to such conflicts are not collated in the Ministry.

(c) In the Centrally sponsored Schemes 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant', a component of payment of ex-gratia amount to the kin of the persons killed by wild animals is available. Ministry of Environment and Forests has circulated a norm of payment of ex-gratia of Rs. 2.00 lakh in case of death of the victim.

(d) and (e) Payment of compensation to the kin of the person killed by wild animals in the States/Union Territories is the responsibility of the concerned State/ Union Territory Government. The detail of such payments are not collated in the Ministry of Environment and Forests.

*[English]***Moratorium on GM Crop**

3226. SHRI R. DHRUVANARAYANA:
SHRI M. KRISHNASSWAMY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has imposed a moratorium on commercialisation of Bt. Brinjal event EE-I, a Genetically Modified (GM) crop in the country;

(b) if so, the details thereof; and

(c) the time by which it is likely to be lifted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Sir. The Government has imposed a moratorium on 09.2.2010 on commercialization of Bt. Brinjal event EE-I a genetically modified (GM) crop in the country till such time independent scientific studies establish that Bt brinjal is safe for the environment and human health.

(c) As a follow up to the moratorium on Bt brinjal, a meeting of the Genetic Engineering Appraisal Committee (GEAC) to consult with experts and scientists on the safety of Bt. Brinjal was held on April, 27, 2011. While several of the experts recommended limited release of Bt brinjal seeds to evaluate its performance under strict supervision, some experts have suggested additional biosafety studies with respect to long term impacts on biodiversity and health. In the absence of consensus, a final decision on the issue may take from couple of months to several years. Therefore, it is not feasible to furnish any tangible time period at present. The final decision on the matter, whenever available will be put up in public domain.

*[Translation]***Amendment in Apprentices Act, 1961**

3227. SHRI ARJUN RAM MEGHWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to amend the Apprentices Act, 1961;

(b) if so, the details thereof;

(c) the time by which the said Act is likely to be amended; and

(d) the details of the likely positive impact particularly on the technical sector due to the proposed amendment in the said Act?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) Various suggestions have been made to amend the provisions of the Apprentices Act, 1961 to improve quality of apprenticeship training, increase number of apprentices, include services sector for apprenticeship training, improve employability of apprentices, make the Act more facilitative than prescriptive, etc. Many rounds of consultations have been held with the concerned Ministries and Stakeholders.

A study has also been carried out in coordination with International Labour Organization and World Bank to get international perspective and best practices followed elsewhere. The amendments proposed are under consideration of the Government.

(d) The amendments are being carried out with an objective to increase the number of apprentices, improve quality of training and employability of apprentices.

[English]

Trade with Pakistan

3228. SHRI S.S. RAMASUBBU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India and Pakistan have proposed to increase their trade through rail route;

(b) if so, the details thereof;

(c) whether it is also proposed to open second border gate at Attari; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes Madam.

(b) During the 7th round of India-Pakistan Commerce Secretary level talks held at Islamabad from 20-21

September, 2012, both countries emphasized the need for more trade traffic to be carried through Railways.

(c) and (d) An Integrated Check Post (ICP) had already been inaugurated at Attari on 13th April, 2012 by Union Home Minister. This ICP includes a dedicated gate to streamline the movement of trucks between India and Pakistan and significantly enhance the flow of trade through land route.

Boat Building Industry

3229. SHRI HAMDULLAH SAYEED: Will the Minister of SHIPPING be pleased to state:

(a) whether the boat building industry in the country is dormant particularly Lakshadweep Islands due to shortage of fund;

(b) if so, whether any incentives are being given to the people of Lakshadweep to pursue boat building activities;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN): (a) to (d) The boat building industry in Lakshadweep Islands is not dormant due to shortage of funds. As reported by Union Territory of Lakshadweep Administration (UTLA). boat building has been taken over by the people in Lakshadweep Islands and the quantum of work in the Government boat building yard is less. However, UTLA provides financial assistance for boat building. For multi day fishing vessels, 50% of the construction cost limiting to Rs.25 lakh is provided to each beneficiary. Similarly, for Lakshadweep type pole and fishing boats, 40% on hull and 50% on engine, upto a maximum of Rs.10 lakh, is reimbursed under the existing schemes.

National River and Lake Conservation Plan

3230. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the pollution level of water in rivers, lakes and water bodies have increased in the last three years;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to control the pollution level of rivers and lakes under National River Conservation Plan (NRCP) and National Lake Conservation Plan (NLCP);

(d) if so, the details thereof along with the projects approved by the Government during the last three years under NRCP and NLCP; and

(e) the funds allocated and expenditure incurred on such projects during the said period, project/State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Pollution Control Board (CPCB) along with State Pollution Control Boards (SPCBs), is monitoring water quality of rivers in terms of Dissolved Oxygen, Bio-chemical Oxygen Demand (BOD) and Fecal Coliforms etc. Based on BOD levels, 150 polluted stretches have been identified along various rivers in the country. The water quality, in terms of BOD values, where works have been completed, is reported to have improved at most of the locations, as compared to the water quality before taking up pollution abatement works under National River Conservation Plan (NRCP) and National Lake Conservation Plan (NLCP).

(c) to (e) Conservation of rivers and lakes is an ongoing and collective effort of the Central and State Governments and this Ministry is supplementing the efforts of the State Governments in abatement of pollution in rivers and lakes under NRCP and NLCP respectively for implementation of projects on a cost sharing basis between the Central and State Governments.

NRCP presently covers 41 rivers in 191 towns spread over 20 States at a sanctioned cost of Rs. 8847.22 crore. Various pollution abatement schemes taken up under the Plan, inter-alia, include interception and diversion of raw sewage, setting up of sewage treatment plants, creation of low cost sanitation facilities, setting up of electric/improved wood crematoria and river front development.

Under NLCP, the Ministry has sanctioned projects for conservation of 61 lakes in 14 States with a total cost of Rs. 1031.18 crore. Works taken up under the Plan include; core components of interception, diversion and treatment of wastewaters before their entry into the lake, catchment area treatment, shoreline protection, in-lake treatment such as aeration, de-weeding, de-siltation, bio-remediation etc.

Details of sanctioned cost of projects, expenditure incurred including share of State Governments under NRCP and sanctioned cost of projects and funds released in last three years and current year (Ongoing + new projects) under NLCP during the last 3 years and the current year, State-wise, are given in the enclosed Statements-I and II.

Statement I

Funds Sanctioned by Central Government & Expenditure incurred (including share of State Governments) for last three years under National River Conservation Plan

(Rs. in crore)			
Sl. No.	State	Cost of new projects sanctioned	Total Expenditure (including State share)
1.	Andhra Pradesh	-	27.73
2.	Bihar	441.85	17.06
3.	Jharkhand	-	-
4.	Gujarat	262.13	0.62
5.	Goa	-	2.57
6.	Karnataka	-	0.10
7.	Maharashtra	74.29	4.29
8.	Madhya Pradesh	6.20	2.67
9.	Odisha	-	9.56
10.	Punjab	515.52	134.99
11.	Rajasthan	149.59	22.41
12.	Tamilnadu	2.54	8.43
13.	Delhi	20.32	409.75
14.	Haryana	229.70	20.12
15.	Uttar Pradesh	1385.95	584.98
16.	Uttarakhand	135.93	39.36
17.	West Bengal	690.10	146.26
18.	Kerala	-	-
19.	Sikkim	151.69	52.80
20.	Nagaland	-	-
Total		4065.81	1484.24

Statement II

(Rs. in crore)

S. No.	State	Cost of new projects Sanctioned	Funds Released in last three years and current year (Ongoing + new projects)
1.	Karnataka	—	6.50
2.	Andhra Pradesh	4.30	1.90
3.	Maharashtra	—	7.02
4.	Rajasthan	25.60	40.05
5.	Uttarakhand	—	3.00
6.	West Bengal	12.60	11.97
7.	Jammu and Kashmir	—	86.28
8.	Nagaland	25.83	5.81
9.	Uttar Pradesh	124.32	64.43
Total		192.65	226.96

Green Tribunal Bench

3231. SHRI AMARNATH PRADHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received memorandum with suggestions from 21 all party MLAs of Odisha during the year 2011 to combat global warming;

(b) if so, the details thereof;

(c) whether the Government has any plan to open Green Tribunal Bench in Odisha;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The information is being collected and will be laid on the Table of the House.

National Ganga River Basin Authority

3232. SHRI P.L. PUNIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the target set by the National Ganga River Basin Authority (NGRBA) has been achieved;

(b) if so, the details thereof;

(c) if not, the reasons therefor along with the time by which it will be completed; and

(d) the total number of meetings conducted by NGRBA till date since its inception?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Central Government has constituted the National Ganga River Basin Authority (NGRBA) and has resolved under Clean Ganga Mission that by the year 2020, no untreated municipal sewage or industrial effluent will flow into the river Ganga.

(d) The NGRBA was constituted in February 2009 and since its inception three meetings have been held on 5.10.2009, 01.11.2010 and 17.04.2012.

Reopening of Gua Iron Ore Mines in Jharkhand

3233. SHRI A. SAI PRATHAP: Will the Minister of STEEL be pleased to state:

(a) whether the Gua Iron Ore Mines in Jharkhand have been closed since June, 2011;

(b) if so, the details thereof and the reasons therefor along with the present status of these iron ore mines; and

(c) the measures being initiated by the Government to reopen the said mines?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) Yes, Madam. Mining work at Gua Ore Mines under the Durgaiburu Mining Lease was suspended with effect from June 2011 for want of forest clearance. Stage-I forest clearance along with one year working permission was granted by Ministry of Environment and Forests (MoEF) on 14.8.2012 but the production in the mine could not be resumed for want of environment clearance from MoEF.

(c) Regional office of Ministry of Environment & Forests has inspected the site and submitted its report to the Ministry of Environment & Forests on 3.12.2012. Further, in order to expedite the clearances, Cabinet Secretary held a meeting on 20.12.2012 with Secretary, Ministry of Environment & Forests, the Secretary (Steel) and Chairman (SAIL).

Carbon Tax

3234. SHRI JAYARAM PANGI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Economic Survey, 2013 has warned that the carbon taxes will lead to heavy GDP losses;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the Economic Survey 2012-13, use of policy tools including environment-related taxes should be based, inter alia, on consideration of its repercussions on other sectors of the economy. The survey quotes preliminary modeling studies which indicate that a modest revenue-neutral economy-wide carbon tax of US\$10 per ton of Green House Gas (GHG) emissions in India could result in a Gross Domestic Product (GDP) loss of around US\$ 632 billion at 2005 prices.

(c) The Twelfth Five Year Plan document outlines a strategy for promoting low carbon sustainable growth through appropriate policies and actions.

[Translation]

Financial Assistance for Pollution Abatement

3235. SHRI MURARI LAL SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the World Bank has provided financial assistance/loan to the State Governments including Chhattisgarh to keep the environment pollution free; and

(b) if so, the State-wise details of funds issued to the State Governments for this purpose during the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The World Bank has provided financial assistance/loan for \$ 1 Billion (Rs. 4500 crores) for abatement of pollution of river Ganga against the National Ganga River Basin (NGRB) project approved by the Cabinet Committee on Economic Affairs (CCEA) at an estimated cost of Rs. 7000 crores under the National Ganga River Basin Authority (NGRBA) for implementation in the States viz., Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal to ensure that by year 2020, no untreated municipal sewage and industrial effluents flow into main stem of river Ganga under 'Mission Clean Ganga'. The State of Chhattisgarh is not a part of the said assistance.

(b) The State-wise details of funds (Rs. in Lakhs) released to the State Governments for this purpose during the last three years and the current year is as below:

State	2009-10	2010-11	2011-12	2012-13
Uttarakhand	Nil	Nil	Nil	154.70
Uttar Pradesh	Nil	Nil	Nil	179.60
Bihar	Nil	Nil	Nil	60.00
Jharkhand	Nil	Nil	Nil	50.00
West Bengal	Nil	Nil	Nil	60.00

[English]

Disposal of Toxic Waste

3236. SHRI NITYANANDA PRADHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any plan to dispose of toxic waste related to Bhopal gas tragedy;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Group of Ministers (GoM) constituted to examine all the issues relating to Bhopal Gas Leak Disaster in its meeting held on 22nd October, 2012 *inter-alia* decided to continue the incineration of other similar waste in Treatment, Storage and Disposal

Facility (TSDF), Pithampur, stabilising the incineration process and making it ready for test incineration of waste of erstwhile Union Carbide India Ltd. (UCIL), Bhopal. The GoM also directed the Central Pollution Control Board (CPCB) to undertake evaluation of the performance of 22 incinerators (including TSDF, Pithampur) across the country to assess their performance as regards their capability to meet the prescribed emission norms.

The Hon'ble Supreme Court in Special Leave Petition (SLP) No. 9874 of 2012: Union of India Vs. Alok Pratap Singh & Ors. is closely monitoring the disposal of 350 tonnes of erstwhile UCIL waste. The Hon'ble Court *vide* its order dated 4th March, 2013 has *inter-alia* directed the Central Government to immediately get in touch with the management of M/s Hindustan Insecticides Ltd. (HIL), Cochin for providing 10 tonnes of pesticide waste and strictly adhere to the time schedule indicated in the chart made available by the learned Additional Solicitor General for the activities of collection, packaging, storage, transportation etc. of the waste available with HIL. The concerned State Governments and HIL were directed to extend full cooperation to the Central Government in the matter. The Hon'ble Court noted the statement of CPCB that the process of incineration is likely to be completed within two weeks of arrival of the waste at Pithampur. Necessary action in the matter is being taken accordingly. The matter is next listed on 8th May, 2013.

Relief for Tobacco Cultivators

3237. SHRI S.R. JEYADURAI:
SHRI D.B. CHANDRE GOWDA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the steps taken by the Tobacco Board to help the tobacco growers/farmers in the country during each of the last three years and the current year;

(b) whether the Government has conducted any study regarding the occupational hazards of tobacco growers/ farmers;

(c) if so, the details thereof and the preventive measures taken by the Government in this regard;

(d) if not, the reasons therefor; and

(e) the steps being taken by the Government to boost the export of the Flu Cured Virginia tobacco and to safeguard the interests of the tobacco growers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Madam, the Tobacco Board has taken various steps to help the FCV tobacco growers in the country during last 3 years. Board has provided all necessary extension and development activities by extending financial subsidies for getting better quality and productivity, provided necessary agri inputs including fertilizers to FCV tobacco growers, arranged input loans at subsidised rates to all FCV tobacco growers, provided financial relief to FCV tobacco growers in case of crop damage due to natural calamities from time to time. Tobacco Board has also created a grower welfare fund to assist FCV tobacco growers in the event of growers death and for children education, girl child marriage and treatment for major illness etc.

(b) Department of Commerce has not conducted any study regarding the occupational hazards of tobacco growers/ farmers in recent times.

(c) and (d) Does not arise.

(e) To boost the export of the FCV tobacco Board participates and assist exporters to participate in international tobacco exhibitions and fairs, releases advertisement in international tobacco magazines, sends publicity material to the importing organizations, organizes buyer sellers meet, trade delegations seminars on tobacco. Tobacco Board is regulating the production of FCV tobacco based on market dynamics, implementing various schemes for improving quality and productivity of tobacco, provides timely inputs to farmers and promoting development of new varieties of seeds for safeguarding the interests of tobacco growers. Tobacco Board remains in touch with various international organizations keeping in view of new developments in tobacco sector and adopt policies accordingly in the interest of tobacco growers.

Football in Schools

3238. SHRI SONAWANE PRATAP NARAYANRAO:
Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to include football in the curriculum of schools and colleges to promote the football sports in the country;

(b) if so, the details thereof; and

(c) the other steps taken by the Government to promote football amongst youth?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Primary responsibility for development and promotion of specific sports discipline in the country including in schools and colleges is that of the concerned National Sports Federation (NSF). All India Football Federation (AIFF) is the NSF recognized by the Ministry of Youth Affairs & Sports (MYAS) for development and promotion of Football in India.

MYAS supplements the efforts of the NSFs by way of providing financial assistance for participation in international competitions abroad, holding international competitions in India, conducting national championships, purchase of equipments, conduct of coaching camps, hiring of foreign coaches, development of sports infrastructure, etc.

Sports and Games are already part of the activities of schools and colleges. School Games Federation of India (SGFI) and Association of Indian Universities (AIU) have also been granted recognition as National Sports Promotion Organizations (NSPOs) by MYAS and are being given grants by the Ministry on similar lines as that to NSFs. Football is part of the inter-school and inter-university tournaments conducted by SGFI and AIU.

(c) Requisite assistance in terms of development of infrastructure, training, coaching and preparation for participation in national and international sports events is being extended for promotion and development of sports including football under various schemes of the MYAS and Sports Authority of India (SAI) such as Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), Urban Sports Infrastructure Scheme (USIS), National Sports Development Fund (NSDF), Talent Search & Training (TS&T), National Sports Talent Scheme (NSTC), Army Boys Sports Company (ABSC), SAI Training Centre (STC), Special Area Games (SAG) and Centre of Excellence (COE).

Cotton Development Bill

3239. SHRI M. SREENIVASULU REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to implement the Cotton Development Bill;

(b) if so, the details thereof along with the salient features and objectives of the same; and

(c) the view of the various State Governments and industries in this regard along with the implementation status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The Cotton Distribution (Collection of Statistics) Bill, 2012 aimed at improving India's cotton statistical data base is currently under inter-ministerial consultations. Government has completed consultations with State Governments and Industry Stakeholders and a consensus on the various provisions of the Bill has been reached.

Advanced Medium-Range Combat Aircraft

3240. SHRIMATI ANNU TANDON: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has allocated a budget and timeline for the proposed Advanced Medium-range Combat Aircraft;

(b) if so, the details thereof;

(c) whether the Government is looking at the participation of the private sector in the proposed project; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) Yes, Madam.

(b) Development of Advanced Medium-range Combat Aircraft (AMCA) is a planned Programme of

Defence Research and Development Organisation (DRDO). The Programme is likely to be approved during 12th Five Year Plan.

(c) Yes, Madam.

(d) Private sector has been involved during various stages of design and development of Light Combat Aircraft (LCA). Similarly, the participation of private industry at various stages of design, development, testing, certification and manufacturing of AMCA is envisaged.

Ecological Importance of Western Ghats

3241. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any plan to initiate a special programme to protect the ecological uniqueness of Western Ghat;

(b) if so, the details thereof;

(c) whether the Government has any plans to establish a Research and Study Centre dedicated for the said purpose at Ahmednagar;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Government of India has already taken several steps to protect the ecological uniqueness of the Western Ghats. A large number of protected areas comprising national parks, wildlife sanctuaries, tiger reserves and elephant reserves have been established to provide stringent protection to both flora and fauna of the Western Ghats. Nearly 10% of the total area of Western Ghats is currently covered under the Protected Area category, serving as home to a healthy population of endemic flora and fauna. Two Biosphere Reserves, namely, Nilgiri Biosphere Reserve and Agasthyamalai Biosphere Reserve are also located in the Western Ghats. The protection of ecological uniqueness of Western Ghats is ensured through the enforcement of various laws such as Wildlife (Protection) Act, 1972; the Indian Forest Act, 1927; the Forest Conservation Act, 1980; Environment (Protection) Act,

1986; Biological Diversity Act, 2002 and the Rules under these Acts. A Wildlife Crime Control Bureau has also been established to check illegal trade and smuggling in wildlife.

Further, the Planning Commission is implementing a Western Ghats Development Programme in 175 talukas of Western Ghats viz. Maharashtra (63 talukas), Karnataka (40 talukas), Kerala (36 talukas), Tamil Nadu (33 talukas) and Goa (3 talukas). The main objectives of the programme are eco-preservation and eco-restoration with a focus on sustainable use of biodiversity.

(c) As per the information received from the State Government of Maharashtra, there is no such proposal.

(d) and (e) Do not arise.

Vacant Posts in Labour Court

3242. SHRI NARAHARI MAHATO:
SHRI NRIPENDRA NATH ROY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether many posts of Presiding Officers are lying vacant in various Labour Courts, particularly in the backward areas;

(b) if so, the details thereof as on date, State-wise along with the reasons therefor;

(c) the dates from which these posts are lying vacant and the details of posts reserved for SCs/STs out of the said vacant posts; and

(d) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) Out of the 22 Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) set up by Central Government, only one post of Presiding Officer in the CGIT-cum-LC, Kolkata is lying vacant since 27.2.2012.

The selected incumbents declined to join the post of Presiding Officer in the CGIT-cum-LC, Kolkata. The process of appointment of Presiding Officer was started afresh and is in the final stages of process.

The Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) have been set up by the Central Government as per the provisions of the Industrial Disputes Act, 1947 for adjudication of industrial disputes arising in the Central Sphere. The Presiding Officers are appointed as per Sections 7, 7A, 7B and 7C of the Industrial Disputes Act, 1947. A serving judicial officer is appointed on deputation basis and retired judicial officer on re-employment basis. As per Section 7(c) of the Industrial Disputes Act, 1947, they can continue upto the age of 65 years. There is no provision of reservation for Scheduled Castes/Scheduled Tribes for appointment to the post of Presiding Officer in the Act.

The State Governments have their own Labour Courts and Tribunals to adjudicate on disputes arising in the State sphere. Information regarding Labour Courts and Tribunals falling under the State sphere is not maintained centrally.

[Translation]

Medical Services under ESIC

3243. SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to provide direct service to the insured person under the Employees State Insurance (ESI) scheme to take the delivery of medical services from the States;

(b) if so, the details thereof;

(c) the number of ESIC hospitals taken over by the Government; and

(d) the details of the proposal to provide additional facilities to the beneficiaries of ESI scheme throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Steps taken by Employees' State Insurance Corporation (ESIC) to provide direct services to Insured Persons inter-alia include:

(1) Taking over of one hospital in each State to be run as Model hospital and total expenditure on model hospital is borne by Employees' State Insurance Corporation.

(2) Taking over of one dispensary in each State to be run directly by Employees' State Insurance Corporation as model dispensary cum diagnostic centre.

(3) Providing secondary care services directly by Employees' State Insurance Corporation in areas where there is no ESI hospital within the radius of 25 KM and number of Insured Persons (IPs) are more than 25,000.

(4) Providing super speciality services directly by Employees' State Insurance Corporation throughout the country.

(5) Medical care services are provided directly by Employees' State Insurance Corporation in Delhi and Noida.

(c) 18 State Government run ESI hospitals have been taken over by Employees' State Insurance Corporation.

(d) Employees' State Insurance Corporation has undertaken upgradation/modernization of existing ESI hospitals in a phased manner.

[English]

National Action Plan on Climate Change

3244. SHRI C. SIVASAMI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has sanctioned any additional amount to meet the target of National Action Plan on climate change;

(b) if so, the details thereof along with the aggregated amount required for the completion of the said project;

(c) whether any additional steps have been suggested by the Government under the 12th Five Year Plan and other environmental initiatives which would require yet more resources; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Government is implementing the National Action Plan on Climate Change (NAPCC) with a view to enhance the ecological sustainability of India's development path and address climate change.

NAPCC comprises, inter alia, of eight National Missions in specific areas of Solar Energy, Enhanced Energy Efficiency, Sustainable Habitat, Water, Sustaining the Himalayan Eco-system, Green India, Sustainable Agriculture and Strategic knowledge for Climate Change with the approved funding under sectoral outlays.

(c) and (d) During the 12th Five Year Plan, a new thematic scheme on "Climate Change Action Programme" has been approved to build capacity and support implementation of relevant actions at the national and state level. Other environmental initiative during the 12th Five Year Plan include the low carbon strategy for sustainable development.

[*Translation*]

Strengthening of Kota-Dara Road

3245. SHRI BHARAT RAM MEGHWAL:
SHRI KHILADI LAL BAIRWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has granted approval to the proposal of strengthening of 266/0 to 290/0 kms. and 291/0 to 298/0 kms. stretch on Kota-Dara road;

(b) if so, the details and the present status of the project; and

(c) if not, the reasons for the delay in granting approval to this project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) A work for Periodical Renewal in Km. 266/0 to 270/0, 270/0 to 280/0, 280/0 to 290/0 & 291/0 to 298/0 on NH-12 (Kota Dara road) was approved/sanctioned for Rs. 615.21 lakh in the year 2010-11 and is under implementation by State PWD Rajasthan.

(c) Does not arise.

[*English*]

Health Camps by ESIC

3246. SHRI P. KARUNAKARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees State Insurance Corporation (ESIC) is organizing camps for healthier India, especially in the rural areas like SC/ST/OBC areas during the 11th Five Year Plan;

(b) if so, the year-wise and State-wise details thereof;

(c) the funds allocated and spent in this regard for the said period; and

(d) the future action plan prepared with foreign organizations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The Employees' State Insurance Corporation (ESIC) is organising health check-up camps for Insured Persons and their dependent family members at ESIC Hospitals and Dispensaries as well as areas where the population of Insured Persons is concentrated including their work places. Further, ESIC has started wellness vans in all ESI Hospitals for providing promotive and preventive health care services to Insured Persons and their families near their work places as well as near their residence.

(b) and (c) No Plan funds are provided to the ESI Corporation by the Central Government. Expenditure on health camps is incurred by the ESI Corporation out of its own funds.

(d) At present, there is no collaboration with any foreign organisation for organising health camps.

Shortage of Staff in NADA

3247. SHRI S.S. RAMASUBBU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the National Anti-Doping Agency (NADA) has conducted surprise checks at various sports centres/institutes in various parts of the country and found substances from the possession of athletes which have tested positive;

(b) if so, the details thereof;

(c) whether the Government has issued any directions to Sports Authority of India (SAI) and the federations to issue stern warning to the players from whose possession the supplements were ceased;

(d) if so, the action taken by the SAI and the sports federations to ensure its compliance and if not, the reasons therefor;

(e) whether NADA is facing the problem of acute shortage of staff; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes Madam. During the period from 2009 to 2012, NADA conducted surprise checks at various sports centres/institutes in various parts of the country. The details are as below:

1. Nataji Subhash National Institute of Sports, Patiala: Surprise check was conducted by the NADA team in the rooms of players & coaches in Athletics, Weightlifting, Boxing & Wrestling sports disciplines.
2. Nataji Subhash Southern Centre, Bangalore: Surprise check was conducted by the NADA team in the rooms of players & coaches in Athletics, Weightlifting, Swimming & Hockey sports disciplines.
3. SAI Central Centre, Bhopal: Surprise check was conducted by the NADA team in the rooms of players & coaches in Boxing, Wushu, Judo, Water sports & Hockey sports disciplines.
4. PT Usha School of Athletics, Calicut: Surprise check was conducted by the NADA team in the rooms of players & coaches in Athletics sports discipline.

However, no banned substances were found from the possession of athletes.

(c) and (d) In view of the above, does not arise.

(e) and (f) No Madam, There is no acute shortage of staff in NADA.

Driving Training Institutes

3248. SHRI PRALHAD JOSHI: Will the Minister of

ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has started a scheme "Model Driving Training Schools" for setting up of Driver Training Institutes in various States of the country;

(b) if so, the number of Driving Training Institutes operational in Karnataka;

(c) whether the Government has received proposals from State Governments including Karnataka for setting up of Driver Training Institutes during the last three years and the current year; and

(d) if so, the details thereof, State-wise along with the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) Yes Madam. This Ministry under the scheme "Model Driving Training Schools" had provided financial assistance to the Government of Karnataka during the year 2002-03, for setting up a Driver Training Institute at Hagaribommanahalli, Bellary District Karnataka. The Institute became operational on 15th September, 2007.

(c) and (d) The State-wise details of the proposals received for setting up Institute of Driving Training Research (IDTR) during the last three years and the current year is in the enclosed Statement. In the Eleventh Five Year Plan, the Government had decided to set up ten model Institute of Driving Training & Research (IDTRs). The sanction was accorded by Ministry of Road Transport & Highways for setting up IDTR at Sarkaghat (Himachal Pradesh); Chhindwara (Madhya Pradesh); Rajsamand (Rajasthan); Pune (Maharashtra); Valsad (Gujarat); Bhiwani (Haryana); Coimbatore (Tamil Nadu); Aurangabad (Bihar) and Agartala (Tripura). However, Tamil Nadu and Gujarat have withdrawn from the projects.

Presently, the Ministry is appraising the scheme for "Setting up Institute of Driving Training and Research" before its implementation in the Twelfth Five Year Plan.

Statement

Proposals received for providing financial assistance for setting up of Institute of Driving Training & Research during 2009-2012.

Sl.No.	Name of the State	Subject
1	2	3
1.	Andhra Pradesh	Establishment of an Institute of Driving Training & Research at Nalgonda, A.P.

1	2	3
2.	Tamil Nadu	Establishment of an Institute of Driving Training & Research at Chrompet, Chennai Establishment of an Institute of Driving Training & Research at Ramakrishna Mission Vidhyalaya, Coimbatore.
3.	Sikkim	Establishment of an Institute of Driving Training & Research at Ranka, Gangtok.
4.	Delhi	Establishment of an Institute of Driving Training & Research at Ghoomanhera, Delhi.
5.	Maharashtra	Establishment of an Institute of Driving Training & Research at Indapur, Pune. Establishment of an Institute of Driving Training & Research at Kolhapur. Establishment of an Institute of Driving Training & Research at CIRT, Pune.
6.	Assam	Establishment of an Institute of Driving Training & Research at Kamrup, Guwahati, Assam.
7.	Mizoram	Establishment of an Institute of Driving Training & Research at Khamrang, Mizoram.
8.	Karnataka	Establishment of an Institute of Driving Training & Research at Yelahanka Hobli, Bangalore. Establishment of an Institute of Driving Training & Research at Kengeri Hobli, Bangalore.
9.	Punjab	Establishment of an Institute of Driving Training & Research at Kapurtala, Punjab.
10.	Rajasthan	Establishment of an Institute of Driving Training & Research at Achrol village, Jaipur, Rajasthan. Establishment of an Institute of Driving Training & Research at Rail Magra Town, Rajsamand District.
11.	Odisha	Establishment of an Institute of Driving Training & Research at Mahura, Odisha. Establishment of an Institute of Driving Training & Research at Koraput, Odisha.
12.	Manipur	Establishment of an Institute of Driving Training & Research at Imphal, Manipur.
13.	Madhya Pradesh	Establishment of an Institute of Driving Training & Research at Bhopal and Jabalpur, Madhya Pradesh. Establishment of an Institute of Driving Training & Research at Chhindwara, Madhya Pradesh.
14.	Haryana	Establishment of an Institute of Driving Training & Research at Village Kaluwas, near Bhiwani.
15.	Gujarat	Establishment of an Institute of Driving Training & Research at Paradi, Valsad.
16.	Himachal Pradesh	Establishment of an Institute of Driving Training & Research at Sarkaghat, Mandi.
17.	Tripura	Establishment of an Institute of Driving Training & Research at Agartala.
18.	Bihar	Establishment of an Institute of Driving Training & Research at Aurangabad, Bihar.
19.	Uttar Pradesh	Establishment of an Institute of Driving Training & Research at Rai-bareilly.
20.	Andaman & Nicobar Islands	Establishment of Model Driver Training School at Port Blair

Investment in Captive Mines

3249. SHRI TARA CHAND BHAGORA: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited proposes to make huge investment to double the capacity of its captive iron ore mines;

(b) if so, the details thereof;

(c) whether the biggest chunk of the proposed investment has been earmarked for its Rowghat mines in Chhattisgarh and Gua iron ore mines in Jharkhand;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government has made provisions to deploy security personnel to tackle any possible security threat to these mines; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (d) To meet the enhanced iron ore requirement, the captive iron ore mines of SAIL are being expanded/modernized from existing capacity of 29.4 Mtpa to 40 Mtpa. A provision of Rs.10,264 crore has been made towards investment in existing mines under Raw Materials Division (RMD), SAIL & development of Rowghat Mine. This includes Rs. 3600 crore for Rowghat development requiring investment on initial establishments & infrastructure facilities. Further, Rs. 2878 crore has been kept for expansion, beneficiation and pelletisation plant for Gua Iron Ore Mines.

(e) and (f) CISF has been deployed for security of the Gua iron ore mine. The Government has also made provisions to deploy security personnel from BSF, CRPF and State Government forces for security of Rowghat project.

Bunker Burster Rifles

3250. SHRI SANJAY NIRUPAM: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is considering to restart the process for buying bunker burster rifles;

(b) if so, the details thereof;

(c) whether the army is ready with the technical parameters for the purchase of these bunker burster rifles; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Yes, Madam. The request for information (RFI) for Anti Material Rifles and Breaching Munitions was uploaded on the website of Ministry of Defence, on 6th July 2012 and 13th July 2012 respectively with a view to obtain information from the Original Equipment Manufacturers (OEMs) about the product. The qualitative requirements (QRs) are still being formulated.

Pipari Setu of Sultanpur

3251. DR. SANJAY SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the expenditure incurred on the construction of Pipari Setu of Sultanpur;

(b) the name of the toll agency which is collecting toll on the Pipari Setu of Sultanpur and the system adopted for collection of toll there;

(c) whether the Government is contemplating to make this bridge toll free; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Construction cost of Pipari Setu of Sultanpur is Rs. 185 lakhs.

(b) to (d) The agency at present for toll collection at Pipari Setu is Shri Vinay Kumar Pandey, Tulsipur, Balrampur, Uttar Pradesh. Toll is being collected as per extant Policy of the Ministry and accordingly Toll tax is collected in perpetuity.

Vehicle Registration Tax

3252. SHRI N. CHELUVARAYA SWAMY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has any proposal to rationalise the vehicle registration tax and other taxes levied on vehicles in various States of the country;

(b) if so, the reaction of the State Governments thereto; and

(c) the time by which the rationalisation of vehicular taxes is likely to be implemented across the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) The issue of rationalisation of motor vehicle taxes across the country was discussed in the 34th meeting of Transport Development Council held at New Delhi on 13th February, 2012. There was an 'in principle' consensus among the State Governments/Union Territories which participated in that meeting to bring floor rate of life time motor vehicle taxes in respect of two-wheelers, cars, light motor vehicles (LMVs) at 6% on sale price.

(b) and (c) Since the taxes on motor vehicles is in State List, decision to rationalise motor vehicle taxes lies with the States. Hence no specific time frame can be indicated to arrive at a consensus among them.

National Programme for Youth

3253. SHRI BADRUDDIN AJMAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of activities conducted under the National Programme for Youth and Adolescent Development in Assam during the last three years;

(b) the number of programme implementing agencies in Assam for the National Programme for Youth and Adolescent Development and the funds released to them in 2011-2012;

(c) whether a monitoring and evaluation study was undertaken on the performance of the programme implementing agencies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS & SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The number of activities conducted under the National Programme for Youth and Adolescent Development (NPYAD) in Assam during the last three years are as under:-

2009-10	2010-2011	2011-12
12	-	36

(b) During the year 2011-12, under NPYAD a Grant-in-aid of Rs. 19,86,000/- to S.P. Memorial Shiksha Niketan Samiti, Assam has been released. Besides this, Rs. 90,00,000/- has also been released under NPYAD to State Govt. of Assam.

(c) to (e) The performance of the programme implementing agencies is monitored/assessed on the basis of their performance reports and inspection report of the recommending authority. Some of the programmes are also monitored by Nehru Yuva Kendra Sangathan and NSS.

Indo-Maldives Cooperation

3254. SHRI M. VENUGOPALA REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether India and Maldives have signed an agreement to boost defence cooperation recently; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Madam.

(b) The question does not arise.

[*Translation*]

Traditional Handicrafts

3255. SHRI ANJANKUMAR M. YADAV:
SHRI SURESH KUMAR SHETKAR:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of TEXTILES be pleased to state:

(a) the details of the schemes for development of traditional handicrafts industry in the country along with the funds allocated/utilised for the purpose and the number of artisans benefited through various schemes, State-wise;

(b) the steps taken by the Government to promote craft bazaars particularly for women;

(c) whether the Government proposes to make preference for eco-friendly products made out of different raw materials such as wood, cane and bamboo and textiles made of natural fibres; and

(d) if so, the details thereof along with the funds allocated/spent during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The schemes being implemented for promotion & development of handicrafts in the country including traditional handicrafts include:

Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY); Design and Technology Upgradation (DTU); Marketing Support and Services (MSS); Human Resource Development (HRD); Research and Development (R&D); and Handicrafts Artisans Comprehensive Welfare Scheme.

The funds allocated and utilized for the above schemes during 2011-12 are as under:-

(Rs. in crores)

Scheme	Fund allocated	Expenditure
Design & Technological Upgradation	20.77	19.46
Comprehensive Welfare Scheme	51.50	34.72
Baba Saheb Ambedkar Hastshilp Vikas Yojana	55.00	53.81
Marketing Support & Services	62.00	54.14
Research & Development	7.05	5.35
Human Resource Development	17.75	16.93
Total	214.07	184.41

The number of artisans benefited through various scheme, State-wise, during 2011-12 is as per enclosed Statement.

(b) Under Marketing Support & Services Scheme, craft bazars are organized in various parts of the country to provide direct marketing platform to the handicrafts artisans and a sizable number of women artisans participates in these craft bazars.

(c) As of now, there is no proposal for preference for any specific raw material based products. However the existing policy or programmes being implemented in the handicrafts sector cover all raw material based product including products made of wood, cane & bamboo and textiles handicrafts products made of natural fiber.

(d) Does not arise.

Statement

Details of Scheme-wise, State-wise Artisans benefited during 2011-12

S.No	Name of State/UT	AHVY	Design	Marketing	HRD	Welfare	R&D	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	3700	210	2130	320	50197	-	56557
2.	Arunachal Pradesh	300	320		250	3613	-	4483
3.	Assam	7134	1800	5405	660	179055	-	194054

1	2	3	4	5	6	7	8	9
4.	Bihar	3510	440	785	340	5008	-	10083
5.	Chhattisgarh	1000	60	245	50	5690	-	7045
6.	Delhi	700	1160	2640	6660	40122	-	51282
7.	Goa	-	120	180	10	1451	-	1761
8.	Gujarat	4000	840	1840	250	10802	-	17732
9.	Haryana	1550	120	940	250	22566	-	25426
10.	Himachal Pradesh	860	160	715	140	4565	-	6440
11.	Jammu and Kashmir	2800	280	480	500	49335	-	53395
12.	Jharkhand	2026	280	135	40	10242	-	12723
13.	Karnataka	300	30	598	200	11686	-	12814
14.	Kerala	1300	240	320	210	66724	-	68794
15.	Madhya Pradesh	4500	880	1830	460	26736	-	34406
16.	Maharashtra	2490	500	1304	320	7724	-	12338
17.	Manipur	3279	800	1715	490	10448	-	16732
18.	Meghalaya	2030	80	325	210	4253	-	6898
19.	Mizoram	967	120		100	300	-	1487
20.	Nagaland	1390	160	1575	210	6181	-	9516
21.	Odisha	2661	440	1670	520	22255	-	27546
22.	Puducherry		-	295	70		-	365
23.	Punjab	900	120	550	290	50592	-	52452
24.	Rajasthan	1400	200	1175	410	16256	-	19441
25.	Sikkim		240	135	260	1197	-	1832
26.	Tamil Nadu	1000	90	730	610	33568	-	35998
27.	Tripura	3854	360	590	1160	48314	-	54278
28.	Uttar Pradesh	12000	2400	5264	3200	155059	-	177923
29.	Uttarakhand	2000	520	495	380	21682	-	25077
30.	West Bengal	4790	280	610	580	111396	-	117656
31.	Andaman and Nicobar Islands	300			30		-	330
Total		72741	13250	34677	19180	976927	-	1116775

Note:- In Research and Development Scheme artisans benefited are not quantified.

*[English]***Research in Tea Sector**

3256. SHRI DILIP SINGH JUDEV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Tea Board proposes to send an expert team to Chhattisgarh to examine the prospects of cultivation of tea in that State on the pattern of Assam and Darjeeling tea gardens;

(b) if so, the details thereof;

(c) whether the Government has received any requests for making necessary arrangements for establishment of a research and development centre and training institute at Jashpur, Chhattisgarh to facilitate tea cultivation in the State;

(d) if so, the details thereof, State-wise; and

(e) the details of the financial assistance sanctioned/ allocated for the aforesaid purposes, if any and the time by which the same is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Tea Board deputed a technical team in November 2012 to study the techno-commercial feasibility of tea cultivation in Chhattisgarh. The team has reported that large scale tea cultivation is feasible in some parts of Chhattisgarh.

(c) Yes, Madam.

(d) A request has been received by the Government for extending central assistance to the tea farmers in the State of Chhattisgarh and to establish a Tea Research Centre.

(e) The Government is considering a proposal for providing subsidy for new tea planting during the XII Plan period, under the Plantation Development. The technical support to the growers is likely to be extended through the field office of the Board at Siliguri and Tea Research Association at Nagarkatta and Bengdubi.

Coffee Development Programme in NER

3257. SHRI NARANBHAI KACHHADIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to support the Coffee Development Programme in the North Eastern Region (NER);

(b) if so, the details thereof along with the frame work chalked out for the purpose by the Government and the Coffee Board;

(c) the total funds allocated, released and utilized in connection with the Coffee Development Programme in the NER during the last three years and the current year;

(d) whether the programme has been successful in increasing the production of coffee in NER; and

(e) if not, the corrective measures being taken by the Government and the Coffee Board in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Coffee Board since 1970 is engaged in the development of coffee in North Eastern Region (NER) with a view to providing sustainable income to tribal growers and to wean away the tribal inhabitants from 'Jhum' cultivation. Since XI Plan period Coffee Board has been implementing a comprehensive Coffee Development Programme covering the seven North Eastern States viz., Assam, Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland and Tripura. The scheme comprises support for Coffee Expansion, Consolidation of Existing Holdings, Quality Upgradation, Marketing of coffee, Raising of Group Nurseries. Besides these the Board through its Research & Extension set up in the NE States, has been providing support in terms of research, transfer of technology and capacity building to coffee growers. Recently, the Board has strengthened its extension manpower in the NE Region by filling up of regular posts for an effective implementation of the coffee development programme.

(c) The details of total funds allocated, released and utilized during the last three years are as follows:

(Rs. in crore)

Year	Allocated	Released	Utilized
2009-10	4.00	1.95	4.75*
2010-11	4.00	4.00	4.87*
2011-12	5.50	5.50	5.31

*Includes opening balance.

The total financial allocation for Coffee Development in NE Region for the current financial year (2012-13) is Rs. 5.50 Crore out of which 5.37 Crore has been utilized as on Feb. 2013.

(d) Yes, Madam. There has been a gradual increase in the production of coffee in NE Region. The production of coffee in NE Region increased from 143.20 MT in 2009-10 to 220.00 MT in 2011-12.

(e) Does not arise.

Single Class Regiments in Armed Forces

3258. SHRI ASADUDDIN OWAISI: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been a long demand for single class regiments in the Indian Armed forces;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the steps taken/being taken by the Government to include all the castes and religion in the armed forces whose representation is less?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Recruitment in the Armed Forces is open to all citizens who meet the laid down eligibility criteria, irrespective of class and religion.

Requests have been received from time to time to raise class based regiments in case of Army. However, the policy of the Government is not to raise any regiment on the basis of any particular class, creed, community, region or religion but to have an Army in which all Indians have representation.

The existing system of recruitment in the Armed Forces provides equitable opportunity to all eligible citizens across the country.

Financial Assistance to NGOs

3259. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of TEXTILES be pleased to state:

(a) the names of the Non-Governmental Organisations (NGOs) in the country which are getting financial assistance from the Government under various schemes during the last three years and the current year, scheme and State/UT-wise;

(b) whether any irregularities have been found in the working of such NGOs;

(c) if so, the details thereof and the action taken by the Government against such NGOs;

(d) whether the Government has made any review regarding the functions of such NGOs for which funds have been allocated under various schemes including handicraft schemes during the said period; and

(e) if so, the outcome thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

Hospitals for Labourers

3260. SHRI MADHU KODA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the hospital located at Bada Jamda village of Jharkhand State to provide health facilities to labourers working in mines is in dilapidated condition;

(b) if so, the details of doctors and employees working in the said hospital against the sanctioned strength;

(c) whether the Ministry of Environment and Forests has declared the Jamda mining area as highly polluted due to which the number of patients are continuously increasing and labourers are dying due to lack of medical treatment; and

(d) if so, the details of the funds allocated for and utilised on establishment/ maintenance of the hospital and purchase of medicines and details of the number of patients treated there as of now?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The hospital located at Bada Jamda village of Jharkhand State is not in a dilapidated condition. Necessary health facilities to labourers working in mines are being provided.

(b) Details of doctors and employees working in the said hospital against the sanctioned strength is given in the enclosed Statement-I.

(c) No such information is available in this Ministry.

(d) Details of funds allocated for and utilised on establishment/maintenance of the hospital and purchase of medicines and details of the number of patients treated there as of now is given in the enclosed Statement-II.

Statement I

Details of doctors and employees working in the hospital against the sanctioned strength

S.No.	Name of post	No. of sanctioned posts	Staff in position
1	2	3	4
1.	Medical Officer Specialist	01	Nil
2.	Sr. Medical Officer	03	02
3.	Jr. Medical Officer	02	Nil
4.	Sister In-charge	01	Nil
5.	Staff Nurse	05	03
6.	Pharmacist	03	02

1	2	3	4
7.	X-ray Technician	01	Nil
8.	Lab Technician	01	01
9.	UDC	01	01
10.	LDC	01	Nil
11.	Electrician	01	Nil
12.	Plumber	01	01
13.	Wire Man	01	01
14.	Aya	05	05
15.	Dresser	01	01
16.	Ward Boy	04	Nil
17.	Cook	01	01
18.	Dhobi	02	01
19.	Mali	01	01
20.	Chowkidar	02	01
21.	Pump Driver	01	01
22.	Sweeper	03	03
23.	Driver	01	01
Total		43	26

Statement II

Details of fund allocated and utilized under Health for last three years

Sl. No.	Year	Fund allocated under health	Fund utilized	No. of patient treated	
				OPD	Indoor
1.	2009-10	Rs. 14607000	Rs. 10641000	4090	3026
2.	2010-11	Rs. 14613000	Rs. 10066000	2984	2934
3.	2011-12	Rs. 12590000	Rs. 11507000	2591	2745
4.	2012-13 (Up to Feb. 2013)	Rs. 15930000 (Proposed FE)	Rs. 13397000	1719	2172

[English]

Conservation of Hussain Sagar Lake

3261. SHRI PONNAM PRABHAKAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the effluent emanating from various types of chemical factories situated in and around Hyderabad is being discharged directly in the Hussain Sagar Lake;

(b) if so, the details thereof and the reasons therefor;

(c) the steps taken by the Government to preserve the said lake; and

(d) the action plan proposed in this regard along with the amount allocated and expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No Madam.

(b) Not applicable.

(c) and (d) Hyderabad Metropolitan Development Authority has taken up the conservation of Hussain Sagar lake with the assistance from Japan International Cooperation Agency, with an objective to improve lake water quality and environmental conditions of the area. The outlay of the project, scheduled for completion by December, 2014, is Rs.370 crore.

Under the project, waste water entering the lake is to be diverted and treated upto tertiary level in a Sewage Treatment Plant with a capacity of 50 million litres per day. Other components of the project include lake and nala improvement works, public awareness and slum development around the lake periphery.

Majority of the sewerage works including sewage treatment plant, are reported to be completed with a total expenditure of Rs.176.96 crore incurred, so far.

Kosa and Pochampalli Silk

3262. SHRI RAMSINH RATHWA: Will the Minister of TEXTILES be pleased to state:

(a) whether the traditional Kosa and Pochampalli Silk Industries are on the verge of closure in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to revive the same and rehabilitate the weavers engaged therein?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Madam. However, the Handloom sector, including Kosa & Pochampalli Silk Industries, is facing constraints/problems primarily due to low productivity, stiff competition from powerloom and mill sector, inadequate input supply and marketing facilities as well as insufficient credit flow from institutional sources.

(c) The Government has taken the following steps for the development of handloom sector including Kosa and Pochampalli Silk Industries:

(i) Pochampalli Silk as well as Kosa Silk products have been registered under the Geographical Indications of the Goods (Registration and Protection Act, 1999) to give legal protection and to prevent unauthorized use of these products by others. For promotion and development of Pochampalli Silk, the Pochampalli Handloom Park has been established with an outlay of Rs.34 crore under the scheme for setting up of Integrated Textile Park.

(ii) Besides, for holistic development of handloom sector and welfare of handloom weavers, the Government of India, during the 11th Five Year Plan and current financial year, 2012-13, has been implementing six plan schemes, which are (1) Integrated Handloom Development Scheme; (2) Handloom Weavers Comprehensive Welfare Scheme; (3) Marketing and Export Promotion Scheme; (4) Mill Gate Price Scheme; (5) Diversified Handloom Development Scheme; and (6) Revival, Reform and Restructuring Package.

(iii) In order to prevent dumping of cheap Chinese silk fabric the reference price (benchmark) for antidumping duty on imported Chinese silk fabric has been increased with effect from 5.12.2011 as indicated in the table below:-

Reference price for the Chinese silk fabric originated in or exported from China PR

Major Products	Weight (gms/meter)	Earlier reference price (US \$/meter)	Sunset review reference price w.e.f. 5.12.2011 (US \$/meter)
Crepe	40	2.1	3.1
	60	2.8	4.3
	80	3.7	5.7
Georgette	40	2.2	2.6
	60	3.0	3.6
Others	40	2.1	3.6
	50	2.5	4.2

Quality of DRDO Products

3263. SHRI C. RAJENDRAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Defence Research Development Organisation (DRDO) develops defence equipment for the country;

(b) if so, the details thereof;

(c) whether there have been some complaints about the quality of such equipment developed by DRDO;

(d) if so, the details thereof; and

(e) the steps taken by the Government to improve the quality of such equipment?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) Yes, Madam. Defence Research Development Organisation (DRDO) is engaged in design and development of strategic, complex and security sensitive systems for the Armed Forces. During the past, DRDO has developed missiles, aeronautical systems, electronic warfare systems, communication systems, radars, sonars, torpedos, combat vehicles, bridges, life support systems, explosives and armaments systems, NBC detection and protection systems, composite materials, etc.

(c) to (e) No, Madam. All equipment developed by the DRDO and inducted into the Services has met the qualitative requirements fully. However, modifications

suggested by the Users during development stage are incorporated before the equipment is inducted into the Services. During life cycle of the equipment already inducted into the Services, improvements required by the Users in the existing systems in terms of quality, performance, function, etc. are carried out by the DRDO. Obsolescence management and product support are also provided by DRDO on regular basis.

Commodity Boards

3264. SHRI A.K.S. VIJAYAN:
SHRI K.P. DHANAPALAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of the commodity boards functioning in the country for the promotion of export from the country;

(b) if so, the details thereof along with the total exports carried out for each sector and the role played by these boards in promoting the exports during the last three years and the current year;

(c) whether the Government proposes to formulate new Commodity Board so as to promote the production and export of that commodity including the Cashew Board in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D.

PURANDESWARI): (a) There are five Commodity Boards viz., Tea Board, Coffee Board, Rubber Board, Spices Board and Tobacco Board which are statutory autonomous bodies under the administrative control of Department of Commerce.

(b) The Government is taking various measures to promote the export of tea, coffee, rubber, spices and

tobacco through its commodity boards which includes providing financial and technical assistance to the growers and other stakeholders for participation in trade fairs, exhibitions, buyer-sellers meets, brand promotion, public relation campaign through Plan Schemes, etc. The exports carried out for each sector during the last three years and current year are as follows:

Commodity-wise Export

Year	Tea Qty. (in million kgs.)	Coffee Qty. (in tonnes)	Rubber Qty. (in tonnes)	Spices Qty. (in tonnes)	Tobacco Qty. (in tonnes)
2009-10	213.43	196002	25090	502750	259566
2010-11	213.79	299737	29851	525750	252298
2011-12	214.35	324253	27145	575270	240395
2012-13*	156.38	268196	22440	524690	214077
	(Apr-Dec 12)	(Apr 12-Feb13)	(Apr 12-Feb 13)	(Apr-Dec12)	(Apr 12- Jan 13)

*Provisional.

(c) No Madam, at present there is no proposal to formulate new Commodity Board under Department of Commerce.

(d) Does not arise.

[*Translation*]

Development of National Highways in Rajasthan

3265. SHRI RAM SINGH KASWAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has formulated any action plan for development of National and State Highways in Rajasthan during the 12th Five Year Plan;

(b) if so, the details thereof; and

(c) the quantum of funds allocated by the Planning Commission and Ministry of Finance for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY

SATHYANARAYANA): (a) to (c) This Ministry is primarily responsible for development and maintenance of National Highways (NHs). The development and maintenance of State roads is entrusted with the concerned State Governments.

State-wise plan for development of NHs are prepared under Annual Plan of works every year. The plan size for the State of Rajasthan for 2012-13 is Rs. 442.84 crore, which includes road safety works for Rs. 46.58 crore and Rs. 40.65 crore for bridge works.

For the 12th Five Year Plan (2012-17) a total of Rs. 1,44,769 crore has been provided under Gross Budgetary Support (GBS) for Central Sector Roads & Transport.

Conservation of Bio-Diversity

3266. SHRI BADRI RAM JAKHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has prepared any action plan for conservation of bio-diversity of Western Ghats in the country;

(b) if so, the details thereof and the areas of Western Ghats which are proposed to be included under this plan, State-wise;

(c) the criteria adopted for including these areas; and

(d) the funds proposed to be allocated by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The National Biodiversity Action Plan (2008) and National Wildlife Action Plan (2002-2016) are already in place for the conservation of biodiversity in the country, including the Western Ghats. Further, 39 Serial Sites in the Western Ghats in the States of Kerala, Karnataka, Tamil Nadu and Maharashtra have been inscribed as World Heritage Sites in the

UNESCO World Heritage List during the 36th session of World Heritage Committee held in July, 2012 at Saint Petersburg, Russia. The various elements of these serial sites are National Parks, Wildlife Sanctuaries and Reserve Forests, which are managed under relevant enabling legal and administrative provisions. The State-wise details of the 39 Serial Sites is given in the enclosed Statement.

(c) For a site to be included on the World Heritage List, the site must be of outstanding universal value and meet at least one out of ten extant selection criteria of the World Heritage Committee.

(d) The funds allocated in the 12th Five Year Plan for conservation of wildlife and its habitat in the country, including the Western Ghats, through the Centrally Sponsored Schemes is as follows:

S.No.	Name of the Scheme	Amount allocated in the 12th Five Year Plan (Rupees in crores)
1.	Integrated Development of Wildlife Habitats	800.00
2.	Project Elephant	200.00
3.	Project Tiger	1245.00
Total		2245.00

Statement

State-Wise List of Serial Sites in the Western Ghats

Sub-cluster	Site Element No.	Site Element Name	Area (km ²)	State
1	2	3	4	5
(1) Agasthyamalai	001	Kalakad-Mundanthurai Tiger Reserve	895.00	Tamil Nadu
	002	Shendurney Wildlife Sanctuary	171.00	Kerala
	003	Neyyar Wildlife Sanctuary	128.00	Kerala
	004	Peppara Wildlife Sanctuary	53.00	Kerala
	005	Kulathupuzha Range	200.00	Kerala
	006	Palode Range	165.00	Kerala
		SUB-TOTAL	1,612.00	

1	2	3	4	5
(2) Periyar	007	Periyar Tiger Reserve	777.00	Kerala
	008	Ranni Forest Division	828.53	Kerala
	009	Konni Forest Division	261.43	Kerala
	010	Achankovil Forest Division	219.90	Kerala
	011	Srivilliputtur Wildlife Sanctuary	485.00	Tamil Nadu
	012	Tirunelveli (North) Forest Division (part)	234.67	Tamil Nadu
		SUB-TOTAL		2,806.53
(3) Anamalai	013	Eravikulam National Park (and proposed extension)	127.00	Kerala
	014	Grass Hills National Park	31.23	Tamil Nadu
	015	Karian Shola National Park	5.03	Tamil Nadu
	016	Karian Shola (part of Parambikulam Wildlife Sanctuary)	3.77	Kerala
	017	Mankulam Range	52.84	Kerala
	018	Chinnar Wildlife Sanctuary	90.44	Kerala
	019	Mannavan Shola	11.26	Kerala
		SUB-TOTAL		321.57
(4) Nilgiri	020	Silent Valley National Park	89.52	Kerala
	021	New Amarambalam Reserved Forest	246.97	Kerala
	022	Mukurti National Park	78.50	Tamil Nadu
	023	Kalikavu Range	117.05	Kerala
	024	Attapadi Reserved Forest	65.75	Kerala
		SUB-TOTAL		597.79
(5) Talacauvery	025	Pushpagiri Wildlife Sanctuary	102.59	Karnataka
	026	Brahmagiri Wildlife Sanctuary	181.29	Karnataka
	027	Talacauvery Wildlife Sanctuary	105.00	Karnataka
	028	Padinalknad Reserved Forest	184.76	Karnataka
	029	Kerti Reserved Forest	79.04	Karnataka
	030	Aralam Wildlife Sanctuary	55.00	Kerala
	SUB-TOTAL		707.68	

1	2	3	4	5
(6) Kudremukh	031	Kudremukh National Park	600.32	Karnataka
	032	Someshwara Wildlife Sanctuary	88.40	Karnataka
	033	Someshwara Reserved Forest	112.92	Karnataka
	034	Agumbe Reserved Forest	57.09	Karnataka
	035	Balahalli Reserved Forest	22.63	Karnataka
		SUB-TOTAL	881.36	
(7) Sahyadri	036	Kas Plateau	11.42	Maharashtra
	037	Koyna Wildlife Sanctuary	423.55	Maharashtra
	038	Chandoli National Park	308.90	Maharashtra
	039	Radhanagari Wildlife Sanctuary	282.35	Maharashtra
		SUB-TOTAL	1,026.22	
GRAND-TOTAL			7,953.15	

Regiments in Army	Recruitment year	Intake from Bihar State (Nos.)
3267. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of DEFENCE be pleased to state: (a) the number of regiments functioning in the Army and the number of personnel working in these regiments; (b) the number of persons recruitment in the various regiments from Bihar during the last three years; (c) whether the Government proposes to raise more regiments in the Indian Army; and (d) if so, the details thereof, State-wise including Bihar?	2009-10	3916
	2010-11	3385
	2011-12	4540
(c) and (d) Raisings are an ongoing process based on operational requirements, technology and changing threat perceptions. However, the policy of the Government is not to raise any new regiment on the basis of any particular class, creed, community, region or religion but to have an Army in which all Indians have representation.		
<i>[English]</i>		

Kargil Martyrs

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) Information is of sensitive nature disclosure of which will be prejudicial to the safety and security of the nation.

(b) Details of recruitment of Other Ranks made in various regiments in Army from Bihar State during the last three years are as under:

3268. SHRI SAMEER BHUJBAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has not yet allocated petrol pump, gas agency and funds to all the dependents of martyrs of Kargil war;

(b) if so, the details thereof, case-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (c) The Government had introduced a special scheme in the year 1999 for allotment of 500 retail outlets of petroleum products to widows/next of kin of martyrs in Operation Vijay (Kargil). Out of the 500 earmarked for allotment only 446 candidates were found to be eligible and willing. Accordingly, Ministry of Petroleum & Natural Gas has commissioned 446 petrol pumps/gas agencies, out of which 303 are petrol pumps and 143 are gas agencies.

Widows/next of kin of Kargil martyrs have been paid an ex-gratia of Rs. 10 lakh each and have been sanctioned liberalized family pension. They have also been given Rs. 5 lakh for housing and Rs. 1 lakh per child or Rs. 2 lakh per family for education of children. Rs. 2 lakh has also been paid as parental assistance.

Expenditure Incurred on Foreign Training

3269. SHRI KULDEEP BISHNOI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the total expenditure incurred on foreign coaches/training sessions abroad and exposure trips for hockey, boxing and archery sports under operation Excellence for London Olympics-2012 Programme;

(b) the reasons for major disappointments especially in archery, boxing and hockey sports at London Olympics; and

(c) the corrective steps taken by the Government to ensure better results in the said sports in future sports events?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The expenditure incurred on preparation of the Indian contingent in the disciplines of Hockey, Boxing and Archery under Operation Excellence for London Olympics 2012 programme was Rs.18.90 crore, Rs.18.68 crore and Rs. 07.01 crore respectively.

(b) The Indian Archers were expected to win a few medals, but they could not perform up to expectations due to factors like the windy and chilly weather conditions of London.

In so far as Boxing is concerned, the Indian Boxers have recorded respectable performance by winning 1 Bronze medal and qualifying for 2 quarter finals, just missing the medal round.

The Indian Men Hockey team did not perform as per expectations. The Indian Hockey team (Men) qualified for the London Olympics 2012 in the last qualifying event and the time left to build-up a strong team was very short. However, India had not qualified for the 2008 Olympics and in that respect qualifying in itself was an improvement over past performances.

(c) Future plan of Action aiming at 2020 Olympic Games with intermediate milestones of Asian Games (2014 and 2019), Commonwealth Games (2014 and 2018) and Rio Olympic Games, 2016 has already been initiated and probable athletes/teams are being put under intense training. The allocation for the focus sports disciplines has been substantially enhanced in 2013-14 and junior sportspersons in these sports are being given special attention.

Bilateral Co-operation in Highway Sector

3270. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether India and Spain have signed a Memorandum of Understanding for bilateral co-operation in the road and transport sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Yes, Madam.

(b) A Memorandum of Understanding (MOU) between the Ministry of Road Transport and Highways of the Government of Republic of India and the Ministerio De Fomento (Ministry of Public Works and Transport) of the Kingdom of Spain was signed on 26th October, 2012 for cooperation in the Roads and Road Transport Sector on the basis of equality, reciprocity and mutual benefit. The major objectives of the MOU include exchange of information between the officials and specialists of the highway Departments of the two countries in the field of roads and transportation by road and promotion and development of relations between enterprises (consultancy, engineering and road transport service providers) for mutual cooperation agreements and transfer of technology.

Road Accidents on NH-8

3271. SHRIMATI DARSHANA JARDOSH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is an increase in the number of deaths caused by road accidents on Umargam to Virar Stretch of National Highway (NH)-8 due to lack of any medical facilities/first aid centres;

(b) if so, whether the Government has taken any action in this regard in consultation with the Ministry of Health and Family Welfare and the State Governments of Maharashtra and Gujarat; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No, Madam.

(b) and (c) The National Highways Authority of India provides first aid medical facilities on the NH-8 on Surat-Dahisar section particularly between Umargam (Km. 370) to Virar (Km. 476) as a part of incident management system with following arrangements:

(A) Well equipped ambulances are located at

- (i) Bhagwada Toll Plaza (Km. 356.200)
- (ii) Charoti Toll Plaza (Km. 420.300)
- (iii) Khaniwade Toll Plaza (Km. 470.000)

(B) Three Patrol vehicles are doing regular route patrolling in these three sections.

(C) Cranes are also deployed at

- (i) Bhagwada Toll Plaza (Km. 356.200)
- (ii) Charoti Toll Plaza (Km. 420.300)
- (iii) Khaniwade Toll Plaza (Km. 470.000)

The victims of accidents are shifted by ambulances or patrolling vehicles to following Hospitals, if required, which are available in the above stretch from Km. 370 (Umargam) to Km. 476 (Virar) as per details below:

(A) (1) Ambulance from Charoti Toll Plaza

- (i) Government Hospital Bhilad (km. 369)

(ii) Government Hospital Talasari (Km.402)

(iii) Government Hospital Kasa (Km. 418)

(B) (2) Ambulance from Khaniwade Toll Plaza

(i) Golden Park Hospital, Virar

(ii) Virar Civil Hospital (km. 475)- 10 Kms on RHS

(iii) Government Hospital, Manor

(iv) Chinchoti Civil Hospital (Km. 485) - 10 Km. on LHS

(3) Ambulance from Bhagwada Toll Plaza

(i) Hariya Hospital at Vapi (Km. 361) (As needed)

(ii) Bhilad Civil Hospital (km. 369)

Cutting of Trees for Four-Laning of NH-68

3272 SHRI S. SEMMALAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of trees uprooted for four-laning works on National Highway (NH)-68 in Salem area of Tamil Nadu;

(b) whether new saplings have been planted there under compensatory afforestation; and

(c) if so, the details thereof and if not, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) 7284 trees were cut for the work of widening from Km 0/313 to Km 136/670 (Salem – Ulundurpet section) of NH-68.

(b) Yes, Madam.

(c) 14000 saplings have already been planted and another 7000 saplings are targeted for plantation by September, 2013.

Induction of Helicopter 'Rudra'

3273. SHRI SURESH KUMAR SHETKAR:
SHRI RAJAIAH SIRICILLA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has developed first indigenously made attack helicopters 'Rudra';

(b) if so, the details thereof; and

(c) the time by which it is likely to be inducted into the armed forces?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The weaponized version of Advanced Light Helicopter (ALH) is named 'Rudra' by the Army.

(c) The first weaponised ALH 'Rudra' has been handed over to Indian Army by Hindustan Aeronautics Limited (HAL) on 8th February, 2013 at Bangalore.

Protection of Sea Cows

3274. PROF. SAUGATA ROY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any thorough study on the reports that the large Marine Mammals, nicknamed Sea Cows are rapidly disappearing from the coasts of Andaman and Gujarat;

(b) if so, the findings thereof; and

(c) the steps taken/being taken by the Government to protect the said marine habitat?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Sir. Government of India has initiated the assessment of dugongs distribution, habitat and risks due to fisheries and other anthropogenic related activities in India following the standardized Dugong catch/incidental catch survey developed by UNEP/CMS Dugong MoU Secretariat with the help of Wildlife Institute of India (WII), Dehradun. Further, the Government of India has supported the Gujarat Ecological Education and Research (GEER) Foundation, Gujarat to assess the populations of dugong using interview based survey in 2009 and found that the populations of dugong were declined in its all ranges. Primary analysis of the survey carried out by WII in 2012-13 has also confirmed that the dugong populations in Gujarat and Tamil Nadu is declining due to fisheries related activities, pollution and habitat degradation.

However, the dugong population in the Andaman and Nicobar Islands is found to be stable.

(c) The steps taken by the Government to protect the habitats of wild animals including marine animals in the country are as follows:

- i. Dugong has been identified as one of the 16 selected species for initiating recovery programmes in their respective habitats under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats'. Financial and technical assistance is provided to the Union Territory Government of Andaman & Nicobar Islands under the component 'Recovery of Critically Endangered Species'.
- ii. Legal protection has been provided to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972. According to the conservation and threat status, wild animals are placed in different schedules of the Act. Dugongs are included in Schedule I of the Act, which affords it the highest degree of protection under the Act.
- iii. The Wild Life (Protection) Act, 1972, provides for punishment of offences for violation of its provisions. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- iv. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- v. The Wildlife Crime Control Bureau has been set up to strengthen the enforcement of law for control of poaching and illegal trade in wildlife and its products.
- vi. The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
- vii. The State/Union Territory Governments have been requested to strengthen the field

formations and intensify patrolling in and around the Protected Areas.

viii. Strict vigil is maintained by the officials of State Departments of Forests and Wildlife.

[Translation]

Employment to Youths

3275. KUMARI SAROJ PANDEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the comparative number of educated and uneducated unemployed youth in the country during the year 1991 and 2011;

(b) the total number of such unemployed youths in the country as of now, State-wise including the metropolitan cities;

(c) the details of targets fixed and achieved for employment generation during the 11th and 12th Five Year Plans, Plan-wise;

(d) whether the Government has any proposal to chalk out employment oriented schemes particularly for the youths both educated and uneducated in the country; and

(e) if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per information available with Directorate General of Employment Training, Ministry of Labour and Employment, number of youth jobseekers in the age group of 15-29 educated and uneducated taken together, all of whom may not necessarily be unemployed, registered with employment exchanges in the country during the 1991 and 2010 was 2.93 crore and 2.63 crore respectively.

(b) State-wise number of youth jobseekers in the country as on 31-12-2010 is given in the enclosed Statement.

(c) Details of target fixed and achievement made in respect of employment generation on Current Daily Status basis during 11th Plan is given below:

(in million)

Industry	Target 2004-05—2009-10	Achievement 2006-07—2011-12
Agriculture	0	0.01
Mining & Quarrying	0	0.83
Manufacturing	11.94	-2.50
Electricity, gas & water supply	0.02	-0.13
Construction	11.92	17.18
Trade, Hotel & Restaurant	17.40	0.61
Transport, Storage & Communication	9.03	1.77
Financial Services	3.43	-4.04
Community Social & Pers. Service and other services	4.34	6.30
Total Employment	58.07	20.02

(d) and (e) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes in order to create additional job opportunities for both educated and uneducated youth in the country. Some of the important ones are, Prime Minister's Employment Generation Programme (PMEGP); National Rural Livelihood Mission (NRLM); Swarna Jayanti Shahri Rozgar Yojana (SJSRY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises.

Statement

State-wise number of youth jobseekers (15-29) registered with employment exchanges in the country as on 31st December, 2010

(in thousand)

Sl. No.	State/UT	2010
1	2	3
1.	Andhra Pradesh	1300.3
2.	Arunachal Pradesh	35.7
3.	Assam	1073.1
4.	Bihar	618.4
5.	Chhattisgarh	1039.2
6.	Delhi	401.6
7.	Goa	87.3
8.	Gujarat	660.2
9.	Haryana	630.3
10.	Himachal Pradesh	530.0
11.	Jammu and Kashmir	186.2
12.	Jharkhand	593.7
13.	Karnataka	361.0
14.	Kerala	3032.2
15.	Madhya Pradesh	1433.8
16.	Maharashtra	220.0
17.	Manipur	415.4

1	2	3
18.	Meghalaya	26.8
19.	Mizoram	35.1
20.	Nagaland	51.1
21.	Odisha	653.4
22.	Punjab	248.3
23.	Rajasthan	548.2
24.	Sikkim*	
25.	Tamil Nadu	3678.5
26.	Tripura	375.2
27.	Uttarakhand	409.9
28.	Uttar Pradesh	1362.2
29.	West Bengal	4086.3
30.	Andaman and Nicobar Islands	28.1
31.	Chandigarh	29.2
32.	Dadra and Nagar Hevali	3.5
33.	Daman and Diu	5.7
34.	Lakshadweep	1.6
35.	Puducherry	144.8
Grand Total		26345.3

NOTE: *No employment exchange is functioning in the State.

Facilities to Gymnastic Players

3276. SHRI KAPIL MUNI KARWARIA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is formulating to develop state-of-the-art infrastructural facilities for gymnastic players;

(b) if so, the details thereof along with the steps likely to be taken by the Government to provide sports facilities for gymnastics in the the country, State-wise including Allahabad;

(c) the time by which these sports facilities are likely to be provided; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) to (d) Does not arise.

[English]

Sports Meets

3277. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government organises sports meets;

(b) if so, the details of the sports meets organised at various levels during the 12th Five Year Plan;

(c) the funds allocated and spent for this purpose; and

(d) the future action plan prepared in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) No, Madam. The sports meets are not organized by the Ministry of Youth Affairs & Sports. However, assistance for conduct of international tournaments in India and national championships is provided to the National Sports Federations (NSFs) from the Scheme of Assistance to National Sports Federation (NSFs).

The international tournaments in India and national championships both for men and women at senior, junior and sub-junior level, are organized by the concerned National Sports Federation (NSFs) in terms of the Annual Calendar of Training and Competitions (ACTCs), which are finalized in consultation with the National Sports Federations (NSFs).

Rural competitions from the block level to the national level are organized under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA). Separate competitions are also organized under PYKKA for women and for North-Eastern States. 100% grant is provided to States/UTs for organizing competitions under PYKKA.

(c) and (d) During 2012-13, Rs. 100.00 crore has been allocated for the scheme of assistance to National Sports Federations and Rs. 155.00 crore for PYKKA. Out of this, upto the end of February, 2013, Rs. 89.00 crore was released under the scheme of assistance to National Sports Federations for various activities including holding international tournaments in India and National Championships, and Rs. 43.65 crore under PYKKA for competitions.

[Translation]

Installation of Pollution Control Devices

3278. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the sugar mills/industries are under an obligation to deploy pollution control equipment/devices for controlling/containing pollutants;

(b) if so, the details of the policies/guidelines issued in this regard by the authorities concerned;

(c) the number of mills which have not complied with the prescribed norms/guidelines/policies, State-wise;

(d) the action taken/proposed to be taken by the Government against such erring mills; and

(e) the remedial measures taken by the Government to check pollution from sugar mills/industries?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) It is obligatory on the part of Sugar Mills to set up Effluent Treatment Plant and Emission Control System to comply with the prescribed effluent discharge and emission standards as notified under the Environment (Protection) Act (EPA), 1986, as given in the enclosed Statement-I. In addition, for seeking voluntary participation of industry in pollution control, Sugar Industry agreed to comply with the following guidelines as per the Charter on Corporate Responsibility for Environmental Protection (CREP) 2003:

(i) operating of Effluent Treatment Plant, at least one month before starting of cane crushing season to meet the prescribed standards;

(ii) reduce waste generation to 100 liters per ton of cane crushed;

- (iii) to achieve zero discharge for land, surface water bodies;
- (iv) to provide 15 days storage capacity of treated effluent to take care of no demand for irrigation.
- (v) To install Electro-Static Precipitator (ESP)/bag filter/high efficiency scrubber to comply with prescribed standards for particulate matter emission of <math><150\text{mg/Nm}^3</math>.

(c) and (d) As per the information provided by the State Pollution Control Boards (SPCBs) to the Central Pollution Control Board (CPCB), out of 603 Sugar Mills in the country, 331 have provided pollution control devices to comply with the prescribed standards. Of the remaining 272 units, 87 are closed and 185 are not meeting the pollution control norms. The State-wise status of compliance of Sugar Mills is given in the enclosed Statement-II. Besides regular monitoring of Sugar Mills carried out by the SPCBs, the CPCB under its Environment Surveillance Programme during 2009-13 undertook surprise inspections of 63 Sugar Mills. 23

Sugar Mills were found significantly violating the prescribed emission and effluent standards. Directions under Section 5 of the EPA, 1986 were issued to 6 Sugar Mills and directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 were issued to 17 Sugar Mills for implementation of pollution control measures. In case of remaining 40 industries, letters have been issued to make improvements to meet the compliance.

(e) The remedial measures taken by the Government to contain pollution from Sugar Mills include:

- (i) Notification of effluent and emission standards for sugar industry under Environment (Protection) Act, 1986,
- (ii) Mechanism of advance environmental clearance for establishment of new / expansion projects of sugar industry and monitoring of its clearance conditions.

Statement I

Standards for Sugar Industry

(A) Effluent:

Industry	Parameter	Standards
2	3	4
SUGAR INDUSTRY		Concentration not exceed, Milligram per litre
	BIO-CHEMICAL OXYGEN DEMAND, [3 DAYS AT 27°C]	100 for disposal on land 30 for disposal in surface water
	SUSPENDED SOLIDS	100 for disposal on land 30 for disposal in surface water

(B) Emission:

GENERAL EMISSION STANDARDS -

Concentration Based Standards

Parameter	Standard Concentration not to exceed (in mg/Nm ³)
Particulate Matter (PM)	150

Statement II*Status of compliance of Sugar Industry in India*

Sl. No	State	Complying	Defaulting	Closed	Total
1.	Andhra Pradesh	21	17	01	39
2.	Bihar	11	00	00	11
3.	Chhattisgarh	1	00	00	01
4.	Goa	01	00	00	01
5.	Gujarat	16	00	01	17
6.	Haryana	08	03	03	14
7.	Karnataka	47	10	05	62
8.	Kerala	00	00	03	03
9.	Madhya Pradesh	8	02	02	12
10.	Maharashtra	59	112	26	197
11.	Odisha	03	03	01	07
12.	Punjab	09	07	08	24
13.	Rajasthan	00	00	03	03
14.	Tamil Nadu	40	00	01	41
15.	Uttarakhand	04	06	00	10
16.	Uttar Pradesh	101	23	32	156
17.	West Bengal	2	—	01	03
18.	Puducherry	00	02	00	02
Total		331	185	87	603

*[English]***Consultants for Highway Projects**

3279. SHRI RAJIAH SIRICILLA:
SHRI PONNAM PRABHAKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government is involving consultants in the projects of National Highways (NHs) and North South-East West (NS-EW) Corridors;

(b) if so, whether any instances of submitting wrong proposals by the consultants have come to the notice of the Government during the last three years and the current year;

(c) if so, the details thereof; and
(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) Yes, Madam.

(c) and (d) Details of instances of submitting incorrect reports and action taken thereof are as under:

Sl. No.	State/ NH No.	Description about the incorrectness	Action taken
1.	West Bengal/ NH-34	Land acquisition proposal for Raiganj - Dalkhola stretch	Penalty of Rs 1.53 lakh.
2.	Andhra Pradesh/ NH-5	Land acquisition proposal for Gollapudi Village	Show cause notice has been served. Further, no payment is released for the project.
3.	Tamil Nadu/ NH-7	DPR in respect of Trichy-Karur stretch	Matter has been referred to CGM Committee.
4.	Uttar Pradesh/ NH-76 & NH-25	DPR of Jhansi bypass	Consultant has been debarred for the period of one year.

Interceptor Boats in Indian Coast Guard

3280. SHRI K. SUGUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the new interceptor boat with new generation arneson surface drive has been commissioned in Indian Coast Guard;

(b) if so, the details thereof;

(c) whether the Government is considering to induct more such interceptor boats in Indian Coast Guard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) Yes Madam, one new Interceptor Boat with new generation arneson surface drive has been commissioned in February, 2013.

(c) and (d) Fourteen more Interceptor Boats with new generation arneson surface drive are under construction for the Indian Coast Guard.

[*Translation*]

Enforcement of Labour Laws

3281. SHRI KIRTI AZAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the enforcement of laws in respect of labour is highly ineffective in the country;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to ensure that the laws in respect of labour are enforced very strictly?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The statistics on number of incidences of strikes and lockouts reported by States and Union Territories as compiled by the Labour Bureau, Ministry of Labour & Employment does not indicate an increasing trend in the industrial dispute. Therefore, it is evident that the enforcement of labour laws in the country is not ineffective.

(c) The Union Ministry of Labour & Employment has time and again requested the State Governments to implement the labour laws in true letter and spirit. In the 43rd Session of the State Labour Ministers' Conference held on 27th September, 2012 in New Delhi, under the Chairmanship of the Hon'ble Union Minister of Labour & Employment, it was inter-alia, appealed to the State Governments for strict enforcement of labour laws and stressed the need to ensure a healthy social dialogue for maintaining industrial peace.

[English]

Restructuring of NH Projects

3282. SHRI NILESH NARAYAN RANE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has decided to restructure some of National Highways (NHs) projects;

(b) if so, the details thereof; and

(c) the details of hurdles/constraints, if any, being faced by the Government in acquisition of land for these projects along with the steps taken to remove these hurdles?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) No restructuring of National Highways (NHs) projects is done after the award of the project.

(c) The hurdles/constraints faced by the Government in acquisition of land includes poor/ un-updated revenue records, frequent transfer of Competent Authorities for land acquisition, different set of provisions of payment of compensation in National Highways Act, 1956 and Land Acquisition Act, 1894, demands made by some State Governments for compensation of their land required for highway construction, problem in transferring the land belonging to other departments, time lost in arbitration etc. Ministry has taken up the issue with the higher authorities of the State Governments for expediting the land acquisition matters. In order to overcome land acquisition problems Regional Offices have been set up by National Highways Authority of India (NHAI) headed by Chief General Manager who has been delegated adequate powers regarding land acquisition matters. Special land acquisition units are also set up to expedite

land acquisition. Chief Secretaries of State Government have also been nominated as Nodal officers to expedite Highway Projects. Projects are also closely and periodically reviewed at Headquarters as well as field units.

[Translation]

Insurance Cover to Defence Personnel

3283. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether any insurance cover is being provided to various categories of defence personnel;

(b) if so, the details thereof, category-wise;

(c) if not, whether the Government proposes to provide insurance facilities to the defence personnel and their families; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) Details of insurance cover available to Armed Forces personnel are as under:

Army:

Army has a Insurance Scheme being run by Army Group Insurance Fund (AGIF) which was established on 1st January 1976 with the approval of the President of India. It is a registered society under the Societies Act XXI of 1860 and is fully subscribed by members. It is a wholly self-supporting compulsory subscribed and self administered scheme which functions under the aegis of Adjutant General's Branch with a view to provide compulsory Group Insurance cum Saving Scheme to all Army personnel while in service.

Navy:

Insurance cover is provided to Naval Personnel under Naval Group Insurance Scheme which is registered under the Societies Act XXI of 1860. The Insurance is wholly self contributory and self administered scheme with no funding by the Government.

Air Force:

The insurance cover to Air Force personnel is provided by Air Force Group Insurance Scheme and is contributory in nature.

*[English]***Inclusion of Sand in Industry**

3284. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has included sand in industry; and

(b) if so, the details thereof and the steps being taken to protect the sand in the vicinity of rivers and dams in each State including Haryana in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) No, Madam.

(b) Does not arise. Sand is a minor mineral as per the provisions of the Mines and Minerals (Development and Regulation) Act. (MMDR Act), 1957. As per Section 15 of the MMDR Act, for minor minerals, entire regulation is delegated to the State Governments by the Parliament.

Private Investors in Port Development

3285. SHRI K.P. DHANAPALAN: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has decided to allow private investors in the field of port construction in the country;

(b) if so, the details of proposals of the private investors and the proposals sanctioned by the Government along with the role of private companies in such projects;

(c) whether the Government has formulated any separate policy for Indian as well as foreign private investors; and

(d) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Yes, MADAM. Port wise details of such projects (awarded/completed during 2012-2013, upto February, 2013) is given in the enclosed Statement. The projects are awarded to private parties on Build-operate and transfer (BOT) basis or for their captive use. Based on a revenue-sharing model.

(c) and (d) No separate policy has been for Indian as well as foreign private investment in port Sector.

Statement*Port-wise details of projects*

Sl. No.	Name of the Project, Cost (crore) and Capacity (MTPA)	Details
1	2	3
1.	VOCPT, Tuticorin Conversion of Berth No. 8 as Container Terminal Rs. 312.23 crore 7.20 MTPA	Project awarded to ABG container Handling Pvt. Ltd. on 07.08.2012
2.	KANDIA-Berth No. 14 Rs. 188.88 crore, 2.0 MTPA	Project awarded on 19th October, 2012 to M/s Grain Bulk Handling.
3.	JNPT Development of standalone container handling facility with a quay length of 330m North of NSICT Terminal, Rs. 600 crore, 10.00 MTPA	Project awarded to M/s DP WORLD on 31.10.2012.
4.	Mormugao Development of 2 MMTPA mechanised Coal Import Terminal at Berth No. 11 Rs. 204.00 crore, 2.00 MTPA	Project Awarded to M/s Gammon India Ltd. on 07.12.2012.
5.	KANDLA: Captive Berth for Renuka Sugars at Kandia Port Rs. 22.00 crore, 1.5 MTPA (Captive)	Project awarded to M/s Renuka Sugars on 27.12.2012.

1	2	3
6.	VOCPT, Tuticorin Construction of Shallow draft berth for handling cement Rs. 86.17 crore, 2.30 MTPA	Project awarded to M/s Transstroy-OJSC consortium on 31.12.2012.
7.	Chennai Development of Barge jetty at Bharathi Dock Rs. 27.29 crore, 1.00 MTPA	Project awarded to M/s IMC Ltd. on 30.01.2013.
8.	VOCPT, Tuticorin Development of NCB-IV for handling thermal coal and copper concentrate Rs. 355.00 crore, 7.28 MTPA	Project awarded to M/s Transstroy OJSC consortium, Hyderabad on 30.01.2013.
9.	KOLKATA (HDC): Setting up of Barge Handling Jetty on River Hooghly at Haldia Dock Complex for handling cargo on Captive Basis Rs. 98 crore, 0.8 MTPA (captive)	Project awarded to M/s Shree Renuka Sugars Ltd., Mumbai on 26.02.2013.
10.	NMPT setting up of Bulk Cement Handling facility for M/s Ambuja Cement Ltd. (captive) Cost Rs.95.00 crore, 1.00 MTPA	Work completed in February, 2013.

Exemption of Major Ports from Tariff Control

3286. SHRI MANICKA TAGORE: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government proposes to exempt major ports from tariff control and to do away with the role of the tariff authority of major ports;

(b) if so, the details thereof and the reasons therefor including its likely impact on exports of the country;

(c) the steps taken by the Government to ensure that exporters are not put to disadvantage in the wake of continuous reduction in exports;

(d) the benefits likely to accrue to the ports as a result of the proposed policy; and

(e) the mechanism being put in place to ensure that terminal operators do not resort to such competitive practices?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):
(a) There is no proposal to do away with the role of Tariff Authority for Major Ports (TAMP). However, an Inter-Ministerial Task Force under the Chairmanship of Member, Planning Commission has recommended that the existing tariff setting mechanism under TAMP needs to be simplified and that with sufficient competition in the sector, tariffs need not be regulated.

(b) to (e) A market based competitive tariff at Major Port Trusts would ensure reasonable tariff with improved quality of services at the Ports which will benefit EXIM trade. Besides, this would attract investment in the Port sector, thereby augmenting capacity.

[Translation]

Border Roads Organisation

3287. SHRI SAJJAN VERMA: Will the Minister of DEFENCE be pleased to state:

(a) the names of the States in which the branches of Border Roads Organisation (BRO) are situated in the country;

(b) whether the Government proposes to set up more branches of BRO in the country;

(c) if so, the details thereof, State-wise;

(d) whether the BRO has launched any road project in the States of Madhya Pradesh and Chhattisgarh: and

(e) if so, the details thereof, State-wise?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)
(a) The branches of Border Roads Organisation (BRO) are situated in the States of Assam, Arunachal Pradesh,

Sikkim, Mizoram, Nagaland, Tripura, Meghalaya, Manipur, Uttarakhand, Himachal Pradesh, Punjab, Jammu & Kashmir, Rajasthan and Maharashtra. BRO has branches in the Union Territories of Chandigarh and Andaman & Nicobar Islands also.

(b) and (c) No, Madam.

(d) and (e) There is no road project under execution by BRO in the States of Madhya Pradesh and Chhattisgarh at present.

Resettlement on Forest Land

3288. SHRI LALJI TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a proposal regarding resettlement of persons belonging to Scheduled Castes and Scheduled Tribes on forest land of Uttar Pradesh was sent to the Government;

(b) if so, the action taken by the Government thereon;

(c) the State-wise number of other such cases still pending from various States including Maharashtra with the Government; and

(d) the efforts being made by the Government in this regard and the time by which resettlement work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry has not received any proposal for resettlement of Scheduled Castes and Scheduled Tribes on forest land of Uttar Pradesh.

(b) In view of (a) above, question does not arise.

(c) and (d) No such proposal for resettlement of persons belonging to Scheduled Castes and Scheduled Tribes on forest land has been received from any States including Maharashtra.

The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, under Section 3 (1)(h) recognizes the settlement and conversion of forest villages, whether recorded, notified or not, into revenue villages as a forest right. The Ministry of Tribal Affairs is the Nodal Ministry for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

[*English*]

Two-laning of Chitradurga-Shimoga Section of NH-13

3289. SHRI G.M. SIDDESHWARA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the State Government of Karnataka has submitted a proposal to the Union Government regarding two-laning of Chitradurga-Shimoga Section of NH-13 with paved shoulders on Design, Build, Finance, Operate and Transfer (DBFOT) pattern under NHDP-IV-A;

(b) if so, the details and present status thereof; and

(c) the time by which the said proposal is likely to be approved by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) The proposal submitted by the State Government of Karnataka has been cleared by the Standing Finance Committee (SFC) for Public Private Partnership (PPP). The Ministry has given permission to initiate bidding process. The bids for prequalification have been invited by the State Government of Karnataka.

Chief of Defence Staff

3290. SHRI NAVEEN JINDAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Kargil Review Committee recommended the appointment of the institution of Chief of Defence Staff (CDS);

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has held any consultations so far on the establishment of CDS with relevant stakeholders including the Chiefs of the three Services, political parties, etc.;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the current status of the recommendations and the time by which a decision on this important issue is likely to be taken?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
 (a) to (e) The Government constituted a Group of Ministers (GOM) on 17th April, 2000 to review the national security system in its entirety and in particular, to consider the recommendations of the Kargil Review Committee and to formulate specific proposals for its implementation. The GoM's report on 'Reforming the National Security System' was presented to the Government in February 2001 in which it was, inter alia, recommended to create the institution of Chief of Defence Staff. It was decided that Government would take a view on the establishment of the CDS after consulting various political parties. The process of the consultations was initiated in 2006, with Raksha Mantri writing to the leaders of all major political parties to obtain their views on the creation of the post of CDS. Subsequently the political parties have been reminded to provide their views. Views of some political parties are still awaited. A decision on the matter would be taken after completion of the ongoing consultations.

[Translation]

Misuse of Defence Aircrafts by VIPs

3291. SHRI RADHA MOHAN SINGH:
 SHRI BHUDEO CHOUDHARY:
 SHRIMATI MEENA SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) the details of rules prescribed for the use of defence aircrafts and helicopters by VIPs and People's representatives for their non-official visits;

(b) the details of political leaders and People's representatives who have used defence aircrafts and helicopters for their non-official visits during the period from December, 2006 to December, 2012 and expenditure incurred thereon;

(c) whether these Very Important Persons (VIPs) have paid their dues for their travels by the defence aircraft and helicopters during the said period;

(d) if not, the details of the dues pending to be recovered and the steps taken to recover the dues from them; and

(e) the corrective measures taken to prevent misuse of such aircraft?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
 (a) to (d) As per the existing instructions, only Prime

Minister is entitled to use Indian Air Force (IAF) aircraft for non-official visits for reasons of security as well as for due performance as the Head of the Government. No bill is pending for payment in connection with Prime Minister's non-official visits from December 2006 to December 2012. Bills for airlift for use of IAF aircraft are raised by IAF from time to time and necessary action is taken thereon.

(e) Does not arise.

[English]

Setting up of a Nodal Body for Transport System

3292. SHRIMATI JAYA PRADA:
 SHRI NAMA NAGESWARA RAO:
 SHRIMATI JAYSHREEBEN PATEL:
 SHRI D.B. CHANDRE GOWDA:
 SHRI ABDUL RAHMAN:
 SHRI E.G. SUGAVANAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it has come to the notice of the Government that the provisions of the Motor Vehicle Act, 1988 are not being implemented by the State Transport Authorities and the Traffic Police in States/Union Territories and if so, the facts in this regard and the action taken by the Government in this regard;

(b) whether the Government proposes to set up a nodal body to manage the public transport system in different States of the country after the brutal rape in Delhi last year and if so, the details thereof;

(c) whether the Government has also directed the State Public Transport Corporations to install CCTV cameras, Global Positioning System (GPS) inside their buses for keeping track of bus movements; and

(d) if so, the details thereof along with the financial assistance provided by the Government to these transport corporations for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Enforcement of provisions of Motor Vehicles Act, 1988 is done by authorities of States/ Union Territories. However, Ministry of Road Transport & Highways sensitizes the States/Union Territories on the

need for strict enforcement of the provisions of the Act from time to time. Recently also, the Ministry has taken up the matter with the States/Union Territories at the highest level bringing out the imperative need for stringent and sustained action so as to ensure strict compliance to the directions of the Hon'ble Supreme Court and safety and security of women.

(b) Section 67 of Motor Vehicles Act, 1988 vests powers to control road transport in the State Governments. The aforesaid section 67 empowers State Governments to issue directions both to the State Transport Authority and Regional Transport Authority in regard to the matters specified therein by notification in the official gazette. Nevertheless, the Ministry has taken up the issue with the State Governments/Union Territory Administrations to ensure safety and security of women.

(c) and (d) Ministry of Road Transport & Highways has been implementing a scheme with effect from 15.03.2010 for providing financial assistance to States/UTs for implementation of information technology projects in their public transport systems. Under this scheme, one time Central assistance to the extent of 50% of the project cost for Information Technology related projects to States/State Road Transport Undertakings (SRTUs) is being provided.

[*Translation*]

Attack by Sri Lankan Navy

3293. SHRI SATPAL MAHARAJ: Will the Minister of DEFENCE be pleased to state:

(a) whether the Sri Lankan Government has replied to the protest registered by the Indian Government against the numerous attacks by the Sri Lankan army during the previous year;

(b) if so, the details thereof; and

(c) if not, the action taken by the Government thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) to (c) Government attaches very high priority to the welfare, safety and security of Indian Fishermen. From

time to time, there have been reports of attacks and apprehension on Indian fishermen near International Maritime Boundary Line (IMBL). As soon as reports of attacks on Indian fishermen are received, the Government, through diplomatic channels, takes up the matter with the Sri Lankan authorities. Keeping in mind the humanitarian and livelihood dimensions of the issue, Government has impressed on the Sri Lankan Navy to act with restraint, not to fire on our fishermen and treat our fishermen in a humane manner. The Government of Sri Lanka has denied involvement of their Navy in these incidents.

The Government continues to remain engaged with the Government of Sri Lanka to ensure that fishermen on both sides can continue to pursue their livelihood in a safe, secure and sustainable manner.

[*English*]

Export of Coconut Oil

3294. SHRI ANTO ANTONY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to boost the export of coconut oil from the country;

(b) if so, the details thereof including the quantum of coconut oil exported during each of the last three years and the current year along with total estimated potential for the export of coconut oil from the country, State-wise; and

(c) the steps being taken by the Government to promote the export of coconut oil particularly as shipment through the ports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) and (c) Details of exports of coconut oil during the last three years and the current year are as under:

Year	Quantity (MT)	Value (Rs. In lakhs)
1	2	3
2009-10	5,080.98	4,002.95
2010-11	4,342.57	4,008.98

1	2	3
2011-12	6,521.68	8,687.26
2012-13 (Apr-Dec)	5,170.62	6,538.70

Source: DGCI&S

The export potential of agricultural and food products, such as coconut oil, depends on various factors including availability of surplus over and above the domestic requirements, requirement of buffer stock including strategic reserve, if any, international demand and supply situation, quality standards in the importing countries, varieties traded and price competitiveness etc. and hence cannot be quantified.

The Government, *vide* Notification No. 32(RE-2012)2009-14 dated 5th February, 2013, has allowed export of coconut oil, which was allowed only through Kochi port earlier, from all EDI ports and from Land Customs Stations (LCS) to be notified separately. The Coconut Development Board, as Export Promotion Council for coconut (except coir) is taking various steps like mounting trade delegations, participation in international trade fairs etc. to promote the export of coconut oil. Also coconut oil exports are eligible for Duty Drawback of 2 percent on F.O.B. value.

Land Development Project

3295. SHRI E.T. MOHAMMED BASHEER: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has made any efforts for the licensing of land development projects under Public-Private Partnership (PPP) mode at major ports;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):
(a) to (c) In order to expand the capacity and improve efficiency at Major Ports, projects are also taken up in the Public-Private Partnership (PPP) mode. As a standard practice, land/waterfront involved in the project is given on licence/lease to the operator of the project at TAMP approved rates.

Tea Plantation Workers

3296. SHRIMATI MANEKA GANDHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware of thousands of tea plantation workers facing low wages, job insecurity and malnutrition in the country and often committing suicides;

(b) if so, the State-wise details thereof;

(c) whether the Government is taking any action/remedial measures in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) Under the provisions of the Minimum Wages Act, 1948, the Plantation Sector falls in the State Sphere, where the State Governments/Union Territory Administration are the appropriate Governments. 17 States/Union Territory Administration have notified tea plantation as a scheduled employment under the Minimum Wages Act and fixed rates of minimum wages under their respective jurisdiction. On the basis of available information, the rates of minimum wages for Tea Plantation workers is given in the enclosed Statement-I.

The enforcement of the Act is carried out by the respective State Enforcement Machinery. The details of the enforcement of Minimum Wages Act, 1948 for the year 2010-11 is given in the enclosed Statement-II.

Statement I*Minimum Rates of Wages for Unskilled Tea Plantation Workers in Different States/Union Territories*

Sl. No	Name of State/ Union Territory	Category of Workers	Minimum Wages (in per day)
1.	Arunachal Pradesh	Unskilled (Area-I)	134.62
		(Area-II)	153.85
2.	Assam	Unskilled	66.50
3.	Bihar	Unskilled	157.00
4.	Himachal Pradesh	Unskilled	120.00
5.	Karnataka	Plantation mazdoor	130.08
		Supervisor/Maistry	141.59
		Tea Plantations workers	
		(Non-Staff)	
		Unskilled	129.80
6.	Kerala	Field Workers	182.43
		Factory workers	185.75
		Special Category	196.11
		Supervisors	197.61
7.	Nagaland	Unskilled	100.00
8.	Sikkim	Unskilled	130.00
9.	Tamil Nadu	Tea Estates	133.04
10.	Tripura	Adult	53.00
		Adolescent	26.50
11.	Uttar Pradesh	Unskilled	104.13
12.	Uttarakhand	Unskilled	105.27
13.	West Bengal	Tea Plantation	Rates are now governed by agreement
14.	Dadra & Nagar Haveli	Unskilled	156.20
15.	Daman & Diu	Unskilled	156.20

Source : The above information is provided by the State Governments

Statement II**Details Regarding Enforcement of Minimum Wages Act, 1948 during 2010-11**

Sl. No.	Name of the States/UTs	Inspections made	Irregularities		Claims		Prosecution cases			Amount of Compensation Awarded (Rs.'000)	Amount of Fine (Rs. '000)	
			Detected	Rectified	Filed	Settled	Pending	Filed	Decided		Imposed	Recovered
1	2	3	4	5	6	7	8	9	10	11	12	13
(a)	Central Sphere	16780	165728	173607	3091	3424	51375	6008	6145	18475	68193	69883
(b)	STATE SPHERE OF WHICH :											
1.	Andhra Pradesh											
2.	Arunachal Pradesh	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
3.	Assam											
4.	Bihar	164320	37065	38861	13965	9837	2677	223	18	9803	1377	
5.	Chhattisgarh	2835	190	43	44	44	1632	291				2916
6.	Delhi	4618	4465	3368	198	27	1272	693	178	2136	149	2
7.	Goa	988	6313	50	18	0	12	18	34	0	33	0
8.	Gujarat	11743	57258	47149	0	0	45272	4444	4282	13349	3338	0
9.	Haryana	1506	321	321	213	160	1237	362	230	4041	184	
10.	Himachal Pradesh											
11.	Jharkhand	68778	9366	8389	22591	943	1369	21	6	7944	4	4
12.	Jammu & Kashmir(2010)	1485	153	45	15	3	701	17	125	0	0	
13.	Karnataka											
14.	Kerala	28138	59693	20565	432	228	873	1333	1373	1159	1411	1411
15.	Madhya Pradesh											
16.	Maharashtra	47409	58876	45045	13	0	2597	112	112	45166	121	31
17.	Manipur	2546	16	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18.	Meghalaya	786	0	0	0	0	0	0	0	0	0	0
19.	Mizoram	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
20.	Nagaland	68	2	0	2	0	2	0	0	31		0
21.	Odisha	11216	7619	5770	59	1	10994	300	6	0	1.450	
22.	Punjab	15550	2902	2212	253	132	5209	427	235	130	143	

1	2	3	4	5	6	7	8	9	10	11	12	13
23.	Rajasthan	7157	126	47	126	217	841	97	98	3437	37	NA
24.	Sikkim	100	5	5	nil	nil	nil	nil	nil	nil	nil	nil
25.	Tamil Nadu	176530	616	473	939	645	5426	398	322	5466	639	631
26.	Tripura											
27.	Uttarakhand	2191	958	271	97	92	413	314	258	2427	39	11
28.	Uttar Pradesh											
29.	West Bengal	6773	1907	531	0	2	1120	262	167	0	90	
30.	Andaman and Nicobar Islands-2010	133	0	0	0	0	0	0	0	0	0	0
31.	Chandigarh	232	109	23	21	6		97	22	13	0	25
32.	Dadra & Nagar Haveli	47	28	28	1	1	1	1				
33.	Daman & Diu	384	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	nil	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	7790	265	258	nil	nil	2	7	5	nil	1	1

Figures for the States of Andhra Pradesh, Assam, HP, MP, Tripura, UP, Dadra & Nagar Haveli, Karnataka are pending.

National Service Scheme

3297. SHRI ANANTH KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the total number of Government run/ aided schools/institutions having National Service Scheme (NSS) in their curriculum; and

(b) the action taken by the Government to encourage educational institutions to include NSS in their activities/ curriculum?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Under National Service Scheme (NSS), there are 16,885 Colleges/Technical Institutions and 10,762 Senior Secondary Schools.

(b) To encourage institutions to expand NSS activities, Self Financing Units (SFUs) were started in

the educational institutions to include NSS activities as per existing NSS guidelines so that their volunteers get all benefits of NSS programmes. 1,072 SFUs have so far been established with 1,07,200 volunteers and the process is continuing.

Pollution in Brahmaputra

3298. SHRI RAMEN DEKA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken any steps to keep Brahmaputra river pollution free;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Pollution Control Board (CPCB), based on their monitoring, have identified

polluted river stretches and water bodies of the country. According to this, some stretches of four rivers in Assam namely, Bharalu, Kalong, Deepar Bill and Burhidihing have been found to be polluted and river Brahmaputra has not been identified as polluted in this regard.

(c) Does not arise in view of the response to paras (a) & (b) above.

Children as Domestic Servant

3299. SHRI M.I. SHANAVAS:
SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI MADHU GOUD YASKHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Union Government had sought support from the State Government in enforcing the ban on employment of children as domestic servants and as labourers in eateries stone quarries and mines, etc.;

(b) if so, the response of the State Government in this regard;

(c) whether in spite of the complete ban on employment of children as domestic servants and as labourers, no progress has been made to eliminate child labour in the country;

(d) if so, the reasons therefor;

(e) whether the Government has conducted any survey to assess the number of child labourers across the country;

(f) if so, the details thereof; and

(g) the measures taken by the Government to eradicate the children from domestic servants and as labourers in the above workplaces?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes which include domestic servants,

eateries, stone quarries and mines. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment or with fine. Central Government is the appropriate authority for enforcement of the Act in respect of Central Government establishments, railways, ports, mines or oil fields and in all other cases, State Government is the appropriate authority for implementation under the Act.

(c) to (f) As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore. However, in the Survey conducted by NSSO, in 2004-05 the numbers of working children were estimated at 90.75 lakh. As per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows a declining trend. The State-wise details of working children as per NSSO Survey 2009-10 are given in the enclosed Statement.

(g) Considering the magnitude and nature of problem of child labour Government is following a multi-pronged strategy. It comprises of statutory and legislative measures, rescue & rehabilitation, universal primary education along-with social protection, poverty alleviation and employment generation. The objective is to create an environment where families are not compelled to send their children to work. The Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment or with fine. For rehabilitation of child labour the Government is implementing the National Child Labour Project Scheme since 1988. The scheme seeks educational rehabilitation of children working in hazardous occupations and processes. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before being mainstreamed into formal education system. The Ministry is also running the awareness generation programme against the evil of child labour through print, folk, and electronic media and calls for requisite training and sensitization workshops etc.

Statement*Data on Child Labour based on Employment Unemployment Survey during NSS 66th Round (2009-10)*

Sr.No.	Major State	Age group 5-14			
		Rural		Urban	
		Male	Female	Male	Female
	all India				
1.	Andhra Pradesh	88156	110191	20767	15548
2.	Assam	144655	31909	11833	757
3.	Bihar	224292	38665	11017	2548
4.	Chhattisgarh	3669	7321	636	0
5.	Delhi	-	-	18576	0
6.	Gujarat	150487	207973	15945	16282
7.	Haryana	22664	17471	28073	3988
8.	Himachal Pradesh	2300	2942	2156	0
9.	Jammu and Kashmir	11274	16872	1139	0
10.	Jharkhand	63684	14661	4123	0
11.	Karnataka	89796	113429	20793	2479
12.	Kerala	1182	0	0	1583
13.	Madhya Pradesh	91454	32812	57688	9063
14.	Maharashtra	66370	127996	54230	12077
15.	Odisha	54390	38288	36522	5363
16.	Punjab	16802	6433	15664	9937
17.	Rajasthan	93055	261871	43184	7826
18.	Tamil Nadu	0	13880	3471	0
19.	Uttarakhand	14810	7239	3219	2103
20.	Uttar Pradesh	1012294	546320	147820	68899
21.	West Bengal	357265	134657	31946	27716
	All India	2511101	1727271	546897	198602

*[Translation]***Review of FDI**

3300. SHRIMATI RAMA DEVI:
SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of COMMERCE AND INDUSTRY
be pleased to state:

(a) whether the Government has conducted any review of Foreign Direct Investment (FDI) policy in various sectors of the Indian economy;

(b) if so, the details thereof and the outcome of the said review;

(c) whether the growth in employment has been noticed by the Government after liberalisation of FDI policy in the country;

(d) if so, the details thereof along with the employment generated in the country as a result thereof; and

(e) if not, the reasons therefor and the corrective measures taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) and (b) Government has put in place an investor-friendly Foreign Direct Investment (FDI) policy, under which FDI, up to 100%, is permitted, on the automatic route, in most sectors/ activities. FDI policy is reviewed on an ongoing basis, with a view to making it more investor-friendly. Significant changes in the FDI policy regime have been made in the recent past, to provide further openings for Foreign Direct Investment in India.

(c) and (d) No such data is maintained centrally.

(e) Does not arise.

Clearances to Power Projects

3301. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of proposals of power projects are pending with the Government for environmental clearances;

(b) if so, the details of the said pending projects, State-wise and the reasons therefor;

(c) whether any steps have been taken or proposed to be taken to provide early clearance for such projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) There are 26 power projects pending for environmental clearance in the Ministry. The details are given in the enclosed Statement. The main reasons for pendency are delay in submission of complete information by the project proponent, inadequate data and deficiency in the Environment Impact Assessment (EIA)/Environment Management Plan (EMP) report.

(c) and (d) The Ministry has taken various steps to facilitate timely decision on the projects by constituting sector specific Expert Appraisal Committees (EACs), convening regular meetings of the EACs every month, preparation of sector specific technical guidance manuals and uploaded on the Ministry website to facilitate better preparation of EIA-EMP Reports by the project proponents etc.

Statement

State/UT-wise Pending details of power projects for environmental clearance

S.No	State/UT	Project Details
1	2	3
1.	Arunachal Pradesh	Hirong HEP (500 MW) Project in District: West Siang Arunachal Pradesh by M/s Jaypee Arunachal Power Ltd.
2.	Haryana	4x700 MWe Haryana Atomic Power Project at Village Gorakhpur, District Fatehabad, Haryana of M/s Nuclear Power Corporation of India Ltd.
3.	Himachal Pradesh	Lurhi HEP Stage-I Project (775 MW) District: Kinnaur in Himachal Pradesh by M/s SJVN Ltd.
4.		Seli HEP Project (400 MW) District: Kinnaur in Himachal Pradesh by M/s Moser Baer Projects Ltd.

1	2	3
5.		Chhatru HEP Project (120 MW) District: Lahul & Spiti in Himachal Pradesh by M/s DCM Shriram Infrastructure Ltd.
6.	Jammu & Kashmir	Baglihar Stage-II HEP Project (450 MW) in Ramban District, Jammu and Kashmir by M/s J&K Development Power Corpn. Ltd.
7.		New Gaderbal HEP Project (93 MW) in New Ganderbal District, Jammu and Kashmir by M/s J&K Development Power Corpn. Ltd.
8.	Karnataka	Gundia Hydroelectric Project (200 MW) in District: Hassan & Dakshin Kannada, Karnataka by M/s. Karnataka Power Corporation Ltd.
9.		Expansion by addition of 30 MW of Co-generation Power Plant District Belgaum, State: Karnataka by M/s Shree Renuka Sugars Ltd.
10.	Madhya Pradesh	Bina Complex Irrigation & Multipurpose Project (24 MW+10 MW) District: Sagar in Madhya Pradesh by M/s Water Resources Department, Govt. of M.P.
11.		380 MW Gas Based CCPP Plant at Village Vijaipur, District: Guna, State: Madhya Pradesh by M/s GAIL (India) Ltd.
12.		2x660 MW Super-Critical Technology Imported Coal Based TPP at Village Lalapur, District: Shahdol, Madhya Pradesh by M/s SJK Powergen Ltd.
13.		2x800 MW Gadawara Super Thermal Power Project of near Village Gangai, Umaraiya, in Gadawara Tehsil, District: Narsinghpur by M/s NTPC Ltd.
14.	Maharashtra	2100 MW Gas based combined cycle power plant at Village Kondgaon, Taluka Roha, District: Raigad, Maharashtra by M/s Urban Energy Generation Pvt. Ltd.
15.	Odisha	2X660MW/2X700MW Tentuli Thermal Power Plant in District Angul, State: Odisha by M/s NSL Nagapattinum Power & Infratech Pvt. Ltd.
16.		2x660 MW Super critical coal based Thermal Power Project District: Dhenkanal by M/s CESC Ltd.
17.	Rajasthan	500 TPY PHWR Fuel Fabrication facility (PFFF) and Zircaloy Fabrication Facility (ZFF) with township component Vill. Rawatbhata, Teh. Begun, District Chittaurgarh, Rajasthan of M/s Nuclear Fuel Complex
18.	Sikkim	Teesta-IV HEP Project (520 MW) in North Sikkim District, Sikkim by M/s. NHPC Ltd.
19.	Tamil Nadu	1320 MW Coal Based Thermal Power Project at Village: Perunthottam & Agaraperunthottam, Taluk: Sirkazhi, District: Nagapattinam, in Tamil Nadu by M/s Sindya Power Generating Company Pvt. Ltd.
20.		4000 MW UMPP of at Village Cheyyur, District Kancheepuram, State: Tamil Nadu by M/s Coastal Tamil Nadu Power Ltd.
21.	Uttarakhand	Naitwari Mori HEP-60 MW) Project in District: Uttarkashi, Uttarakhand by M/s Satluj Jal Vidyut Nigam Ltd.
22.		Devsari HEP (252 MW) in District: Chamoli, Uttarakhand by M/s Satluj Jal Vidyut Nigam Ltd.

1	2	3
23.		Jelam Tamak HEP (108 MW) Project in Chamoli District of Uttarakhand by M/s. THDC India Ltd. 2x660 MW Coal based Extension Units at Obra Thermal Power Station,
24.	Uttar Pradesh	District Sonbhadra, State: Uttar Pradesh by M/s UP Rajya Vidyut Utpadan Nigam Ltd.
25.		500 MW (Stage-IV) Coal Based Feroz Gandhi Unchahar Thermal Power Project in District: Raebareli, State: Uttar Pradesh by M/s NTPC Ltd.
26.		2x660 MW Super critical coal based Thermal Power Project District: Mirzapur by M/s Welspun Energy UP Pvt. Ltd.

[English]

Technology Innovation Research Centre

3302. SHRI PRADEEP MAJHI:
SHRI KISHANBHAI V. PATEL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to set up Technology Innovation Research Centre at the Apparel Training and Design Centre Training of Trainers' Academy, Gurgaon;

(b) if so, the details thereof along with salient features and objectives of the Research Centre; and

(c) the extent to which the Apparel Industry is likely to be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAKA LAKSHMI): (a) to (c) Apparel Training and Design Centre (ATDC) has taken an initiative on its own to set up ATDC JUKI TECH innovation Centre at ATDC, Gurgaon on pilot basis in collaboration with JUKI India Pvt. Ltd. The Centre will provide state-of-art interactive, demonstration, training and meeting facility and showcase leading edge technology and machines from JUKI India Pvt. Ltd. It will provide a unique outlay to bridge the gap between the industry awareness and the new technologies being brought to India. It will also explore the scope of conducting industry oriented training and research effectively through the proposed research fellowships. The new templates for effective training and improving performance would empower the ATDC trainers as well as Industry personnel with enhanced skills and knowledge base gearing them up for the changing global fashion industry.

Aircraft in Indian Air Force

3303. SHRI BAL KUMAR PATEL:
SHRI R. THAMARASELVAN:
SHRI JAGDISH SINGH RANA:
SHRI RAJENDRA AGRAWAL:
SHRI MANICKA TAGORE:

Will the Minister of DEFENCE be pleased to state:

(a) whether operational life of a large proportion of the combat and cargo aircraft and helicopters fleet of the Indian Air Force is going to end in near future;

(b) if so, the details thereof;

(c) whether the Government proposes to acquire new aircrafts for the Indian Air Force;

(d) if so, the details thereof;

(e) whether there has been inordinate delay in deliveries of the fighter aircraft;

(f) if so, the corrective measures taken/ proposed to be taken by the Government in this regard; and

(g) the steps taken by the Government to ensure high level of aircraft serviceability and operational preparedness?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) No, Madam. The Indian Air Force (IAF) operates a fleet of aircraft of varying vintage. Upgradation, replacement and phasing out of aircraft is an ongoing and continuous process.

(e) and (f) No inordinate delays in deliveries have been reported. Delays in execution of contracts is dealt

through contractual provisions of penalties including imposition of Liquidated Damages (LD).

(g) High serviceability of aircraft is ensured inter-alia through proper maintenance in Base Repair Depots (BRDs) Repair and Overhaul (ROH) of aircraft and timely procurement of spares.

[*Translation*]

Pollution by Power Plants

3304. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken cognizance of the pollution caused by thermal power plant of Sonbhadra of U.P. due to which the water of the rivers of that area has become contaminated;

(b) if so, the details thereof; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) There are six Thermal Power Plants in District Sonbhadra of Uttar Pradesh, which are (i) Shaktinagar Thermal Power Plant of National Thermal Power Corporation (NTPC), (ii) Rihand Thermal Power Plant, NTPC, (iii) Anpara A & B Thermal Power Plant, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited (UPRVUNL), (iv) Obra Thermal Power Plant, UPRVUNL (v) Anpara C Thermal Power Plant of M/s Lanco Power, and (vi) Renusagar Power Plant of M/s Hindalco Industries.

Out of these six Thermal Power Plants, only Obra Thermal Power Plant of UPRVUNL is discharging effluent in to river Renuka while other five plants discharge their effluent (cooling water and ash pond effluent) in to Rihand reservoir. The Central Pollution Control Board (CPCB) has issued directions under Section 5 of Environment (Protection) Act, 1986 to Obra Thermal Power Plant of UPRVUNL to provide Ash Pond Water Recycling System (AWRS) for improving the effluent quality.

Further, the CPCB is monitoring water quality of Rihand river at two locations in Sonbhadra District. All parameters such as pH, Temperature, Conductivity,

Nitrate+Nitrite Nitrogen, Fecal Coliform and total Coliforms are meeting the desired water quality criteria at both the locations except two parameters *i.e.* Dissolved Oxygen and Biochemical Oxygen Demand.

(c) These Thermal Power Plants are located in District Sonbhadra, U.P. which comes under Singrauli area. The Singrauli area has been identified as one of the Critically Polluted Area (CPA) based on Comprehensive Environmental Pollution Index (CEPI). As per the Action Plan prepared for improvement of the environmental quality for bringing down the CEPI score of Singrauli area, these plants have been asked to provide AWRS in a time bound manner.

Status of Tiger State

3305. SHRI HANSRAJ G. AHIR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Karnataka has been accorded the status of tiger State;

(b) if so, the details thereof;

(c) whether the State of Maharashtra has demanded the status of tiger State in view of the rising tiger population in the State;

(d) if so, whether the Government has given consideration to the said demand;

(e) if so, the details thereof; and

(f) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No Madam.

(b) Question does not arise.

(c) No Madam.

(d) to (f) Questions do not arise.

[*English*]

Sports Facilities in Kerala

3306. SHRI M.B. RAJESH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has received any proposal from States including Kerala regarding development and promotion of sports and construction of Stadia in their States;

(b) if so, the details thereof and the present status of the pending proposals;

(c) the time by which the said proposals are likely to be approved; and

(d) the amount allocated/sanctioned and expenditure incurred for the purpose during the last two years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF

STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) No, Madam. There is no proposals pending under PYKKA & USIS.

(c) Does not arise.

(d) Sanction is accorded under Urban Sports Infrastructure Scheme (USIS) for (i) synthetic playing surface (for hockey, football and athletics); and (ii) Multipurpose indoor hall. The scheme was launched in the year 2010-11. A statement showing the details of expenditure incurred under this scheme during the period from 2010-11 to 2012-13 (as on 01st March, 2013) is enclosed.

Statement

Urban Sports Infrastructure Scheme (USIS)

Statement showing the details of grant approved and released to the States/Union Territory under the Urban Sports Infrastructure Scheme (USIS) for creation/up-gradation of sports infrastructure projects in 2010-11, 2011-12 and 2012-13 (as on 01st March, 2013)

2010-11 (Rs. in crore)

S.No.	State	Project	Grant approved	Grant released
1.	Himachal Pradesh	Laying of Synthetic Hockey Field at Indira Stadium, Una	5.00	3.50
2.	Mizoram	Laying of Synthetic Hockey Field at Boys' Hockey Academy, Kawnpuri	5.00*	4.00
3.	Punjab	Construction of Multi-purpose Indoor Hall at Tarn Taran	3.98	2.00
4.	West Bengal	Renovations/modification and modernization of Indoor Sports Complex at Khudiram Anushilan, Eden Garden, Kolkata	6.00	3.00
Total			19.98	12.50

2011-12 (Rs. in crore)

S.No.	State	Project	Grant approved	Grant released
1	2	3	4	5
1.	Odisha	Laying of Synthetic Hockey Surface at Kalinga Stadium, Sports Complex, Bhubaneswar	5.00	5.000

1	2	3	4	5
2. Madhya Pradesh	Laying of Synthetic Hockey Surface at Ranital Sports Complex, Jabalpur		4.81	3.620
3. Rajasthan	Construction of Multi-purpose Indoor Hall at Ummed Stadium, Jodhpur		6.00	4.500
4. Nagaland	Laying of Synthetic Athletic Track at Indira Gandhi Stadium, Kohima		5.00	3.000
5. Mizoram	Construction of Multi-purpose Indoor Hall at Mualpui, Aizawl		6.00	4.500
6. Meghalaya	Laying of Synthetic Athletic Track at JN Sports Complex, Shillong		5.50	4.300
7. Assam	Construction of Multi-purpose Indoor Hall SAI-SAG Centre Tinsukia		6.00	3.200
8. Jammu & Kashmir	Construction of Football Turf Ground at TRC Ground, Srinagar		4.50	4.465
9. Puducherry	Construction of a Multi-purpose Indoor Hall at Tagore Arts College Ground, Lawspet		6.00	3.540
10. Kerala	Construction of a Multi-purpose Indoor Hall at Nehru Stadium at Kottayam		6.00	3.875
Total			54.81	40.00

2012-13 (as on 01.03.2013)

(Rs. in crore)

S. No.	State	Project	Grant approved	Grant released
1	2	3	4	5
1	Haryana	Laying a Synthetic Hockey playfield (with normal lighting) at Sports Complex, Hisar	5.00	3.75
2	Manipur	Construction of Multi-purpose Indoor Hall at Senapati Dist. HQs.	6.00	1.80
3	Haryana	Laying of Artificial Turf for Football at Dariyapur, Fatehabad District	4.50	3.50
4	Chhattisgarh	Construction of Multi-purpose Indoor Hall at Kondagaon, Dist. Kondagaon	5.98	1.79
5	Rajasthan	Construction of Multi-purpose Indoor Hall at Karauli, Dist. Karauli	6.00	1.80
6	Odisha	Construction of Multi-purpose Indoor Hall at Kalinga State Sports Complex, Bhubaneswar	6.00	1.80
7	Tamil Nadu	Construction of Multi-purpose Indoor Hall at Vaduvur Higher Secondary School, Thiruvarur District	6.00	1.80
8	Odisha	Laying of football turf at Kalinga State Sports Complex, Bhubaneswar	4.50	3.50

1	2	3	4	5
9	Arunachal Pradesh	Laying of Astro-turf Hockey field at Sports Complex, Chimpu, Ita Nagar	5.00	1.26
Total			48.98	21.00

Note: The Utilization Certificate (UC) was submitted by Mizoram for the amount of Rs.4 crore released in the year 2010-11. Hence, the balance amount of Rs. 1 crore was released in the year 2012-13.

[Translation]

Tea Industry

3307. SHRIMATI YASHODHARA RAJE SCINDIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been a decline in the production of tea in the country and if so, the details thereof and the reasons therefor;

(b) whether the Government has conducted any research to ascertain the reasons for the decline in the production as well as for improving the quality of tea produced in the country;

(c) if so, the details thereof and if not, the reasons therefor including the specific steps taken/being taken by the Government to boost the production and improve the quality of tea; and

(d) whether the Government proposes to develop/modernize the closed tea research centres and declare them as centre for excellence and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Tea being an agricultural crop, production would tend to fluctuate from year to year depending on the climatic conditions. However, it would be evident from the five year moving averages shown below that there was a steady increase in production over the years in India:

Table-I

Year	5 Years Moving average of Production in M kgs
1996-97 to 2000-01	832.52
2001-02 to 2005-06	886.36
2006-07 to 2010-11	958.15

(b) The Tea Board of India funds Tea Research Associations. These are Tea Research Association for North East India, United Planters Association of South India and Darjeeling Tea Research and Development Centre. These Institutes conduct research on improving the production and productivity of tea.

(c) With the financial support from Tea Board, Research is being carried for development of high yielding clones and biclonal seed stock and implementation of good agricultural practices for improving productivity and improving the quality of tea

(d) There is no research institute which has been closed. So development and modernization of the closed tea research institutes does not arise.

Construction of Roads in LWE Affected Areas

3308. SHRI DINESH KASHYAP: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any instances of damaging the metalled and cement-concrete roads by the Naxals in the Left Wing Extremism (LWE) affected areas in various States of the country have come to the notice of the Government;

(b) if so, the details thereof along with the action taken by the Government in this regard;

(c) whether the Government proposes to use a new technique for construction of roads in such areas; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) No instances of damaging roads by Naxals in the Left Wing Extremism (LWE) affected areas is reported except isolated road cuttings in Bastar region of Chhattisgarh State.

(c) No, Madam.

(d) Does not arise, in view to the reasons cited in reply to part (a) above.

Forest Products

3309. SHRI FRANCISCO COSME SARDINHA:
SHRI JAGADANAND SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether average forest productivity in the country is quite low in comparison with the other country at international;

(b) if so, the details thereof;

(c) whether there is a wide gap in demand and supply of forest products at national level;

(d) if so, the difference between demand and supply in various States *vis-a-vis* demand and supply;

(e) the scheme proposed to be formulated to bridge the gap in near future;

(f) the item-wise details of forest products imported during the last three years; and

(g) the reasons for the said import?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Madam. As per Asia Pacific Forestry Sector Outlook Study-II (Country Report), 2009, average forest productivity in the country is recorded to be 0.7m³ /ha/yr compared to global forest productivity of 2.1m³/ha/yr.

(c) and (d) Yes, Madam. As per India State of Forest Report-2011, the annual production of wood from forests and Tree Outside Forests (TOF) is estimated to be 45.949 million cubic meter which is not even sufficient to meet the construction demand of 48 million cubic meters largely for household construction and furniture, industrial construction and furniture and agricultural implements. Similarly, the total annual consumption of fuelwood for the country is estimated to be 216.42 million tonnes out of which 58.75 million tonnes comes from forests. The State-wise details in respect of fuelwood consumption are given in the enclosed Statement-I.

(e) Various initiatives of the Ministry including afforestation contribute to bridging the gap in demand and supply. Afforestation in the country is taken up under various Centrally Sponsored Schemes such as National Afforestation Programme (NAP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Watershed Management Programme (IWMP), National Bamboo Mission (NBM), 13th Finance Commission and also under different State Plan/Non-Plan Schemes including externally aided projects. National Afforestation Programme (NAP) of the Ministry of Environment & Forests is a 100% Centrally Sponsored Scheme for afforestation and tree plantation and eco-restoration of degraded forests and adjoining areas in the country through people's participation.

(f) The details of import of major wood and wood products in India during 2007-08 to 2009-10 are given in the enclosed Statement-II.

(g) The main reason for import is the gap in demand and supply of forest products.

Statement I

Annual Fuelwood Consumption

States/UTs	Quantity of Fuel Wood used (million tonnes)	Quantity of Fuel Wood used from Forest (million tonnes)
1	2	3
Andhra Pradesh	24.293	2.966
Arunachal Pradesh	0.402	0.325
Assam	11.421	2.494

1	2	3	1	2	3
Bihar	11.475	0.465	Odisha	8.894	2.971
Chhattisgarh	4.366	1.378	Punjab	3.348	0.029
Gujarat	9.731	2.225	Rajasthan	18.782	3.698
Haryana	1.494	0.003	Tamil Nadu	12.387	2.601
Himachal Pradesh	1.214	1.163	Uttar Pradesh	19.063	1.294
Jammu and Kashmir	1.394	1.015	Uttarakhand	2.566	2.139
Jharkhand	4.844	2.849	West Bengal	14.158	6.361
Karnataka	20.967	5.776	North Eastern States	5.274	3.822
Kerala	14.543	2.183	UTs	2.633	1.272
Madhya Pradesh	13.665	7.191	Grand Total	216.421	58.747
Maharashtra	9.508	4.527			

Statement II

Details of import of major wood and wood products in India during 2007-08 to 2009-10

(in thousand cubic meter)

Year	Wood in log form	Sawn Wood	Plywood	Veneer sheets
2007-08	3936.93	59.95	136.80	19.94
2008-09	3878.71	85.34	165.47	26.25
2009-10	5530.71	173.10	175.14	30.41

Unemployed Graduates

3310. SHRI SUDARSHAN BHAGAT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of educated unemployed youths including MBA graduates, engineers, doctors and other professional degree/diploma holders in the country during the last three years and the current year;

(b) whether the Government is considering to chalk out any plan proposal to provide job to such educated unemployed graduates and other professional degree/diploma holders in the country;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the details of demand and supply of skilled labour in the country during the last three years; and

(e) the achievement of the Central Government sponsored schemes being implemented to provide employment to the educated and unemployed graduates and professionals during the last three years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per the latest information available with Directorate General of Employment and Training, number of educated unemployed including MBA graduates, engineers, doctors and other professional degree/diploma holder job seekers including youth, all

of whom may not necessarily be unemployed, registered with employment exchanges in the country during 2008, 2009 and 2010 is given below:

Year	Educated Job Seekers (in crore)
2008	2.93
2009	2.92
2010	3.16

(b) and (c) There is no such proposal under consideration of the Government. However, Approach Paper to 12th Five Year Plan emphasizes that a well educated population adequately equipped with knowledge and skill is not only essential to support economic growth, but is also a pre condition for growth to be inclusive since it is the educated and skilled persons who stand to benefit most from employment opportunities which growth provides. And as such, benefit of growth will lead to expansion in employment opportunities for engineers, doctors and other professionals also.

(d) Data base for demand and supply of skilled labour in the country is not maintained by Ministry of Labour & Employment at present. However, in view of shortage of skilled manpower, the Approach Paper to 12th Plan aims to increase the percentage of the workforce which has received formal skills through vocational education and training from 12 percent at present to 25 percent by the end of the Twelfth Plan. This would mean that about 70 million more people have to be imparted formal skills in the next five years.

(e) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes to create additional job opportunities for educated and unemployed professionals in the private and public sectors in the country. Some of the important ones are, Prime Minister's Employment Generation Programme (PMEGP); National Rural Livelihood Mission(NRLM); Swarna Jayanti Shahri Rozgar Yojana (SJSRY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises. Details of employment generated under these schemes are given in the enclosed Statement.

Statement

Physical achievements made under various employment generation schemes

Sl. No	Name of Schemes	Physical	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5	6	7
1.	Prime Minister's Employment Generation Programme (PMEGP) Estimated Employment Generated	Persons (In lakhs)	4.20	4.82	4.72	2.0 (upto 31/1/13)
2.	Swaran jayanti Gram Swarozgar Yojana (SGSY) Swarozgaries Assisted	Swarozgaries (In lakhs)	20.85	21.10	16.77	5.69 (upto 22/1/13)
3.	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) Persondays of employment generated	Persondays of employment (In lakhs)	283.59	256.64	216.34	164.45 (upto 22/2/13)
4.	Swarna Jayanti Shahri Rozgar Yojana (SJSRY)(i) No. of Urban	(In lakhs)	1.51	1.57	1.20	0.43 (upto 21/2/13)

1	2	3	4	5	6	7
	poor assisted for setting up individual and Group Micro Enterprises					
	(ii) Number of Beneficiaries provided skill training (STEP-UP).	(In lakhs)	1.88	2.54	3.59	2.60 (upto 21/2/13)

*Swarna Jayanti Gram Swarozgar Yojana (SGSY) has been restructured as the National Rural Livelihood Mission (NRLM).

[English]

Minimum Wages

3311. DR. ANUP KUMAR SAHA:
SHRI RAVINDRA KUMAR PANDEY:
SHRI RAMASHANKER RAJBHAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether instances of denial of equal minimum wages and violation of labour laws has been reported from various sectors in the country including unequal wages to female workers in various industries both in the rural and urban areas including various mini cement plants;

(b) if so, the details of such cases reported during the last three years and the current year;

(c) whether the Government is considering a uniform minimum wages across the country;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken by the Government to regularize such daily wagers/contract labourers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The Minimum Wages Act does not discriminate between male and female workers or prescribe differential minimum wages for them. The provisions of the Act equally apply to both male and female workers. In other words, female workers whether in rural or urban areas are entitled to same wages as fixed by the appropriate Governments for their male

counterparts engaged in the scheduled employments. No minimum wage is separately fixed for the rural areas.

Instances of denial of minimum wages and violation of labour laws including unequal wages to female workers in various industries do come to the notice of the field officers and immediately corrective action is taken against the erring employers under the Equal Remuneration Act, 1976.

The details of cases reported under the Minimum Wages Act, 1948 during the last three years and the current year is given in the enclosed Statement-I and II respectively.

(c) and (d) In order to move towards a uniform wage structure and to reduce the disparity in minimum wages across the country, the concept of National Floor Level Minimum Wage was recommended by the National Commission on Rural Labour (NCRL) in 1991. On the basis of the NCRL recommendation Central Government introduced NFLMW in 1996 at Rs.35/- per day on a voluntary basis. The National Floor Level Minimum Wage (NFLMW) is revised from time to time on the basis of increase in the Consumer Price Index. The latest rate of NFLMW is Rs.115/- per day with effect from 01.04.2011.

The Government recently approved proposals for amendments to the MW Act, which, inter- alia, include making National Floor Level Minimum Wage (NFLMW) statutory. The proposals are to be enacted through a Bill.

(e) In order to improve and protect the conditions of contract labourers, the Central Government has enacted Contract Labour (Regulation & Abolition) Act, 1970 which is enforced and implemented by the Central Industrial Relation Machinery (CIRM) headed by Chief Labour Commissioner (Central) in central sphere establishments. There is no provision of regularization under the said Act.

Statement I*Enforcement of Labour Laws in Central Sphere Establishments (2009-10, 2010-11, 2011-12, 2012-13*)*

Contract Labour (Regulation & Abolition) Act, 1970

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	9428	7327	7268	6141
2.	No. of Prosecution Launched	5181	4908	4962	3215
3.	No. of Irregularities	144675	148731	192418	70124
4.	No. of Convictions	2318	3643	4962	2031

Minimum Wages Act, 1948

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	15951	16780	15155	10862
2.	No. of Prosecution Launched	5599	6008	6879	3807
3.	No. of Irregularities	313293	305796	289525	111143
4.	No. of Convictions	3340	6124	6746	3735

Equal Remuneration Act, 1976

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	3340	3421	3453	3038
2.	No. of Prosecution Launched	685	570	994	539
3.	No. of Irregularities	7762	6996	7721	2892
4.	No. of Convictions	424	1241	937	526

Payment of Wages (Mines) Rules, 1956

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	3477	3523	3431	2113
2.	No. of Prosecution Launched	921	1036	911	646
3.	No. of Irregularities	76491	72512	79215	24069

Payment of Bonus Act, 1965

S. No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1	2	3	4	5	6
1.	No. of Inspections Conducted	1281	1083	765	634

*Provisional (upto December 2012)

1	2	3	4	5	6
2.	No. of Prosecution Launched	50	55	19	10
3.	No. of Irregularities	4715	4672	3331	3137
4.	No. of Convictions	13	128	31	7

Payment of Gratuity Act, 1972

S. No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	2051	2441	3072	2051
2.	No. of Prosecution Launched	1	7	13	72
3.	No. of Irregularities	24966	45620	37753	8051
4.	No. of Convictions	15	01	03	0

Railway Servants (Hours of Work & Period of Rest) Rules, 2005 (HOER)

S. No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	1511	1401	1089	951
2.	No. of Prosecution Launched	0	0	0	1
3.	No. of Irregularities	57605	59262	46532	8316
4.	No. of Convictions	0	0	0	0

Payment of Wages (Rly.) Rules, 1938

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	1229	1121	850	927
2.	No. of Prosecution Launched	4	2	6	6
3.	No. of Irregularities	28470	25561	18927	7250
4.	No. of Convictions	0	1	4	3

Payment of Wages (A.T.S) Rules, 1968

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	241	291	106	103
2.	No. of Prosecution Launched	24	33	21	10
3.	No. of Irregularities	3581	4376	3411	986
4.	No. of Convictions	16	90	12	5

*Provisional (upto December 2012)

Payment of Wages (Major Ports)

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections Conducted	176	92	17	5
2.	No. of Prosecution Launched	4	7	59	0
3.	No. of Irregularities	879	1231	1099	35
4.	No. of Convictions	0	0	14	19

Child Labour (P&R) Act

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	6713	3227	3202	6141
2.	No. of Prosecution Launched	33	98	14	3215
3.	No. of Irregularities	10186	6556	6353	70124
4.	No. of Convictions	10	117	22	2031

I.S.M.W. (RE&CS) Act

S.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	465	452	174	129
2.	No. of Prosecution Launched	47	55	331	45
3.	No. of Irregularities	4898	4325	6177	1544
4.	No. of Convictions	98	37	250	35

Statement II

Details of the claims filed before the authority under M.W.Act, 1948 (2009-10, 2010-11, 2011-12, 2012-13)*

Year	Claim filed	Amount recovered
2009-10	2735	4419965
2010-11	3091	18474821
2011-12	3614	54334644
2012-13*	2074	42249107

*upto December 2012

Cashew Processing Units

3312. SHRIMATI J. HELEN DAVIDSON: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has any proposal for process mechanization and automation of cashew processing units for quality upgradation;

(b) if so, the details thereof;

(c) whether the Cashew Export Promotion Council of India has requested the Government to include cashew among the eligible items in the new status holders incentive crop schemes;

(d) if so, the reaction of the Government thereto; and

(e) the steps taken/being taken by the Government to boost declining cashew production in Tamil Nadu and Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Yes Madam, the Government has approved XII Five Year Plan Scheme of the Cashew Export Promotion Council of India which has three components including Process Mechanization & Automation of Cashew Processing Units and Quality Upgradation and Food Safety Certifications. For the component Process Mechanization & Automation of Cashew Processing Units, an amount of Rs.21.40 crore have been approved while for the component Quality Upgradation and Food Safety Certifications amount of Rs.2.20 crore has been approved.

(c) There is no scheme named "Status holders incentive crop schemes".

(d) Does not arise.

(e) Various development programmes viz. New plantation development of cashew, replacing senile cashew plantations under state owned corporations and forest department with high yielding varieties, technology dissemination through demonstrations, publicity, seminars, workshops, field days, training programmes etc. are being implemented under the National Horticultural Mission for enhancing the cashew production in Tamilnadu & Kerala since 2005-06.

A special project, Sustainable Cashew production in Kerala has been sanctioned by the Ministry of Agriculture during the year 2008-09, at a total cost of Rs. 95.601 Crores of which Rs. 57.83 Crores is the central share. The project is under implementation through the Kerala State Agency for Expansion of Cashew Cultivation, agency constituted by the Government of Kerala.

A total area of 21399 Ha in Kerala and 3967 Ha in Tamilnadu has been brought under new planting of

Cashew. Besides, a total area of 240.55 Ha in Kerala and 6948 Ha in Tamilnadu owned by corporations and forest departments were replanted with high yielding varieties under the above NHM programmes.

The cashew production has been increased from 67,000 MT to 71,000 MT in Kerala and 56,000 MT to 65,000 MT in Tamilnadu from 2005-06 to 2011-12.

Transparency in Sports Bodies

3313. SHRI P.T. THOMAS: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to bring more transparency and accountability in the functioning of various sports governing bodies;

(b) if so, the details thereof along with the measures taken in this regard;

(c) whether the Government considered to include more sportspersons in sports governing bodies; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Madam, from time to time, the Government takes various steps to bring transparency and accountability in the functioning of the sports governing bodies. Government has issued guidelines imposing age and tenure limits in respect of office bearers of National Sports Federations, including those of the Indian Olympic Association, these have further been reiterated in the National Sports Development Code of India, 2011, which has been made effective from 31.1.2011. As per the guidelines, the Government has, inter-alia, provided the following age and tenure limits in respect of office bearers of the NSFs:

- i. The President of any recognized National Sports Federation, including the Indian Olympic Association can hold the office for a maximum period of twelve years with or without break,
- ii. The Secretary (or by whatever other designation such as Secretary General or General Secretary by which he is referred to) and the Treasurer of any recognized National Sports Federation, including the IOA, may serve a maximum of two successive terms of four

years each after which a minimum cooling off period of four years is required to seek fresh election to either post.

- iii. The President, the Secretary and the Treasurer of any recognized National Sports Federation, including the Indian Olympic Association, shall cease to hold that post on attaining the age of 70 years.

Compliance to the directions of the Government by the NSFs has been made mandatory to receive Government recognition and thereby become eligible to receive financial as well as other forms of assistance from the Government of India such as railway concessions, income tax exemption, custom duty exemption, etc. and to derive the authority to perform the public functions of selecting and deputing the national teams for participation in recognized international sports competitions which involve representation of member countries and to represent the country in international associations, events, meets, conferences, etc. No National Sports Federation which has not adhered to these instructions for the elections held after the issue of these Guidelines of 1-5-2010 has been given annual recognition by the Government.

All National Sports Federations receiving grants from the Government are financially accountable to the Government and are required to submit Utilization Certificates for the grants received from the Government. Fresh assistance is not sanctioned to NSFs that are in default with regard to submission of Utilization Certificates. To improve accountability, the Federations receiving a grant of more than Rs.1.00 crore are required to get their accounts audited by the Comptroller and Auditor General of India. It is also mandatory for all the NSFs to submit their annual audited accounts to the Registrar of Societies as per the Societies Registration Act. The Comptroller and Auditor General of India sends its directions to the NSFs, which have been audited by them, directly for removing the deficiencies pointed out in its report and to furnish a compliance report directly to the Comptroller and Auditor General of India. The Government also takes suitable steps as may be necessary for compliance of the directions and observations of the Comptroller and Auditor General.

Government has also formulated a regulatory framework with the objective of promoting good governance among sports bodies. The same has been

placed in the public domain for pre-legislative stakeholder consultations.

(c) and (d) In order to ensure adequate representation of sportspersons in the sports bodies, the Government has issued Guidelines for inclusion of sportspersons (say 25%) with voting rights in the management of NSFs.

[*Translation*]

Sports Schools/Colleges

3314. SHRI BALIRAM JADHAV:

SHRI M.B. RAJESH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the State-wise, total number of Sports schools/ colleges functioning in the country;

(b) whether the Government has received any requests from various State Governments to open more such schools/ colleges in their respective States;

(c) if so, the State-wise details thereof; and

(d) the action taken by the Government thereon along with the amount likely to be spent thereon?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Under the administrative control of the Ministry of Youth Affairs & Sports, there are three institutes viz., Lakshmibai National University of Physical Education, Gwalior with a North Eastern Regional Centre (NERC) at Guwahati, Lakshmibai National College of Physical Education, Thiruvanthapuram and Netaji Subhash National Institute of Sports, Patiala alongwith its courses being offered at Bangalore and Kolkata Centres of Sports Authority of India (SAI). The Ministry of Youth Affairs and Sports does not maintain data about the State Government - run institutions imparting physical and sports education in the country.

(b) Sports is a state subject. As per available records, no such request has been received by the Ministry of Youth Affairs & Sports from State Governments.

(c) and (d) Questions do not arise in view of (b) above.

*[English]***Encroachment on Defence Land**

3315. SHRI A.T. NANA PATIL:
 SHRI RUDRA MADHAB RAY:
 SHRI MAHENDRASINH P. CHAUHAN:
 SHRI BHAUSAHEB RAJARAM WAKCHAURE:
 SHRI HAMDULLAH SAYEED:
 SHRI RAJENDRA AGRAWAL:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the encroachment and illegal construction on defence land in various parts of the country, State/UT-wise;

(b) the details of the steps being taken by the Government to remove encroachments and illegal construction from the said land;

(c) the steps taken by the Government to the computerization of defence land records; and

(d) the time by which the computerisation of the land record is likely to be completed?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
 (a) and (b) The State-wise details of encroachment (as on 3.9.2012) and illegal construction on defence land are given in the enclosed Statement. Action for removal of encroachment & illegal construction is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry.

(c) and (d) The Military Land Registers (MLRs) and General Land Registers (GLRs) in which record of defence land is kept, have already been computerized.

Statement*State/UT-wise details of encroachment and illegal construction on defence land*

Sl.No.	State/UT	Area Under Encroachment (In Acres)	No. of Illegal Construction
1	2	3	4
1.	Andaman and Nicobar Islands	0.0414	-
2.	Andhra Pradesh	213.067	1266
3.	Arunachal Pradesh	36.3	-
4.	Assam	616.569	-
5.	Bihar	448.88	406
6.	Chandigarh	-	-
7.	Chhattisgarh	165.76	5
8.	Dadra and Nagar Haveli	-	-
9.	Delhi	113.5997	2555
10.	Daman and Diu	-	-
11.	Goa	4.05	-
12.	Gujarat	303.6407	230
13.	Haryana	959.0387	905

1	2	3	4
14.	Himachal Pradesh	143.9041	259
15.	Jammu and Kashmir	729.349	307
16.	Jharkhand	77.7	1778
17.	Karnataka	28.5819	909
18.	Kerala	0.0665	-
19.	Lakshadweep	-	-
20.	Madhya Pradesh	1491.796024	7383
21.	Maharashtra	2487.919933	3645
22.	Manipur	-	-
23.	Meghalaya	15.4337	36
24.	Mizoram	-	-
25.	Nagaland	-	-
26.	Odisha	45.5646	-
27.	Puducherry	-	-
28.	Punjab	495.2892	4101
29.	Rajasthan	367.7256	451
30.	Sikkim	-	-
31.	Tamil Nadu	71.1776	942
32.	Tripura	-	-
33.	Uttar Pradesh	3079.9108	20483
34.	Uttarakhand	23.574	191
35.	West Bengal	444.8423	447
Total		12363.78176 or say 12364	46299

Transfer of Defence Land

3316. DR. M. THAMBIDURAI:
SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:
SHRI JAGDISH SINGH RANA:
SHRI ASHOK ARGAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the defence land of various cantonments is being transferred to the State Governments and other private parties through illegal sale deeds;

(b) if so, the details thereof during each of the last three years and the current year, State-wise, cantonment-wise;

(c) whether there is any criteria/provision for transferring such land;

(d) if so, the details thereof; and

[English]

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
 (a) to (e) Transfer of defence land takes place only with the sanction of Ministry of Defence. As per existing policy, defence land can be transferred only on the basis of exchange of equal-value land or on outright sale basis or on long-term lease. Such transfers to State Governments and to private parties can be done only with the approval of the Cabinet as per the existing instructions. As such, there is no question of transfer of defence land through illegal sale deeds. Private parties hold defence land inside Cantonments either on terms known as "old grant" or on lease. The Holder of Occupancy Rights (HOR) in case of "old grant sites" or the lessees regarding leases do not own land which belongs to Ministry of Defence. Holders of Occupancy Rights (HORs)/lessee can transfer the structure on such sites only along with occupancy rights or lease-hold rights, as the case may be, from one party to another under certain conditions. If it is noticed that in the sale-deeds on such sites, land is being sold, such sale-deeds are not recognised and no mutation takes place.

[Translation]

Toll Plaza at Panipat and Karnal

3317. DR. ARVIND KUMAR SHARMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a number of toll plazas have been set up within a distance of 35 Km. long stretch between Panipat and Karnal;

(b) if so, the details of such toll plazas along with the reasons/rules under which these toll plazas have been set up within such a short distance;

(c) whether the Government proposes to set up only one toll plaza within a distance of 35 kilometer between Panipat and Karnal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No Madam.

(b) to (d) Does not arise.

Misuse by SEZ Developers

3318. SHRI M.K. RAGHAVAN:
 DR. MURLI MANOHAR JOSHI:
 SHRI HEMANAND BISWAL:
 SHRI ANANT KUMAR HEGDE:
 SHRI DINESH CHANDRA YADAV:
 SHRI S.S. RAMASUBBU:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of Special Economic Zones (SEZs) which have been approved, notified and have become operational along with the number of SEZs which are pending for approval with the Board of Approval across the country, State-wise;

(b) whether there have been several instances wherein the approved SEZs have not been able to start functioning and several of them have requested for cancellation of their SEZ licenses and if so, the details thereof and the reasons therefor;

(c) whether the Government has made any assessment of the performance of the SEZs and if so, the details thereof;

(d) the details of the achievement made by these SEZs with regard to production, exports, employment generation, land acquired and utilised, concessions granted and foreign exchange earned by these SEZs during each of the last three years and the current year;

(e) whether some SEZ developers have diverted the lands acquired for developing SEZ for any other purposes such as real estate, etc. and if so, the details thereof along with the action taken by the Government thereon; and

(f) the details of requests and demand made by the industries and factories in various SEZs in the country along with the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) (a) In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/ Private Sector SEZs set up prior to the enactment

of SEZ Act, 2005, formal approval has been accorded to 577 proposals out of which 385 SEZs have been notified. A total of 166 SEZs are exporting at present. Statement containing State-wise distribution of SEZs is given in the enclosed Statements.

(b) Setting up of SEZs and their functioning is regulated as per the provisions of SEZ Act, 2005 and Rules framed thereunder. Board of Approval on SEZ has approved 54 requests for de-notification of SEZs till 13th March, 2013. The reasons given by developers for de-notification include economic meltdown, poor market response, non-availability of skilled labour force, lack of demand for space and imposition of Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) on Special Economic Zones (SEZs).

(c) and (d) Exports from the Special Economic Zones (SEZs) have increased from Rs. 3,15,868 crore in 2010-11 to Rs. 3,64,478 crore in 2011-12, registering a growth of 15.39%. The total exports from SEZs in the first three quarter of the current financial year 2012-13, have been to the tune of Rs. 3,53,195 crore approximately registering a growth of 35.34% over the exports of corresponding period of the previous financial year. The total employment to 10,19,146 persons have been provided. As per information made available by the SEZ developers in respect of 381 SEZs, 82.3% of land is waste/barren/ dry/industrial, 15% of land is single crop and 2.7% of land is double crop. As on 13th March, 2013, 577 formal approvals for SEZs covering a total area of 67,787 hectares have been granted. Figures of SEZ Exports, Employment and Investment during the last three years and the current financial year are as under:

Financial Year	Exports (Rs. crore)	Employment	Investment (Rs. crore)
2009-2010	2,20,711	5,03,611	1,48,489
2010-2011	3,15,868	6,76,608	2,02,810
2011-2012	3,64,478	8,44,916	2,01,875
2012-2013*	3,53,195	10,19,146	2,38,990

*April to December, 2012

(e) and (f) There are adequate safeguards inbuilt under the SEZ Act and Rules to prevent misuse of SEZ land. In terms of Rule 11(9) of the SEZ Rules, 2006, sale of SEZ land is not allowed. Further land being a State subject, the Board of Approval for SEZs approves a proposal for establishment of a SEZ only on the explicit

recommendation of the concerned State Government and subject to the terms and conditions prescribed in the SEZ Act and Rules. Issues related to availability/provisioning of land for SEZs are in the domain of the State Government or State Government agencies concerned.

Statement

State-wise distribution of Formal Approvals, Notified and Exporting SEZs (As on 13.03.2013)

State	Formal Approvals	Notified SEZs	Exporting SEZs (Central Govt. + State Govt./ Pvt. SEZs + notified SEZs under the SEZ Act, 2005)
1	2	3	4
Andhra Pradesh	109	77	38
Chandigarh	2	2	2

1	2	3	4
Chhattisgarh	2	1	1
Delhi	3	0	0
Dadra and Nagar Haveli	2	1	0
Goa	7	3	0
Gujarat	43	30	17
Haryana	46	35	4
Jharkhand	1	1	0
Karnataka	61	40	21
Kerala	29	21	7
Madhya Pradesh	19	7	2
Maharashtra	102	64	19
Manipur	1	0	0
Nagaland	2	2	0
Odisha	10	5	1
Puducherry	1	0	0
Punjab	8	2	2
Rajasthan	10	10	5
Tamil Nadu	67	52	33
Uttar Pradesh	31	21	8
Uttarakhand	2	1	0
West Bengal	19	10	6
GRAND TOTAL	577	385	166

Security of Fishermen

3319. SHRI B. MAHTAB:
SHRI SANJAY DHOTRE:
SHRI BALKRISHNA KHANDERAO SHUKLA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistan has arrested 388 Indian fishermen;

(b) if so, the details of the efforts being made by the Government to secure their release and action taken to recover the boats of such fishermen;

(c) whether the Government has distributed Distress Alert Transmitters (DAT) to fishermen through the community interaction programmes in maritime States including Odisha to protect distressed fishermen in deep seas in emergency;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken/being taken by the Government to ensure safety of fishermen at sea?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) As per available information with Ministry of

External Affairs, as on date, there are reports of nearly four hundred fishermen believed to be Indian in Pakistan custody. Government consistently takes up the issue concerning the release of all Indian fishermen and their boats in Pakistani custody with the Government of Pakistan at all appropriate levels regularly. An India-Pakistan Judicial Committee has also been set up consisting of retired judges from both countries to ensure humane treatment and expeditious release of prisoners, including fishermen, who have completed their prison term. High Commission of India, Islamabad, on a continuing basis, monitors the status of Indian prisoners including fishermen in Pakistani jails and takes up the matter with the Government of Pakistan for their early release and return of their boats. Due to Government's consistent efforts, 677 Indian fishermen were released by Pakistan in 2012 and 7 have been released so far in 2013; 103 fishermen were released in 2011 and 454 fishermen in 2010.

(c) and (d) 798 DATs and 980 DATs were distributed during the year 2009 and 2011 respectively to fishermen through the community interaction programmes in maritime States including Odisha to protect distressed fishermen in deep seas in emergency.

(e) Indian Coast Guard has been conducting Community Interaction Programmes to sensitise fishermen about safety of life at sea and importance of carriage of safety equipment at sea. Further, on receipt of information regarding fishermen in distress, ICG initiates search and rescue (SAR) operations for the rescue of distressed fishermen.

[*Translation*]

Pollution in Gangotri, Yamunotri and Badrinath Dhams

3320. SHRI GANESH SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether in addition to the environmental changes and pollution, tourists activities have also caused ecological degradation to the famous Gangotri, Yamunotri and Badrinath Dhams;

(b) if so, the details thereof; and

(c) the steps taken by the Government to save the ecology of the region?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Ministry is not aware of any such scientific reports relating to ecological degradation

in the famous Gangotri, Yamunotri and Badrinath dhams due to environmental change and pollution. Only the water quality of Yamuna and Bhagirathi River at Yamunotri and Gangotri respectively had been monitored by Central Pollution Control Board (CPCB) from the year 2009 to 2011. The water quality at both the studied locations met the required criteria of Class 'B' i.e. water fit for organized outdoor bathing except in the year 2009 when the presence of total coliforms in the water exceeded the prescribed limit. This could be due to rains leading to surface runoff or due to high number of pilgrims at the studied locations. The changes are also reported in the form of glacier retreat in the region and growing pilgrimage without adequate infrastructure support for waste disposal is imposing pressure on these areas. The Government is aware of the incidence of melting of Himalayan glaciers. Discussion paper prepared by Ministry of Environment & Forests (MoEF), Government of India, on Himalayan Glaciers provides the review of information regarding the glacier retreat in the region, including Gangotri Glacier. Further, G.B. Pant Institute of Himalayan Environment & Development (GBPIHED) has undertaken studies on Gangotri glacier retreat, silt load in the glacial melt and water quality of river Bhagirathi originating from Gangotri glacier. A pilot study conducted by GBPIHED for MoEF entitled "Environmental and social impacts of hydropower projects in river Ganga basin (between Dharasu and Gangotri) in Uttarakhand" has indicated that the water quality parameters are within the permissible limit of the Bureau of Indian Standards.

(c) Considering the ecological sensitivity of the region, several initiatives are taken to protect the ecology of Indian Himalayan Region by the Govt. of India and Himalayan States through the Mission on Sustaining Himalayan Ecosystem under National Action Plan on Climate Change and Himalayan Sustainable Development Forum (HSDF) under the Shimla Declaration adopted during the Himalayan Chief Ministers' Conclave held at Shimla on Oct. 29-30, 2009. Uttarakhand Forest Department undertakes Plantation activities in forest areas around the said Dhams.

[*English*]

Textiles Sector Infrastructure

3321. SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI MADHU GOUD YASKHI:
SHRI GAJANAN D. BABAR:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to develop textiles sector infrastructure by merging the old schemes;

(b) if so, the details thereof;

(c) whether some State Governments have sought financial assistance for the development of textiles sector infrastructure; and

(d) if so, the details thereof along with the suggestions made by the States and the follow up action taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No Madam. However, the Scheme for Integrated Textile Parks (SITP) was approved in the 10th Five Year Plan by merging the erstwhile 'Apparel Parks for Exports Scheme (APES) and Textile Centre Infrastructure Development Scheme (TCIDS). The Scheme targets industrial clusters/ locations with high growth potential. Since Scheme for Integrated Textiles Park is a demand driven Scheme, parks can be sanctioned after receiving proper proposals. These projects are being implemented by Special Purpose Vehicle (SPV) companies owned and promoted by group of user entrepreneurs on Public Private Partnership Model.

(c) No, Madam.

(d) Does not arise.

[*Translation*]

Pollution by Suspended Particulate Matter

3322. SHRI MAHESHWAR HAZARI:
SHRI HARSH VARDHAN:
SHRI R. THAMARASELVAN:
SHRIMATI SUSHILA SAROJ:
SHRIMATI USHA VERMA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Suspended Particulate Matter (SPM) is increasing in Delhi and other metro cities of the country due to pollution;

(b) if so, the ill effects of SPM on health of human beings;

(c) the extent to which it has increased during the last decade;

(d) the measures taken by the Government to reduce it;

(e) whether the factors responsible for generating pollution have been identified; and

(f) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The National Ambient Air Quality Standards (NAAQS) were revisited and notified in November, 2009. In line with international senerio, the earlier listed pollutant 'Suspended Particulate Matter' (SPM), has been withdrawn from the list of notified pollutants. Instead PM10 (particles having aerodynamic diameter less than or, equal to 10 micron) has been included in NAAQS-2009 apart from PM2.5. The monitoring of pollutant 'SPM' has been discontinued across the nation including Delhi and other metro cities after NAAQS-2009. As far as, earlier data on SPM is concerned, a mixed trend was observed and it has exceeded the notified standards in a number of cities including Delhi.

(d) to (f) According to some epidemiological studies, health effects such as manifestation of respiratory and cardiovascular ailments etc. could be associated with air pollution. However, there is no conclusive data available to confirm these findings.

Emissions from vehicles, suspended roadside dust, industries, thermal power plants, construction activities etc. are the main source of air pollution. Steps taken by the Central Government for control air pollution include formulation of a Comprehensive Policy for Abatement of Pollution, supply of improved auto-fuel, tightening of vehicular and industrial emission norms, mandatory environmental clearance for specified industries, management of municipal, hazardous and bio-medical wastes, promotion of cleaner technologies, strengthening the network of air quality monitoring stations, assessment of pollution load, source apportionment studies, preparation and implementation of action plans for major cities & critically polluted areas, public awareness etc.

*[English]***Target for Production and Job Creation**

3323. SHRI NEERAJ SHEKHAR:
 SHRI S.S. RAMASUBBU:
 SHRI S. PAKKIRAPPA:
 SHRI YASHVIR SINGH:
 SHRI SAMEER BHUJBAL:
 SHRI ABDUL RAHMAN:
 SHRI MURARI LAL SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) the target set and achieved by the Government in respect of production of textiles products and job creation during the 11th Five Year Plan along with the target set during the next Five Year Plan, State-wise;

(b) the reasons for not achieving the desired target, if any, during the said period and steps taken to achieve the target set for next Five Year Plan;

(c) the details of contribution of textiles industry in providing employment in the country;

(d) whether the textiles industry has been affected due to recent industrial recession;

(e) if so, the details thereof along with the assessment made by the Government during the last three years and the current year and the steps taken to ameliorate the textiles industry;

(f) whether the textiles industry is suffering due to high outstanding debts; and

(g) if so, the details thereof along with the steps taken/proposed to be taken by the Government for expeditiously restructuring and bail out the textiles industry?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The 11th Five Year Plan growth targets for textiles sector were (a) cloth production to grow at the rate of 12 percent in volume terms;

(b) clothing and apparel to grow at the rate of 16 percent in volume terms and 21 percent in value terms. The 12th Five Year Plan has targeted an average annual

growth rate of 11.5 percent in volume terms in cloth production and 15 percent in value of exports by increasing domestic value addition and technological depth and by enhancing the global competitiveness of textiles products. The 12th Plan envisages additional employment to the tune of 15.81 million would be created by 2016-17.

(b) Fabric production registered a compounded annual growth rate of 3.75 percent during the first four years of the 11th Five Year Plan. In 2009-10 there was a significant growth rate of 9.8 percent in the fabric production. Slowdown in the textiles industry, raw material price volatility and global recession were amongst the reasons for 11th Five Year Plan targets not being achieved. Government in the 12th Five Year Plan has announced the continuation of the Technology Upgradation Funds Scheme (TUFS) for catalyzing investments and employment generation in textiles sector.

(c) Textiles sector provides employment to over 35 million workers.

(d) and (e) As per the Economic Survey 2012-13, textiles industry witnessed a growth rate of 6.7 percent in 2010-11, (-) 1.3 percent in 2011-12 and 6.9 percent in the first 3 quarters of 2012-13. Wearing apparels have witnessed a growth rate of 3.7 percent in 2010-11, (-) 8.5 percent in 2011-12 and (-) 6.4 percent in the 1st quarter of 2012-13. The apparel sector witnessed a positive growth after 5 years of negative growth in the 2nd quarter of 2012-13 when it recorded a growth rate of 5.4 percent. Government enhanced the TUFS allocations under the 11th Plan from Rs.8000 crores to Rs.15432 crores to ensure that adequate resources are available for financing interest reimbursement subsidies in a timely manner.

(f) and (g) The total exposure of banks to textiles industry as of May 2012 is Rs. 171,351 crores. In the year 2011-12 when the textiles industry was generating deficit cash flows, Government announced Rs. 35000 crore debt restructuring package to be taken up on a case by case basis under the Reserve Bank of India's 2008 prudential guidelines.

NTC Land

3324. SHRI CHANDRAKANT KHAIRE:
 SHRI PRATAPRAO GANPATRAO JADHAO:
 SHRI ASHOK KUMAR RAWAT:
 SHRI VIJAY BAHADUR SINGH:

SHRI MAHENDRASINH P. CHAUHAN:
SHRI SANJAY NIRUPAM:
SHRI NILESH NARAYAN RANE:

Will the Minister of TEXTILES be pleased to state:

(a) the details of land sold by National Textile Corporation (NTC) and funds generated and utilised through the sale of land along with the reasons for selling the land, State and mill-wise;

(b) whether the sale of land and mills of NTC are being opposed by various environmental and Civil Rights Groups and if so, the details thereof and the reasons therefor;

(c) the details of sick/closed mills of NTC in the country including proposals under consideration of the Union Government to set up a Special Purpose Fund (SPF) for reviving the sick/closed units of the NTC, State and mill-wise along with funds allocated/utilised for the purpose; and

(d) the number of workers of the said sick/closed mills rendered jobless along with the steps taken by the Government to pay their salary and allowances and to rehabilitate them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) National Textile Corporation (NTC) Ltd. is implementing the revival scheme approved by Board for Industrial and Financial Reconstruction (BIFR) under which 78 unviable mills have been closed down are given in the enclosed Statement-I and 24 viable mills are to be revived directly by NTC on self-financing basis through sale of surplus land/assets in

accordance with BIFR guidelines through a duly constituted Asset Sale Committee (ASC). Details of land sold, State and mill-wise are given in the enclosed Statement-II. Up to 31.01.2013, an amount of Rs.6136.69 crores has been realized from the sale of land. The funds have been utilized for:-

- (i) Modernization of mills.
- (ii) Payment of Modified Volunatry Retirement Scheme (MVRS) compensation to employees who opted for MVRS.
- (iii) Redemption of Bonds.
- (iv) Payment of Statutory Dues & of Pressing Creditors etc.

(b) As of now, there is no opposition from Environmental Group(s) in the sale of land of NTC. However, Bombay Environmental Action Group (BEAG) had filed a PIL in February, 2005, before the High Court of Bombay and the Hon'ble Supreme Court in March, 2006 in appeal, had given a favourable decision allowing NTC to proceed with the sale of land. Indian National Trust for Art & Cultural Heritage (INTACH) has filed another PIL in June, 2005, before the High Court of Bombay.

(c) The details of closed mills are given in the enclosed Statement-III. The Union Government has not set up any Special Purpose Fund (SPF) to revive any sick/closed unit of NTC. The revival of NTC mills is done as per revival scheme of BIFR which is self-financing.

(d) Due to closure of 78 mills, 40,702 workers have been relieved by offering attractive compensation package under Modified Voluntary Retirement Scheme (MVRS).

Statement I

S.NO.	NAME OF THE MILLS	State	Date of Closure
1	2	3	4
	Year 2002-2003	34	
1.	MYSORE MILLS (merged with Minerva)	KARNATAKA	—
2.	EDWARD MILLS	RAJASTHAN	06.05.2002
3.	PETLAD TEXTILE MILLS, PETLAD	GUJARAT	06.05.2002

1	2	3	4
4.	RAJKOT TEXTILE MILLS	GUJARAT	06.05.2002
5.	ADONI COTTON MILLS	ANDHRA PRADESH	06.05.2002
6.	NATRAJ SPINNING MILLS	ANDHRA PRADESH	06.05.2002
7.	NETHA SPINNING & WEAVING MILLS	ANDHRA PRADESH	06.05.2002
8.	M.S.K. MILLS	KARNATAKA	06.05.2002
9.	BANGASRI COTTON MILLS	WEST BENGAL	06.05.2002
10.	BENGAL FINE S. & W. MILLS NO. II	WEST BENGAL	06.05.2002
11.	MANINDRA B.T. MILLS	WEST BENGAL	06.05.2002
12.	JYOTI WYG. FACTORY	WEST BENGAL	06.05.2002
13.	CENTRAL COTTON MILLS	WEST BENGAL	06.05.2002
14.	SHREE MAHALAXMI COTTON MILLS	WEST BENGAL	06.05.2002
15.	GAYA COTTON & JUTE MILLS	BIHAR	06.05.2002
16.	KALYANMAL MILLS	MADHYA PRADESH	31.05.2002
17.	SWADESHI TEXTILE MILLS	MADHYA PRADESH	31.05.2002
18.	KISHNAVENI TEXTILE MILLS	TAMIL NADU	31.05.2002
19.	OM PARASAKTHI MILLS	TAMIL NADU	31.05.2002
20.	KOHINOOR MILLS NO. 2	MAHARASHTRA	01.06.2002
21.	KOHINOOR MILLS NO. 3	MAHARASHTRA	01.06.2002
22.	KALEESWARAR MILLS 'A' UNIT	TAMIL NADU	21.07.2002
23.	VIRAMGAM TEXTILE MILLS, YIRAMGAM	GUJARAT	31.07.2002
24.	NEW MANEKCHOWK TEXTILE MILLS	GUJARAT	31.07.2002
25.	MAHALAXMI TEXTILE MILLS	GUJARAT	30.09.2002
26.	HIRA MILLS	MADHYA PRADESH	31.10.2002
27.	BENGAL NAGPUR COTTON MILLS	CHHATTISGARH	31.10.2002
28.	INDIA UNITED MILLS NO. 4	MAHARASHTRA	31.10.2002
29.	RAJNAGAR TEXTILE MILLS 2	GUJARAT	31.10.2002
30.	AZAM JAH I MILLS	ANDHRA PRADESH	31.10.2002

1	2	3	4
31.	SOMASUNDARAM MILLS	TAMIL NADU	31.10.2002
32.	BALARAMVARMA MILLS	TAMIL NADU	06.01.2003
33.	AHMEDABAD JUPITER MILLS	GUJARAT	31.03.2003
34.	INDORE MALWA UNITED MILLS	MADHYA PRADESH	31.03.2003
	Year 2003-2004	18	
35.	DAYALBAGH MILLS	PUNJAB	01.09.2003
36.	HIMADARI TEXTILE MILLS	GUJARAT	30.09.2003
37.	BENGAL LUXMI COTTON MILLS	WEST BENGAL	25.10.2003
38.	RAMPOORIA COTTON MILLS	WEST BENGAL	25.10.2003
39.	BENGAL FINE S.& W.MILLS NO.1	WEST BENGAL	25.10.2003
40.	ATHERTON MILLS	UTTAR PRADESH	11.03.2004
41.	BIJLI COTTON MILLS	UTTAR PRADESH	11.03.2004
42.	LAXMIRATTAN COTTON MILLS	UTTAR PRADESH	11.03.2004
43.	LORD KRISHNA TEX. MILLS	UTTAR PRADESH	11.03.2004
44.	MUIR MILLS	UTTAR PRADESH	11.03.2004
45.	NEW VICTORIA MILLS	UTTAR PRADESH	11.03.2004
46.	RAE BARELI TEX. MILLS	UTTAR PRADESH	11.03.2004
47.	SHRI VIKRAM COTTON MILLS	UTTAR PRADESH	11.03.2004
48.	SWADESHI COTTON MILLS, KANPUR	UTTAR PRADESH	11.03.2004
49.	INDIA UNITED MILLS NO. 2	MAHARASHTRA	31.03.2004
50.	INDIA UNITED MILLS NO. 3	MAHARASHTRA	31.03.2004
51.	JAM MFG. MILLS	MAHARASHTRA	31.03.2004
52.	SHRI SITARAM MILLS	MAHARASHTRA	31.03.2004
	Year 2004-05	13	
53.	BHARAT TEXTILE MILLS	MAHARASHTRA	01.04.2004
54.	DIGVIJAY TEXTILE MILLS	MAHARASHTRA	01.04.2004
55.	ELPHINSTONE SPG & WVG MILLS	MAHARASHTRA	01.04.2004
56.	JUPITER TEXTILE MILLS	MAHARASHTRA	01.04.2004

1	2	3	4
57.	MUMBAI TEXTILE MILLS	MAHARASHTRA	01.04.2004
58.	NEW HIND TEXTILE MILLS	MAHARASHTRA	01.04.2004
59.	PODAR PROCESSORS	MAHARASHTRA	01.04.2004
60.	SHREE MADHUSUDAN MILLS	MAHARASHTRA	01.04.2004
61.	PANIPAT WOOLLEN MILLS	PUNJAB	15.05.2004
62.	MODEL MILLS, NAGPUR	MAHARASHTRA	05.06.2004
63.	R.S.R.G. MILLS, AKOLA	MAHARASHTRA	05.06.2004
64.	VIDHARBHA MILLS, ACHALPUR	MAHARASHTRA	05.06.2004
65.	JEHANGIR TEXTILE MILLS	GUJARAT	30.06.2004
	Year 2005-06	NIL	
	Year 2006-07	2	
66.	KOHINOOR MILLS NO. 1	MAHARASHTRA	27.12.2006
67.	INDIA UNITED MILLS NO.6	MAHARASHTRA	24.01.2007
	Year 2007-08	NIL	
	Year 2008-09	9	
68.	SHREE BIJAY COTTON MILLS	RAJASTHAN	Feb., 2009
69.	KHARAR TEXTILE MILLS	PUNJAB	Feb., 2009
70.	SURAJ TEXTILE MILLS	PUNJAB	Feb., 2009
71.	AHMEDABAD NEW TEXTILE MILLS	GUJARAT	Feb., 2009
72.	ANANTHAPUR COTTON MILLS	ANDHRA PRADESH	Feb., 2009
73.	SREE YALLAMMA COTTON MILLS	KARNATAKA	Feb., 2009
74.	ASSOCIATED INDUSTRIES	ASSAM	Feb., 2009
75.	BIHAR COOPERATIVE MILLS	BIHAR	Feb., 2009
76.	SWADESHI COTTON MILLS, NAINI	UTTAR PRADESH	Feb., 2009
	Year 2009-10	1	
77.	FINLAY MILLS	MAHARASHTRA	October, 2009
	Year 2010-11	1	
78.	MINERVA MILLS, BANGALORE	KARNATAKA	March, 2011

Statement II*Details of Land Sold State-wise/Mill-wise*

S.No.	Name of the State/Mill	Area of Land Actually Sold (In areas)	Price at Which Land Sold (Rs. Crores)
1	2	3	4
ANDHRA PRADESH			
1.	Natraj Mills, Nirmal	70.00	3.31
2.	Netha Mills, Secunderabad	12.00	66.62
3.	Adoni Mills, Adoni	-	-
4.	Azam Jahi Mills, Warrangal	201.02	51.19
5.	Tirupati Cotton Mills	6.76	0.92
	TOTAL	289.78	122.04
KARNATAKA			
6.	Mysore Mills, Bangalore	18.69	80.05
	Mysore Mills (Bunglow No. 106)	1.88	37.01
7.	MSK Mills, Gulbarga	165.20	17.08
8.	Minerva Mills, Bangalore	27.18	72.26
	Minerva Mills, Bangalore	1.20	8.91
	TOTAL	214.15	215.31
KERALA			
9.	Alagappa Mills, Algappanagar	1.96	0.49
10.	Kerala Luxmi Mills, Trichur	14.19	2.15
11.	Parvathi Mills	-	-
12.	Vijaya Mohni Mills	-	-
13.	Cannanore Spg. Mfg. Mills, Cannanore	-	-
	TOTAL	16.15	2.64
MAHE			
14.	Cannanore Spg. Mfg. Mills, Mahe	-	-
	TOTAL	-	-
	GRAND TOTAL	520.08	339.99
DELHI			

1	2	3	4
15.	Ajudhia Textile Mills, Delhi	4.54	67.01
	TOTAL	4.54	67.01
	PUNJAB		
16.	Kharar Textiles Mills, Kharar	8.28	1.05
17.	Suraj Textile Mills	7.05	0.56
18.	Dayal Bagh Spg. Mills	—	-
19.	Panipat Woollen Mills, Kharar	7.69	12.50
	TOTAL	23.02	14.11
	RAJASTHAN		
20.	Edward Mills, Beawar	18.28	5.85
21.	Mahalaxmi Mills, Beawar	-	-
22.	Bijaynagar Cotton Mills, Bijaynagar	7.83	1.95
23.	Udaipur Cotton Mills, Udaipur	29.77	15.12
	TOTAL	55.88	22.92
	GRAND TOTAL	83.44	104.04
	GUJARAT		
24.	Ahmedabad New Tex. Mills	11.19	55.01
25.	Rajkot Textile Mills, Rajkot	8.72	18.20
26.	Ahmedabad Jupiter, Ahmd.	17.47	61.67
27.	Jehangir Mills, Ahmedabad	13.15	25.00
28.	Rajnagar No. 1, Ahmedabad	-	-
29.	New Maneckchowk, Ahmd.	8.99	118.40
30.	Mahalaxmi Mills, Bhavnagar	16.32	27.53
31.	Himadri Textile Mills, Ahmd.	7.31	11.20
32.	Petlad Textile, Petlad	-	-
33.	Viramgam Textile Viramgam	36.81	4.50
34.	Fine Knitting Mills, Ahmedabad	9.30	16.51
	TOTAL	129.26	338.02
	MAHARASHTRA NORTH		
35.	RBBA Mills, Hinghanghat		

1	2	3	4
	(Plot No. 1 with old bungalow)	0.16	0.18
	Ginning & Processing Factory		
36.	Savatram Ram Prasad Mills, Akola	0.10	0.09
37.	Vidarbha Mills, Achalpur (Plot No. 1-2)	4.99	0.50
	Plot No. 6)	0.89	0.36
	Vidarbha Mills, South side mills gate	1.81	0.75
38.	Model Mills, Nagpur	-	.
	Model Mills (Plot No. 2)	0.21	0.36
	Model Mills, (Plot No.3 plot of old labour chawls)	1.29	1.24
	Model Mills (Plot No. 1 Near S.T Stand)	6.98	9.50
	Model Mills (Plot with 5 Bungalow)	1.49	6.32
	Model Mills (old labour chawls)	3.16	5.84
	Model Mills (Land inside Road)	28.96	164.22
	Model Mills (Staff Quarters)	0.61	8.56
	Model Mills (Chawls)	0.29	1.88
39.	RSRG Mills,Akola(Plot No.3)	1.96	0.45
	Plot No. 1	1.10	0.25
	Plot No. 2	1.06	0.30
	RS RG (plot with Staff Quarter)	1.27	0.41
40.	Tata Mills, Mumbai	4.40	13.75
41.	Indu Mills No. 1, Mumbai	-	
42.	Indu Mills No. 2, Mumbai	10.64	Surrendered to B.M.C.
43.	Indu Mills No. 3, Kalachowki, Mumbai	5.40	Surrendered to B.M.C.
44.	Jam Mills, Mumbai	-	-
45.	Indu Mills No.4, Mumbai	-	-
46.	Sita Ram Mills, Mumbai	-	-
47-48.	Kohinoor Mills No.1 & 2, Mumbai	-	-
49.	Kohinoor Mills No.3, Mumbai	4.91	421.00

1	2	3	4
50.	Podar Mills	-	-
51.	Indu Mills No.5	-	-
52.	Indu Mills No.6	-	-
	TOTAL	81.68	635.96
	MADHYA PRADESH		
53.	New Bhopal Tex. Mills	-	-
54.	Burhanpur Tapti Mills	-	-
55.	Indore Malwa, Indore	20.00	91.40
56.	Hira Mills, Ujjain	-	-
57.	Kalyanmal Mills, Indore	0.01	0.60
	Kalyanmal Mills, Indore (Godown No. 40)	0.01	0.13
58.	Swadeshi Mills, Indore	15.32	96.51
59.	Bengal Nagpur Mills	5.81	12.51
	TOTAL	41.15	201.15
	SOUTH MAHARASHTRA		
60.	Barshi Mills, Barshi	1.87	0.15
61.	Dhule Textile Mills, Dhule	10.28	2.55
62.	Challisgaon Mills, Challisgaon	13.1	3.47
	Challisgaon Mills, Challisgaon	0.28	0.23
63.	Apollo Mills, Mumbai	7.43	180.00
	Apollo Mills (Bunglow)	1.29	170.01
	Apollo Mills, Mumbai (Right to Way & Strip.)	0.04	5.02
	Apollo Mills (Sale of FSI)	0.95	40.60
	Apollo Mills (Land under Road)	0.08	4.85
	Apollo Mills (60" D.P. Road)	0.36	21.42
	Apollo Mills (Tringular Portion)	0.67	30.51
64.	Gold Mohur Mills, Mumbai	-	-
65.	Madhusudan Mills, Mumbai	6.81	32.85
66.	Mumbai Textile Mills, Mumbai	16.66	702.22
	Mumbai Textile Mills (New Jack Printing Press)	1.00	17.50

1	2	3	4
67.	Jupiter Textile Mills, Mumbai	11.11	276.60
68.	Elphinstone Mills, Mumbai	7.76	442.03
	Elphinstone Mills, Mumbai(Chawls and six flats)	0.31	5.78
69.	Bharat Mills, Mumbai	8.37	1505.00
70.	New Hind Mills, Mumbai	8.33	Surrendered to MHADA
71.	Digvijay Mills, Mumbai	-	-
72.	Aurangabad Mills, Aurangabad	5.33	11.07
73.	Podar Process, Mumbai	2.39	474.00
74.	Nanded Mills, Nanded	92.01	33.33
75.	New City Mills	.	2.25
76.	Finlay Mills	-	-
77.	FSI Sale	2 lac sq. ft.	224.00
	TOTAL	196.43	4185.54
TAMIL NADU			
78.	Pankaja Mills, Coimbatore	0.34	0.69
	Pankaja Mills	9.49	40.43
	(Parcel A alongwith Bldg.)		
	Pankaja Mills	1.24	5.97
	(Parcel A alongwith Bldg.)		
79.	Omparasakthi Mills, Coimbatore	14.25	4.50
80.	Kalleswarar 'A' Mills (site No.2)	0.18	0.54
81.	Sri Rangavilas Mills, Coimbatore	6.21	7.82
	Sri Rangavilas Mills, Coimbatore	3.46	8.00
82.	Coimbatore Murugan Mills, Cmb.	0.84	1.89
83.	Krishnaveni Mills, Coimbatore	4.52	5.20
84.	Balramvarma Mills, Shencattah	20.22	1.72
85.	Somasundaram Mills, Coimbatore	-	-
86.	Sri Sarda Mills, Coimbatore	-	-
	Sri Sarda Mills, (Parcel-B)	1.46	1.06
	Sri Sarda Mills, Coimbatore	1.95	2.26

1	2	3	4
87.	Coimbatore Spg. & Wvg. Mills	-	-
88.	Combodia Mills	-	-
89.	Kaleeswarar "B" Mills	-	-
90.	Pioneer Mills	-	-
92.	Kothandrum Mills, Madurai	2.66	11.70
	TOTAL	66.82	91.78
	PONDICHERRY		
93.	Sree Bharti Mills (under sale to PTC)	15.12	13.08
94.	Swadeshi Cotton Mills, Pondich.	10.37	12.66
95.	Swadeshi Cotton Mills, Pondich.	42.93	19.88
	TOTAL	68.42	45.62
	GRAND TOTAL	135.24	137.40
	UTTAR PRADESH		
96.	Swadeshi Cotton Mills, Naini	6.43	3.20
97.	Bijli Cotton Mills, Hathras	5.82	4.69
98.	Swadeshi Cotton Mills, Kanpur	3.23	7.50
99.	Swadeshi Cotton Mills, Kanpur (14 plots)	1.53	4.44
100.	Lord Krishna Mills, Saharanpur	-	-
101.	Atherton Mills, Kanpur	-	-
102.	Luxmi Rattan Mills, Kanpur	-	-
103.	New Victoria Mills, Kanpur	-	-
104.	Muir Mills, Kanpur	-	-
105.	Sree Vikram Mills, Lucknow	-	-
106.	Raibareilley Textile Mills, Raibareilley	-	-
	TOTAL	17.01	19.83
	WEST BENGAL		
107.	Luxmi Narayan Textile Mills, Rishra	12.30	8.84
108.	Rampooria Textile Mills, Serampore	24.29	13.72

1	2	3	4
109.	Bengal Luxmi Tex. Mills, Serampore	27.72	17.00
110.	Bangashri Textile Mills, Sukhchar	26.71	61.12
111.	Central Cotton Textile Mills, Belur	12.06	13.40
112.	Shree Mahalaxmi Textile Mills, Palta	11.34	15.41
113.	Bengal Fine Tex. Mills No. 2, Kattaganj	—	—
114.	Bengal Fine Tex Mills No.1, Konnagar	14.58	8.77
115.	Kanoria Industries	4.01	2.81
116.	Aarti Cotton Textile Mills, Howrah	-	—
117.	Manindra B.T. Tex. Mills, Cossimbazar	27.64	10.00
118.	Jyoti Weaving Factory, Kolkata	4.98	13.31
119.	Sodepore Cotton Mills	—	—
	TOTAL	165.63	164.38
	ASSAM		
120.	Associated Industries	—	-
	TOTAL	-	-
	BIHAR		
121.	Gaya Cotton Textile Mills, Gaya	29.30	9.21
122.	Bihar Co-op. Spg. & Wvg. Mills	—	-
	TOTAL	29.30	9.21
	ODISHA	-	
123.	Orissa Cotton Textile Mills, Bhagatpur	62.17	1.15
	TOTAL	62.17	1.15
	GRAND TOTAL	257.10	174.74
	GREAT GRAND TOTAL	1461.57	6136.69

Subsidy by Tobacco Board

3325. SHRI RAMESH VISWANATH KATTI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the tobacco farmers receive Central and State subsidies through the Tobacco Board;

(b) if so, the details thereof along with the nature and amount of the subsidy being provided to the tobacco cultivators;

(c) whether subsidy is being provided for all types of tobacco cultivations;

(d) if so, the details thereof; and

(e) the details of the comprehensive package being provided to the tobacco farmers in all forms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) : (a) and (b) Madam, only the FCV tobacco farmers receive subsidies through the Tobacco Board. An amount of Rs. 6.05 crore was allocated under the head of extension and development schemes to the growers for farm mechanisation, improvement of yield and quality of tobacco, improvement of curing practices, farm trials and other extension programmes during the financial year 2012-13.

(c) No, Madam.

(d) Does not arise.

(e) No comprehensive package is being provided to the tobacco farmers. However, Tobacco Board implements many extension and development schemes to improve the productivity & quality of Indian tobacco and makes it more competitive in the international markets. Tobacco Board has also provided relief assistance to the FCV tobacco growers by way of compensation for crop/ barn damage of interest subsidy on additional loans given by the scheduled banks whose barns and crop were damaged due to occurrence of heavy rains/ cyclones. Tobacco Board has also created a Grower Welfare Fund to assist FCV tobacco growers in the event of growers death and for children education, girl child marriage and treatment for major illnesses etc.

Irregularities in Handloom Schemes

3326. SHRI S. ALAGIRI:
RAJKUMARI RATNA SINGH:
SHRI PURNMASI RAM:
SHRI N. CHELUVARAYA SWAMY:
SHRI P.C. MOHAN:
CAPT. JAI NARAIAAN PRASAD NISHAD:
SHRI KHAGEN DAS:

Will the Minister of TEXTILES be pleased to state:

(a) the number of complaints received by the Government from handloom weavers in respect of not getting proper help during the last three years and the current year, State-wise;

(b) whether the cases of irregularities have been reported in the various schemes formulated by the

Government for welfare of handloom weavers including health insurance scheme;

(c) if so, the details thereof along with the action taken by the Government against the erring officials/ cooperative societies and implementing agencies, State-wise;

(d) the steps taken/proposed to be taken by the Government to set up Weavers Service Centres in rural and backward areas of the country and number of people benefited along with the funds allocated/utilised for the purpose, State-wise;

(e) the steps taken by the Government in support of weavers who are facing competition from powerlooms and mill sector; and

(f) the share of Indian handloom export along with the steps taken by the Government for providing necessary facility/protection to handloom industry to make it export-oriented and also protection from dumping handloom products from various countries including China?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The number of State-wise complaints received from handloom weavers during the last three years and the current year mainly for not getting proper help are given below:-

Sl. No.	State	No. of complaints
1	2	3
1.	Uttar Pradesh	385
2.	Tamil Nadu	11
3.	Jharkhand	7
4.	Rajasthan	3
5.	Bihar	10
6.	Madhya Pradesh	10
7.	Haryana	15
8.	Andhra Pradesh	9
9.	Odisha	3
10.	Maharashtra	2

1	2	3
11.	Tripura	1
12.	Assam	3
13.	Himachal Pradesh	1
14.	Uttarakhand	1
15.	Jammu & Kashmir	1
16.	Kerala	3
17.	Manipur	1
18.	Karnataka	1
19.	West Bengal	3
20.	Delhi	1
Total		471

(b) and (c) No established cases of irregularities have been reported under Handloom Comprehensive Welfare Scheme including health insurance scheme. However, mostly complaints of delay in settlements of claims and requirement of more empanelled hospitals have been received. The service provider of health insurance scheme has been directed from time to time to address these complaints. The service provider addresses the complaints under intimation to the office of the Development Commissioner (Handlooms).

(d) The Government of India has already set up 25 Weavers Service Centres (WSCs) under Diversified Handloom Development Scheme (DHDS) throughout the country. Besides, three new WSCs have been approved for the State of Mizoram, Nagaland and Jharkhand for its implementation in 12th Plan to benefit about 1.31 lakh weavers of these States. However no funds have been released so far.

(e) In order to face competition from the powerloom and mill sector, the Government of India (GOI) has been supplying all types of yarn to weavers under Mill Gate Price Scheme wherein the freight and depot charges are reimbursed to the beneficiaries. Besides, GOI is also giving 10% subsidy on cotton hank and Indian silk yarn under which a weaver is entitled to get cotton yarn 30 Kgs. up to below 40 counts and 10 kgs. for 40 and above counts and 4 kgs. of silk yarn per loom per month. GOI is also providing margin money @ Rs.4200 and interest subsidy of 3% to handloom weavers.

(f) The total share of handloom export in the year from April to Nov. 2012 is 2.05% as against 1.9% in the year 2011-12 during the corresponding period. The GOI has taken steps for providing necessary facility/protection to handloom industry to make it export-oriented.

(i) 2% Interest Subvention Scheme on rupee export credit is available for exports to handlooms, handicrafts, carpets and small and medium enterprises.

(ii) The incentive @ 2% to an Incremental Exporter Code (IEC) holder on incremental growth of exports made to USA, EU and countries of Asia.

The fabrics produced in the handloom sector is not covered under anti-dumping.

[Translation]

Deficiency of Defence Personnel

3327. SHRI OM PRAKASH YADAV:
SHRI HARISH CHAUDHARY:
SHRI RATAN SINGH:
SHRI BHOOPENDRA SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) the rank-wise and service-wise details of the defence personnel applied for premature retirement during each of the last three years and the current year;

(b) the number of applications sanctioned during this period, rank-wise and service-wise;

(c) the reasons for applying for premature retirement and remedial steps taken by the Government to check this tendency;

(d) whether the number of women joining the defence forces has decreased during the said period;

(e) if so, the details thereof and the reasons therefor; and

(f) the steps taken by the Government to improve the situation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) to (f) The information is being collected and will be laid on the Table of the House.

Strikes by Trade Unions

3328. SHRI BHUDEO CHOUDHARY:
SHRI REWATI RAMAN SINGH:
SHRI E.G. SUGAVANAM:
SHRI S.S. RAMASUBBU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether all the major trade unions in the country went on a strike recently;
- (b) if so, the details thereof and the reasons therefor along with the impact of the strikes;
- (c) whether the Government has held any consultations with the traders of these trade unions;
- (d) if so, the details thereof; and
- (e) the remedial measures initiated by the Government in view of the demands of the trade unions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Yes, Madam. There was an All India strike by the Central Trade Unions on 20th and 21st February, 2013 to press the following demands:

- (i) Concrete measures to contain price-rise;
- (ii) Concrete measures for employment generation;
- (iii) Strict enforcement of labour laws;
- (iv) Universal social security cover for organized and unorganized workers and creation of National Social Security Fund;
- (v) Stoppage of disinvestment in Central and State PSUs/Undertakings;
- (vi) No contractorisation of work of permanent/perennial nature and payment of wages and benefits to the contract workers at the same rate as available to the regular workers of the industry/establishment;

- (vii) Amendment of Minimum Wages Act to ensure universal coverage irrespective of the schedules and fixation of statutory minimum wages at not less than Rs. 10,000/- linked with cost price index;
- (viii) Remove all ceilings on payment and eligibility Bonus, Provident Fund; increase the quantum of gratuity;
- (ix) Assured pension for all; and
- (x) Compulsory registration of trade unions within a period of 45 days and immediate ratification of the ILO Conventions Nos. 87 and 98.

The impact of the two days General Strikes by Trade Unions was felt across the major sectors of the economy, where Banking Industry, Insurance, Coal, Non-Coal mines and Defence were the most affected sectors. Sectors like Steel, Tele-communication, Post and Telegraph, Oil and Gas, Power etc. were partially affected. Food Corporation, BHEL, Air transport and cement industry were the least affected sectors.

(c) and (d) A meeting was convened by Union Minister of Labour & Employment with the representatives of Central Trade Unions (CTUs) on 13th February, 2013 to discuss the charter of demands. The representatives of all the major CTUs attended the meeting. The demands of CTUs were discussed at length. It was clarified to the Union representatives that their demands would be looked into by the Government and appealed to withdraw the strike. Subsequently, a Group of Ministers (GoM) held a meeting with the representatives of the major CTUs on 18th February, 2013. It was assured that Government is serious on the demands related to working class and taking all possible measures to redress them.

(e) Government has taken various measures to address the concerns raised by the trade unions. Particular attention is drawn to the huge amount of food subsidy incurred by the Government to ensure availability of food grains to the poor at very concessional rate through the Public Distribution System. The Government's efforts to pass the Food Security Bill in the Parliament will further increase the availability of subsidized food grains to the larger segments of the population. Ministry of Labour & Employment has prepared a National Employment Policy to ensure that the growth process is inclusive and equitable. The policy has been drafted

with a view to mainstreaming employment into policy making for socio-economic development of the country. It will provide a proper framework towards achieving the goal of remunerative and decent employment for all women and men in the labour force. So far enforcement of labour laws in Central Sphere is concerned, there exists a well-defined and effective machinery. Similar arrangements are also available in the States. The Government has enacted Unorganised Workers' Social Security Act, 2008. The Government of India has also set up National Social Security Fund (NSSF) with a corpus of Rs.1000 crore. National Social Security Board (NSSB) has also been constituted which is advising the Government from time to time on Social Security Schemes. Action is being taken to amend the Contract Labour (Regulation & Abolition) Act, 1970 wherein it is, inter-alia, proposed that in case where the contract labour perform the same or similar kind of work as the workmen directly appointed by the principal employer, the wage rates, holidays, social security provisions of contract labour shall be the same as are available to the directly appointed workmen on the roll of principal employer. Further, a Bill is being brought before the Parliament to amend the Minimum Wages Act, 1948 to provide a National Floor Level Minimum Wage.

Kargil War

3329. YOGI ADITYA NATH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Forces have recaptured the areas and peaks occupied by Pakistan intruders during Kargil War;

(b) if so, the details thereof; and

(c) the steps taken by the Government to recapture all remaining peaks, if any, of Kargil region?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The intrusions made by Pakistan during Operation Vijay in Batalik, Kaksar, Dras and Mashkoh Sub-Sectors were detected by the Indian Army on 3rd May, 1999 and were cleared by 26th July, 1999.

[English]

Ban on Clearance for Mining of Limestone

3330. SHRI PRADEEP KUMAR SINGH:
SHRI BALKRISHNA KHANDERAO SHUKLA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has banned the clearance of mining limestone and other similar minerals within the Coastal Regulation Zone (CRZ) areas, as per earlier CRZ Notification, 1991;

(b) if so, whether the Government has conducted any scientific study to find out the base for prohibiting limestone and other such mineral mining in CRZ areas;

(c) if so, the details thereof;

(d) whether mining of limestone and other similar minerals can be permitted, where there is an elevated coastal area as well as cliff kind of structure;

(e) if so, the details thereof;

(f) whether some State Governments have taken up the issue of allowing the mining activities in the CRZ areas subject to strict compliance of environmental protection measures and also based on the technical studies for above-mentioned areas in the country; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (g) The Coastal Regulation Zone (CRZ) Notification, 2011 prohibits mining of sand, rocks and other substrata material including limestone, except rare minerals which are not available outside the CRZ area and exploration of oil and natural gas. This provision has been made in view of the likely adverse impact of mining of these minerals on the coastal environment and is uniformly applicable to all CRZ areas, including elevated coastal areas. The earlier CRZ Notification, 1991 also had similar provision. While finalizing the CRZ Notification, 2011 views and opinions of various stakeholders, including the State Governments, were taken into account through extensive consultations.

[Translation]

National Environment Awareness Campaign

3331. DR. PADMASINHA BAJIRAO PATIL:
SHRI SUDARSHAN BHAGAT:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the schemes formulated by the Government under the National Environment Awareness campaign during the year 2013-14 in the country;

(b) the amount of funds allocated by the Government for this purpose, State/UT-wise; and

(c) the extent of reforms likely to be made as a result of such schemes in the field of environment in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No scheme for the year 2013-14 has yet been formulated under the National Environmental Awareness Campaign (NEAC).

(b) Does not arise.

(c) The program of NEAC till 2012-13 has been able to create environment awareness amongst a large section of the people which includes students, youth, teachers, women, NGOs, farmers, rural population, social workers, industrial workers, general public by conducting workshops, training courses, camps, yatras, rallies, public meetings, exhibitions, competitions, demonstration projects, preparation and use of audio-visual materials. Folk media and street theatre have also been used as the medium of campaign.

[English]

Accidents to Mine Workers

3332. SHRI NISHIKANT DUBEY:
SHRI D.B. CHANDRE GOWDA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether cases of violation of safety norms fixed for mining activities by certain companies in the country have come to the notice of the Government;

(b) if so, the details of such companies and the specific nature of violation noticed/ reported along with the casualties that took place due to such violations during each of the last three years and the current year;

(c) the action taken by the Government to check such violation of safety norms fixed for mining activities along with the outcome thereof; and

(d) the details of compensation/relief provided by the Government to the workers injured or the next kin/families of the workers killed?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Yes, Madam. The details of such companies and the specific nature of violation noticed/ reported along with the casualties that took place due to such violations during each of the last three years and the current year, as reported by Directorate General of Mines Safety (DGMS) are given at Statement-I and II.

(c) The following actions are taken to check such violation of safety norms fixed for mining activities:-

- Suspension, cancellation of statutory certificates of persons held responsible;
- Withholding increments, demotion to lower scales;
- Prosecution in Court of Laws;
- Suspension of operation, stoppage of work in the mines;
- Withdrawal of permission, exemption etc.;
- Issue of Notices and prohibitory orders;
- Issue of Technical Circulars, Guidelines and Instructions.

List of such actions taken during the last three years and the current year are enclosed as Statement-I (Coal) and Statement-II (non-coal). The outcome of such actions are reflected in the standard of safety and health in mines. The fatality rate per thousand persons employed in coal mines has been reduced from 0.33 in 1999-2000 to 0.21 in 2010-2011.

(d) The details of compensation paid to families of the victims are not centrally maintained. The compensation is paid by the respective mine management based on the amount determined by the Compensation Commissioner under the Employees' Compensation Act, 1923.

Statement I

Details of fatal accidents in coal mines during 2010-2012

Year	State	Name of Mine	Owner	Date of Accident	Killed	S/Inj.	Brief Cause	Name of persons held responsible	Action taken
1	2	3	4	5	6	7	8	9	10
2010	Jharkhand	MURAIIDIH	BCCL	17-Feb-10	1	0	Dumpers	K.C. Mishra, Agent R.N.Ojha, Engineer	Prosecution Prosecution
2010	Jharkhand	ALKUSA	BCCL	30-Mar-10	1	0	Unclassified		
2010	Jharkhand	MURAIIDIH	BCCL	12-May-10	1	0	Dumpers	Binay Kr.Jain, Outsider	(Deceased) No action
2010	Jharkhand	MUDIDIH	BCCL	13-Jul-10	1	0	Fall of Objects incl. Rolling Objects	Mantoo, Truck Driver	Removed from service
2010	Jharkhand	SUDAMDIH INCLINE	BCCL	07-Aug-10	1	0	Drowning in Water		
2010	Jharkhand	NORTH TISRA PROJECT	BCCL	08-Aug-10	1	0	Overhead Lines	Dilip Choudhary, Foreman Zahoor Ansari, Contractor K.M. Ojha, Colliery Engineer Adish Yadav, Manager S.Mitter, Agent A.K.Dutta, General Manager Rakesh Sinha, Nominated Owner	Prosecution no approved by H.O. Prosecution no approved by H.O.
2010	Jharkhand	MURULIDIH O.C.P	BCCL	12-Aug-10	2	0	Fall of Sides (Other than Overhangs)	Munni Devi, Villager Vikki Paswan, Villager	
2010	Jharkhand	BHOWRA (NORTH)	BCCL	06-Sep-10	1	0	Dumpers	Ram Swabhi, Mining Sirdar A.B. Mukherjee, Under Manager J.C. Prasad, Manager	
2010	Jharkhand	GONDUDIH	BCCL	15-Sep-10	1	0	Fall of Sides (Other than Overhangs)		
2010	Jharkhand	MOONIDIH PROJECT	BCCL	24-Sep-10	1	0	Cutting Machines	Bijay Paswan, Electrician Ganesh Prasad, Asstt. Foreman R.R.Sinha, Colliery Engineer	
2010	Jharkhand	KUSTORE	BCCL	30-Oct-10	1	0	Unclassified		
2010	Jharkhand	GONDUDIH	BCCL	15-Dec-10	1	2	Dumpers	Dharmendra Paswan, Contr.Empl.	(Deceased) No action
2010	Jharkhand	MUDIDIH	BCCL	21-Dec-10	1	1	Dumpers	Raghupati Bhui, Overman I.K.Jha, Manager M.B.Rao, Agent	

1	2	3	4	5	6	7	8	9	10
2010	Jharkhand	AMALGAMATED KESHALPUR-WEST MUDIDIH	BCCL	25-Dec-10	1	0	Dumpers	Rajkumar Prajapati, M. Sirdar Animesh Biswas, Overman	
2010	Jharkhand	JARANGDIH	CCL	27-Jan-10	1	1	Wheeled Trackless (Truck,Tanker,etc.)	Bhim Lal Mondal,Driver	(Deceased) No action
2010	Jharkhand	SELECTED DHORI QRY.NO.1 (KALYANI PROJ.)	CCL	28-Jan-10	1	0	Dumpers	Bhula Ram,Dumper Operator	Suspension
2010	Jharkhand	SAYAL "D" NO.10	CCL	13-Feb-10	1	0	Unclassified		
2010	Jharkhand	KARO I	CCL	02-Apr-10	1	0	Dumpers	Suresh Rao,Dumper Operator Deoraj Ram,Dumper Operator	(Deceased) No action Suspension
2010	Jharkhand	BHURKUNDA MINE-B	CCL	05-Apr-10	2	0	Fall of Sides (Other than Overhangs)	Shyam Sundar Prasad,Overman Ramakant Patnaik, Asstt. Manager K.M.Sharma,Manager	Prosecution Prosecution Prosecution
2010	Jharkhand	AMLO PROJECT	CCL	21-May-10	2	0	Wheeled Trackless (Truck,Tanker,etc.)	Awadhesh Singh,Mining Sirdar Joga Singh,Mining Sirdar B.C.Shukla,Asstt.Manager R.A.Ekka,Manager	Prosecution no approved by H.O. Prosecution no approved by H.O. Prosecution no approved by H.O. Prosecution no approved by H.O.
2010	Jharkhand	KARMA O.C.P	CCL	06-Jun-10	1	0	Fall of Persons on the Same Level		
2010	Jharkhand	BHURKUNDA MINE-A	CCL	21-Aug-10	1	0	Fall of Person from Height/into Depth	Misadventure	
2010	Jharkhand	SARUBERA EAST	CCL	12-Sep-10	1	0	Overhead Lines	Munnu Munda,Foreman M.K.Basu,Colliery Engineer	Prosecution Prosecution
2010	Jharkhand	KARMA O.C.P	CCL	29-Nov-10	1	0	Dumpers	Jaynarayan Mahato,Dumper Optr.	Increment withheld
2010	West Bengal	SHANKARPUR	ECL	02-Jan-10	1	0	Fall of Roof	Manoj Kumar, Manager M.K. Choubey, Agent	Prosecution Prosecution
2010	Jharkhand	CHITRA	ECL	07-Jan-10	1	0	Dumpers	Haradan Yadav, Driver	Removed from service
2010	West Bengal	KUMARDIHI "B"	ECL	13-Feb-10	1	0	Dumpers	Durgadas Mukherjee,Cont.Worker	(Deceased) No action
2010	West Bengal	NIMCHA (R)	ECL	14-Mar-10	1	0	Unclassified		

1	2	3	4	5	6	7	8	9	10
2010	West Bengal	JAMBAD OCP	ECL	16-Apr-10	1	0	Dumpers	Misadventure	
2010	West Bengal	SODEPUR	ECL	22-Apr-10	1	0	Overhead Lines	Binoy Kr. Ghosh,S.B.Attendant	(Deceased) No action
2010	West Bengal	AMRITNAGAR	ECL	01-Jun-10	1	0	Unclassified		
2010	Jharkhand	RAJMAHAL OCP	ECL	05-Jun-10	1	0	Overhead Lines	Pradeep Kr.Mondal,Elec.Foremam	Suspension
2010	West Bengal	JHANJRA 3/4 INCLINE	ECL	12-Jun-10	1	0	Conveyors	Sheikh Nur Alam,Security Guard	(Deceased) No action
2010	West Bengal	SATGRAM PROJECT	ECL	29-Jun-10	1	0	Fall of Person from Height/into Depth		
2010	West Bengal	KHAS KAJORA	ECL	02-Sep-10	1	0	Fall of Persons on the Same Level	Misadventure	
2010	Jharkhand	CHITRA-A	ECL	03-Sep-10	1	0	Drilling Machines	Gajen Bouri,Drill Operator	Increment withheld
2010	West Bengal	KHAS KAJORA	ECL	12-Sep-10	1	0	Fall of Sides (Other than Overhangs)	Prasanta Kr.Sahana,Overman	Suspension
								Susil Kr.Panda,Mining Sirdar	Suspension
2010	West Bengal	KUMARDIHI "B"	ECL	14-Oct-10	1	0	Dumpers	Jayanta Kanjilal,Manager	Prosecution
								N.K.Barnwal,Agent	Prosecution
								N.Jha,Agent/General Manager	Prosecution
								Narayan Pd.Agarwal,Partner	Prosecution
2010	West Bengal	PARASEA	ECL	27-Oct-10	1	0	Fall of Objects incl. Rolling Objects	Sudama Singh,Mining Sirdar	Suspension
2010	Jharkhand	RAJMAHAL OCP	ECL	14-Dec-10	1	0	Drowning in Water	Barun S.Chakraborty, Overman	
								Madan Mistry,Asstt. Manager	
2010	Orissa	LAKHANPUR OPEN-CAST	MCL	05-Feb-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2010	Orissa	LINGARAJ OCP	MCL	02-Jun-10	1	0	Unclassified		
2010	Orissa	BALRAM OCP	MCL	04-Jun-10	1	0	Dumpers	K.D.Prasad,Manager	Prosecution
								Kalakar Sahoo,Tipper Driver	Prosecution
2010	Orissa	SAMLESWARI OCP	MCL	09-Jun-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	A.Kr.Mishra,Dispatch Officer	Warned by Management
								Raju Rai,Truck Driver	Blacklisted by management

1	2	3	4	5	6	7	8	9	10
2010	Orissa	BELPAHAR OC	MCL	22-Jun-10	1	1	Dumpers		
2010	Uttar Pradesh	KHADIA PROJECT	NCL	11-Jan-10	1	0	Dumpers	Suresh Pd. Ram, Dumper Operator	(Deceased) No action
								K.B.Singh,Foreman Incharge	Warned by D.G.M.S.
								N.Dubey,Dumper Incharge	Warned by D.G.M.S.
								Suresh Chandra,Engineer Inch.	Warned by D.G.M.S.
								Hari Prasad,Colliery Engineer	Warned by D.G.M.S.
2010	Madhya Pradesh	AMLOHRI OCP	NCL	24-Jan-10	1	0	Dumpers	Pram Bahadur Singh, Dumper Optr	(Deceased) No action
2010	Madhya Pradesh	BLOCK 'B' PROJECT	NCL	09-Feb-10	1	0	Dumpers	Md. Hakimuddin, LMV Driver	(Deceased) No action
								Deo Chand,Dumper Operator	Suspension
								Arvind Kumar, Under Manager	Warned by D.G.M.S.
								Rajesh Priyadarshi, Under Mngr.	Warned by D.G.M.S.
2010	Uttar Pradesh	KAKRI PROJECT	NCL	20-Feb-10	1	0	Fall of Person from Height/into Depth	Manoj Singh, Contractor Suprv. Chiranjeev Singh, Engg. Asstt.	Removed from service Promotion withheld
2010	Madhya Pradesh	NIGAH I PROJECT	NCL	14-Mar-10	1	0	Dumpers		
2010	Madhya Pradesh	NIGAH I PROJECT	NCL	30-Apr-10	1	0	Dumpers	Vijay Kr. Sharma,Dumper Optr.	Prosecution
								Niranjan Das,Nominated Owner	Prosecution
								R.K. Sharma, Agent	Prosecution
								S.Singh, Manager	Prosecution
2010	Madhya Pradesh	NIGAH I PROJECT	NCL	11-Jul-10	1	0	Drowning in Water		
2010	Uttar Pradesh	BINA PROJECT	NCL	20-Jul-10	1	0	Dumpers	Manoj Kr. Singh, Tipper Maint. IC T.P. Rao, Asstt. Foreman B.P. Yadav, Asstt. Manager	
2010	Uttar Pradesh	DUDHICHUA PROJECT	NCL	21-Jul-10	1	0	Dumpers		
2010	Uttar Pradesh	DUDHICHUA PROJECT	NCL	21-Jul-10	1	0	Overhead Lines		
2010	Uttar Pradesh	DUDHICHUA PROJECT	NCL	26-Aug-10	1	0	Fall of Objects incl. Rolling Objects		
2010	Madhya Pradesh	AMLOHRI OCP	NCL	15-Dec-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Arun Kr. Pathak,Trailer Optr.	(Deceased) No action

1	2	3	4	5	6	7	8	9	10
2010	Assam	TIRAP	NEC	08-Sep-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Santosh Singh,Truck Driver Parimal Gope, Deceaset	Removed from service (Deceased) No action
2010	Chhattisgarh	CHURCHA WEST	SECL	05-Feb-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2010	Madhya Pradesh	JAMUNA 1&2 MINE	SECL	09-Feb-10	1	0	Drowning in Water	Nagendra Singh, Contractor Ganesh Pd.Mishra,Attend. Clerk K.A.Joseph,Manager D. Sahoo,Agent	(Deceased) No action Suspension Warned by Management Warned by Management
2010	Madhya Pradesh	BARTARAI	SECL	24-Feb-10	1	0	Fall of Roof	E.Husen,Agent Vijay Kr.Katheria,Manager D.P.Tanti,Asstt. Manager Rajesh Kumar,Under Manager N.K.Garg,Overman Sunderlal Sharma,Overman Sitaram Ram, Mining Sirdar	Warned by Management Warned by Management Warned by Management Warned by Management Suspension Suspension Suspension
2010	Chhattisgarh	BALGI PROJECT	SECL	20-Mar-10	1	0	Fall of Roof	Dhani Ram, Explosive Carrier Patthar Das,Dresser Sachin Suryawanshi,Shotfirer Laxman Choudhary,Mining Sirdar J.N.Mishra,Overman	(Deceased) No action Suspension Suspension Suspension Warned by Management
2010	Madhya Pradesh	BIRSINGHPUR	SECL	03-Apr-10	1	0	Fall of Roof	Ram Awatar Singh,Sirdar Shaubhi Gotiya,Overman Vinod Kr.Prasad,Under Manager Ram Charan Gupta,Manager	Suspension Suspension Warned by Management Warned by Management
2010	Chhattisgarh	RAJGAMAR 1&2 (PAWAN INCLINE)	SECL	16-Apr-10	1	1	Fall of Roof	Sukh Ram,Dresser Shivshankar Das, Mining Sirdar S.K.Paleria,Overman	Suspension Suspension Suspension

1	2	3	4	5	6	7	8	9	10
								Janardan Singh, Asstt. Manager	Warned by Management
								S.S.Chauhan,Asstt. Manager	Warned by Management
								K.P.Dutta,Manager	Warned by Management
2010	Chhattisgarh	PALKIMARA	SECL	23-Apr-10	1	0	Fall of Roof	Murari Lal,Mining Sirdar	Suspension
								Anirudh Singh,Overman	Suspension
								Guman Singh,Dresser	Suspension
2010	Madhya Pradesh	DHANPURI OPENCAST MINE	SECL	24-Apr-10	1	0	Fall of Objects incl. Rolling Objects	Arvind Kumar,Engineer	Warned by Management
								Pankaj Kumar,Mine Manager	Warned by Management
2010	Chhattisgarh	ANJAN HILL	SECL	06-May-10	15	5	Other Explosive Accidents		
2010	Madhya Pradesh	BANGWAR U/G PROJECT	SECL	07-May-10	1	0	Unclassified		
2010	Chhattisgarh	DIPKA MINE NO.IA	SECL	19-May-10	1	0	Overhead Lines	Deolal Sahu,Elect. Supervisor	Suspension
2010	Chhattisgarh	BARTUNGA HILL	SECL	22-Jun-10	1	0	Fall of Roof	Karimullah,Timberman	(Deceased) No action
								Ravi Shankar Soni,Min. Sirdar	Suspension
								Raj Karan Singh,Overman	Warned by Management
								Himanshu Pradhan,Under Manager	Warned by Management
								Simar Jit Singh,Asst. Manager	Warned by Management
								A. Tarafdar, Manager	Warned by Management
2010	Madhya Pradesh	UMARIA	SECL	22-Jun-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Md. Menhaj Khan,Outsider	Blacklisted by Management
2010	Chhattisgarh	BHATGAON	SECL	03-Jul-10	1	0	Unclassified	Motilal,Asstt.Foreman	Suspension
								Akshay Ojha,Contractor Suprv.	Fine
								Sajal Ghosh, Contractor Suprv.	Fine
2010	Chhattisgarh	SURAKACHAR	SECL	01-Aug-10	1	0	Fall of Sides (Other than Overhangs)	Chandrasekhar,Blast Crew Member	(Deceased) No action
								Bhog Sai,Dresser	Suspension
								Gosai Ram,Mining Sirdar	Suspension
								R.K.Pradhan,Under Manager	Warned by Management

1	2	3	4	5	6	7	8	9	10
2010	Madhya Pradesh	RAJNAGAR R.O.	SECL	12-Aug-10	1	0	Fall of Sides (Other than Overhangs)		
2010	Chhattisgarh	KATKONA 3&4	SECL	12-Sep-10	1	0	Loading Machines	Dharam Pal,Dresser Jai Masih,SDL Operator Raj Bhan Singh,Mining Sirdar Asha Ram Verma,Overman	(Deceased) No action
2010	Madhya Pradesh	RAJNAGAR R.O.	SECL	18-Oct-10	1	0	Unclassified		
2010	Chhattisgarh	SINGHALI PROJECT	SECL	29-Oct-10	1	0	Loading Machines	Indra Pal Singh,Driller Samaru Ram,LHD Operator Arjun Patel,Mining Sirdar Ashok Kr.Verma,Overman P.M.Khante,Shift Incharge	(Deceased) No action Warned by Management Increment withheld Increment withheld Warned by Management
2010	Madhya Pradesh	NOWROZABAD WEST	SECL	30-Oct-10	1	1	Fall of Roof	C.K.Parate,Under Manager	(Deceased) No action
2010	Chhattisgarh	DIPKA MINE NO.IA	SECL	11-Nov-10	1	0	Dumpers	Om Singh,Supervisor(Contract) Badri Prasad,Tipper Driver U.A.Rajjani,Overman Ajeet Choudhary,Asstt. Manager	(Deceased) No action
2010	Chhattisgarh	GEVRA PROJECT	SECL	19-Nov-10	1	0	Dumpers		
2010	Chhattisgarh	NCPH OLD MINE	SECL	09-Dec-10	1	0	Fall of Roof	Phool Singh,Gen.Mazdoor Subrat Mukherjee,Mining Sirdar D.N.Agarwal,Overman S.P.Tripathi,Under Manager	(Deceased) No action Final action awaited Final action awaited Final action awaited
2010	Madhya Pradesh	RAJNAGAR	SECL	18-Dec-10	1	0	Wagon Movements		
2010	Madhya Pradesh	RAJNAGAR R.O.	SECL	26-Dec-10	1	1	Fall of Roof		
2010	Maharashtra	UMRER O/C	WCL	02-Jan-10	1	0	Dumpers	H.S.Dange,Dumper Operator Suresh Kr.Verma,Sr. U/Manager	Increment withheld Warned by Management
2010	Madhya Pradesh	NANDAN NO.1	WCL	05-Feb-10	1	0	Unclassified		
2010	Madhya Pradesh	BARKUI	WCL	10-Mar-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Md. Sk. Nazar,Driver	Removed from service

1	2	3	4	5	6	7	8	9	10
								Anil Singh Powar, Supervisor	Removed from service
								R.S.Yadav, Contractor	Removed from service
								Panjab Rao Patankar, Overman	Increment withheld
								S.P.Singh, Asst. Manager	Warned by Management
2010	Madhya Pradesh	NANDAN NO.1	WCL	27-Mar-10	1	0	Unclassified		
2010	Madhya Pradesh	AMBARA	WCL	29-Mar-10	1	0	Unclassified		
2010	Madhya Pradesh	CHHATARPUR MINE NO.I	WCL	15-Apr-10	1	0	Loading Machines	Uday Narayan, SDL Helper	Increment withheld
								S.P. Singh, Engineer	Warned by Management
2010	Madhya Pradesh	DAMUA	WCL	23-Apr-10	1	1	Fall of Roof	Masheudding, Support Person	Increment withheld
								Bishunu Prasad, Support Person	Increment withheld
								Sunderlal Pawar, Sirdar	Suspension
								Bhagwandas Patil, Overman	Suspension
								Pradip Kumar Agarwal, Overman	Suspension
								Omprakash Malviya, U/Manager	Warned by Management
2010	Maharashtra	GHUGHUS OC	WCL	01-Jun-10	1	0	Wheeled Trackless (Truck, Tanker, etc.)	S.K.Gupta, Colliery Engineer	Warned by Management
								Shreekanta. S.H.Roy, Manager	Warned by Management
								Shantilal Shamji Dholu, Agent	Warned by Management
								Dineshbahi M.Senghani, Agent	Warned by Management
2010	Madhya Pradesh	PATHAKHERA NO 2	WCL	07-Jun-10	2	0	Fall of Roof	U.P.Singh, Agent	Warned by Management
								D.Uma Maheshwar, Manager	Warned by Management
								Tapas Kr.Mohanty, Asst. Manager	Censured
								G.P.Shukla, Safety Officer	Censured
								Abdul Samad, Overman	Suspension
								Md. Iqbal, Overman	Suspension
								Sheshrao Kose, Overman	Suspension
2010	Madhya Pradesh	CHHATARPUR MINE NO II	WCL	30-Jun-10	1	0	Unclassified		
2010	Maharashtra	SILEWARA	WCL	16-Jul-10	1	0	Unclassified		

1	2	3	4	5	6	7	8	9	10
2010	Maharashtra	UMRER O/C	WCL	20-Jul-10	1	0	Shovel, Draglines, Frontend Loader, etc.	Digambar Pustole,Foreman	Suspension
2010	Maharashtra	SAONER MINE NO.1	WCL	21-Sep-10	1	0	Fall of Person from Height/into Depth	Mihir Kr. Mazumdar,Agent Himmatlal Agarwal,Contractor	Warned by Management Warned by Management
2010	Maharashtra	SILEWARA	WCL	27-Sep-10	2	1	Fall of Roof	B.D.Neekhra, Manager Anurag Khare, Asstt. Manager C.B.Gujjerwal, Overman Nageshwar Prasad, Mining Sirdar	Warned by Management Censured Increment withheld Increment withheld
2010	Maharashtra	UMRER O/C	WCL	28-Sep-10	1	1	Landslide	R.K.Singh,Agent Rajiv Dass, Deemed Agent B.K. Saxena, Nominated Owner	Prosecution Prosecution Prosecution
2010	Maharashtra	DURGAPUR RAYATWARI	WCL	12-Oct-10	1	0	Unclassified		
2010	Maharashtra	HINDUSTAN LALPETH OC	WCL	12-Oct-10	1	0	Unclassified		
2010	Madhya Pradesh	MATHANI U/G PROJECT	WCL	15-Oct-10	1	0	Unclassified		
2010	Maharashtra	GONDEGAON O.C	WCL	16-Oct-10	1	0	Deep Hole Blasting Projectiles	Vijay Sahay, Manager M.B.Deshpandey, Safety Officer Suresh D.Gharade, Blasting Off. Indrasen Singh, Shotfirer	
2010	Madhya Pradesh	CHHATARPUR MINE NO II	WCL	30-Oct-10	2	1	Fall of Roof	Hirajee Nagle,Sirdar Ramdas Harode,Sirdar Ram Madan Ram, Overman S.B.Singh,Sr. Overman Sukhendra Kr.Goutam,U/Manager	Warned by Management Increment withheld Warned by Management Increment withheld Warned by Management
2010	Maharashtra	AB INCLINE	WCL	02-Nov-10	1	0	Unclassified		
2010	Madhya Pradesh	TAWA MINE II	WCL	02-Nov-10	1	0	Unclassified		
2010	Maharashtra	SASTI OC	WCL	14-Nov-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)		

1	2	3	4	5	6	7	8	9	10
2010	Maharashtra	NAVIN KUNADA	WCL	17-Nov-10	1	0	Overhead Lines	N.R.Zade,Elect. Supervisor	
2010	Jharkhand	CHASNALLA	IISCO	20-Apr-10	1	0	Fall of Person from Height/into Depth		
2010	Jharkhand	CHASNALLA	IISCO	09-Nov-10	1	0	Fall of Person from Height/into Depth	Sujeet Gorai,Conveyor Operator	(Deceased) No action
2010	Jharkhand	CHASNALLA	IISCO	27-Dec-10	1	0	Dumpers	Achevar Singh,Dumper Operator	
2010	Tamil Nadu	NEYVELI NO 2	NLC	22-Feb-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	S.Suresh,Contractor Worker	(Deceased) No action
2010	Tamil Nadu	NEYVELI NO 2	NLC	09-Mar-10	1	0	Unclassified		
2010	Rajasthan	BARSINGSAR LIGNITE MINE	NLC	01-Jun-10	1	0	Dumpers	Dilawar S.Solanki,Mech. Helper	(Deceased) No action
								P.A.Senthil Kumar,Manager	Warned by Management
								M.S.Ravindranath,Agent	Warned by D.G.M.S.
								B.Surendra Mohan,Owner	Warned by D.G.M.S.
2010	Tamil Nadu	NEYVELI NO 2	NLC	30-Dec-10	1	0	Other Heavy Earth Moving Machinery	N.Arumugam,Foreman	Increment withheld
2010	Andhra Pradesh	KAKATIYA KHANI NO. 1 & 1A INCLINE	SCCL	26-Jan-10	1	0	Switch Gears,Gate End Boxes,Pommel,etc.	G.Saraiah,Engineer	Increment withheld
								E.Rambabu,Electrical Charge	Demoted by Management
								G.Vinay Kumar,Electrician	Demoted by Management
2010	Andhra Pradesh	KALYAN KHANI NO.1	SCCL	02-Feb-10	1	0	Unclassified		
2010	Andhra Pradesh	GODAVARI KHANI NO.10A	SCCL	15-Feb-10	2	0	Wheeled Trackless (Truck,Tanker,etc.)	Md. Abdul Wakil,Operator	Demoted by Management
								Rama Rajeshwar,S.E. OC-II Proj	Increment withheld
								M.A.Tahir Basha, Proj,Engineer	Warned by Management
								Lolla Sudhakar,Mines Manager	Warned by Management
								Ramesh Rao,Agent	Warned by D.G.M.S.
2010	Andhra Pradesh	PRAKASHAM KHANI OPENCAST-II	SCCL	13-Apr-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Gunda Satyanarayana, Operator	Increment withheld
								V.Srinivas Rao, Dy.S.E.	Warned by Management

1	2	3	4	5	6	7	8	9	10
2010	Andhra Pradesh	KAKATIYA KHANI NO.2/2A INCLINE	SCCL	19-Apr-10	1	0	Unclassified		
2010	Andhra Pradesh	INDARAM KHANI 1A	SCCL	24-Apr-10	1	0	Fall of Roof	Md. Iqbal Hussain,Sirdar S.Laxminarayana,Overman V.Venkataiah,Under Manager	Increment withheld Increment withheld Warned by Management
2010	Andhra Pradesh	RAVINDRA KHANI NO.7	SCCL	24-Apr-10	1	0	Unclassified		
2010	Andhra Pradesh	KALYAN KHANI NO.1	SCCL	03-Jun-10	1	0	Rope Haulage	Pandi Kumaraswamy, Gen. Mazdoor	(Deceased) No action
2010	Andhra Pradesh	KAKATIYA KHANI NO. 1&1A INCLINE	SCCL	08-Jun-10	1	0	Unclassified		
2010	Andhra Pradesh	GODAVARI KHANI NO.10	SCCL	28-Jun-10	2	7	Rope Haulage	K.Prakash, Foreman M.Kashi Viseshwara Rao,S.E. B.Chakravarty, Colliery Er. D.B.R.Prasad, Group Engineer A.Ramesh Rao, Mines Manager P.Pratap Kumar, Area Engineer M.Railingu, Rope Slicer M.Madhusudan, Fitter S.Peda Laxmaiah, Trammer	Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution
		K.R.C.Reddy, Head Overman							Prosecution
2010	Andhra Pradesh	PRAKASHAM KHANI OPENCAST-I	SCCL	17-Jul-10	1	0	Unclassified		
2010	Andhra Pradesh	GODAVARI KHANI NO. 2 & 2A INCLINE MINE	SCCL	23-Jul-10	1	0	Unclassified		
2010	Andhra Pradesh	NO. 21 INCLINE	SCCL	23-Aug-10	1	0	Rope Haulage	A. Mangaiah, Gen. Mazdoor Md. Afzal, Mining Sirdar	Increment withheld Increment withheld
2010	Andhra Pradesh	SRIKAMPUR NO.3 & 3 A	SCCL	25-Aug-10	1	0	Fall of Sides (Other than Overhangs)	G.Shankar Rao, Sirdar E.Papi Reddy, Overman	Increment withheld Warned by Management
								A. Srinivas Rao, Under Manager	Warned by Management

1	2	3	4	5	6	7	8	9	10
								M.V. Bhaskar Reddy, Manager	Warned by Management
2010	Andhra Pradesh	GODAVARI KHANI NO.1	SCCL	08-Sep-10	1	0	Conveyors	Erla Rayalingu,Signalman	(Deceased) No action
2010	Andhra Pradesh	RAMAGUNDAM OC-II	SCCL	15-Oct-10	1	0	Other Non-Transportation Machinery		
2010	Andhra Pradesh	SRIRAMPUR OCP-I	SCCL	29-Nov-10	1	0	Conveyors	Dara Padmaiah,Gen. Mazdoor K.Nagendra, Fitter Sheik Baji Saida,Asst.Foreman G.Chandar Rao,Engineer	(Deceased) No action
2010	Andhra Pradesh	SRIRAMPUR NO.1	SCCL	09-Dec-10	1	0	Fall of Sides (Other than Overhangs)	Saram Chandraiah,Coal Filler Nalla Lingaiah,Sirdar Md. Mahmood,Overman G.Kanta Rao,Under Manager	(Deceased) No action
2010	Jharkhand	JAMADOBA	TISCO	13-Feb-10	1	0	Unclassified		
2010	Jharkhand	6&7 PITS (JAMADOBA)	TISCO	03-Jun-10	1	0	Unclassified	Misadventure	
2010	Jharkhand	JAMADOBA	TISCO	04-Sep-10	1	0	Fall of Objects incl. Rolling Objects	Achal Kumar,Mining Sirdar Raman Prasad, Overman Vijay Singh, Engineer N.R. Sathpathy, Asstt. Manager	Suspension Suspension Warned by D.G.M.S. Warned by D.G.M.S.
2010	Jharkhand	BHELATAND AMALGAMATED	TISCO	01-Oct-10	1	0	Conveyors	Ashish Chaterjee, Mining Sirdar Dhaneshwar Yadav, Overman A.K.Sil, Colliery Engineer Niraj Srivastav, Safety Officer Govind Kumar, Asst. Manager V.K. Dubey, Manager Sanak Ghosh, Agent	
2010	Jharkhand	SIJUA	TISCO	31-Dec-10	1	0	Drowning in Water	Prem Singh, Mining Sirdar Ayodhya Prasad, Overman	

1	2	3	4	5	6	7	8	9	10
								Sanjay Kr. Singh, Asstt. Manager Rajneesh Kr. Jain, Manager	
2010	West Bengal	TARA (EAST & WEST)	BECML	10-Sep-10	1	0	Fall of Objects incl. Rolling Objects		
2010	West Bengal	SARSHATALI	ICML	26-Feb-10	1	0	Other Accidents due to Dust/Gas/Fire	Misadventure	
2010	Maharashtra	INTEGRATED BARANJ O/C MINE	KECML	16-Apr-10	1	0	Buried in Sands, etc.		
2010	Chhattisgarh	KARWAHI OPENCAST PROJECT	RASL	24-Mar-10	1	0	Flying Pieces(Except due to Explosives)	Ranjit Aich,Tipper Driver Ramesh Sharma,Guard	Suspension Suspension
2011	Jharkhand	GONDUDIH KHASKUSUNDA COLLIERY	BCCL	27-Feb-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2011	Jharkhand	SENDRA BANSJORA	BCCL	08-Mar-11	1	0	Loading Machines		
2011	Jharkhand	DAHIBARI	BCCL	25-Mar-11	1	0	Dumpers	Chandma Ahir,Dozer Operator Prem S. Chamar, Dumper Operator	(Deceased) No action Suspension
2011	Jharkhand	BLOCK-IV/KOORIDIH	BCCL	24-Apr-11	1	0	Other Heavy Earth Moving Machinery	Mukesh Kherwar, Overman Sitaram Hembrem, Dozer Operator	(Deceased) No action
2011	Jharkhand	KATRAS -CHOITODIH	BCCL	07-May-11	1	0	Dumpers	Kedar Rajak, Tipper Operator Harish Ch.Sharma, Night Guard P.K.Das, Colliery Engineer K.R. Satyarthi, Manager	Suspension Suspension Warned by Management Warned by Management
2011	Jharkhand	DHANSAR	BCCL	11-May-11	1	0	Fall of Objects incl. Rolling Objects	Dharmraj Pd.Singh, Fitter Md.Rafi Alam, Engineer Md.Faiyaz Khan, Electrician	Transferred by Management Warned by D.G.M.S. (Deceased) No action
2011	Jharkhand	PATHARDIH	BCCL	24-Jul-11	2	1	Fall of Roof	Arvind Kumar Sinha, Manager Narayan Prasad, Safety Officer Bikash Kr. Sinha, Asstt. Manager Manoj Kr.Shah, Overman Sanjay Kr.Mahato, Mining Sirdar	Prosecution Prosecution Prosecution Prosecution Prosecution

1	2	3	4	5	6	7	8	9	10
2011	Jharkhand	GODHUR	BCCL	08-Aug-11	1	0	Unclassified		
2011	West Bengal	BEGUNIA PROJECT	BCCL	23-Aug-11	1	0	Rope Haulage	Kamala Bhar,Trammer	(Deceased) No action
2011	West Bengal	BEGUNIA PROJECT	BCCL	25-Aug-11	1	0	Unclassified		
2011	Jharkhand	NORTH TISRA	BCCL	15-Oct-11	1	0	Rope Haulage	Makbul Mian,Trammer	Suspension
								Ram Baran Chauhan, Foreman	(Deceased) No action
								D.K.Dwivedi, Engineer	Warned by Management
2011	Jharkhand	JOYRAMPUR	BCCL	19-Oct-11	1	0	Unclassified		
2011	Jharkhand	KATRAS-CHOITODIH	BCCL	12-Dec-11	1	0	Unclassified		
2011	Jharkhand	GOVINDPUR PROJECT	CCL	16-Jan-11	1	0	Drowning in Water	P.D.Tigga, Overman	Suspension
2011	Jharkhand	ASHOK OPENCAST PROJECT	CCL	17-Jan-11	1	0	Dumpers	Ramnath Mahato, Auto Elect.	(Deceased) No action
								Madhav Thakur, Mech. Foreman	Increment withheld
								A.K.Srivastava, Project Engg.	Warned by Management
2011	Jharkhand	SELECTED DHORI QRY.NO. 1 (KALYANI PROJ.)	CCL	20-Feb-11	1	0	Fall of Objects incl. Rolling Objects	Charan Singh, General Manager	Warned by D.G.M.S.
								Biru Mahato, Dozer Operator	Suspension
								Govind Prasad, Overman	Warned by Management
								Manoranjan Jha, Foreman	Warned by Management
								Suman Kr.Singh, Asstt. Manager	Warned by Management
								V.K.Sinha, Colliery Manager	Warned by Management
								S.K.Singh, Manager	Warned by D.G.M.S.
								R.K.Bubna, Agent	Warned by D.G.M.S.
2011	Jharkhand	GIDI A	CCL	24-Feb-11	1	0	Conveyors	Ram Naresh Das,Foreman	Prosecution
								Sunil Kumar, Sr.Manager	Prosecution
								Ramji Mahato, Project Engineer	Prosecution
2011	Jharkhand	KATHARA	CCL	21-Apr-11	1	0	Power Cables Other Than Trailing Cables	Sarafat Hussain,Electric Sup.	Increment withheld
2011	Jharkhand	JHARKHAND OCP	CCL	17-Aug-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2011	Jharkhand	TOPA OC	CCL	20-Sep-11	1	0	Other Accidents due to Falls		

1	2	3	4	5	6	7	8	9	10
2011	Jharkhand	PUNDI PROJECT (OC)	CCL	10-Dec-11	1	0	Dumpers	Misadventure	
2011	West Bengal	DALURBAND	ECL	23-Feb-11	1	1	Fall of Sides (Other than Overhangs)	Kedar Mondal, Mining Sirdar Samresh Mondal, Overman	Suspension Suspension
2011	Jharkhand	KUMARDHUBI	ECL	26-Feb-11	1	1	Fall of Roof	Kamalesh Kumar, Mining Sirdar Sanjay Kr.Gope, Overman Sadanand Toppo, ACM	Suspension Suspension Warned by Management
2011	West Bengal	MAHABIR (R)	ECL	16-Mar-11	1	0	Dumpers	Laljit Yadav, Security Guard Antulal Gope, Operator	(Deceased) No action Increment withheld
2011	West Bengal	KHOTTADIH	ECL	05-Apr-11	1	0	Loading Machines	Ibrahim Mia, LHD Operator AjayKr.Mishra, Mining Sirdar N.Hembram, Overman Chinmoy Mitra,Overman	Suspension Suspension Suspension Suspension
2011	West Bengal	TOPOSI	ECL	18-Apr-11	1	0	Unclassified		
2011	West Bengal	KUNUSTORIA	ECL	06-May-11	1	0	Unclassified		
2011	West Bengal	JAMBAD OCP	ECL	27-May-11	1	0	Dumpers	B.D.Chatterjee,Area Engineer B.Das,Sr.Executive Engineer	Advised to ensure safety Advised to ensure safety
2011	West Bengal	DALURBAND OC	ECL	14-Jun-11	1	0	Landslide	Shyamal Chakraborty,Manager G.P.Banerjee,Asstt. Manager R.P.Das,Overman Arbind Singh,Contractor	Prosecution Prosecution Prosecution Prosecution
2011	West Bengal	JHANJRA SHAFT & MAIN INCLINE	ECL	24-Sep-11	1	0	Fall of Roof	Ashish Ghosh,Overman Soumen Saha,Overman T.Kole,Asstt. Manager	Prosecution Prosecution Prosecution
2011	West Bengal	SONEPUR BAZARI PROJ. (KUMARKHALA O.C.P)	ECL	20-Dec-11	1	0	Dumpers	B.D.Maji,Mining Sirdar Pradip Biswas,Asst.Manager	Suspension Warned by Management
2011	Orissa	ORIENT NO. 3	MCL	27-Feb-11	1	0	Unclassified		
2011	Orissa	LINGARAJ OCP	MCL	07-Apr-11	1	0	Dumpers	A.K.Tiwary,Nominated Owner	Prosecution

1	2	3	4	5	6	7	8	9	10
								R.K.Srivastava,General Manager A.K.Nandy,Agent	Prosecution Prosecution
								S.N.Parida,Manager	Prosecution
								Ajay Yadav,Sponsoring Director	Prosecution
								Md.Shafiq Ansari,Tipper Driver	Prosecution
2011	Orissa	ANANTA O/C	MCL	31-May-11	1	0	Dumpers	N.N.C.Behera,Engineer	Prosecution
2011	Orissa	BALRAM OCP	MCL	13-Jul-11	1	0	Other Electrical Accidents	Arun Kr.Pradhan,Electrician	Increment withheld
2011	Orissa	ORIENT NO. 3	MCL	18-Nov-11	1	0	Loading Machines	Ashok Kumar, Manager Rajeev Kumar, Agent S.P.Singh,Staff Officer	Prosecution Prosecution Prosecution
2011	Madhya Pradesh	DUDHICHUA PROJECT	NCL	29-Jan-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2011	Madhya Pradesh	132KV MADHAULI SUB- STATION NON-EXCV.MINE	NCL	01-Feb-11	1	0	Overhead Lines	Ram Sajeevan Singh,Elec.Suprv. Tushar Kant Tripathi,Engineer D.C.Saxena,Mine Manager	Increment withheld Censured Warned by Management
2011	Uttar Pradesh	KHADIA PROJECT	NCL	25-Mar-11	1	0	Dumpers		
2011	Uttar Pradesh	KHADIA PROJECT	NCL	24-Apr-11	1	0	Dumpers	Shrikant Sah,Dumper Operator	Increment withheld
2011	Madhya Pradesh	NIGAH I PROJECT	NCL	21-Sep-11	1	0	Fall of Objects incl. Rolling Objects	U.K.Singh,Dy.Manager	Increment withheld
2011	Assam	TIKAK	NEC	04-Feb-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Pintu Chakraborty,Mechanic Amrit Borthakur,Foreman Inch. Mahesh Kaushik, Mech.Engineer M.P.Gupta, Colliery Engineer	Increment withheld Promotion withheld Suspension Promotion withheld
2011	Assam	TIRAP	NEC	08-Aug-11	1	0	Unclassified	Misadventure	
2011	Madhya Pradesh	BIJURI	SECL	04-Jan-11	1	0	Unclassified		
2011	Madhya Pradesh	BANGWAR U/G PROJECT	SECL	27-Jan-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2011	Chhattisgarh	CHURCHA COLLIERY	SECL	21-Feb-11	1	0	Fall of Roof	Santlal, Dresser	(Deceased) No action

1	2	3	4	5	6	7	8	9	10
								Hiralal, Mining Sirdar	Increment withheld
								Vijay Kr.Mishra, Overman	Suspension
2011	Chhattisgarh	KUSMUNDA OCP	SECL	08-Apr-11	1	0	Other Electrical Accidents		
2011	Chhattisgarh	WEST CHIRMIRI	SECL	10-Apr-11	1	0	Drowning in Water		
2011	Chhattisgarh	MANIKPUR OCP	SECL	11-Apr-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)	P.P.Gupta, Manager	Warned by Management
								P.P.Gupta, Manager	Warned by Management
								Ajay Singh, Driver	Blacklisted by Management
								Aman Kurrey, Representative	(Deceased) No action
								J.P.Srivastava,Loading Insp.	Increment withheld
								Mithilesh Sharma,Sec. Guard	Blacklisted by Management
								Nand Kishore Ratre, Driver	Blacklisted by Management
								Nagendra Singh,Sr. Tech.Insp.	Warned by Management
								Pramod Kumar, Asstt. Manager	Warned by Management
2011	Chhattisgarh	DUMAN HILL OC	SECL	17-Apr-11	1	0	Other Electrical Accidents	Bhag Ram,Belt Operator	Increment withheld
								Ram Swaroop, Elect. Helper	(Deceased) No action
2011	Chhattisgarh	DIPKA MINE NO. IA	SECL	12-May-11	1	0	Dumpers	Vinod Paswan, Tipper Driver	Removed from service
								Sushant Senapati, Supervisor	Removed from service
								Gopal Yadav, Overman	Suspension
								Subedar Suresh Kumar, Director	Warned by Management
2011	Chhattisgarh	NORTH CHIRIMIRI	SECL	19-May-11	1	0	Wagon Movements		
2011	Chhattisgarh	MAHAMAYA UG MINE	SECL	04-Jun-11	1	0	Fall of Roof		
2011	Madhya Pradesh	DHANPURI UG MINE	SECL	19-Jun-11	1	0	Unclassified		
2011	Chhattisgarh	JHILIMILI	SECL	22-Jun-11	1	0	Fall of Roof	Anand Rao Singanjude,Overman	Suspension
								Sant Lal,Overman	(Deceased) No action
2011	Madhya Pradesh	AMADAND OPENCAST MINE	SECL	01-Aug-11	1	0	Dumpers	Keshar Dev,Contract Employee	Removed from service
								Sukhdeo Prajapati,Contract Emp	(Deceased) No action

1	2	3	4	5	6	7	8	9	10
2011	Madhya Pradesh	RAJNAGAR R.O.	SECL	28-Aug-11	1	0	Unclassified		
2011	Chhattisgarh	SURAKACHAR	SECL	02-Oct-11	1	0	Loading Machines	Rup Sai,P.R.Loader Hirawan,Cableman Manmagan Lal,P.R.Loader Ramu Ram,Mining Sirdar Hitendra Choudhary,Overman	(Deceased) No action Warned by Management Increment withheld Warned by Management Warned by Management
2011	Madhya Pradesh	JHIRIA U/G MINE	SECL	07-Oct-11	1	0	Fall of Roof	Daman Pd.Gupta,Sirdar Ram Pd.Sharma,Overman Mahabir Shukla,Under Manager Bihari Lal Shukla,Manager	Prosecution Prosecution Prosecution Prosecution
2011	Chhattisgarh	GEVRA PROJECT	SECL	08-Nov-11	1	0	Dumpers	Atbal Tirki,Tipper Driver Tejeshwar Rao,Supervisor	(Deceased) No action Removed from service
2011	Chhattisgarh	WEST JHAGRAKHAND	SECL	08-Nov-11	1	0	Hit by Cages, Skip etc.	Badan Singh,Trammer MohaniaI,Onsetter	(Deceased) No action Increment withheld
2011	Chhattisgarh	CHURCHA	SECL	17-Dec-11	1	0	Unclassified		
2011	Chhattisgarh	KUSMUNDA OCP	SECL	29-Dec-11	1	0	Dumpers	Jaga Ram, Dumper Operator	(Deceased) No action
2011	Maharashtra	KUMBHARKHANI U/G	WCL	11-Jan-11	1	2	Fall of Roof	K.B.Manji,Agent P.H.Nimbalkar,Manager Rahul Saxena,Under Manager Shriram S.Dhople,Mining Sirdar U.K.Ganju,Agent	Warned by Management Warned by Management Warned by Management Suspension Warned by Management
2011	Madhya Pradesh	SATPURA NO. 2	WCL	20-Jan-11	1	0	Conveyors	T.K.Sadarang,Engineer Awadesh Kr.Pandey,Asst.Manager H.B.Raghubanshi,Mech.Foreman Surendra Prasad,Mech. Foreman Hari, Conveyor Operator	Warned by Management Warned by Management Warned by Management Increment withheld (Deceased) No action
2011	Maharashtra	NEELJAY OPENCAST	WCL	01-Apr-11	1	0	Dumpers		

1	2	3	4	5	6	7	8	9	10
2011	Maharashtra	SASTI OC	WCL	01-Apr-11	1	0	Unclassified		
2011	Maharashtra	NEW MAJRI OC	WCL	09-May-11	1	0	Loading Machines	Rizwan Ansari,P.L.Operator Rudrasen Sindhu,Deemed Agent K.S.Solanki,Deemed Agent	Prosecution no approved by H.O. Prosecution no approved by H.O. Prosecution no approved by H.O.
2011	Maharashtra	MUNGOLI O.C	WCL	19-May-11	1	0	Dumpers	Deepak Pandya,Agent Anil Sapra,Proprietor Satish Nannaware,Deceased	Prosecution Prosecution (Deceased) No action
2011	Maharashtra	GONDEGAON O.C	WCL	26-May-11	1	0	Dumpers	Pandri Gajbhiye,Tipper Driver A.K.Sinha,Engineer Vijay Sahay, Manager	(Deceased) No action Warned by Management Warned by Management
2011	Madhya Pradesh	CHHATARPUR MINE NO.1	WCL	21-Jun-11	1	0	Dumpers	Rasheed Khan,Tipper Driver	
2011	Maharashtra	HINDUSTAN LALPETH OC	WCL	29-Jun-11	1	0	Fall of Objects incl. Rolling Objects	Kawdu T.Latelwar,Pump Operator	(Deceased) No action
2011	Maharashtra	GHUGHUS OC	WCL	02-Aug-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2011	Madhya Pradesh	MOHAN	WCL	17-Sep-11	1	0	Unclassified		
2011	Madhya Pradesh	NANDAN NO.2	WCL	06-Nov-11	1	0	Unclassified		
2011	Maharashtra	PIMPALGAON O.C	WCL	01-Dec-11	1	0	Unclassified		
2011	Maharashtra	NANDGAON INCLINE	WCL	10-Dec-11	1	0	Fall of Objects incl. Rolling Objects	Misadventure	
2011	Maharashtra	GONDEGAON O.C	WCL	20-Dec-11	2	2	Wheeled Trackless (Truck,Tanker,etc.)	Manoj Bharadwaj,Driver Anand Kr.Jha,Engineer Vijay Sahay,Manager	Removed from service Transferred by Management Warned by Management
2011	Jharkhand	CHASNALLA	IISCO	09-Mar-11	1	1	Landslide	Vinod Rajak, Manager Nishikant,Asstt. Manager Badal Mandal,Asstt. Manager Deepak Kumar,Safety Officer Rameshwar Prasad,Overman Prakash Singh,Mining Sirdar	Warned by Management Warned by Management Warned by Management Warned by Management Warned by Management

1	2	3	4	5	6	7	8	9	10
2011	Tamil Nadu	NEYVELI NO 1	NLC	23-Jan-11	1	0	Deep Hole Blasting Projectiles	P.Kathirkaman,Sr.Foreman D.Gunasekaran,Contract Worker	Increment withheld (Deceased) No action
2011	Tamil Nadu	NEYVELI NO 2	NLC	05-Oct-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2011	Andhra Pradesh	RAVINDRA KHANI NO.6	SCCL	13-Jan-11	1	0	Fall of Sides (Other than Overhangs)	B.Satyanarayana,U/Manager G.Prasad, Overman B.Aga Rao,Mining Sirdar	Increment withheld Increment withheld Increment withheld
2011	Andhra Pradesh	MEDAPALLI OC MINE	SCCL	26-Jan-11	1	0	Dumpers	A.Pocham,Operator	Removed from service
2011	Andhra Pradesh	GODAVARI KHANI NO. 5	SCCL	28-Jan-11	1	0	Unclassified		
2011	Andhra Pradesh	SRIRAMPUR NO.3 & 3 A	SCCL	15-Feb-11	1	0	Unclassified		
2011	Andhra Pradesh	GDK 1&3 INCLINE	SCCL	17-Apr-11	1	1	Fall of Roof	S.Badraiah,Mining Sirdar D.Ravinder,Overman Manoj Kumar,Under Manager	Increment withheld Increment withheld Increment withheld
2011	Andhra Pradesh	KAKATIYA KHANI NO.5 INCLINE	SCCL	07-May-11	1	0	Unclassified	K.Sadanandam,Tyndal Supervisor S.Venugopal,Pit Engineer	Increment withheld Warned by Management
2011	Andhra Pradesh	RAVINDRA KHANI NO.7	SCCL	17-May-11	1	0	Rope Haulage		
2011	Andhra Pradesh	VAKILPALLI MINE	SCCL	06-Aug-11	1	1	Fall of Roof	G.Prabhakar Reddy,Min.Sirdar G.Ravinder Reddy,Overman V.Srinivas Rao,Asst.Manager	Increment withheld Increment withheld Increment withheld
2011	Andhra Pradesh	KALYAN KHANI NO.5	SCCL	22-Aug-11	1	0	Unclassified		
2011	Andhra Pradesh	KOYAGUDEM OCP-I	SCCL	19-Oct-11	1	0	Drowning in Water	Kongara Venkateswarlu, Fitter V.Venugopal,Pit Engineer Bh. Venkateswar Rao,Manager M.Suresh,Agent	Increment withheld Increment withheld Warned by Management Warned by Management
2011	Andhra Pradesh	KAKATIYA KHANI NO 1 & 1A INCLINE	SCCL	05-Dec-11	1	0	Unclassified		
2011	Andhra Pradesh	GODAVARI KHANI NO.5	SCCL	14-Dec-11	1	0	Fall of Roof	Kallem Kr.Reddy,Shotfirer Normulla Kr.Reddy,Min.Sirdar	Prosecution Prosecution

1	2	3	4	5	6	7	8	9	10
								Panuganti Maruthi,Min.Sirdar	Prosecution
								I.Sri Ramulu,Overman	Prosecution
								A.G.S.Prasad,Under Manager	Prosecution
								Jella Kr.Swamy,Manager	Prosecution
								A.Ramesh Rao,Agent	Prosecution
								B.Krishna Rao,General Manager	Prosecution
2011	Jharkhand	BHELATAND AMALGAMATED	TISCO	16-Mar-11	1	0	Power Cables Other Than Trailing Cables	Aroop Kr.Roy,Electrician	Suspension
2011	Jharkhand	WEST BOKARO O/C(QUARRY SE)	TISCO	21-Oct-11	1	0	Dumpers	Subodh Kumar,Tipper Driver	Removed from service
								Azahar Hussain,Cont.Supervisor	Removed from service
								Kanhaiya Prasad,Mining Sirdar	Removed from service
								Arun Singh,Sr. Manager	Increment withheld
								Arvind Singh,Agent	Increment withheld
2011	Jharkhand	6&7 PITS (JAMADOBA)	TISCO	28-Oct-11	1	0	Unclassified		
2011	Jharkhand	WEST BOKARO O/C (QUARRY A&B)	TISCO	09-Nov-11	1	0	Loading Machines	Prasan Singh Yadav,Sr.Mechanic	Removed from service
								Ramesh Prasad,Sr.Mechanic	Suspension
								Awadhesh Kr.Pal,Engineer	Suspension
2011	Chhattisgarh	JINDAL POWER OPEN CAST	JPL	30-Mar-11	1	0	Dumpers		
2012	Jharkhand	AMALGAMATED KESHALPUR-WEST MUDIDIH	BCCL	28-Jan-12	1	0	Dumpers	Shib Pd. Beldar,Dozer Operator	Suspension
								Harekishun Rabani,Spotter	Suspension
								Mangru Rajak,Dozer Operator	(Deceased) No action
2012	Jharkhand	KUJAMA	BCCL	02-Feb-12	1	0	Dumpers	Utpal Kr.Majhi, Manager	Action could not be taken
								Gangadhar Mahato, Agent	Action could not be taken
								R.N.Mishra,Tech. Advisor	Action could not be taken
2012	Jharkhand	SIMLABAHAL	BCCL	11-Feb-12	1	0	Fall of Person from Height/into Depth	Dudhnath Paswan, Banksman	Prosecution
								JNP Kunwar,Colliery Engineer	Prosecution
								NB.N.Chatterjee, Manager	Prosecution

1	2	3	4	5	6	7	8	9	10
2012	Jharkhand	JEENAGORA	BCCL	25-Mar-12	1	0	Dumpers	Subodh Kr.Singh, Electrician Laxman Yadav,Dumper Operator G.K.Mehta,Manager	(Deceased) No action Prosecution attempted, got time-barred Prosecution attempted, got time-barred
2012	Jharkhand	MUDIDIH	BCCL	31-Mar-12	1	0	Dumpers	Janamjit Bhar,Dumper Operator	Removed from service
2012	Jharkhand	AMALGAMATED KESHAL- PUR-WEST MUDIDIH	BCCL	28-Apr-12	1	0	Dumpers	Md.Mastan Kazi, Dumper Operator	Removed from service
2012	Jharkhand	ANGARPATHRA	BCCL	29-Apr-12	1	0	Unclassified		
2012	Jharkhand	NEW AKSHKINAREE	BCCL	29-Apr-12	1	0	Unclassified		
2012	Jharkhand	JEENAGORA	BCCL	01-May-12	1	0	Other Accidents due to Dust/Gas/Fire	Amarkant Singh, Engineer Jawaharlal, Foreman	
2012	Jharkhand	JAMUNIA OCP	BCCL	15-May-12	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Pappu Prajapati, Supervisor Umesh Upadhyay, Site Inch. Md. Serajuddin, Manager Arun Agarwal, Owner Shivram, Agent S.Chatterjee, Agent A.K. Sarkar, Nominated Owner Alok Kr. Agarwal, Agent	Removed from service Warned by D.G.M.S Warned by D.G.M.S. Warned by D.G.M.S. Suspension of certificate Suspension of certificate Warned by D.G.M.S. Warned by D.G.M.S.
2012	Jharkhand	BAGDIGI	BCCL	24-May-12	1	0	Fall of Person from Height/into Depth	Radhey Shaym Paswan, Pump Optr. Munna Mali, Winding Eng. Optr. Devnandan Rai, Mech. Foreman Ramesh Pandit, Colliery Engr.	(Deceased) No action Suspension Suspension Warned by Management
2012	Jharkhand	MUDIDIH	BCCL	17-Jun-12	1	0	Dumpers	I.K. Jha, Manager Guru Charan Mahato, Contr.Worker	(Deceased) No action
2012	Jharkhand	LODNA	BCCL	22-Jul-12	1	0	Unclassified		
2012	Jharkhand	NORTH TISRA U/G	BCCL	27-Jul-12	1	0	Fall of Person from Height/into Depth		

1	2	3	4	5	6	7	8	9	10
2012	Jharkhand	NORTH TISRA U/G	BCCL	27-Jul-12	1	0	Drowning in Water		
2012	Jharkhand	TETULMARI	BCCL	15-Aug-12	1	0	Fall of Objects incl. Rolling Objects	Mundrika Prasad, Sirdar S.K. Das, Asst. Manager Silip Kumar, Safety Officer R.K.Seth, Manager Subhash Ranjan, Engineer Dharmendra Mittal, Agent	
2012	Jharkhand	TETULMARI	BCCL	30-Aug-12	1	0	Unclassified		
2012	Jharkhand	BASTACOLA	BCCL	27-Sep-12	1	0	Rope Haulage		
2012	Jharkhand	KUYA	BCCL	17-Nov-12	1	0	Unclassified		
2012	Jharkhand	KATHARA	CCL	13-Jan-12	1	0	Other Heavy Earth Moving Machinery	Kesho Prasad, E.P. Helper	Suspension
2012	Jharkhand	KABRIBAD REORGANISED	CCL	16-Jan-12	1	0	Unclassified		
2012	Jharkhand	TARMI OCP	CCL	24-Feb-12	1	0	Wheeled Trackless (Truck, Tanker, etc.)	Pawan Singh, Truck Driver Santosh Munda, Truck Driver S.P.Sinha, Mining Sirdar	Since absconding, no action Removed from service Suspension
2012	Jharkhand	CHURI	CCL	23-Apr-12	1	0	Unclassified		
2012	Jharkhand	K.D.HESALONG PROJECT	CCL	01-May-12	1	0	Dumpers	Mahendra Saw, Tipper Operator Manish Mohan, Asst. Manager J.K.Singh, Manager	
2012	Jharkhand	DHORI	CCL	30-Jul-12	1	0	Fall of Sides (Other than Overhangs)	Mohan Kr. Mishra, Shovel Operatr Shashank Shekhar, Overman T.K.Sarkar, Asst. Manager P.K.Nandi, Manager T.N.Shah, Agent	(Deceased) No action
2012	Jharkhand	DHORI KHAS	CCL	28-Aug-12	2	0	Drowning in Water	P.K.Singh, Asst. Manager N.K.Mishra, Manager D.K.Pradhan, Agent	(Deceased) No action

1	2	3	4	5	6	7	8	9	10
2012	Jharkhand	PIPARWARA PROJECT	CCL	10-Sep-12	1	0	Dumpers	Gulam Ansari,Tipper Driver Deo Chand Mahato,Munshi Saroj Kr.Pradhan,Overman Aparesh Das Gupta,Site Offc. Md. Samim,Under Manager Kajal Pal,Asst. Manager Sunil Prasad,Manager	(Deceased) No action
2012	Jharkhand	TOPA OC	CCL	20-Sep-12	5	2	Fall of Overhangs		
2012	West Bengal	JHANJHRA 1&2 INCLINE	ECL	17-Jan-12	1	0	Cutting Machines	Natwar Sethi,Co-worker Bipad Taran Chowdhary,Overman Surato Kr.Mikherjee,Overman R.Bhagat,Engineer	Suspension Suspension Suspension Warned by Management
2012	Jharkhand	RAJMAHAL OCP	ECL	05-Feb-12	1	0	Dumpers	Basit Mahato,Dumper Operator Samsudding Ansari,Dumper Optr.	Suspension (Deceased) No action
2012	West Bengal	DABOR	ECL	13-Apr-12	1	0	Fall of Roof	Sashthipado Singh,Min. Sirdar Tapas Sarkar,Overman B.P.Goutam,Asst Manager G.Biswas,Mine Manager	Prosecution Prosecution Prosecution Prosecution
2012	West Bengal	HARIPUR (R)	ECL	27-Apr-12	1	0	Rope Haulage	J.P.Vishwakarma,Trammer A.K.Dutta,Overman	Suspension Suspension
2012	West Bengal	SONEPUR BAZARI PROJ. (KUMARKHALA O.C.P)	ECL	06-Jun-12	1	0	Other Heavy Earth Moving Machinery	Anish Khan,Mining Sirdar Debasis Ganguly,Asst. Manager	Increment withheld Warned by Management
2012	Jharkhand	CHITRA-B	ECL	10-Jun-12	1	0	Dumpers	Bhagan Das,Dozer Operator	(Deceased) No action
2012	West Bengal	PURE SEARSOLE	ECL	11-Jul-12	1	1	Fall of Sides (Other than Overhangs)	D.Joardar,Overman	(Deceased) No action
2012	West Bengal	BANSRA	ECL	24-Jul-12	1	0	Dumpers	Tarit Sarkar,Foreman	Suspension
2012	West Bengal	BANSRA	ECL	14-Aug-12	1	1	Fall of Sides (Other than Overhangs)	Misadventure	

1	2	3	4	5	6	7	8	9	10
2012	West Bengal	JHANCHHRA 1&2 INCLINE	ECL	16-Sep-12	1	0	Fall of Roof	Ram Kripal Tiwary,Min.Sirdar Ashim Kr.Mukherjee,Overman Namai Ch.Manjhi,Overman	Suspension Suspension Suspension
2012	West Bengal	CENTRAL KAJORA	ECL	02-Nov-12	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2012	West Bengal	MOHANPUR	ECL	17-Dec-12	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2012	Orissa	BHUBANESWARI OPENCAS T PROJECT	MCL	24-Mar-12	1	0	Dumpers	Dibyajibani Si,Manager Dilip Dey,Colliery Engineer Dipti Ranjan,Asst.Foreman Lotan Mondal,Contr.Tipper Drv.	Prosecution Prosecution Prosecution Prosecution
2012	Orissa	LINGARAJ OCP	MCL	23-Apr-12	1	0	Dumpers	Kamal Kr.Chand,Tipper Driver	(Deceased) No action
2012	Orissa	HIRAKHAND BUNDIA MINE	MCL	30-Aug-12	1	0	Unclassified		
2012	Orissa	LAKHANPUR OPEN-CAST	MCL	25-Sep-12	2	1	Dumpers	Hitesh Behera,Taxi Driver Prasant Kishan,Foreman Inch. Sanjay Kumar,Proj. Engineer A.S.R.Seshayya,Coll.Engineer	(Deceased) No action
2012	Orissa	JAGANNATH	MCL	05-Oct-12	1	0	Dumpers	H.S.Salunke,Manager Sadhu Charan Naik,Driver Bhim Singh Sekhawat,Outsider	(Deceased) No action
2012	Madhya Pradesh	AMLOHRI OCP	NCL	24-Jan-12	1	0	Fall of Person from Height/into Depth	G.K.Raghav,Sr.Manager(Civil) J.S.P.Singh,Manager(Civil) B.K.Singh,Project Manager	Prosecution Prosecution Prosecution
2012	Madhya Pradesh	JAYANT	NCL	13-Feb-12	1	0	Fall of Person from Height/into Depth	B.B.Mishra,Agent A.N.Sinha,Colliery Engineer Rana Pratap Singh,Contractor	Prosecution Prosecution Prosecution
2012	Uttar Pradesh	DUDHICHUA PROJECT	NCL	21-Mar-12	1	0	Dumpers	Kumod Mistry,Asst. Manager Abhimanyu Singh,Asst.Manager Chetan Lal Kewat,Tipper Driver	Prosecution Prosecution Prosecution

1	2	3	4	5	6	7	8	9	10
2012	Madhya Pradesh	JAYANT	NCL	31-Mar-12	1	0	Fall of Person from Height/into Depth	D.K.Singh,Foreman	Increment withheld
2012	Uttar Pradesh	DUDHICHUA PROJECT	NCL	10-Jun-12	1	0	Loading Machines	T.V.Gangadhar,Engineer A.K.Sinha,Engineer D.N.Dubey,Foreman A.P.Agnihotri,Sr. Mechanic	Increment withheld Increment withheld Increment withheld Increment withheld
2012	Uttar Pradesh	KAKRI PROJECT	NCL	23-Jul-12	1	0	Dumpers	Mahesh Yadav,Tipper Driver	
2012	Uttar Pradesh	BINA PROJECT	NCL	21-Sep-12	1	0	Deep Hole Blasting Projectiles	Rajesh Kr.Singh,Security Guard S.N.Tiwari,Blasting Overman Samudra Gupta,Asst. Manager	(Deceased) No action
2012	Assam	TIPONG	SNEC	24-Nov-12	1	0	Fall of Person from Height/into Depth		
2012	Madhya Pradesh	KHAIRHA UG MINE	SECL	15-Jan-12	1	0	Unclassified		
2012	Chhattisgarh	WEST JHAGRAKHAND	SECL	13-Feb-12	1	1	Fall of Roof	Suresh Kumar,Mining Sirdar Chandrabhan,Overman Satyendra Singh,Asst.Manager	Increment withheld Increment withheld Warned by Management
2012	Chhattisgarh	BALRAMPUR 10&12 INCLINE	SECL	29-Feb-12	1	0	Other Non-Transportation Machinery	Misadventure	
2012	Madhya Pradesh	PINOORA PROJECT	SECL	26-Mar-12	1	0	Loading Machines	Manoj Kr.Sinha,Co-Worker	Blacklisted by Management
2012	Madhya Pradesh	DHANPURI UG MINE	SECL	03-Apr-12	1	0	Other Electrical Accidents	R.S.Parihar,Elec. Supervisor Bhaiyalal,Engineer	
2012	Chhattisgarh	MAHAN-II	SECL	10-May-12	1	0	Other Electrical Accidents	A.K.Dey,Manager M.K.Chaturvedi,Safety Officer Mangal Yadav,Helper Subedar Arbind Singh,C/Carrier Kuldip Singh Hoda,Work Superv. Parwan Kumar, Work Supervisor	
2012	Chhattisgarh	DIPKA MINE NO. IA	SECL	14-Jun-12	1	0	Dumpers	Rajendra Pd.Khatkar, Sirdar	(Deceased) No action

1	2	3	4	5	6	7	8	9	10
2012	Chhattisgarh	REHAR U/G MINE	SECL	16-Jul-12	1	0	Dumpers	Arun Kr. Kashyap, Engineer P.K.Mondal, Sr. Manager K.K. Shukla, Chief Manager Manoj Kumar, Manager U.N.Jha, Chief Manager	Prosecution Prosecution Prosecution Prosecution Prosecution
2012	Chhattisgarh	CHURCHA	SECL	23-Aug-12	1	0	Conveyors	Kandhiya, Mech. Fitter Sjamim Ahmad Khan, Foreman Indramani Rout, Asst. Manager R.C.Sarkar, Engineer	
2012	Chhattisgarh	KUSMUNDA OCP	SECL	25-Sep-12	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2012	Chhattisgarh	DIPKA MINE NO. IA	SECL	05-Oct-12	1	0	Dumpers	Balbhadra Swain, Tipper Driver Abhishek Deswal, Supervisor	
2012	Chhattisgarh	BHATGAON	SECL	25-Nov-12	2	0	Fall of Roof		
2012	Madhya Pradesh	GHORAWARI MINE NO.1	WCL	03-Feb-12	1	0	Unclassified		
2012	Maharashtra	RAJUR INCLINE	WCL	15-Feb-12	1	0	Irruption of Water	R.K.Tripathy, Asst. Manager B. Ambuchelvan, Manager P.K. Mishra, Agent S.K. Srivastava, Agent B.K. Saxena, Owner	Prosecution Prosecution Prosecution Prosecution Prosecution
2012	Maharashtra	RAJUR INCLINE	WCL	24-Mar-12	1	0	Unclassified		
2012	Madhya Pradesh	VISHNUPURI U/G MINE NO.1	WCL	27-Mar-12	1	0	Unclassified		
2012	Madhya Pradesh	NANDAN NO.1	WCL	29-Mar-12	1	0	Fall of Person from Height/into Depth		
2012	Madhya Pradesh	GHORAWARI MINE NO.2	WCL	31-Mar-12	1	0	Unclassified		
2012	Maharashtra	DURGAPUR OC	WCL	22-Apr-12	1	0	Dumpers	V.S. Bhandare, Overman	(Deceased) No action
2012	Maharashtra	KOLAR PIMPRI O.C	WCL	18-May-12	1	0	Fall of Sides (Other than Overhangs)	P.J. Badarkar, Manager Shriram Rai, Agent	Prosecution Prosecution

1	2	3	4	5	6	7	8	9	10
2012	Maharashtra	PADAMPUR O/C	WCL	01-Jun-12	1	0	Irruption of Water	P.K.Chowdhary,Agent J.K.Sinha,Manager	Prosecution Prosecution
2012	Madhya Pradesh	TAWA	WCL	08-Jun-12	1	0	Solid Blasting Projectiles	Gajanan Singh Thakur,Sirdar	
2012	Madhya Pradesh	SARNI	WCL	06-Aug-12	1	0	Unclassified		
2012	Madhya Pradesh	SHOBHAPUR	WCL	03-Sep-12	1	0	Fall of Roof	R.P.Shukla,Under Manager	
2012	Madhya Pradesh	MATHANI U/G PROJECT	WCL	15-Sep-12	1	0	Loading Machines	Bhaiyalal Vishvakarma,Foreman Rajesh Kr.Srivastava,U/Manager A.K.Das,Manager B.L.Meena,Engineer	
2012	Maharashtra	HINDUSTAN LALPETH OC	WCL	16-Sep-12	2	2	Other Accidents due to Dust/Gas/Fire	R.K.Bhatt,Agent T.N.Jha,General Manager	
2012	Tamil Nadu	NEYVELI NO 2	NLC	16-Feb-12	1	0	Unclassified		
2012	Tamil Nadu	NEYVELI NO 2	NLC	19-Apr-12	1	0	Conveyors	G.Ramakrishan,Exec. Director Syed Abdul Fateh Khalid,GM R.Senthil Kumar,DCE(Elect.) M.Rajendrababu,ACM(Civil)	Prosecution Prosecution Prosecution Prosecution
2012	Tamil Nadu	NEYVELI NO 1	NLC	08-Aug-12	1	0	Buried in Sands, etc.	Misadventure	
2012	Tamil Nadu	NEYVELI NO 2	NLC	17-Sep-12	1	0	Unclassified		
2012	Tamil Nadu	NEYVELI NO 2	NLC	24-Dec-12	1	0	Other Heavy Earth Moving Machinery		
2012	Andhra Pradesh	RAMAGUNDAM OC-II	SCCL	02-Jan-12	1	0	Dumpers	I.Srinivasa,Security Guard S.Rajanna,Dumper Operator K.Srinivasulu, Overman K.Rajender,Asst.Manager T.Lakshmiopathi Goud, Manager S.V.S.S.Ramalingeswarudu, Agent	(Deceased) No action Demoted by Management Increment withheld Warned by Management Warned by Management Warned by Management
2012	Andhra Pradesh	PRAKASHAM KHANI OPENCAST MINE	SCCL	21-Jan-12	1	0	Drilling Machines	M.Bheema,Drill Helper E.Chandra Shekhar, Driller	(Deceased) No action Suspension

1	2	3	4	5	6	7	8	9	10
								G.Sridhar Reddy, Driver	Suspension
2012	Andhra Pradesh	RAMAGUNDAM OC-II	SCCL	21-Jan-12	1	0	Dumpers	A.Ravinder,Tipper Operator	Removed from service
2012	Andhra Pradesh	RAMAGUNDAM OC-I	SCCL	30-Jan-12	1	0	Conveyors	Mantri Rajendra, Fitter	(Deceased) No action
2012	Andhra Pradesh	RAVINDRA KHANI NO.7	SCCL	10-Feb-12	1	0	Unclassified		
2012	Andhra Pradesh	RAVINDRA KHANI NO.1A	SCCL	09-Mar-12	2	0	Occurrence of Gas	A.Ramana Reddy, Sirdar	Prosecution
								M.Rajachari, Overman	Prosecution
								P.B.Venkateswar,Vent. Officer	Prosecution
								P.Somnadhham, Manager	Prosecution
2012	Andhra Pradesh	KOYAGUDEM OCP-I	SCCL	22-Mar-12	1	0	Wheeled Trackless (Truck,Tanker,etc.)		
2012	Andhra Pradesh	RAMAGUNDAM OC-I	SCCL	24-Mar-12	1	0	Drilling Machines	B.Yadagiri,General Mazdoor	(Deceased) No action
2012	Andhra Pradesh	NO. 21 INCLINE	SCCL	27-Mar-12	1	0	Unclassified		
2012	Andhra Pradesh	PRAKASHAM KHANI OPENCAST MINE	SCCL	09-Apr-12	1	0	Dumpers	T.Satyanarayana,Driver	(Deceased) No action
2012	Andhra Pradesh	GODAVARI KHANI NO. 10	SCCL	16-Apr-12	1	0	Unclassified		
2012	Andhra Pradesh	KALYAN KHANI NO. 5	SCCL	25-Apr-12	1	0	Unclassified		
2012	Andhra Pradesh	KASIPET	SCCL	25-Apr-12	1	0	Unclassified		
2012	Andhra Pradesh	RAVINDRA KHANI NO. 1A	SCCL	25-Apr-12	1	0	Unclassified		
2012	Andhra Pradesh	PRAKASHAM KHANI NO. 1	SCCL	24-May-12	1	0	Other Electrical Accidents	Y.G.K.Murthy,DGM	Warned by Management
								S.Nageshwara Rao,Elec.Foreman	Warned by Management
2012	Andhra Pradesh	GODAVARI KHANI NO. 11 INCLINE MINE	SCCL	03-Aug-12	1	0	Unclassified		
2012	Andhra Pradesh	GODAVARI KHANI NO. 2 & 2A INCLINE MINE	SCCL	08-Aug-12	1	0	Fall of Sides (Other than Overhangs)	Polu Narsaiah,Mining Sirdar Md. Hussain,Mining Sirdar K.V.Mahesh,Overman K.V.Rama Rao,Asst. Manager	

1	2	3	4	5	6	7	8	9	10
2012	Andhra Pradesh	KAKATIYA KHANI NO. 1 & 1A INCLINE	SCCL	04-Sep-12	1	0	Fall of Sides (Other than Overhangs)	B.Bapu, Mining Sirdar S. Rajamallu, Overman	
2012	Andhra Pradesh	GODAVARI KHANI NO.7 (LE)PROJECT	SCCL	09-Sep-12	1	0	Conveyors		
2012	Andhra Pradesh	GODAVARI KHANI NO.10	SCCL	21-Sep-12	1	0	Unclassified		
2012	Andhra Pradesh	RAMAGUNDAM OC-I	SCCL	25-Sep-12	1	0	Fall of Person from Height/into Depth	Misadventure	
2012	Andhra Pradesh	KALYAN KHANI NO.1	SCCL	28-Sep-12	1	0	Loading Machines	K.Sammaiah, General Mazdoor	
2012	Andhra Pradesh	SRIRAMPUR OCP-I	SCCL	13-Nov-12	1	0	Dumpers		
2012	Andhra Pradesh	KHAIRAGURA OC	SCCL	20-Nov-12	1	0	Dumpers		
2012	Madhya Pradesh	AMADAND OPEN CAST MINE	RASL	15-Jun-12	1	0	Other Heavy Earth Moving Machinery	Jagdish Prasad, Dozer Operator Bhagwati Kumar Singh, Helper	Demoted by Management (Deceased) No action
2012	Jharkhand	PARBATPUR COLLIERY	ELCALTD	28-Jan-12	1	0	Wheeled Trackless (Truck, Tanker, etc.)	Bikash Kr. Prasad, Foreman T. Pushpananda Kumar, Incharge A.K. Singh, Colliery Engineer Parmanand S. Chandel, Manager	Suspension Suspension Warned by Management Warned by Management
2012	Jharkhand	PARBATPUR COLLIERY	ELCALTD	29-Mar-12	1	0	Wheeled Trackless (Truck, Tanker, etc.)	Shaktipada Bhatta Roy, Munshi Praveen Kr. Singh, Driver	(Deceased) No action No action, as not employee of mine
2012	Jharkhand	PARBATPUR COLLIERY	ELCALTD	31-Oct-12	1	1	Solid Blasting Projectiles		
2012	West Bengal	TRANS DAMODAR COAL MINING PROJECT	JSPL	18-Apr-12	1	0	Fall of Person from Height/into Depth	Imran Seikh, Mechanic	(Deceased) No action

Statement II

Details of fatal accidents in non-coal mines during 2010-2012

Year	State	Name of Mine	Owner	Date of Accident	Killed	S/Inj.	Brief Cause	Name of persons held responsible	Action taken
1	2	3	4	5	6	7	8	9	10
2010	Andhra Pradesh	TUMMALAPALLI URANIUM MINE	URANIUM CORPORATION OF INDIA LTD.	11-Sep-10	1	0	Dumpers	B.Ravi Kumar,LHD Operator Samu Sardar,Face Worker	Increment withheld (Deceased) No action
2010	Andhra Pradesh	SRI VENKATESWARA CLAY MINE	M/S A.P.MINERAL DEVELOPMENT CORPORATION	05-Mar-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	D.Sambhashiv Rao, Mines Manager K.Bhoomareddy, Agent	Suspension Warned by Management
2010	Andhra Pradesh	R R GRANITE MINE	A. PRABHAKAR REDDY	18-Jan-10	1	0	Cutting Machines	Jarugumalli Mohan Rao,Manager Tenali Srinivasulu, Mining Mate	Increment withheld Increment withheld
2010	Andhra Pradesh	JAYA MINERAL EXPORTS GRANITE MINE	M/S JAYA MINERAL EXPORTS	11-Feb-10	1	0	Dumpers	Siddareddy V.S.Reddy, Owner	Prosecution
2010	Andhra Pradesh	HAMSA MINERAL GRANITE MINE	M/S HAMSA MINERALS (P) LTD.	25-Feb-10	14	1	Fall of Sides (Other than Overhangs)	Varanasi V.Reddy,Owner Vankireddy S.Reddy,E.D. Nanga C.S.Reddy,Agent Alla Bala K.Reddy,Manager	Prosecution Prosecution Prosecution
2010	Andhra Pradesh	APPLE GRANITE MINE	M/S APPLE INDUSTRIES	05-Jun-10	1	0	Flying Pieces (Except due to Explosives)	Rekkala Rama Mohan, Foreman	Suspension
2010	Andhra Pradesh	ARPANAPALLI GRANITE MINE	MIDWEST GRANITE PVT. LTD.	07-Jun-10	1	0	Fall of Sides (Other than Overhangs)	G.Mohan,Manager	Increment withheld
2010	Andhra Pradesh	ALLIANCE AP BLACK GALAXY GRANITE MINE	M/S ALLIANCE AP BLACK GALAXY GRANITE P.LTD	10-Jul-10	1	0	Fall of Person from Height/into Depth	P.Hari,Slotter Helper	(Deceased) No action
2010	Andhra Pradesh	VASAVI GRANITES	M/S VASAVI GRANITE	01-Oct-10	1	0	Wheeled Trackless (Truck,Tanker,etc.)	T.Panduranga Sharma, Manager T.Ramesh,Register Keeper Shakil Rasul,Supervisor Toguru C.Venkateswarlu, Driver	Since died, no action Suspension Suspension Suspension

1	2	3	4	5	6	7	8	9	10
2010	Andhra Pradesh	ANTHARAGANGAMMA & MALLAMMA KONDA	M/S OBULAPURAM MINING CO.PVT.LTD.	25-Sep-10	2	0	Dumpers	D.N.Lakshmi Prasad, Manager	
2010	Andhra Pradesh	SRIKURMAM MINERAL SANDS MINE	Trimex Sands Pvt. Ltd.	30-Jun-10	1	0	Other Heavy Earth Moving Machinery	V.Ramesh, Crane Helper V.Bhasker Rao, Crane Operator V.H.Rafu Ahmad, Engineer	Removed from service Suspension Warned by Management
2010	Andhra Pradesh	SRIKURMAM MINERAL SANDS MINE	Trimex Sands Pvt. Ltd.	10-Jul-10	1	0	Conveyors	T.Yerrana, Mech. Fitter	(Deceased) No action
2010	Andhra Pradesh	R.SIVA KUMAR REDDY STONE MINE	Shri R.Siva Reddy	22-Jun-10	1	1	Misfire/Socket (Other than Drilling into)	Ramireddy S.Reddy, Owner	Prosecution
2010	Assam	PIPELINE OIL MINE	OIL INDIA LTD.	16-Feb-10	1	0	Other Accidents due to Falls	Pallab Nag, Dy. CEPL(PLM) PS-5 S.Matsuddi, Dy. CEPL(PLM) Nilomani Kalita, Site Engineer Ali Akbar, Site Supervisor	
2010	Assam	GELEKI DRILLING OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	10-Nov-10	1	0	Fall of Objects incl. Rolling Objects	T.Murugesan, Install. Manager	Censured
2010	Chhattisgarh	KHAMARIA DOLOMITE MINE	MANISH SINGH BANAFER	25-Nov-10	1	0	Wheeled Trackless (Truck, Tanker, etc.)	Manish S.Banafer, Owner Man Mohan Sharma, Contractor Nanak Bansal, Contractor	Prosecution Prosecution Prosecution
2010	Goa	DEULEM PISSURLEM I/ORE MINE	R. S. SHETYE & BROS.	24-Dec-10	1	0	Dumpers	Ravindra R.Gawde, Tipper Oper. Ramesh V.Gawde, Tipper Oper. Babu S.Gawde, Tipper Oper. Chandrakant Gawde, Tipper Oper.	(Deceased) No action
2010	Gujarat	ANKLESWAR PROJECT OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	18-Aug-10	1	1	Fall of Objects incl. Rolling Objects	Achintya Goswami, Tool Pusher B.S.Gill, Driller T.Gopalakrishnan, Instal. Manager	Warned by D.G.M.S. Warned by D.G.M.S. Warned by D.G.M.S.
2010	Gujarat	AHMEDABAD DRILLING OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	18-Sep-10	1	0	Unclassified	Harish Ch.Tiwari, Supt.Engineer Jawanji Thakore, Mazdoor (Contr)	Warned by Management (Deceased) No action
2010	Jharkhand	TURAMDIH URANIUM PROJECT	URANIUM CORPN. OF INDIA LTD.	09-Aug-10	1	0	Other Heavy Earth Moving Machinery	V.Vaidyanathan, Chief Supdt. B.Majhi, Dy.Supt.(Mech.) S.B.Mahato, Foreman S.C.Ghosh, General Foreman	Warned by Management Warned by Management Warned by Management Warned by Management

1	2	3	4	5	6	7	8	9	10
2010	Jharkhand	MEGHAHATUBURU IRON ORE MINE	RAW MATERIAL DIVISION (SAIL)	07-Jun-10	1	0	Other Heavy Earth Moving Machinery	G.Choudhary, AGM K.Ivaraju, DGM	Censured Censured
2010	Jharkhand	KIRIBURU IRON ORE MINE	RAW MATERIAL DIVISION (SAIL)	30-Jul-10	1	0	Conveyors	K.S.Behra, Shift Engineer A.C.Bindhani, Supervisor Jairam Karmali, Electrician	Promotion withheld Promotion withheld Promotion withheld
2010	Karnataka	BALAKUNDI GRANITE MINE	GEM GRANITES	27-Jan-10	1	0	Fall of Sides (Other than Overhangs)	Vinayak Banakar, Asstt. Manager S.N. Mutin, Foreman Sri Mahanta, Mate	Suspension Suspension Suspension
2010	Karnataka	SVK (VYSANKERE) IRON ORE MINE	S. B. MINERALS	24-Jan-10	2	0	Fall of Sides (Other than Overhangs)	P.G. Thankachan, Manager Hemanth Kumar, Asstt. Manager	Prosecution Prosecution
2010	Karnataka	DONIMALAI (NAVALUTI) IRON ORE MIN	H. R. GAVIAPPA & CO.	21-Aug-10	1	0	Drowning in Water	K.V.R. Swamy, Asstt. Manager Sharmasvali, Engineer D.Sriram, Contractor's Superv. Krishna, Helper	Suspension Suspension Suspension (Deceased) No action
2010	Karnataka	KARIGANUR IRON ORE MINE	KARIGANUR MINERALS MINING INDUSTRIES LTD.	10-Nov-10	1	0	Dumpers	H.Venkatesha, Tipper Driver	Suspension
2010	Madhya Pradesh	BISTARA LIMESTONE MINE	N. M. DUBESH STONE & LIME CO. PVT. LTD.	26-Oct-10	1	0	Fall of Person from Height/into Depth	S.K.Jain, Manager Buddhoo Lal Patel, Foreman	Increment withheld Increment withheld
2010	Madhya Pradesh	BALAGHAT MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	04-Apr-10	1	0	Fall of Sides (Other than Overhangs)	Kesolal Sathe, Mining Mate Omkar Prasad Faye, Foreman V.V. Dighore, Asstt. Manager Umakant Bhujade, Asstt. Manager Vikash R. Parida, Asstt. Manager	Suspension Suspension Warned by Management Warned by Management Warned by Management
2010	Maharashtra	BELDONGRI MANG MINE	MANGANESE ORE [INDIA] LTD.	22-Mar-10	1	0	Fall of Objects incl. Rolling Objects	R.H.Gupta, Asstt. Manager B.P.Das, Mech. Engineer Sanjay Chinchole, Site Incharge N.Y. Sheikh, Mine Foreman Jitendra S.Rangare, Mining Mate Nomendra Patle, Trainee Foreman	Warned by Management Warned by Management Suspension Suspension Suspension Suspension

1	2	3	4	5	6	7	8	9	10
2010	Rajasthan	GUNAWATI MARBLE MINE PLOT NO.-182	Mohammad Ramzan Bhati	10-Jan-10	3	0	Fall of Overhangs	Mohammad Yunus Bhati, Agent Mohammad Ramzan Bhati, Owner	Prosecution Prosecution
2010	Rajasthan	GUNAWAT RANGE MARBLE MINE PLOT-206/1	SRI FARRUKH AHMED & SRI FAKHRUDING AHMED	25-Jan-10	1	0	Fall of Objects incl. Rolling Objects	Farukh Ahmed, Owner Fakhrudding Ahmed, Owner	Prosecution Prosecution
2010	Rajasthan	KOLA DUNGRI RANGE MARBLE MINE	M/S SHIV MARBLE	22-Apr-10	2	0	Fall of Objects incl. Rolling Objects		
2010	Rajasthan	CHAK DUNGRI RANGE MARBLE MINE (PLOT-42/1)	SMT. PATASI DEVI	22-May-10	1	0	Fall of Person from Height/into Depth	Patasi Devi, Owner Ramkaran, Agent	Prosecution Prosecution
2010	Rajasthan	PALODA MARBLE MINE	M/S NANAK MARBLES	26-May-10	1	0	Fall of Person from Height/into Depth	Kishore Kr.Joshi, Mines Manager China Ram, Mining Mate	Increment withheld Increment withheld
2010	Rajasthan	BORAWAR KUMARI RANGE MARBLE MINE PLOT-43	SHRI SHIV KARAN MALI	24-Aug-10	3	0	Fall of Overhangs	Chaina Ram Gurjar, Mazdoor Ram Lal Gurjar, Mazdoor Mewa Ram Gurjar, Mazdoor Madan Lal Mali, Manager Shiv Karan Mali, Owner	(Deceased) No action (Deceased) No action (Deceased) No action Prosecution Prosecution
2010	Rajasthan	KUMARI RANGE MARBLE MINE PLOT NO.-24	M/S SHERA RAM MEGHWAL & MANGLA RAM MAGHWAL	23-Sep-10	1	0	Fall of Objects incl. Rolling Objects	Shera Ram Meghwal, Owner Magla Ram Meghwal, Owner	Prosecution Prosecution
2010	Rajasthan	MORWAD MARBLE MINE	SRI JAGMOHAN SINGH ARORA	15-Oct-10	1	0	Switch Gears, Gate End Boxes, Pommel, etc.	Bagdi Ram, Electrician	(Deceased) No action
2010	Rajasthan	NIZARNA MARBLE MINE	M/S KEY-MAN MARBLE PVT. LTD.	22-Oct-10	3	0	Fall of Person from Height/into Depth	Shrenik Jain, Owner Dalpat Singh, Supervisor Giga Ram, Mazdoor Panna Ram, Mazdoor	Prosecution (Deceased) No action (Deceased) No action (Deceased) No action
2010	Rajasthan	BABARMAL PINK MARBLE MINE	M/S KHYATI MARBLES	23-Oct-10	1	0	Cutting Machines	Sanjay Meena, Worker Ajay Singh Rathore, Owner Sailender Singh Rathore, Owner	Prosecution Prosecution Prosecution
2010	Rajasthan	ODWAS SERPENTINE (MARBLE) MINE	M/S MAHAVEER GREEN MARBLES	27-Oct-10	2	1	Fall of Overhangs	Lokesh Jain, Manager	Increment withheld
2010	Rajasthan	BHARKUNDI NO. I SOAPSTONE MINE	JAI POLYMERS CO. PVT. LTD.	26-Mar-10	8	0	Fall of Sides (Other than Overhangs)	K.P. Patwa, Nominated Owner C.B. Singh, Agent	Prosecution Prosecution

1	2	3	4	5	6	7	8	9	10
								M.K. Singh, Manager	Prosecution
								Kumar Kripanidhi, Mine Foreman	Prosecution
								Mukhtar Ahmad, Mining Mate	Prosecution
								Mahendar Kr. Pandey, Mining Mate	Prosecution
2010	Rajasthan	MODA PAHAD MASONARY STONE MINE	SHRI MOHAN LAL PUROHIT	18-Dec-10	1	0	Deep Hole Blasting Projectiles	Raghubir Singh, Foreman D.S.Mathur, Manager	
								Ashok Purohit, Agent	
								Mohan Lal Purohit, Owner	
								Raghubir Singh, Foreman	
								D.S.Mathur, Manager	
								Ashok Purohit, Agent	
								Mohan Lal Purohit, Owner	
2010	Tamil Nadu	THANGAM MINE (SF NO.-10(PART))	K. Thiraviyan	22-Feb-10	2	0	Fall of Sides (Other than Overhangs)	K.Thiraviyam, Lessee & Owner	Prosecution
2010	Tamil Nadu	DEVANNAGOUNDANOOR LIMESTONE MINE	SHRI KRISHNA MINES & CHEMICALS	21-Apr-10	1	0	Fall of Person from Height/into Depth	S.Selladurai, Owner K.Mohan, Manager	Prosecution Prosecution
								T.Elumalai, Mine Mate	Prosecution
2010	Tamil Nadu	THREE STAR BLUE METAL STONE QUARRY	SHRI M.SEKAR	02-Aug-10	1	1	Fall of Sides (Other than Overhangs)	M. Sekar, Owner S.Thomas, Manager	Prosecution Prosecution
								M. Mariappa, Despatch Clerk	Prosecution
2011	Andhra Pradesh	MANGAMPET BARYTES MINE	ANDHRA PRADESH MINERAL DEV. CORPN. LTD.	08-Nov-11	1	0	Dumpers	Yamala Venkataiah, Tipper Optr.	Removed from service
2011	Andhra Pradesh	FREE WORLD GRANITE MINES	M/S FREE WORLD EXPORT PVT. LTD.	12-Mar-11	1	0	Shovel, Draglines, Frontend Loader, etc.	R.Shankar, Director N.Subbu, Poelain Operator	Warned by D.G.M.S. Warned by D.G.M.S.
2011	Andhra Pradesh	ALLIANCE AP BLOCK GALAXY GRANITE MINE	M/S ALLIANCE AP BLOCK GALAXY GRANITE P.LTD	06-May-11	1	0	Fall of Sides (Other than Overhangs)	P. Venkateshwarlu, Agent M.Shekar Babu, Asst. Manager	Removed from statutory post Increment withheld
								Tumari Rama Rao, Foreman	Fine
								Gadde V.Narayana, Mining Mate	Fine
2011	Andhra Pradesh	SRI SRINIVASA GRANITE MINE	SRINIVASA GRANITE	02-Jun-11	1	0	Dumpers	Guntaka Tirupaty Reddy, Agent	Prosecution
								Dokuparty Meeravali, Supervisor	Prosecution

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								Ananthu Srinivasulu,Dumper Opt	Prosecution
2011	Andhra Pradesh	MIDWEST GRANITE MINE	MIDWEST GRANITE PVT. LTD.	12-Jul-11	1	0	Other Non-Transportation Machinery	Laxminarayan Chattu, Foreman Malka Pratap Reddy, Mate	Increment withheld Increment withheld
2011	Andhra Pradesh	PEARL M.P.LTD.(S.NO.99/2,3&4) GRANITE	PEARL MINERALS LTD.	29-Sep-11	1	0	Loading Machines	S.Ravi Madhav, Agent Jagabathula N.C.Mouli, Manager	Fine Fine
2011	Andhra Pradesh	PSR GRANITE QUARRY	SHRI P.SRIDHAR	15-Dec-11	1	0	Other Non-Transportation Machinery	P.Sridhar, Owner	Prosecution
2011	Andhra Pradesh	ZUARI Limestone MINE	ZUARI CEMENT	17-Feb-11	1	0	Dumpers	Maliseti V.Subba Rao, Mechanic Pillingolla Nagamaiah, Mech. Att.	Increment withheld (Deceased) No action
2011	Andhra Pradesh	PETA SANNIGANDLA Limestone MINE	SRI CHAKRA CEMENTS LTD.	23-Aug-11	1	0	Dumpers	Ninguntia Harinath, Tipper Help	(Deceased) No action
2011	Andhra Pradesh	SURVEY NO. 231, LOHITA STONE METAL QUARRY	SHRI E.MANOJ	29-Jul-11	2	3	Misfire/Socket (Other than Drilling into)	E. Manoj, Owner	Warned by D.G.M.S.
2011	Assam	DRILLING MINE(DULIAJAN)	OIL INDIA LTD.	26-Apr-11	1	0	Flying Pieces (Except due to Explosives)	Putul Boruah, Pump Fitter U.K.Gohain, Mech. Fitter B.C.Neog, Mech. Fitter Bidyut Jyoti Cheleng, Engineer Binay Prasad,Sr. Engineer Jesang Langkhun, Engineer B.K.Das,Chief Engineer	Increment withheld Increment withheld Increment withheld Increment withheld Increment withheld Increment withheld Increment withheld
2011	Assam	GELEKI DRILLING OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	26-May-11	1	0	Unclassified		
2011	Assam	LAKWA PRODUCTION OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	05-Nov-11	1	0	Other Accidents due to Dust/Gas/Fire	Yathati N.Rao,Chief Engineer Nikuljik.Rajput, Resident Engr. P. Basumatary, AE(P)	Suspension Suspension Suspension
2011	Chhattisgarh	DALLI IRON ORE MINE	COMPLEXBHILAI STEEL PLANT (SAIL)	23-Oct-11	1	0	Other Heavy Earth Moving Machinery	Pardeshi, Crane Operator Ram Kr.Thakur,Sr. Technician Chaitanya Behera,Jr. Manager	(Deceased) No action Warned by Management Warned by Management

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2011	Goa	COLOMBA IRON ORE MINE	V. S. DEMPO & CO. PVT. LTD.	28-Dec-11	1	0	Other Heavy Earth Moving Machinery		
2011	Gujarat	SST(WORK OVER SERVICES) MEHSANA	OIL & NATURAL GAS CORPORATION LTD.	29-Mar-11	1	2	Fall of Objects incl. Rolling Objects	D.R.Parmar, Asst. Shift Incharge	Removed from service
2011	Gujarat	ANKLESWAR PROJECT OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	04-Apr-11	1	0	Fall of Person from Height/into Depth	Misadventure	
2011	Jharkhand	RAMNAGAR STONE MINE	M/S AMERUL SK.	14-Jun-11	2	0	Deep Hole Blasting Projectiles	Amirul Sheikh, Owner Julu Rahman, Agent	Prosecution Prosecution
2011	Jharkhand	DOMCHANCH STONE MINE	M/S UMASHANKAR PRASAD	26-Oct-11	2	0	Fall of Sides (Other than Overhangs)	Jai Prakash Narayan, Min. Mate Baleshwar Singh, Manager	Suspension Suspension
2011	Karnataka	GAVARAL GRANITE MINE	M/S BHARAT MINING & ENGINEERING COMPANY	12-Jul-11	1	0	Dumpers	Jyotin C.Gandhi, Nom. Owner Renika J.Gandhi, Owner Meghal S.Pandya, Owner Payal M. Kotthari, Owner S.A.Badawadigi, Agent	
2011	Karnataka	KAKKEHALLI GREY GRANITE	JYOTHIN C. GONDHI.	16-Oct-11	1	0	Shovel, Draglines, Frontend Loader, etc.	Jyothin C.Gandhi, Owner S.A. Badawadagi, Agent B.G. Nagarkati, Mate Karibasappa, Excv. Operator	Prosecution Prosecution Prosecution Prosecution
2011	Karnataka	DONIMALAI IRON ORE MINE	NATIONAL MINERAL DEV. CORPN. LTD.	01-Feb-11	1	0	Dumpers	Misadventure	
2011	Madhya Pradesh	KARI DISPORE & PYROPHYLITE MINE	M. P. STATE MINING CORPN. LTD.	24-Mar-11	1	0	Fall of Sides (Other than Overhangs)	Hulas Ch. Singh, Mining Mate	Increment withheld
2011	Madhya Pradesh	BALAGHAT MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	15-Feb-11	1	0	Fall of Roof		
2011	Madhya Pradesh	BALAGHAT MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	12-May-11	1	0	Fall of Person from Height/into Depth	Sachin Ramteke, Asstt. Manager Lalan Kumar, Mine Forman Ravindra Kr. Dahale, Mine Mate Dalooram Girwar, PR Worker	Warned by Management Increment withheld Increment withheld (Deceased) No action
2011	Maharashtra	DURGAMANWADI BAUXITE MINE	INDIAN ALUMINIUM CO. LTD.	18-Feb-11	1	0	Wheeled Trackless (Truck, Tanker, etc.)	Dhanaji Kumbhar, Truck Driver	(Deceased) No action
2011	Maharashtra	CHIKLA MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	10-Apr-11	1	1	Falls of Persons from Cages, Skip etc.	Rakesh Mishra, Asstt. Manager Anil Gaikwad, Engineer	Warned by Management Warned by Management

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								P.K.Mahisi, Asstt. Mech. Engineer	Warned by Management
								Baiju Varghese, Foreman Mech	Increment withheld
								Prabhakar Urkunda, Banksman	Increment withheld
2011	Maharashtra	KANDRI MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	25-Oct-11	1	0	Fall of Sides (Other than Overhangs)	A.T.Khobragade, Asstt. Manager Surendra D. Bhurani, Contractor	Censured Blacklisted by management
								Rajesh Bhattacharya, Manager	Warned by Management
2011	Orissa	RAIKELA IRON ORE MINE	NATIONAL ENTERPRISES	31-Oct-11	1	0	Dumpers	R.Chalapathy, Manager	Removed from service
								Rajesh Kumar, Asstt. Manager	Removed from service
								N.C.Patuarsingh, Foreman	Suspension
								Prabhunath Yadav, Dumper Oper.	Suspension
2011	Rajasthan	KOLIHAN COPPER MINE	HINDUSTAN COPPER LTD.	15-Apr-11	1	0	Dumpers	Mahendra Kr. Saini, Dumper Oper.	Removed from service
2011	Rajasthan	SINDESAR KHURD GALENA & SPHALARITE	HINDUSTAN ZINC LTD.	10-Feb-11	1	0	Fall of Objects incl. Rolling Objects	V.R.Sharma, Manager (Mill)	Promotion withheld
								B.Venkata Rao, Engineer (Mill)	Censured
								Naveen Paliwal, AM (IT)	Increment withheld
								Rajgopalan Balaji, Civil Engr.	Censured
								Y.P.Mangal, Safety Off. (Mill)	Promotion withheld
								Prince K.Boonlia, Deemed Agent	Blacklisted by management
2011	Rajasthan	RAMPURA AGUCHA GALENA & SPH MIN	HINDUSTAN ZINC LTD.	19-May-11	2	4	Dumpers	Iqbal Md.Mansuri, Engineer Yogesh Niranjani, Engineer	(Deceased) No action Promotion withheld
								B. Sri Hari Lal, Engineer	Increment withheld
								Arjun Kumar, Engineer	Increment withheld
2011	Rajasthan	RAMPURA AGUCHA GALENA & SPH MIN	HINDUSTAN ZINC LTD.	10-Dec-11	1	0	Other Heavy Earth Moving Machinery	Nana Lal Meena, HEMM Operator Subrat Alok Jain, Mining Mate	(Deceased) No action Promotion withheld
								Chandu Bathula, Foreman	Promotion withheld
								Mahendra Suthar, Asstt. Manager	Promotion withheld
2011	Rajasthan	KARUNDA LIMESTONE MINE	J. K. CEMENT WORKS	29-Aug-11	1	0	Other Explosive Accidents	Misadventure	
2011	Rajasthan	GUNAWATI RANGE MARBLE MINE (PLOT NO.-195)	SHRI SHYAM SUNDAR SARDA & OTHERS	31-Jan-11	1	0	Other Heavy Earth Moving Machinery	Shyam Sundar Sarada, Owner Kishore Singh Rathore, Owner	Prosecution Prosecution

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								Shyam Sundar Parik, Owner	Prosecution
								Kiran Kumari, Owner	Prosecution
2011	Rajasthan	KALANADA RANGE MARBLE MINE (ML NO.52/3)	Shri Kalu Gaur	15-Apr-11	1	0	Fall of Objects incl. Rolling Objects	Kalu Gaur, Owner Abdul Samad Gaur, Agent	Prosecution Prosecution
2011	Rajasthan	ULLORI RANGE MARBLE MINE (PLOT NO.94)	SHIR HAJI MOHAMMAD YAKOOB SISODIA	05-May-11	1	0	Fall of Person from Height/into Depth	Haji Md.Yakoob Sisodia,Owner Haji Md.Yusuf Rander,Owner Haji Khalil Ahmed Rander,Owner Haji Md.Umer Behlim,Owner Haji Md.Ahmed Rander,Owner Haji Maqsood A.Rander,Owner Haji Ahmed Raza Rander,Owner Megh Raj,Contractor	Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution
2011	Rajasthan	MASARO KI OBERI SERPENTINE MINE	M/S POLY MARBLES	10-Jun-11	1	0	Fall of Person from Height/into Depth	Ram Lal Patel,Manager Mani Lal, Mazdoor	Removed from service (Deceased) No action
2011	Rajasthan	MORWAD MARBLE MINE		21-Jun-11	1	0	Fall of Objects incl. Rolling Objects	Manoj Kr.Singh,Mines Manager Mohan Singh,Driller	(Deceased) No action
2011	Rajasthan	KALANADA RANGE MARBLE MINE (QL NO.-51/3)	SHRI NOOR HASAN AND OTHERS	16-Jul-11	1	0	Fallof Overhangs	Quayyum,Owner Sikandar, Owner Jamila, Owner Bashir Ahmad,Owner Ahmad Ali, Owner Noor Hasan,Owner Irfan Ali, Owner Usman Gani, Owner Shahadat Ali,Owner Arwar,Owner Md. Salim,Owner	Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution

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								Abdul Khalif,Owner	Prosecution
								Abdul Hai,Owner	Prosecution
2011	Rajasthan	BORAWAR KUMARI RANGE MARBLE MINE (QL-8)	SHRI MOHAMMAD SULEMAN	13-Sep-11	1	0	Fall of Persons on the Same Level	Mohammad Suleman,Owner	Prosecution
2011	Rajasthan	DHARMATA MARBLES MINE	R.K. MARBLE LTD.	08-Oct-11	1	0	Fall of Objects incl. Rolling Objects	Narayan Meghavanshi, Worker Con.	(Deceased) No action
								Bheru S.Khetawat,Foreman	Increment withheld
								Ashok Kr.Awasthi,Mine Manager	Increment withheld
2011	Rajasthan	SEPATPURA MASONARY STONE MINE (M.L.105/94)	SHRI RAGHAVENDRA SINGH	20-Jul-11	1	0	Fall of Sides (Other than Overhangs)	Dilip Singh Rathore,Agent	Prosecution
								Satyendra Singh,Agent	Prosecution
								Raghevendra Singh,Owner	Prosecution
2011	Rajasthan	MASONARY STONE MINE	SMT. KESHANTI DEVI	11-Nov-11	1	0	Wheeled Trackless (Truck,Tanker,etc.)	Smt.Keshanti Meena,Owner	Prosecution
								Pyare Lal Meena,Owner	Prosecution
2011	Tamil Nadu	ATHANAVOOR GRANITE MINE	SHRI G.ACHUTHAN	03-Dec-11	2	0	Fall of Sides (Other than Overhangs)	G.Achuthan,Owner	Prosecution
								G.Selvaraj,Contractor	Prosecution
								Paul Anthony Raj,Manager	Prosecution
2011	Tamil Nadu	ALANGULAM LIMESTONE MINE	TAMIL NADU CEMENT CORPN. LTD.	01-Jan-11	1	0	Drilling Machines	A.Ponnuchamy,Manager	Warned by Management
								Punavram,Driller(Contract)	(Deceased) No action
2011	West Bengal	SULUNGA STONE MINE	M/S JAMKANDAR STONE MINE	15-Oct-11	2	1	Other Projectiles	Abul Kalam,Partner	Prosecution
								Baidyanath Tudu,Partner	Prosecution
								Monowara Bibi, Partner	Prosecution
								Ajay Kr.Hazra, Manager	Prosecution
								Sukhendu Roy,Partner	Prosecution
								Ardhendu Roy,Partner	Prosecution
								Sisir Kr.Ghosh,Partner	Prosecution
								Md.Fazley Robb,Partner	Prosecution
								Anisur Rahman,Partner	Prosecution
2012	Andhra Pradesh	HARSHITA GRANITE MINE	SH. K.NAGAIHAH	11-May-12	1	0	Dumpers	Karu Nagaiyah,Owner	Warned by Management
								Padagani Mahender,Dumper Optr.	Warned by Management
2012	Andhra Pradesh	NARAYANI GRANITE MINE	B.SRINIVAS	18-May-12	1	0	Other Projectiles	Benuka Srinivas,Owner	Warned by D.G.M.S.
								V.Rama Chandra Reddy, Foreman	Warned by D.G.M.S.

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2012	Andhra Pradesh	VENKATESHWARA GRANITE MINE	SHRI PAGADALA VENKATESHWARLU	25-Jun-12	1	0	Fall of Sides (Other than Overhangs)	Pagadalu Venkateswarlu, Owner Vemula Ravi Kumar, Owner	Wamed by D.G.M.S. Wamed by D.G.M.S.
2012	Andhra Pradesh	SADANANDAPURAM MANGANESE MINE	R. B. S. S. D. AND F. N. DAS CO.	05-Jul-12	1	0	Fall of Sides (Other than Overhangs)	Mitti Reddy N.Naidu, Mine Mate	Increment withheld
2012	Andhra Pradesh	MAHANTH MICA MINES		07-Jan-12	1	0	Fall of Roof		
2012	Andhra Pradesh	SEETHARAMA MICA MINE	SEETHARAMA MINING CO.	28-Jul-12	1	0	Fall of Person from Height/into Depth	Turimerla Mastan, Mining Mate	(Deceased) No action
2012	Andhra Pradesh	VENDODU STONE MINE	M/S SRINIVASA EDIFICE PVT. LTD..	27-Sep-12	1	0	Other Explosive Accidents		
2012	Andhra Pradesh	SLV STONE QUARRY	M/S SLV STONE CRUSHER	13-Oct-12	1	0	Other Explosive Accidents		
2012	Assam	GELEKI DRILLING OIL MINE	OIL & NATURAL GAS CORPORATION LTD.	07-Feb-12	1	0	Fall of Objects incl. Rolling Objects	Manab Baisya, Rigman Jitendra Kumar, Drill Inch. Keshab Boruah, Install. Manager	Increment withheld Increment withheld Increment withheld
2012	Chhattisgarh	BAILDILA IRON ORE MINE, BACHELI COMPLEX		18-Oct-12	1	0	Fall of Person from Height/into Depth	Gourang Nihal, Contractor Fateh Lal Sahu, Jr. Officer Mech S.A.S.Basha, Sr. Manager (Mech.)	
2012	Goa	BONDRA ADVONA IRON ORE MINE	PANDURONGA TIMBLO INDUSTRIES	07-Jan-12	1	0	Dumpers	Md. Tahir, Tipper Operator Santosh Honnamani, Engineer	Removed from service Increment withheld
2012	Gujarat	Kovaya Limestone Mine	M/S ULTRA TECH CEMENT LIMITED	25-Jun-12	1	0	Fall of Sides (Other than Overhangs)	Pramod Kr. Singh, Mining Mate	(Deceased) No action
2012	Gujarat	LOHAR OIL MINE	SELAN EXPLORATION TECH. LTD.	13-Feb-12	1	0	Fall of Person from Height/into Depth	Vibhakar Singh, Floorman	(Deceased) No action
2012	Jharkhand	TULSI DAMAR DOLOMITE MINE	RAW MATERIAL DIVISION (SAIL)	02-Oct-12	2	0	Drowning in Water		
2012	Jharkhand	RASHTIYA STONE CHIPS	M/S PRADEEP SINGH	20-Feb-12	1	0	Wheeled Trackless (Truck, Tanker, etc.)	Khushi Yadav, Truck Driver Gyanchand Sao, Mining Mate	(Deceased) No action
2012	Karnataka	KUMARSWAMY IRON ORE MINE	NATIONAL MINERAL DEV. CORPN. LTD.	23-Oct-12	1	0	Wheeled Trackless (Truck, Tanker, etc.)		
2012	Karnatak	NJEPALLI LIMESTONE MINE	VASAVADATTA CEMENT	15-Dec-12	1	0	Fall of Person from Height/into Depth		
2012	Madhya Pradesh	TIRODI MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	01-Mar-12	1	0	Other Heavy Earth Moving Machinery	Idu Khan, Dozer Operator Baba Khan, Spotter	
2012	Madhya Pradesh	RAMRAMA MANGANESE MINE (DUMP WORKING)	A. P. TRIVEDI SONS	28-Aug-12	1	0	Fall of Roof	Girdhari Sukhram, Contr. Worker Ranjit Kr. Singh, Mining Mate Madhukar Choudhary, Asstt. Manager Anil Kr. Jha, Manager	(Deceased) No action Suspension Suspension Suspension

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2012	Maharashtra	GUMGAON MANGANESE MINE	MANGANESE ORE [INDIA] LTD.	03-Apr-12	1	0	Fall of Roof	Leeladhar Krishnaji Jibhe, Mate Prashant S.S.Pawar, Foreman Syed Shakil Ahmed, Asstt. Manager	Increment withheld Suspension Censured
2012	Odisha	KURMITAR IRON ORE MINE		27-Jul-12	1	0	Fall of Objects incl. Rolling Objects	R.C.Behra, Manager Pravin Kr.Mohanta, Asst. Manager B.N.Naik, Foreman R.C.Behra, Manager Pravin Kr.Mohanta, Asst. Manager B.N.Naik, Foreman	Prosecution Prosecution Prosecution Prosecution Prosecution Prosecution
2012	Odisha	DUNGRI LIMESTONE QUARRY	ASSOCIATED CEMENT COMPANIES LTD.	02-Jun-12	1	0	Hit by Cages, Skip etc.		
2012	Rajasthan	MASARO KI OBERI SERPENTINE MINE	M/S ARORA'S J.K. NATURAL MARBLE LTD.	23-Jun-12	1	0	Fall of Sides (Other than Overhangs)	Raj Kumar Mittal, Mine Manager	Increment withheld
2012	Rajasthan	KHETRI COPPER MINE	HINDUSTAN COPPER LTD.	21-Feb-12	1	0	Other Rail Transportation	Jatan Singh, Loco Operator Sajjan Singh, Loco Assistant	Increment withheld (Deceased) No action
2012	Rajasthan	SATALKHERI LIMESTONE MINE	ASSOCIATED STONE INDUSTRIES (KOTA) LTD.	06-Feb-12	1	0	Fall of Person from Height/into Depth	Misadventure	
2012	Rajasthan	AGARWAL MARBLE CENTRE LTD. MINE ML-69/93	AGARWAL MARBLE CENTRE PVT. LTD.	15-Apr-12	1	0	Fall of Person from Height/into Depth	Vijay Kr.Agarwal, Owner	Prosecution
2012	Rajasthan	JHANJHAR MARBLE MINE	FIROZ KHAN	17-May-12	3	0	Flying Pieces (Except due to Explosives)	Nathu Singh Rajpur, Owner Laxmi Lal Kumawat, Supervisor	Prosecution Prosecution
2012	Rajasthan	KHERA TARLA WOLLASTONITE & CALCITE MINE		16-May-12	1	0	Fall of Objects incl. Rolling Objects	Babu Ram Rewari, Foreman Bajrang Lal Sharma, Mine Mate	Suspension Suspension
2012	Tamil Nadu	VEERALUR STONE MINE (SF NO. 12/3A2,3A3)	SHRI P. MOHAN	25-Apr-12	1	0	Other Projectiles	P.Mohan, Mine Owner M.Govindswamy, Mining Mate	
2012	Tamil Nadu	SAI JOTHI BLUE METAL STONE MINE(SF 36/2)	SMT. M.JOTHIPRAKASAM	26-May-12	1	0	Wheeled Trackless (Truck, Tanker, etc.)		
2012	Tamil Nadu	EDAYANKODUMANTHANGAL STONE Q.NO.2,S.F.68	SHRI. K. DHANASEKAR	24-Nov-12	1	0	Loading Machines		
2012	Uttaranchal	JHIROLI MAGNESITE MINE	ALMORA MAGNISITE LTD.	06-Jun-12	1	0	Other Non-Transportation Machinery	Anil Kumar, Mine Manager Lalit Khandpal, Engineer	Increment withheld Increment withheld
2012	Uttaranchal	RATAIS SOAP STONE MINE		19-Feb-12	1	0	Fall of Sides (Other than Overhangs)		

Road Cess

3333. SHRIMATI JYOTI DHURVE:
SHRI C. SIVASAMI:
SHRI NARANBHAI KACHHADIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has any plan to raise the share of cess collected from the sale of petrol and High Speed Diesel (HSD) as an alternative mode of funding for development of highway projects;

(b) if so, whether the Government has prepared any roadmap for optimum utilisation of cess; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No, Madam.

(b) and (c) Do not arise.

CRZ Notification for Ports and Harbours

3334. SHRI C.R. PATIL:
SHRI NARANBHAI KACHHADIA:
SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of SHIPPING be pleased to state:

(a) whether some State Governments including Gujarat have submitted any representations to the Union Government on Coastal Regulation Zone (CRZ) Notification, 2011 for the Ports and Harbours;

(b) if so, the details thereof and the response of the Union Government thereto;

(c) whether the Union Government has taken initiatives to address the concerns of the State Governments; and

(d) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN):

(a) to (d) The information is being collected and will be laid on the Table of the House.

*[Translation]***Employment in Manufacturing Industry/Sector**

3335. DR. MURLI MANOHAR JOSHI:
SHRI DINESH CHANDRA YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether only 11% labourers of the total work force are getting employment in the manufacturing industry/sector of the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the reaction of the Government thereto in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) (a) and (b) Yes, Madam. Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per the results of the last survey, employment in manufacturing industry/sector has been estimated at about 51 million out of the total workforce of 465.48 million in the country during 2009-10 which accounts for 11 percent of the total workforce.

(c) Government of India has announced the National Manufacturing Policy in November, 2011 and one of the objectives of the policy is to create 100 million additional jobs by 2025 in manufacturing sector.

*[English]***Promotion of Sports other than Cricket**

3336. SHRI N. PEETHAMBARA KURUP: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has formulated any scheme to encourage other sports besides cricket in the various States;

(b) if so, the details thereof along with the steps taken by the Government in this regard;

(c) the cash incentive provided by the Government to the players engaged in various sports including Football, Hockey, Badminton, Lawn Tennis and Cricket;

(d) the reasons for paying special attention to Cricket in comparison to other sports activities; and

(e) the details of total amount spent by the Government during the last five years on cricket and other sports, State-wise, sport-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) Development and promotion of various disciplines of sport is the responsibility of the relevant

National Sports Federations (NSFs) which are autonomous in their functioning. However, the Government supplements the efforts of the NSFs by way of providing financial assistance for participation in international competitions abroad, holding international competition in India, conducting national championships, purchase of equipments, conduct of coaching camps, hiring of foreign coaches etc. under the Scheme of "Assistance to the National Sports Federations".

(c) Players winning medals in various sports including Football, Hockey, Badminton & Lawn Tennis, etc., in International sports events are given special cash awards under the scheme of "Special Awards to medal winners in international sports events and their coaches". The salient features of the scheme in this regard are given below:—

Name of event	Gold Medal	Silver Medal	Bronze Medal
(a) Seniors			
(i) Olympic Games	Rs. 50 lakh	Rs. 30 lakh	Rs. 20 lakh
(ii) Asian Games/ Commonwealth Games	Rs. 20 lakh	Rs. 10 lakh	Rs. 6 lakh
(ii) World Championships in the disciplines of Olympic Games, Asian Games and Commonwealth Games	Rs. 10 lakh	Rs. 5 lakh	Rs. 3 lakh
Asian Championships/Commonwealth Championships	Rs. 3 lakh	Rs. 2 lakh	Rs. 1 lakh
(b) World Championships (Juniors & Sub-Juniors)			
(i) Juniors	Rs. 2 lakh	Rs. 1.5 lakh	Rs. 1 lakh
(ii) Sub-Juniors	Rs. 1 lakh	Rs. 80,000	Rs. 60,000
(c) Asian and Commonwealth Championships (Juniors and Sub-Juniors)			
(i) Juniors	Rs. 1 lakh	Rs. 80,000	Rs. 60,000
(ii) Sub-Juniors	Rs. 50,000	Rs. 40,000	Rs. 30,000

For team events, the amount of the award money is dependent upon the number of players in the team. However, in no case, the award money payable to a player of the medal winning team is less than half of the award money payable to an individual medal winner.

Further, meritorious sportspersons, who have won medals in Olympic Games, Asian Games, Commonwealth

Games and World Championships in the disciplines of Olympic Games, Asian Games and Commonwealth Games; and Paralympic Games after they retire from active sports or after they attain the age of 30 years whichever is later, are given monthly pension at following rates under the Scheme of Pension to Meritorious Sportspersons:

Sl. No.	Category of meritorious sportspersons	Rate of Pension (Rs. per month)
1.	Medalists at the Olympic Games	10000
2.	Gold medalists at the World Cup/World Championships in Olympic and Asian Games disciplines	8000
3.	Silver and Bronze medalists at the World Cup/World Championships in Olympic and Asian Games disciplines	7000
4.	Gold medalists of the Asian/Commonwealth Games	7000
5.	Silver and Bronze medalists of the Asian/Commonwealth Games	6000
6.	Gold Medalists of Para-Olympic Games	5000
7.	Silver medalists of Para-Olympic Games	4000
8.	Bronze Medalists of Para-Olympic Games	3000

(d) and (e) Ministry of Youth Affairs and Sports (MYAS) has not given special attention to cricket. Board of Control for Cricket in India (BCCI) which is responsible for promotion and development of cricket in the country, has never sought financial assistance from MYAS from the scheme of Assistance to the National Sports Federations.

NSFs are responsible for development and promotion of their respective sports in the entire country and not in a particular State. The details of funds provided by MYAS to National Sports Federations for various disciplines of sports under the Scheme of "Assistance to the National Sports Federations" during the last five years is given in the enclosed Statement.

Statement

		(Rs. in Lakh)				
Sl. No.	Name of the Federation	2008-09	2009-10	2010-11	2011-12	2012-13 (upto February, 2013)
1	2	3	4	5	6	7
1.	Athletics Federation of India, New Delhi	228.40	309.94	308.30	790.00	63.37
2.	Archery Association of India, New Delhi	96.10	360.31	42.10	606.00	131.40
3.	All India Chess Federation, Chennai	221.40	163.00	180.05	162.13	218.98
4.	National Rifle Association of India, New Delhi	324.88	658.45	509.53	1440.00	0.00

1	2	3	4	5	6	7
5.	All India Tennis Association, New Delhi	79.14	263.81	256.64	11.29	20.50
6.	Judo Federation of India, N. Delhi	62.55	49.66	62.33	425.00	58.28
7.	Rowing Federation of India, Secunderabad	57.05	88.79	64.71	319.00	37.49
8.	Table Tennis Federation of India, New Delhi	102.90	375.51	356.36	360.00	347.66
9.	Swimming Federation of India, Ahmedabad	15.10	125.07	35.36	122.00	104.45
10.	Squash Racket Federation of India, Chennai	33.88	168.25	146.54	68.40	11.76
11.	Indian Amateur Boxing Federation, New Delhi	165.41	174.30	165.89	1531.00	183.40
12.	Organizations relating to the discipline of Hockey (Men) & (Women)	202.50	762.82	435.76	1809.00	429.08
13.	Indian Weightlifting Federation, New Delhi	26.17	101.13	116.53	567.00	219.24
14.	Badminton Association of India	170.02	435.48	150.71	910.00	328.47
15.	Equestrian Federation of India, New Delhi	86.26	5.05	0.00	0.00	13.44
16.	All India Football Federation, Delhi	52.58	41.90	610.51	174.99	228.32
17.	Indian Golf Union, New Delhi	18.24	16.43	41.69	23.53	54.46
18.	Wrestling Federation of India, I.G. Stadium, Delhi	200.42	470.00	153.98	983.00	512.74
19.	Yachting Association of India, New Delhi	36.71	147.85	85.95	255.00	50.38
20.	Indian Amateur Kabaddi Federation, Jaipur	32.08	11.77	10.00	121.00	11.44

1	2	3	4	5	6	7
21.	Volleyball Federation of India, Chennai	63.51	73.91	150.53	84.68	118.90
22.	Gymnastics Federation of India, Jodhpur	18.54	87.80	18.43	636.00	0.00
23.	Amateur Handball Federation of India, Jammu and Kashmir	72.38	13.55	46.44	78.70	24.40
24.	Basketball Federation of India, N. Delhi	44.52	61.60	24.24	227.89	40.23
25.	Fencing Association of India, Patiala	24.75	30.56	174.06	36.06	9.00
26.	Indian Kayaking & Canoeing Association, New Delhi	30.51	26.21	0.00	185.72	46.48
27.	All India Sports Council of the Deaf, New Delhi	42.38	23.98	47.65	75.82	63.20
28.	Paralympic Committee of India, Bangalore	40.00	142.83	221.39	13.38	147.83
29.	Special Olympic Bharat, New Delhi	53.30	3.81	12.00	285.89	364.00
30.	All India Carrom Federation, New Delhi	19.09	13.58	23.77	10.96	7.83
31.	All India Karate-Do-Federation, Chennai	0.00	0.00	10.18	0.00	0.00
32.	Amateur Baseball Federation of India, Delhi	11.00	12.49	14.75	12.75	8.25
33.	Atya Patya Federation of India, Nagpur	16.50	5.92	12.00	10.50	12.75
34.	Cycle Polo Federation of India, New Delhi	15.90	9.34	7.76	12.00	16.30
35.	Indian Polo Association, N. Delhi	4.97	0.00	0.00	0.00	0.00
36.	Indian Powerlifting Federation	16.00	11.50	0.00	0.00	3.50

1	2	3	4	5	6	7
37.	Kho-kho Federation of India, Kolkata	00	4.50	7.50	16.50	16.50
38.	Korfball Federation of India, New Delhi	12.72	13.31	5.50	2.50	0.00
39.	Netball Federation of India, Delhi	18.78	65.00	0.00	0.00	0.00
40.	Sepak Takraw Federation of India, Nagpur	12.00	8.00	12.00	12.00	6.50
41.	Shooting Ball Federation of India, New Delhi	9.00	12.00	12.00	12.00	486.02
42.	Softball Federation of India, Indore	00	12.25	13.75	11.75	19.00
43.	Taekwondo Federation of India, Bangalore	00	11.89	55.10	490.00	28.05
44.	Tenni-Koit Federation of India, Bangalore	16.50	9.00	19.75	15.25	14.00
45.	Tennis Ball Cricket Federation of India, Gorakhpur	16.00	5.00	9.00	8.50	0.00
46.	Tug of War Federation of India, New Delhi	6.00	9.75	16.00	11.25	9.253
47.	Wushu Association of India, New Delhi	31.24	30.91	0.00	90.56	75.28
48.	Billiards & Snooker Federation of India, Kolkatta	37.02	38.87	50.11	50.20	72.16
49.	Indian Rugby Football Union, Mumbai	0.00	2.02	1.41	0.00	0.00
50.	Winter Games Federation of India, New Delhi	2.07	0.00	0.00	0.00	0.00
51.	Cycling Federation of India, Delhi	00	49.78	82.34	0.00	50.30
52.	Malkhamb Federation of India	9.00	0.16	11.50	0.00	0.00
53.	Amateur Soft Tennis Federation of India, Ahmedabad	6.86	10.75	14.75	11.75	11.22
54.	Bridge Federation of India	3.00	0.00	0.00	0.00	4.50

1	2	3	4	5	6	7
55.	Ice Hockey (NSPO), New Delhi	1.50	0.00	0.00	0.00	1.00
56.	School Games Federation of India, Bhopal	13.36	43.54	5.20	0.00	0.00
57.	Indian Olympic Association, New Delhi	238.96	204.00	1324.60	39.54	228.48
58.	Sports Authority of India, J.N. Stadium, N. Delhi	1000.00	2000.00	3700.16	322.00	6370.00
59.	Association of Indian Universities (NSPO)	-	158.45	381.00	160.89	6.61
60.	Tenpin Federation of India	-	0.00	55.10	0.00	0.00
61.	Bowling Federation of India	2.0	56.86	64.27	0.00	0.00
62.	Ball Badminton Federation of India	0.00	0.00	0.00	0.00	2.44
63.	Jump Rope Federation of India	0.00	0.00	0.00	0.00	8.09
64.	Jawaharlal Nehru Hockey Tournament Society	0.00	0.00	0.00	0.00	12.75

[*Translation*]

DRDO Products

3337. SHRI VILAS MUTTEMWAR:
SHRI K. SUGUMAR:
SHRI JAGDISH SHARMA:
SHRI JITENDRA SINGH BUNDELA:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether a number of projects of Defence Research Development Organisation (DRDO) are lagging behind from its schedule;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Government proposed to recruit new scientists in order to complete these projects;

(d) if so, the details thereof;

(e) the ratio of scientists in DRDO at present; and

(f) the other steps being taken by the Government to complete DRDO projects in time?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) Some of the major projects of Defence Research and Development Organisation (DRDO) which are lagging behind schedule are given below:-

Project	Probable Date of Completion (PDC)	
	Original	Revised
1	2	3
Light Combat Aircraft (LCA), Phase-II	December 2008	December 2012 [#]
Naval Light Combat Aircraft (LCA, Navy) Phase-I	March 2010	December 2014

1	2	3
Aero-engine Kaveri	December 1996	December 2009#
Airborne Early Warning & Control (AEW&C) System	October 2011	March 2014
Long Range Surface-to-Air Missile (LR-SAM)	May 2011	December 2015

* PDC is likely to be extended upto March 2015.

PDC has been extended within the sanctioned cost and scope.

The following are some of the reasons for delay in completion of the above projects:-

- (i) *Ab-initio* development of the state-of-the-art technologies.
- (ii) Non-availability of trained/skilled manpower.
- (iii) Non-availability of infrastructure/test facilities in the country.
- (iv) Technical/technological complexities.
- (v) Non-availability of critical components/equipment/materials and denial of technologies by the technologically advanced countries.
- (vi) Enhanced User's requirements or change in specifications during development.
- (vii) Increase in the scope of work.
- (viii) Extended/long-drawn user trials.
- (ix) Failure of some of the components during testing/trials.

(c) and (d) No, Madam. However, scientists are being recruited regularly through Direct Advertisement, Campus Recruitments from IITs, IISc & NITs, Registration of Students with Scholastic Aptitude (ROSSA) Scheme, Non Resident Indians (NRIs) Scheme, Lateral Entry Scheme, etc. as per the requirements of the ongoing and futuristic projects.

(e) The ratio of scientists to the total strength of manpower of DRDO is approximately 1:3.

(f) The following steps have been taken by the DRDO to complete the ongoing projects in time:-

- (i) Consortium approach is being used for design, development and fabrication of critical components.

- (ii) Three-tier project monitoring approach has been instituted in the major projects/programmes.
- (iii) Project Monitoring Review Committee (PMRC) and Project Appraisal and Review Committee (PARC) meetings are held regularly to monitor the progress of ongoing projects/programmes.
- (iv) Concurrent engineering approach has been adopted in technology intensive projects to minimize time-lag between development and productionisation of the systems.
- (v) Information Technology and modern management techniques are being applied.
- (vi) Encouraging joint funding by users to ensure their commitment towards earliest completion.
- (vii) Promoting synergy and better co-ordination among User Services, DRDO and production agencies through cluster meetings.

[English]

Inter-State Connectivity and Economic Importance Scheme

3338. SHRI AMBICA BANERJEE:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI KHILADI LAL BAIRWA:
SHRI MOHAN JENA:
SHRI BHOOPENDRA SINGH:
SHRIMATI YASHODHARA RAJE SCINDIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the criteria for allocation of funds to States/Union Territories (UTs) for development and construction of roads and bridges under the Inter-State Connectivity and Economic Importance (ISC&EI) Scheme;

(b) the details of the proposals received and approved under the scheme during the last three years and the current year, State/ UT-wise especially from West Bengal, Bihar, Rajasthan, Odisha and Madhya Pradesh;

(c) the details of funds allocated/ released/utilized by the States/UTs for the purpose during the above period, State/UT-wise;

(d) the details of pending proposals, if any, under the said scheme along with the reasons therefor and the time by which these pending proposals are likely to be approved; and

(e) whether the Government has received complaints from various States regarding delay in allocation of funds under the scheme and if so, the details thereof, State/ UT-wise during the period along with the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Funds are allocated to the States/Union Territories (UTs) under Inter-State Connectivity and Economic Importance (ISC & EI) schemes every year based on the fund requirements projected during the year by the State Governments/UTs for sanctioned works and new works proposed to be sanctioned, overall availability of funds, etc. The release of funds for fifty percent financed works (*i.e.* EI projects) is commensurate with the expenditure proposed to be incurred from the resources of the States/UTs.

(b) The State/UT-wise details of the proposals received and approved under ISC & EI schemes, including the States of West Bengal, Bihar, Rajasthan, Odisha and Madhya Pradesh during the last three years and the current year are given in the enclosed Statement-I.

(c) The State/UT-wise details of funds allocated and expenditure incurred under ISC & EI schemes during the last three years and the current year are given in the enclosed Statement-II.

(d) Proposals submitted by the respective States/ UTs under ISC & EI schemes are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works.

(e) No, Madam.

Statement I

The State/UT-wise details of the proposals received and approved under ISC & EI schemes, including the States of West Bengal, Bihar, Rajasthan, Odisha and Madhya Pradesh during the last three years and the current year

Sl.	State/Union Territory	Details of proposals	
		No. of proposals received	No. of proposals approved
1	2	3	4
1.	Andhra Pradesh	205	0
2.	Arunachal Pradesh	4	3
3.	Assam	2	0
4.	Bihar	1	0
5.	Chhattisgarh	10	0
6.	Goa	0	0
7.	Gujarat	0	0
8.	Haryana	9	9
9.	Himachal Pradesh	1	1
10.	Jammu and Kashmir	0	0
11.	Jharkhand	3	3
12.	Karnataka	12	12
13.	Kerala	5	1
14.	Madhya Pradesh	38	15
15.	Maharashtra	74	5
16.	Manipur	5	0
17.	Meghalaya	6	1
18.	Mizoram	6	0
19.	Nagaland	16	3
20.	Odisha	11	2
21.	Punjab	1	1
22.	Rajasthan	14	10

1	2	3	4
23.	Sikkim	6	4
24.	Tamil Nadu	29	3
25.	Tripura	3	1
26.	Uttarakhand	5	0
27.	Uttar Pradesh	6	3
28.	West Bengal	3	1
29.	Andaman and Nicobar Islands	0	0
30.	Chandigarh	1	1
31.	Dadra and Nagar Haveli	0	0
32.	Daman and Diu	0	0
33.	Delhi	0	0
34.	Lakshadweep	0	0
35.	Puducherry	0	0

Statement II

The State/UT-wise details of funds allocated and expenditure incurred under ISC & EI schemes during the last three years and the current year

(Amount in Rs. Crore)

Sl. No.	State/Union Territory	Allocation	Expenditure
1.	Andhra Pradesh	81.82	61.11
2.	Arunachal Pradesh	26.21	21.06
3.	Assam	4.32	4.22
4.	Bihar	12.57	3.36
5.	Chhattisgarh	6.79	4.39
6.	Goa	0.00	0.00
7.	Gujarat	63.26	22.62
8.	Haryana	29.72	8.70
9.	Himachal Pradesh	15.19	0.00
10.	Jammu and Kashmir	26.01	25.72
11.	Jharkhand	46.55	30.53

1	2	3	4
12.	Karnataka	34.88	29.66
13.	Kerala	20.76	16.13
14.	Madhya Pradesh	74.23	41.28
15.	Maharashtra	8.51	0.00
16.	Manipur	13.01	6.31
17.	Meghalaya	1.76	0.00
18.	Mizoram	8.80	9.86
19.	Nagaland	50.30	42.51
20.	Odisha	26.09	15.20
21.	Punjab	10.06	14.22
22.	Rajasthan	51.02	30.74
23.	Sikkim	35.76	35.09
24.	Tamil Nadu	47.47	32.66
25.	Tripura	0.38	0.00
26.	Uttarakhand	5.63	0.00
27.	Uttar Pradesh	42.49	43.82
28.	West Bengal	11.72	2.10
29.	Andaman and Nicobar Islands	6.11	0.00
30.	Chandigarh	10.50	1.72
31.	Dadra and Nagar Haveli	0.00	0.00
32.	Daman and Diu	2.50	0.00
33.	Delhi	3.00	0.00
34.	Lakshadweep	0.00	0.00
35.	Puducherry	4.00	0.00

[Translation]

Demarcation of Desert National Park

3339. SHRI HARISH CHOUDHARY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has constituted a high level Committee for demarcation of Desert National Park in Barmer-Jaisalmer districts of Rajasthan and providing infrastructural facilities to the local residents;

(b) if so, the details of recommendations along with the steps proposed to be taken by the Government; and

(c) the details regarding the present situation of bio-diversity of the Desert National Park and the danger associated with it as per the Zoological Survey of India and Botanical Survey of India?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) (a) and (b) The Ministry of Environment and Forests had constituted a committee under the chairmanship of Dr M.K. Ranjitsinh, Member, National Board for Wildlife with the Chief Wildlife Warden, Rajasthan as the Member-Secretary for looking into the entire gamut of rationalization of boundaries of the Desert National Park. The committee recommended focused management on three types of areas:

- (i) Demarcation, fencing and protection of enclosures in as many places as possible in the Desert National Park on Government land, on pattern of the Sudasari enclosure, as core areas with minimum biotic interference;
- (ii) Panchayat lands and Government land that may be developed as pasturelands for the livestock of the residents of Desert National Park;
- (iii) Human habitation and agricultural lands, where basic human requirements have to be provided.

The specific management practices have been elaborated in 21 points for conservation of category (i) areas, sustainable use of category (ii) areas, and sustainable habitats for category (iii) areas.

A copy of the report of the committee has been forwarded to the State Government of Rajasthan in February 2012 for necessary action by the State Government.

(c) The important ecological details, based on the BSI publication titled 'Biodiversity of Desert National Park, Rajasthan' (2006), ZSI study report on "Fauna of Desert National Park- Rajasthan (2004) and observations made in the committee report are as given below:

- (i) The Desert National Park is one of the most important sites for the long-term survival of the globally threatened Great Indian Bustards, which are critically endangered, mainly due to habitat destruction.

(ii) The breeding populations of White backed vultures (*Gyps bengalensis*) and Long billed vultures (*Gyps indicus*) in the Desert National Park requires protection.

(iii) The fauna of Desert National Park represented by about 270 species and include mammals like desert fox (*Vulpes vulpes*), desert cat (*Felis silvestris*), birds like Great Indian Bustards, *Gyps* vultures etc.

(iv) Within the Desert National Park, two endemic species of plants, *viz.* *Anticharis glandulosa*, and *Ziziphus truncata* have been recorded. Among the threatened species, *Ammannia desertorum*, *Convolvulus auricomus*, *Sida tiagii*, *Tribulus rajasthanensis*, *Tephrosia falciformis*, etc. have been identified. Species like *Commiphora wightii*, *Ephedra ciliate* and *tecomella undulate* that have been identified as threatened taxa in desert are well conserved in the Desert National Park.

(v) Only 13 % of grassland sites belong to "good" class; 14 % to "fair class" and 73% to "poor class".

[English]

Mining Activities in CRZ Areas

3340. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Governments have taken up the issue of allowing the mining activities in the CRZ areas subject to strict compliance of environmental protection measures and also based on the technical studies for above-mentioned areas;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Coastal Regulation Zone (CRZ) Notification, 2011 prohibits mining of sand, rocks and other substrata material, except rare minerals which are not available outside the CRZ area and exploration of oil and natural gas. This provision has been made in view of the likely adverse impact of mining of these

minerals on the coastal environment. While finalizing the CRZ Notification, 2011 views and opinions of various stakeholders, including the State Governments, were taken into account through extensive consultations.

[Translation]

Environmental Clearance to Dam

3341. SHRI HARISHCHANDRA CHAVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Maharashtra has submitted any proposal for environmental clearance of construction of a new Dam in Sapali (Upper Pan Ganga Part-II) in Maharashtra;

(b) if so, the details thereof;

(c) the reasons for delay in granting environmental clearance for the said dam;

(d) whether the Government proposes to grant environmental clearance for the said dam; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) In the year 2009, the Government of Maharashtra had submitted the Upper Penganga Irrigation Project Stage-II (Sapli Dam) in Hingoli and Nanded Districts of Maharashtra to the Ministry of Environment and Forests for seeking environmental clearance (EC) under Environment Impact Assessment (EIA) Notification, 2006. The project was considered and appraised under the provisions of the EIA Notification, 2006 by the Expert Appraisal Committee (EAC) constituted for River Valley & Hydroelectric Projects in its various meetings. It has been observed that public hearing for Hingoli District has not been conducted in the manner prescribed in the EIA Notification, 2006. Accordingly, the State Government has been requested to conduct public hearing in the Hingoli District.

(d) and (e) The case for environment clearance to the project could be examined only after the receipt of complete and proper Environment Impact Assessment (EIA) Report and other relevant information including report of public hearing.

Universal Heritage Status to Ganga River

3342. DR. BHOLA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to declare river Ganga as an Universal Heritage;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which it is likely to be declared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Recognizing the unique geographical, historical, socio-cultural and economic importance ascribed to river Ganga, the Government of India has given Ganga a status of National River through a notification under Section 3(3) of the Environment (Protection) Act, 1986 constituting the National Ganga River Basin Authority (NGRBA). However, there is no proposal with the Government to declare river Ganga as Universal Heritage.

Promotion of Football

3343. SHRI MAHABAL MISHRA:
SHRI PREM DAS RAI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government supports the All India Football Federation's bid to host the U-17 Football World Cup in the country;

(b) if so, the details thereof;

(c) whether adequate infrastructure is available in the country to host the event;

(d) if not, the plans to build such infrastructure to host the world cup and promote football in the country;

(e) whether the Government proposes to constitute a Committee comprising former national players for promoting football at international level; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF

STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Madam, it has been conveyed to the All India Football Federation (AIFF) that the Government supports the possibility that FIFA U-17 World Cup 2017 may be staged in the Country and the possible appointment by FIFA of the AIFF to stage and host the FIFA U-17 World Cup 2017.

(c) and (d) Infrastructure for hosting the event exists in various parts of the Country. This can be further improved and strengthened, if required. Building of sports infrastructure including for football is an ongoing process.

(e) No, Madam.

(f) Does not arise.

[*English*]

Licenses to Sranks and Drivers

3344. SHRI D.B. CHANDRE GOWDA:
SHRI ABDUL RAHMAN:

Will the Minister of SHIPPING be pleased to state:

(a) whether it is mandatory for sranks and drivers operating passenger boats to get licenses from the Mercantile Marine Department (MMD);

(b) if so, the details thereof;

(c) whether the State Water Transport Departments of some States are employing those sranks and drivers who do not possess license issued by the MMD thus endangering the lives of passengers and ships including Naval Ships; and

(d) if so, the action taken by the Government in this direction to make our waterways safe?

THE MINISTER OF SHIPPING (SHRI G.K.VASAN): (a) and (b) Certificates of Competency (CoCs) to Serangs and Drivers operating passenger boats are issued under the provisions of the Inland Vessels (IV) Act, 1917, which is administered by the State Governments. These CoCs are issued by the State Government(s) concerned or by the delegated authority notified by the State Government. The Mercantile Marine Departments (MMDs) under the Central Government, provide necessary assistance whenever requested by the concerned State Governments).

(c) and (d) Enforcement of provisions of the IV Act for ensuring safe operation within their respective jurisdiction is the subject matter of the State Governments concerned.

[*Translation*]

Work Related Diseases

3345. SHRIMATI MEENA SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there are adequate statutory provisions for the safety and environmentally friendly workplace for workers specially in hazardous industries such as salt production industries, etc.;

(b) if so, the details thereof including the steps taken by the Government to ensure the effective implementation of these laws in such hazardous industries;

(c) whether compensations are given to the families of workers who have lost their lives due to work related diseases/accidents/deaths in such hazardous industries;

(d) if so, the details thereof during the current year and if not, the reasons therefor;

(e) whether there is any National Policy on safety and welfare of workers in such industries; and

(f) if so, the details thereof and if not, the reasons therefor along with the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Yes, Madam. The Government has framed a comprehensive legislation i.e. the Factories Act, 1948 for taking care of the occupational safety, health & welfare issues of the workers employed in Factories/Manufacturing Sector including the salt production industries. However, the salt production industries do not come under the category of hazardous process industries, as defined under Section 2(cb) of the Factories Act, 1948. The enforcement of the provisions of the Act and Rules framed thereunder are carried out by the respective State Governments/Union Territories through their State Factories Inspectorates/Directorates.

(c) and (d) The details of compensation paid to families of the victims are not centrally maintained. The compensation is paid by the respective management/ employer based on the amount determined by the Compensation Commissioner under the Employees' Compensation Act, 1923.

(e) and (f) Yes, Madam. The Government of India had declared the National Policy on Safety, Health and Environment at Workplace on 20th February, 2009. The purpose of this National Policy is to establish a preventive safety and health culture in the country through elimination of the incidents of work related injuries, diseases, fatalities, disasters and to enhance the well-being of employees in all the sectors of economic activity in the country.

The Policy contains preamble, goals, objectives & action programme: The action programme includes enforcement, national standards, compliance, awareness, research & development, occupational safety and health, skills development, data collection and review.

Proposals Received under CRF

3346. SHRI SURENDRA SINGH NAGAR:
SHRI P.L. PUNIA:
SHRI JAGDISH SINGH RANA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any proposals from the State Government of Uttar Pradesh for development/strengthening of roads in various districts of the State including roads in Barabanki-Dewan district, roads in Gautambudh Nagar and Bulandshahr districts as well as Saharanpur-Badgaon, Saharanpur-Hathini kund barrage road in Saharanpur districts;

(b) if so, the details thereof; and

(c) the action taken by the Government on these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) During 2012-13, sixty seven proposals amounting to Rs. 1866 crore have been received from the Government of Uttar Pradesh for improvement of State roads under Central Road Fund (CRF). None of the proposal, however, is from the districts

of Barabanki, Gautambudh Nagar, Bulandshahr and Saharanpur. Due to zero sanction limit under CRF for Uttar Pradesh, no proposal could be considered for sanction during 2012-13.

[English]

Encroachments on NHs

3347. SHRI BAIJAYANT PANDA:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken note of growing encroachments along National Highways (NHs) of country;

(b) if so, whether the Government has taken any steps in this regard; and

(c) if so, the details thereof along with the details of demolition drives undertaken to remove illegal encroachments on NHs during the last three years and current year as well as the encroachment removed during the period?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) In order to provide for control of land within the National Highways, right of way and traffic moving on the National Highways and for removal of unauthorized occupation of the land within the National Highways, the Government has enacted the Control of National Highways (Land and Traffic) Act, 2002. The provisions of the Act provide for prevention of unauthorized occupation of highway land and also removal of unauthorized occupation as per the procedure laid down in the said Act. Under the provisions of this Act, illegal encroachments on the land of National Highways are removed from time to time by the competent authority, i.e. Highway Administrations established under the Act. However, no specific demolition drives to remove illegal encroachments on National Highways countrywide has been undertaken.

[Translation]

Toll Collection on Pilkhuwa- Moradabad- Rampur National Highway

3348. SHRI TUFANI SAROJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: (a) whether the Government has received any

complaints with regard to collection of toll on Pilkhuwa-Moradabad-Rampur National Highway (NH);

(b) if so, the details thereof indicating the nature of complaints; and

(c) the action taken by the Government on these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No Madam.

(b) and (c) Does not arise.

Tea Gardens

3349. SHRI MANOHAR TIRKEY:
SHRI JOSEPH TOPPO:
SHRI VARUN GANDHI:
SHRI NRIPENDRA NATH ROY:
SHRI M. SREENIVASULU REDDY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been variations in the quantity of tea produced, consumed, exported and imported from the country during each of the last three years and the current year and if so, the details thereof, State-wise/country-wise along with the total foreign exchange earned thereon and the reasons for such variations, if any;

(b) whether a number of tea gardens have fallen sick and if so, the details thereof including the number of tea gardens closed down and the number of persons affected thereon, State-wise and the reasons therefor;

(c) whether the Government proposes to revive and reopen these gardens and closed factories and if so, the details thereof along with the action taken and results achieved so far in this regard;

(d) whether the Government and the Tea Board of India has prepared any blue print to improve the tea industry in the country and to create a special corpus fund for re-plantation and rejuvenation of the tea industry and if so, the details thereof and if not, the reasons therefor;

(e) whether there has been a rise in the price of tea in the domestic market and if so, the details thereof and the reasons therefor along with the steps taken by the Government to contain the tea prices in the country; and

(f) the steps taken by the Government to boost the production and export of tea and protect the interests of the tea growers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) (a): Yes, Madam. Tea being an agricultural crop, production tends to fluctuate from year to year depending on the climatic conditions. The particulars with regard to production, export, import, domestic consumption during the last three years and the current year are furnished below:

Year	Production	Consumption	Exports			Imports		
	Million kgs.	Million kgs.	Quantity Million kg	Value in Rs. Crs.	Value in M US\$	Quantity Million kg.	Value in Rs. Crs.	Value in M. US\$
2009-10	991.18	838	213.43	3038.69	637.8	25.84	214.44	45.01
2010-11	966.73	856	213.79	2995.79	657.81	19.26	186.82	41.02
2011-12	1095.46	883	214.35	3304.82	690.14	19.21	186.04	38.85
2012-13 (Apr-Dec) (P)	1037.43	-	156.38	3062.69	561.89	17.88	229.21	42.05

(P)—Provisional subject to revision

State-wise and year-wise production of Tea in India during the last three financial years and the current year are as under:-

States	2009-10	2010-11	2011-12	2012-13(P)
Assam	497.78	487.21	581.26	575.98
West Bengal	223.33	228.31	269.43	258.59
Others (North India)	13.27	13	14.90	15.52
Tamil Nadu	178.77	166.88	162.79	130.93
Kerala	71.74	65.87	61.62	51.81
Karnataka	6.29	5.46	5.46	4.60
ALL INDIA	991.18	966.73	1095.46	1037.43

(Quantity in Million Kgs)

(P)—Provisional and subject to revision

The country-wise exports along with value realization are given in the enclosed Statement-I. The country-wise imports along with value realization are given in the enclosed Statement-II.

(b) The continued decline in tea prices from mid 1999 to 2007 adversely affected the viability of tea gardens, particularly the medium sized and financially

weaker ones, resulting in closure/abandonment of as many as 130 gardens. However almost all of them have since been reopened from 2008 onwards coinciding with gradual improvement in tea prices. As of date only six gardens remain closed—3 in West Bengal, 2 in Kerala and one in Assam. The reasons for closure and the number of workers affected are shown in the table below:

Sl. No.	State	Estate	Month of closure	Reasons	Number of workers affected
1.	Kerala	Lone Tree	Dec. 2000	Labour unrest	660
2.		Pirmed			729
3.	West Bengal	Dheklapara	Aug. 2002	Financial crisis	544
4.		Ringtong	Feb. 2008	Abandoned by owners	837
5.		Dalmore	July 2012	Labour unrest	1021
6.	Assam	Rani	Mar. 2010	Labour unrest	105
Total					3896

(c) Steps have been initiated for reopening the closed tea gardens at serial numbers 1, 2 and 3 (Lone Tree, Pirmed and Dheklapara) by invoking Section 16 (E) of the Tea Act, 1953, which provides for handing over the management of the gardens to new entrepreneurs. It was challenged by the owners in the Hon'ble High Court of Kerala in respect of gardens at serial numbers 1 and 2 (Lone Tree and Pirmed) and

approval of the Hon'ble High Court of Calcutta was not received for the garden at serial number 3 (Dheklapara). Because of these legal hurdles further steps could not be taken as per the provisions of Tea Act. Negotiations are underway between the Labour Department and the trade unions and management of the remaining gardens.

A rehabilitation scheme notified by the Government in June 2007 provided for restructuring of bank loan,

interest subsidy on working capital, deferred payment of PF dues, waiver of outstanding loans under the Tea Board loan schemes and according priority for providing developmental assistance under Tea Board Development Schemes.

(d) Yes, Madam. A comprehensive Tea Development and Promotion scheme has been formulated for implementation during the XII Five Year Plan. The Scheme also provides for financing replantation/rejuvenation of old and uneconomical tea areas. During the XII Plan it is targeted to renovate 47,000 ha by way of replantation/replacement (40,000 ha) and rejuvenation pruning and consolidation in hilly areas (7,000 ha). (Subject to approval of proposed plan scheme)

(e) Tea prices in the domestic market have gradually increased since 2008 onwards. This increase helped the industry to tide over the losses incurred during the recession and focus on quality improvement. The stability in tea prices over the last five years was due to maintaining a fine balance in the supply chain.

However, it will be seen from the table below that there is no significant increase either in Rupee or US \$ terms over the last five years to warrant steps for containing the tea prices.

Year	Avg. Price (Rs /Kg)	Avg. Price (US\$/Kg)
2008	86.99	2.00
2009	105.60	2.18.
2010	104.66	2.29
2011	104.06	2.23
2012	121.81	2.28

(f) Several steps have been initiated to address the problems of the tea industry and boosting production, improving quality and export of tea. During the XI Plan Period, a Special Purpose Tea Fund was set up for extending financial support on easy terms for undertaking replanting, replacement planting and rejuvenation of old aged tea bushes. With a view to improve the quality of teas produced in the country, a quality upgradation programme was launched to upgrade old tea machinery, value-addition and quality certification. A scheme to incentivize the production of orthodox and green tea was also implemented.

Special attention was paid towards improving the productivity of small holdings which account for nearly 26% of the total production in India.

As far as export of tea is concerned, the Government implemented promotion activities under the Market Promotion Scheme (MPS) through Tea Board. The activities undertaken by the Board primarily included generic promotion through participation in fairs & exhibitions, trade facilitation through arranging Buyer-Seller Meets, exchange of trade delegations (inbound & outbound), information dissemination through gathering of market intelligence etc.

Having regard to significant contribution from small grower sector, a separate Directorate for addressing the developmental needs of the small growers has been set up with its headquarter at Dibrugarh, Assam. Primarily, this Directorate would look into the aspects of registration of small growers in each and every tea growing State and maintain a closer interface with the growers to organize themselves into Producers' Societies. Such societies are expected to serve as focal points for the Directorate's extension activities aimed at improving quality, consistency and price realization.

Statement I

Major country-wise exports of tea

Name of the Countries	2011-12					2010-11					2009-10				
	Qty (M. Kgs.)	Value (Rs. Crs)	Value (M US \$)	UP (Rs/ Kg)	LP (US\$/ Kg)	Qty (M. Kgs.)	Value (Rs. Crs)	Value (M US \$)	UP (Rs/ Kg)	LP (US\$/ Kg)	Qty (M. Kgs.)	Value (Rs. Crs)	Value (M US \$)	UP (Rs/ Kg)	LP (US\$/ Kg)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Russian Federation	42.61	554.83	115.87	130.21	2.72	42.55	508.94	111.75	119.61	2.63	48.35	616.76	129.45	127.56	2.68
Kazakhstan	12	196.1	40.95	163.43	3.41	10.49	163.24	35.84	155.68	3.42	11.1	170.21	35.73	153.41	3.22

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Ukraine	1.82	21.87	4.57	119.86	2.5	1.82	21.95	4.82	120.47	2.65	1.78	21.25	4.46	119.52	2.51
Other CIS	2.06	39.93	8.32	193.83	4.04	0.57	9.81	2.16	170.3	3.74	0.5	8.08	1.7	159.71	3.4
Total CIS	58.49	812.73	169.71	138.95	2.9	55.43	703.94	154.57	126.99	2.79	61.73	816.3	171.34	132.24	2.78
United Kingdom	21.02	328.89	68.68	156.5	3.27	16.85	247.19	54.28	146.71	3.22	17.79	242.31	50.86	136.2	2.86
Netherlands	4.03	84.88	17.73	210.5	4.4	3.25	68.05	14.94	209.58	4.6	2.73	65.9	13.83	241.31	5.07
Germany	7.18	170.03	35.51	236.82	4.95	5.98	129.28	28.39	216.16	4.75	3.89	92.41	19.4	237.85	4.99
Ireland	1.75	54.04	11.29	309.22	6.46	1.84	63.17	13.87	342.55	7.52	1.51	48.39	10.16	319.61	6.73
Poland	3.88	52.84	11.04	136.25	2.85	4.4	53.66	11.78	121.84	2.68	3.42	51.52	10.81	150.72	3.16
U.S.A.	12.77	333.16	69.57	260.98	5.45	11.63	221.47	48.63	190.48	4.18	9.81	187.46	39.35	191.06	4.01
Canada	1.6	32.84	6.86	205.19	4.28	2.37	44.6	9.79	188.25	4.13	2.35	40.04	8.4	170.09	3.57
U.A.E.	18.05	325.48	67.97	180.33	3.77	19.76	314.31	69.01	159.04	3.49	21.97	323.16	67.83	147.08	3.09
Iran	11.05	216.82	45.28	196.24	4.1	15.89	284.98	62.58	179.35	3.94	13.28	209.61	44	157.9	3.31
Iraq	-	-	-	-	-	3.86	39.62	8.7	102.72	2.26	17.36	225.19	47.27	129.73	2.72
Saudi Arabia	3.57	52.6	10.98	147.41	3.08	2.88	41.17	9.04	143.08	3.14	2.82	39.44	8.28	139.81	2.94
A.R.E.	6.57	59.4	12.4	90.48	1.89	5.23	42.12	9.25	80.55	1.77	5.76	55.78	11.71	96.87	2.03
Turkey	0.1	1.3	0.27	133.98	2.8	0.14	2.46	0.54	174.33	3.83	0.01	0.43	0.09	394.82	9.00
Afghanistan	0.69	7.14	1.49	103.44	2.16	5.19	36.1	7.93	69.53	1.53	13.33	98.16	20.6	73.61	1.55
Singapore	0.34	6.92	1.44	202.03	4.22	0.35	6.38	1.4	181.9	3.99	0.36	7.54	1.58	209.01	4.39
Sri Lanka	3.86	52.74	11.01	136.66	2.85	4.74	70.67	15.52	149.06	3.27	5.05	67.62	14.19	133.95	2.81
Kenya	3.26	24.49	5.11	75.07	1.57	4.07	24.8	5.45	60.87	1.34	3.09	21.08	4.42	68.29	1.43
Japan	2.91	102.89	21.49	353.54	7.38	3.58	97.78	21.47	273.51	6.01	2.95	80.23	16.84	272.23	5.71
Pakistan	26.27	178.53	37.28	67.95	1.42	22.08	132.63	29.12	60.08	1.32	8.31	78.89	16.56	94.91	1.99
Australia	3.52	107.91	22.53	306.35	6.4	4.81	131.45	28.86	273.4	6	4.56	121.47	25.49	266.21	5.59
Other Countries	23.44	299.19	62.5	127.64	2.67	19.46	239.96	52.69	123.91	2.71	11.35	165.76	34.79	146	3.07
Total	214.35	3304.82	690.14	154.18	3.22	213.79	2995.79	657.81	140.13	3.08	213.43	3038.69	637.80	142.37	2.99

Major Country-wise Exports of tea from India during 2012-13 (April-December)

Name of the Countries	April to December, 2012(P)				
	Qty (M.Kgs.)	Value (Rs. Crs.)	Value (M US \$)	UP (Rs/Kg.)	UP (\$/Kg.)
1	2	3	4	5	6
Russian Federation	30.14	519.25	95.26	172.27	3.16
Kazakhstan	8.87	171.30	31.43	193.14	3.54
Ukraine	1.24	18.77	3.44	150.91	2.77

1	2	3	4	5	6
Other CIS	0.60	9.93	1.86	165.50	3.10
Total CIS	40.85	719.25	131.99	176.07	3.23
United Kingdom	15.79	291.19	53.42	184.39	3.38
Netherlands	1.98	55.51	10.18	280.01	5.14
Germany	6.25	145.76	26.74	233.09	4.28
Ireland	1.90	61.49	11.28	323.35	5.93
Poland	2.72	40.55	7.44	149.33	2.74
U.S.A.	8.25	230.83	42.35	279.67	5.13
Canada	0.68	19.02	3.49	278.48	5.11
U.A.E.	14.83	260.51	47.79	175.71	3.22
Iran	11.79	284.94	52.28	241.66	4.43
Iraq	0.05	0.57	0.10	124.87	2.29
Saudi Arabia	1.67	43.98	8.07	263.97	4.84
A.R.E.	7.36	81.90	15.03	111.29	2.04
Turkey	0.26	5.18	0.95	199.17	3.65
Afghanistan	0.40	4.36	0.80	109.57	2.01
Singapore	0.27	6.24	1.15	231.49	4.25
Sri Lanka	1.19	20.81	3.82	175.42	3.22
Kenya	2.20	24.88	4.57	112.87	2.07
Japan	2.68	108.64	19.93	405.41	7.44
Pakistan	17.95	169.02	31.01	94.15	1.73
Australia	2.77	99.30	18.22	358.18	6.57
Other Countries	14.54	388.76	71.28	267.37	4.90
Total	156.38	3062.69	561.89	195.85	3.59

(P) Provisional and subject to revision

Statement II*Origin-wise Import of Tea into India*

Origin	2011-12					2010-11					2009-10				
	Qty (m. Kg)	CIF Value (Rs Crs)	Value (M US\$)	U.P. (Rs./ Kg)	U.P. (\$/Kg)	Qty (m. Kg)	CIF Value (Rs Crs)	Value (M US\$)	U.P. (Rs./ Kg)	U.P. (\$/Kg)	Qty (m. Kg)	CIF Value (Rs Crs)	Value (M US\$)	U.P. (Rs./ Kg)	U.P. (\$/Kg)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Argentina	1.16	8.42	1.76	72.59	1.52	0.71	5.12	1.12	72.3	1.59	0.38	2.39	0.5	62.33	1.31

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Canada	0.15	0.83	0.17	55.33	1.16	0.48	2.08	0.46	43.41	0.95	0.3	1.11	0.23	36.72	0.77
China	0.36	5.48	1.14	152.22	3.18	0.47	5.85	1.28	123.66	2.72	0.51	5.34	1.12	105.72	2.22
Germany	0.02	0.64	0.13	320	6.68	0	0.09	0.02	277.99	6.1	-	-	-	-	-
Indonesia	1.62	17.36	3.63	107.16	2.24	1.44	13.47	2.95	93.44	2.05	2.23	21.94	4.61	98.55	2.07
Iran	2.47	9.82	2.05	39.76	0.83	0.69	3.32	0.73	48.49	1.06	2.2	12.36	2.59	56.1	1.18
Kazakhstan	-	-	-	-	-	0.1	1.58	0.35	152.97	3.36	-	-	-	-	-
Japan	0	0.02	0	369.35	7.71	-	-	-	-	-	0	0.03	0.01	186.48	3.91
Kenya	4.1	57.07	11.92	139.2	2.91	4.51	57.15	12.55	126.78	2.78	2.27	31.49	6.61	138.79	2.91
Malawi	0.53	5.26	1.1	99.25	2.07	0.44	4.58	1.01	104.33	2.29	0.61	6.07	1.27	99.08	2.08
Nepal	7.5	64.79	13.53	86.39	1.8	8.65	73.19	16.06	84.64	1.86	7.47	63.24	13.28	84.67	1.78
Papua New Guinea -	-	-	-	-	-	0.05	0.39	0.09	85.42	1.88	0.44	3.37	0.71	76.08	1.6
Oman	0.36	1.9	0.4	52.78	1.1	-	-	-	-	-	-	-	-	-	-
South Africa	0	0.01	0	591.93	12.36	0	0.03	0.01	116.38	2.56	0	0.04	0.01	120.79	2.54
Sri Lanka	0.22	5.22	1.09	237.27	4.95	0.39	5.91	1.3	153.33	3.37	0.93	11.55	2.42	124.69	2.62
Tanzania	0.09	1.09	0.23	121.11	2.53	-	-	-	-	-	0.01	0.15	0.03	117.56	2.47
U.A.E.	0.1	1	0.21	100	2.09	0.08	0.77	0.17	98.02	2.15	1.03	5.92	1.24	57.39	1.2
Uganda	0.05	0.47	0.1	94	1.96	-	-	-	-	-	-	-	-	-	-
U.S.A.	-	-	-	-	-	0.02	0.51	0.11	230.54	5.06	0.01	0.23	0.05	414.79	8.71
United Kingdom	0.19	4.46	0.93	234.74	4.9	0.51	7.41	1.63	144.37	3.17	0.2	4.08	0.86	205.73	4.32
Vietnam	0.29	2.2	0.46	75.86	1.58	0.72	5.37	1.18	74.52	1.64	7.21	44.75	9.39	62.05	1.3
Hong Kong	-	-	-	-	-	-	-	-	-	-	0.02	0.11	0.02	71.56	1.5
Bangladesh	-	-	-	-	-	-	-	-	-	-	0.02	0.27	0.06	113.77	2.39
Total	19.21	186.04	38.85	96.85	2.02	19.26	186.82	41.02	97.02	2.13	25.84	214.44	45.01	82.97	1.74

Origin-wise Import of Tea into India during 2012-13 (Apr-Dec)

Country	Quantity (M.Kgs.)	CIF Value (in Cr.Rs.)	Value in M US\$	Unit Price (Kg/Rs)	UP (US\$/Kg)
1	2	3	4	5	6
Argentina	0.35	3.87	0.71	109.26	2.00
Canada	0.12	1.05	0.19	87.36	1.60
China	0.25	3.00	0.55	120.88	2.22

1	2	3	4	5	6
Germany	0.01	0.41	0.08	408.59	7.50
Indonesia	1.43	19.09	3.50	133.55	2.45
Iran	1.29	9.10	1.67	70.68	1.30
Japan	0.00	0.08	0.01	449.20	8.24
Kenya	3.03	54.12	9.93	178.41	3.27
Malawi	0.59	7.62	1.40	129.57	2.38
Nepal	8.13	93.33	17.12	114.76	2.11
Papua New Guinea	0.26	2.83	0.52	107.73	1.98
Rwanda	0.06	1.04	0.19	187.90	3.45
Sri Lanka	0.42	10.07	1.85	237.91	4.36
Switzerland	0.02	0.63	0.12	284.52	5.22
Tanzania	0.18	3.00	0.55	163.33	3.00
U.A.E	0.39	4.63	0.85	119.51	2.19
Uganda	0.03	0.33	0.06	129.09	2.37
United Kingdom	0.62	10.07	1.85	163.56	3.00
Vietnam	0.62	4.27	0.78	68.35	1.25
Zimbabwe	0.07	0.67	0.12	95.02	1.74
Total	17.88	229.21	42.05	128.22	2.35

'0' is less than 500.

National Highways in Karnataka

3350. SHRI K. JAYAPRAKASH HEGDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of National Highways (NHs) passing through the State of Karnataka;

(b) the number of districts that are covered by these National Highways;

(c) whether the Government proposes to cover the remaining districts of Karnataka State with National Highways; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) 18 number of National Highways (NHs) are passing through the State of Karnataka.

(b) 25 districts are covered by these National Highways.

(c) At present there is no such proposal.

(d) Does not arise.

[*Translation*]

Accidents Caused by Overloading of Vehicles

3351. SHRIMATI SUMITRA MAHAJAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether overloaded vehicles are a major contributor to road accidents and damage to National Highways (NHs) in the country;

(b) if so, the details thereof and the number of road accidents caused by overloading of vehicles during each of the last three years and the current year, State-wise;

(c) whether the Government has taken any steps to check overloading of motor vehicles especially at toll plazas; and

(d) if so, the details thereof along with the amount recovered as penalty from these overloaded vehicles during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) Overloading is one of the causes of road accidents. Overloaded vehicles have

impacted on the statistics of fatal accidents on Indian roads. The details of the number of road accidents caused due to overloaded vehicles during the years 2008-2011 (the latest available data) is given in the enclosed Statement.

(c) and (d) The Ministry of Road Transport & Highways has been emphasizing States/UTs from time to time for strict enforcement of the provisions of law to check the menace of overloading. National Highway Authority of India (NHAI) has been asked to take strict action against truckers overloading on National Highways which may prove a deterrent measure. NHAI has also been asked to install Weighing Machines and other necessary equipments near key Toll Plazas on a pilot basis, to curb the practice of overloading.

The Ministry does not maintain data on amount recovered as penalty from the overloaded vehicles.

Statement

Accidents caused due to Overloaded Vehicles

Sl. No.	States/UTs	2008	2009	2010	2011
1	2	3	4	5	6
1.	Andhra Pradesh	11,815	10,021	8,722	10,974
2.	Arunachal Pradesh	53	24	14	18
3.	Assam	1,157	1,205	977	1,030
4.	Bihar	3,194	2,999	7,050	6,707
5.	Chhattisgarh	1,843	1,450	2,312	2,473
6.	Goa	158	112	71	46
7.	Gujarat	2,700	4,169	3,872	3,755
8.	Haryana	3,600	3,623	3,464	3,456
9.	Himachal Pradesh	1,974	1,172	1,415	678
10.	Jammu and Kashmir	2,192	1,181	3,512	1,621
11.	Jharkhand	1,015	859	986	1,020
12.	Karnataka	10,395	9,819	9,884	10,370
13.	Kerala	962	910	895	699
14.	Madhya Pradesh	14,298	16,928	11,323	8,193

1	2	3	4	5	6
15.	Maharashtra	9,368	7,352	16,019	8,788
16.	Manipur	253	312	283	258
17.	Meghalaya	0	0	91	82
18.	Mizoram	45	0	24	0
19.	Nagaland	9	0	NR	8
20.	Odisha	2,625	2,044	3,817	3,536
21.	Punjab	1,692	1,910	1,242	444
22.	Rajasthan	2,739	2,203	4,828	4,584
23.	Sikkim	50	70	36	51
24.	Tamil Nadu	18,825	16,176	18,183	19,200
25.	Tripura	587	374	401	260
26.	Uttarakhand	362	314	419	522
27.	Uttar Pradesh	6,415	7,014	6,864	7,312
28.	West Bengal	2,888	3,621	2,628	4,133
29.	Andaman and Nicobar Islands	89	138	7	0
30.	Chandigarh	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	NR	1
32.	Daman and Diu	0	0	1	0
33.	Delhi#	0	0	NR	NR
34.	Lakshadweep	0	0	0	0
35.	Puducherry	13	12	17	19
Total		1,01,316	96,012	1,09,357	1,00,238

NR: Not reported

[English]

Work Impact on Health

3352. SHRI CHARLES DIAS: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has conducted any study to see the adverse impact on health of employees who work for long hours particularly in the Information Technology sector;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) (a) to (c): The published literature reports musculoskeletal problems, visual problems, repetitive strain, headache, eyestrain and subjective feelings of fatigue arising out of working on the computer terminals in the work stations. The physical risk factors include

key board, usage of repetitiveness and cumulative trauma on upper and lower back due to sustained sitting posture and stress on the wrist due to positioning while usage of the mouse and key board. In addition, there is also a psycho-social stress due to nature of work, time pressure and the nature of night shift of many of these workers. As per the available information, National Institute of Occupational Health (NIOH), Ahmedabad has conducted studies on telephone operators. The Regional Occupational Health Centre, Bangalore had organized a workshop on occupational health in the IT industry in March, 2009 to sensitize the people involved.

Projects of NRCP in Sirsa

3353. SHRI ASHOK TANWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the sewage treatment capacity is less than the sewage generated in various States including Haryana;

(b) if so, the details thereof, State-wise;

(c) the specific details of the performance report of State Pollution Control Board of Haryana;

(d) whether the Government has initiated Third Party Inspections or Independent Appraisal of Project proposals in Sirsa; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) (a) Yes Madam.

(b) As per the information provided by the Central Pollution Control Board (CPCB), State-wise breakup of sewage generation and treatment capacity available in Class-I and Class-II towns are given in the enclosed Statements-I and II.

(c) This Ministry has not sanctioned any project in Sirsa under National River Conservation Plan (NRCP).

(d) As per the new guidelines issued by the Ministry for sanctioning of projects under NRCP, third Party inspection or Independent Appraisal of project proposal is carried out.

(e) Does not arise in view of the details given in parts (c) and (d) above.

Statement I

State-wise Sewage Generation in Class-I Towns

Sl. No.	State/Union Territory	No. of Cities	Sewage Generation(In MLD)	Sewage Treatment Capacity(in MLD)
1	2	3	4	5
1.	Andaman and Nicobar Islands	1	12	-
2.	Andhra Pradesh	47	1760.60	654
3.	Assam	5	380.14	-
4.	Bihar	23	1009.7	135.5
5.	Chandigarh	1	429.76	164.79
6.	Chhattisgarh	7	350.47	69
7.	Delhi	1	3800	2330
8.	Goa	1	9.79	-
9.	Gujarat	28	1680.92	782.5
10.	Haryana	20	626.69	333

1	2	3	4	5
11.	Himachal Pradesh	1	28.94	35.63
12.	Jammu and Kashmir	2	213.93	-
13.	Jharkhand	14	830.47	-
14.	Karnataka	33	1790.40	43.44
15.	Kerala	8	575.17	-
16.	Madhya Pradesh	25	1248.72	186.1
17.	Maharashtra	50	9986.29	4225.25
18.	Manipur	1	26.74	-
19.	Meghalaya	1	20.84	-
20.	Mizoram	1	5.71	-
21.	Nagaland	1	13.62	-
22.	Odisha	12	660.73	53
23.	Pondicherry	2	56.46	-
24.	Punjab	19	1528.26	411
25.	Rajasthan	24	1382.37	54
26.	Tamilnadu	42	1077.21	333.42
27.	Tripura	1	24	-
28.	Uttar Pradesh	61	3506.01	1240.13
29.	Uttarakhand	6	176.97	18
30.	West Bengal	60	2345.21	505.92
Total		498	35558.12	11574.68

Statement II*State-wise Sewage Generation in Class-II Towns*

Sl. No.	State/Union Territory	No. of Class-II Towns	Sewage generation of Class-II Towns (in MLD)	Sewage Treatment Capacity (in MLD)
1	2	3	4	5
1.	Andhra Pradesh	52	217.59	10.42
2.	Assam	8	6.46	-
3.	Bihar	14	107.42	2

1	2	3	4	5
4.	Chhattisgarh	7	40.82	
5.	Goa	2	13.89	18.18
6.	Gujarat	31	227.55	-
7.	Haryana	7	43.52	-
8.	Jammu and Kashmir	4	27.86	-
9.	Jharkhand	10	78.21	-
10.	Karnataka	26	233.37	12.18
11.	Kerala	26	231.32	-
12.	Madhya Pradesh	23	130.9	9.00
13.	Maharashtra	34	213.73	29
14.	Meghalaya	1	11.25	-
15.	Nagaland	1	1.36	-
16.	Odisha	12	78.42	-
17.	Pondicherry	1	7.984	-
18.	Punjab	14	157.4	42.80
19.	Rajasthan	21	147.79	-
20.	Tamilnadu	42	184.67	29.3
21.	Uttar Pradesh	46	345.7	12.61
22.	Uttarakhand	1	9.07	6.33
23.	West Bengal	27	180.42	61.88
Total		410	2696.70	233.7

Protection and Conservation of Wildlife

3354. SHRI P.C. GADDIGOUDAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Karnataka has submitted a proposal to the Government for financial assistance for the projects relating to protection and conservation of the wildlife in Karnataka;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government for the protection and conservation of wildlife?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTH NATARAJAN): (a) and (b) The State Government of Karnataka has submitted proposals in the form of Annual Plans of Operation (APO) for financial assistance under the various Centrally sponsored Schemes viz., 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for protection and conservation of wildlife and its habitats during the current financial year, 2013-14. The Ministry, as on today, has released an amount of Rs.1582.0919 lakhs to the State Government of Karnataka under these Schemes.

(c) The steps taken by the Government for protection and conservation of wildlife in the country are as follows:

- i. Legal protection has been provided to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972.
- ii. The Wild Life (Protection) Act, 1972, has been amended and made more stringent. The punishments for offences have been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- iii. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- iv. Financial and technical assistance is provided to the State/ Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for providing better protection to wildlife, and improvement of its habitat.
- v. The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
- vi. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.
- vii. The Wildlife Crime Control Bureau has been set up to strengthen the enforcement of law for control of poaching and illegal trade in wildlife and its products.
- viii. Strict vigil is maintained by the officials of State Departments of Forests and Wildlife.

[*Translation*]

Policy for Revision of Toll

3355. SHRI RATAN SINGH:
SHRI PRALHAD JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any uniform policy for revision of toll charges on National Highways (NHs) and Expressways across the country;

(b) if so, the details thereof;

(c) whether the Government periodically reviews the works of toll plazas to ensure compliance of the rules; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Yes Madam.

(b) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (Collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge—Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government.

(c) Yes, Madam

(d) Project Director (NHAI), regularly monitors the compliance of the various provisions of the contract agreement including above fee rules which is a part of contract agreement. Regional Officers, NHAI also regularly monitor the toll plaza operations.

Construction of Bridge Over River Ganga

3356. SHRI ASHOK KUMAR RAWAT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether people have to take a circuitous route from another district 'Unnao' which is 35 kms. away as there is no bridge over the river 'Ganga' to connect the Mallawan-Bilhour assembly constituency areas in Uttar Pradesh;

(b) if so, whether the Government has taken or proposes to take any steps to construct a bridge at a specified place on the Ganga river to connect the said assembly constituency areas;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) This Ministry is responsible for development and maintenance of National Highways only. The Mallawan-Bilhour assembly constituency of Uttar Pradesh is not connected by any National Highway.

(b) to (d) Questions do not arise.

[English]

Reform in Labour Laws

3357. SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI MADHU GOUD YASKHI:
SHRI GAJANAN D. BABAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the current labour laws protect only a small percentage of workers in the organised sector;

(b) if so, the response of the Government thereto;

(c) whether there is any proposal to bring labour in the concurrent list;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government to reform labour laws in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Labour Laws have been enacted to protect the interests of workers engaged both in organized and unorganized sectors. The Ministry reviews labour laws from time to time and carries out amendments in order to bring them in tune with the emerging needs of the economy after consulting the stakeholders and taking into account the overall interests of the workers.

(c) to (e) 'Labour' is already in the Concurrent List and both the Central and the State Governments are empowered to enact legislations.

(f) Recently, amendments have been carried out under the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972, the Employees' State Insurance Act, 1948, the Industrial Disputes Act, 1947, the Plantations Labour Act, 1951, the Maternity Benefit Act, 1961 and the Workmen's Compensation Act, 1923 (now called Employees' Compensation Act, 1923). The Government has also introduced Bills in Parliament for amendment in the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988, the Mines Act, 1952, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and the Child Labour (Prohibition and Regulation) Act, 1986.

In addition, the Government has approved for introducing Bills in Parliament for amendment in the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959, the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 and the Minimum Wages Act, 1948.

[*Translation*]

Overseas Steel Projects

3358. DR. KIRODI LAL MEENA: Will the Minister of STEEL be pleased to state:

(a) whether the Government proposes to enter into Memorandum of Understanding with foreign countries for the growth of steel industry in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of the overseas projects in which the public sector steel companies have participated during the last three years and the current year, country-wise; and

(d) the number of persons employed in these projects along with employment opportunities likely to be generated in the near future?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) A Letter of intent has been signed recently in February, 2013 between Ministry of Steel, Govt. of India and Ministry of Mines and Energy, Federative Republic of Brazil to promote and expand bilateral relations in mineral and steel sector. Next step is to sign a Memorandum of Understanding (MoU) between Govt. of Brazil and Govt. of India for cooperation in the steel sector.

(c) and (d) The participation of public sector steel companies [Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)] has been so far at pre-contract stage which involves bidding, negotiation etc. Employment opportunities will be known after a contract is signed and Detailed Project Report (DPR) is prepared.

[*English*]

Narrow Bridges on National Highways

3359. SHRI M. KRISHNASSWAMY:
SHRI PONNAM PRABHAKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there exist several narrow bridges on various National Highways (NHs) in the Country causing traffic jam and accidents;

(b) if so, the details thereof; and

(c) the steps taken by the Government to widen these bridges to prevent road accidents on these narrow bridges?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) Yes Madam. There are 989 narrow bridges on the various National Highways in the country, which are prone to traffic jam and accident.

(c) Widening of existing narrow bridges is taken up by the Ministry in various Annual Plans subject to availability of funds and inter-se priority.

[*Translation*]

Ban on Export of Cigarettes

3360. SHRI VIJAY BAHADUR SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the domestic demand of cigarette and other tobacco products has increased during the last two years;

(b) if so, the details thereof;

(c) whether the Government proposes to put a ban on the production and export of tobacco products including cigarettes in order to reduce its consumption; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) : (a) and (b) According to available data the domestic consumption (total number of units sold) of cigarettes during the year 2010-11 was 111487 million sticks as compared to 111860 million sticks during the year 2009-10 showing a decrease in consumption by 0.33%. However, the domestic consumption (total number of units sold) of cigarettes during the year 2011-12 was 116166 million sticks showing an increase of 4.19% as compared to the previous year.

(c) and (d) There is no proposal to put a ban on the production and export of tobacco products including cigarettes. Manufacturing of cigarettes and cigars using tobacco is subject to compulsory industrial licensing under the Industries (Development and Regulation) Act, 1951. No industrial licence has been granted for

manufacture of cigarettes since 1999, on grounds of health. Also, in order to discourage the consumption of tobacco products, the Government has enacted the "Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act (COTPA), 2003". Also, the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 dated 1st August 2011, issued under the Food Safety and Standards (FSS) Act, 2006 lays down that tobacco and nicotine shall not be used as ingredients in any food products.. By virtue of the same regulation, pan masala, if it contains tobacco and nicotine cannot be manufactured or sold.

Training to rescue Child Labour

3361. SHRI RAVINDRA KUMAR PANDEY:
SHRI OM PRAKASH YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is running any project for educating and imparting training to the rescued child labourers in various States;

(b) if so, the details thereof, State-wise;

(c) the mechanism through which the verification regarding child labour is being carried out;

(d) whether the Government has received any complaints regarding verification, methods of education and training etc. in this regard;

(e) if so, the details thereof along with the action taken in this regard; and

(f) the State-wise number of child labourers benefited through the programmes during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) For rehabilitation of child labour the Government is implementing the National Child Labour Project (NCLP) Scheme since 1988. The major objective of the Scheme is to withdraw children in the age group of 5-14 years working in hazardous occupations and processes, and mainstream them into formal education system. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before being mainstreamed into formal education system. The State-wise details of the NCLP districts are given in the enclosed Statement-I.

(c) The National Child Labour Project Societies are required to conduct at least two surveys in a Plan period for which an amount of Rs. 2.75 Lakh per survey per district is provided by Government of India. The project societies are required to conduct survey to identify children working in hazardous occupations and processes. The survey report is verified and accepted by District Magistrate/Collector who is the Chairman of Project Society. These children form the target group of the project society. Of the children identified, those in the age group of 5-8 years are mainstreamed directly to formal educational system through SSA. Working children in the age group of 9-14 years are rehabilitated through special schools under National Child Labour Project Scheme.

(d) and (e) No such complaints have been received in the Ministry. As the survey report is being verified and accepted by District Magistrate/Collector, if any discrepancies arise, these are addressed at their level.

(f) Number of child labourers rescued, rehabilitated and mainstreamed through National Child Labour Project scheme during the last three years and the current year, State-wise are given in the enclosed Statement-II.

Statement I

List of districts where special schools are in Operation

Sl. No.	Name of States	No. of Districts	Name of the Districts
1	2	3	4
1.	Andhra Pradesh	20	Ananatapur, Chittor, Cuddapah, Guntur, Hyderabad, Karimnagar, Kurnool, Khammam, Nellore, Nizamabad, Prakasam, Rangareddy, Srikakulam, Vizianagaram, Visakhapatnam, Warangal, West Godavari, Mehbubnagar, Adilabad and Krishna

1	2	3	4
2.	Assam	3	Nagaon, Kamrup and Lakhimpur
3.	Bihar	24	Nalanda, Saharsa, Jamui, Katihar, Araria, Gaya, East Champaran, West Champaran, Madhepura, Patna, Supaul, Samastipur, Madhubani, Darbhanga, Muzaffarpur, Nawada, Khagaria, Sitamarhi, Kishanganj, Begusarai, Banka, Saran, Purnia and Bhagalpur
4.	Chhattisgarh	7	Durg, Bilaspur, Rajnandgaon, Surguja, Raigarh, Raipur and Korba
5.	Gujarat	9	Surat, Panchmahals, Bhuj, Banas Kantha, Dahod, Vadodara, Bhavnagar, Ahmedabad and Rajkot
6.	Haryana	3	Gurgaon, Faridabad and Panipat
7.	Jammu & Kashmir	2	Srinagar and Udampur
8.	Jharkhand	8	Garwah, Sahibganj, Dumka, Pakur, West Singhbhum (Chaibasa), Gumla, Palamu and Hazaribagh
9.	Karnataka	15	Bijapur, Raichur, Dharwad, Bangalore Rural, Bangalore Urban, Belgaum, Koppal, Devangere, Mysore, Bagalkot, Chitradurga, Gulbarga, Bellary, Kolar and Mandya.
10.	Madhya Pradesh	21	Mandsaur, Gwalior, Ujjain, Barwani, Rewa, Dhar, East Nimar(Khandwa), Rajgarh, Chhindwara, Shivpuri, Sidhi, Guna, Shajapur, Ratlam, West Nima Khargon), Jhabua, Damoh, Sagar, Jabalpur, Satna and Katni
11.	Maharashtra	15	Solapur, Thane, Sangli, Jalgaon, Nandurbar, Nanded, Nasik, Yavatmal, Dhule, Beed, Amravati, Jalna, Aurangabad, Gondia and Mumbai Suburban
12.	Nagaland	1	Dimapur
13.	Orissa	24	Angul, Balasore, Bargarh, Bolangir, Cuttack, Deogarh, Gajapati (Udayagiri), Ganjam, Jharsuguda, Kalahandi, Koraput, Malkangiri, Mayurbhanj, Nabarangpur, Nuapada, Rayagada, Sambalpur, Sonepur, Jajpur, Keonjhar, Kendrapada, Khurda, Nayagarh and Sundergarh.
14.	Punjab	3	Jalandhar, Ludhiana and Amritsar
15.	Rajasthan	27	Jaipur, Udaipur, Tonk, Jodhpur, Ajmer, Alwar, Jalor, Churu, Nagaur, Chittaurgarh, Banswara, Dhaulpur, Sikar, Dungarpur, Bharatpur, Bikaner, Jhunjhunu, Bundi, Jhalawar, Pali, Bhilwara, Ganganagar, Barmer, Dausa, Hanumangarh, Kota and Baran
16.	Tamil Nadu	17	Chidambaranar (Tuticorin), Coimbatore, Dharmapuri, Vellore, Salem, Tiruchirapalli, Tirunelveli, Krishnagiri, Chennai, Erode, Dindigul, Theni Kanchipuram, Thiruvannamalai, Tiruvallur, Nammakkal and Virudhunagar
17.	Uttar Pradesh	47	Varanasi, Mirzapur, Bhadohi, Bulandshahar, Saharanpur, Azamgarh, Bijnour, Gonda, Kheri, Bahraich, Balrampur, Hardoi, Barabanki, Sitapur, Faizabad, Badaun, Gorakhpur, Kushinagar, Kannauj, Shajahanpur, Rae Bareilly, Unnao, Sultanpur, Fatehpur, Shravasti, Pratapgarh, Basti, Sonebhadra, Mau, Kaushambi, Banda, Ghaziabad, Jaunpur, Rampur, Bareilly, Lucknow, Meerut, Etawah, Agra, Ghazipur, Mathura, Etah, Moradabad, Allahabad, Kanpur Nagar, Aligarh and Ferozabad
18.	Uttarakhand	1	Dehradun

1	2	3	4
19.	West Bengal	18	Burdwan, North Dinajpur, South Dinajpur, North 24-Parganas, South 24-Parganas, Kolkata, Murshidabad, Midnapore, Maldah, Bankura, Purulia, Birbhum, Nadia, Hugli, Howrah, Jalpaiguri, Cooch Bihar, East Midnapore.
20.	Delhi	1	NCT of Delhi
Total		266	

Statement II

No. of child labourers rescued, rehabilitated and mainstreamed through National Child Labour Project scheme during the last three years and the current year, State-wise

Sl. No.	State	No. of Children Mainstreamed			
		2009-10	2010-11	2011-12	2012-13 Up to Dec. 2012
1.	Assam	3685	274	227	10848
2.	Andhra Pradesh	13689	1858	13202	7840
3.	Bihar	7998	8552	19673	1162
4.	Chhattisgarh	1063	5164	4914	2004
5.	Gujarat	1437	2129	609	569
6.	Haryana	1354	1293	1895	1722
7.	Jammu and Kashmir	Nil	43	184	132
8.	Jharkhand	1816	1015	2216	4003
9.	Karnataka	3217	135	3761	742
10.	Maharashtra	5,150	5113	4532	4328
11.	Madhya Pradesh	9,692	13344	17589	5044
12.	Odisha	10,585	14416	13196	10309
13.	Punjab	1,023	123	168	0
14.	Rajasthan	12,326	4415	1020	4155
15.	Tamil Nadu	6,321	6325	5127	3537
16.	Uttar Pradesh	40,297	28243	29947	10617
17.	West Bengal	13,187	2215	7456	3117

*[English]***National Highway Accident Relief Service Scheme**

3362. SHRI SUSHIL KUMAR SINGH:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of cranes and ambulances provided under National Highways Accident Relief Service Scheme (NHARSS) to various States including Bihar and Uttar Pradesh during the last three years and the current year;

(b) whether the provided cranes and ambulances to the State of Bihar to match their requirement;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has evaluated the impact of this scheme to make it more effective; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY

SATHYANARAYANA): (a) Ministry of Road Transport and Highways, has provided 136 cranes to States/UTs and 70 advance Life Support Ambulances to trauma care centers identified under the Ministry of Health and Family Welfare's Scheme 'establishment of an integrated network of Trauma Centers' during the last three years. The State-wise details are given in the enclosed Statement

(b) and (c) During the year 2009-10, requirement for six 10 ton cranes was received from State Government of Bihar. After considering requirements of other States and availability of fund, one 10 ton crane was provided to Bihar. No requirement was received from State Government of Bihar during the year 2010-11, 2011-12 and 2012-13. However, the Ministry has sanctioned 10 Advance Life Support Ambulances for Bihar to be provided to trauma care centers identified under the Ministry of Health and Family Welfare's Scheme 'establishment of an integrated network of Trauma Centers' during the current year.

(d) and (e) The Ministry has convened meetings with Police Departments/Transport Departments of States/UTs and NGOs in May 2012, June 2012, January 2013 and February 2013 to assess existing arrangements for providing of emergency medical services to road accident victims in each State including deployment of ambulances, cranes and their optimal use.

Statement*Details of Ambulances and cranes provided to the various States*

State	2009-10			2010-11			2011-12			2012-13
	Crane (10 ton)	Crane (Small/ Medium size)	Ambu- lance	Crane (10 ton)	Crane (Small/ Medium size)	Ambu- lance	Crane (10 ton)	Crane (Small/ Medium size)	Ambu- lance	Ambu- lance (Sanc- tioned)
1	2	3	4	5	6	7	8	9	10	11
Andhra Pradesh	2	-	-	-	-	12	5	-	-	7
Arunachal Pradesh	-	1	-	-	-	-	-	5	-	-
Assam	-	-	-	-	-	-	1	1	-	7
Bihar	1	-	-	-	-	-	-	-	-	10
Chhattisgarh	1	-	-	-	-	-	2	-	-	1

1	2	3	4	5	6	7	8	9	10	11
Goa	-	1	-	-	-	-	1	-	-	-
Gujarat	-	-	-	-	-	11	3	-	-	2
Haryana	-	2	-	-	-	1	2	-	-	2
Himachal Pradesh	4	5	-	-	-	-	-	5	-	-
Jammu and Kashmir	1	2	-	-	-	2	-	5	-	3
Jharkhand	-	-	-	-	-	-	-	-	-	3
Karnataka	-	-	-	-	-	7	5	-	-	2
Kerala	2	1	-	-	-	-	2	-	-	1
Madhya Pradesh	5	-	-	-	-	-	5	-	-	6
Maharashtra	-	-	-	-	-	3	-	-	-	5
Manipur	1	-	-	-	-	-	-	2	-	-
Meghalaya	-	4	-	-	-	-	-	4	-	-
Mizoram	1	2	-	-	-	-	-	4	-	-
Nagaland	-	-	-	-	-	-	-	3	-	-
Odisha	2	-	-	-	-	3	-	-	-	3
Punjab	1	-	-	-	-	1	2	-	-	2
Rajasthan	2	-	-	-	-	10	6	-	-	1
Sikkim	-	3	-	-	-	-	-	2	-	-
Tamil Nadu	-	-	-	-	-	9	-	-	-	1
Tripura	1	2	-	-	-	-	-	2	-	-
Uttarakhand	-	4	-	-	-	-	-	2	-	1
Uttar Pradesh	1	-	-	-	-	9	6	-	-	7
West Bengal	2	2	-	-	-	2	-	-	-	4
Andaman and Nicobar Islands	-	-	-	-	-	-	-	1	-	-
Chandigarh	-	-	-	-	-	-	-	-	-	-
Dadra and Nagar Haveli	-	-	-	-	-	-	-	-	-	-
Daman and Diu	-	-	-	-	-	-	-	-	-	-
Delhi	3	-	-	-	-	-	-	-	-	2
Lakshadweep	-	-	-	-	-	-	-	-	-	-
Puducherry	-	1	-	-	-	-	-	-	-	-
Total	30	30	-	-	-	70	40	36	-	70

Export of Labour Intensive Sectors

3363. SHRI JAGDISH THAKOR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of exports of goods from labour intensive sectors during each of the last three years and the current year;

(b) whether this sector has been lagging behind despite a rise in the net exports from the sector and if so, the details thereof and the reasons therefor;

(c) the steps taken/being taken by the Government to promote the export of goods from the labour intensive sector;

(d) whether the Government has doubled the value of duty free import of capital goods, office equipments and consumables allowed against foreign exchange; and

(e) if so, the details thereof and the reasons therefor along with its impact on the recession in this sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) The quantum of export of goods from labour intensive sectors during each of the last three years and the current year (Up to December 2012) is as under:-

(Value in Rs. Crores)

Sectors	2009-10	2010-11	2011-12	2012-13 (Upto December, 12)
Leather & Manufactures	16,355.09	17,817.78	22,972.30	19,352.55
Engineering Goods	1,84,001.75	2,26,805.21	2,79,697.82	2,23,545.18
Textiles	88,491.61	1,05,612.84	1,30,190.54	1,02,357.10
Handicrafts	1,384.25	1,170.51	1,331.66	954.89
Carpets	3,565.04	4,718.34	4,071.29	3,975.07
Handloom Products	0.00	1,574.95	2,623.96	2,262.66

(b) Due to global slowdown exports from labour intensive sectors has also been affected in the current year as compared to previous year.

(c) The Government continuously monitors the export performance of different sectors including labour intensive sectors and takes need based measures from time to time, keeping in view the financial and overall economic implications. In furtherance of the above strategy, the Government had introduced Focus Market and Focus Products Schemes to encourage exports of traditional as well as non-traditional products and to certain markets. In December, 2012 Government has taken the following measures to boost the exports:

(i) A new Incremental Export Incentivisation Scheme has been introduced to provide additional 2% incentive on the incremental growth achieved during the period January to March, 2013 over the corresponding period of 2012.

(ii) 5 new markets have been added in the Focus Market Scheme.

(iii) Approximately 100 products have been added in Focus Product Scheme.

(iv) Interest Subvention Scheme has been extended to specified tariff lines of Engineering Sector.

(d) and (e) No, Madam.

Clearances to Projects

3364. SHRI P. KUMAR:
DR. P. VENUGOPAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has set any guidelines for the project developers that the forest land cannot be diverted for any purposes recently in the country;

(b) if so, the details thereof;

(c) whether the Government has taken a firm decision not to grant environmental clearance for projects which intend to use forest land; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The section 2 of the Forest (Conservation) Act, 1980 inter alia provides that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forest land or any portion thereof may be used for any non-forest purpose.

(c) and (d) The guidelines issued by the Ministry of Environment and Forests (MoEF) provides that in case a project involves forest land, the project proponent shall first explore feasibility to execute the project without use of forest land. In case it is not feasible to undertake the project without use of forest land, the project proponent shall submit application seeking prior approval under the Forest (Conservation) Act, 1980 for diversion of forest land before submitting the application for grant of Terms of Reference as per the procedure stipulated in the EIA Notification 2006. The Environment clearance to such projects, as per the said guidelines is to be issued only after stage-I approval under the Forest (Conservation) Act, 1980 for diversion of forest land required for its execution is obtained.

The Hon'ble Supreme Court has allowed the MoEF to relax the said guidelines to issue Environment Clearance (with suitable safeguards) to linear projects such as roads, pipelines etc., pending grant of stage-I approval under the Forest (Conservation) Act, 1980 for non-forest use of forest land required for execution of such linear projects.

Construction of Sports Infrastructure

3365. SHRI S. PAKKIRAPPA:

SHRIMATI YASHODHARA RAJE SCINDIA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Central Assistance provided by the Union Government for the construction of sports

infrastructure to various State Governments has been discontinued;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Central Assistance is likely to be restored or a separate fund is proposed to be provided to the State Governments and if so, the details thereof;

(d) whether the Government has taken note of the slow pace of construction work of Central Regional Centre of Sports Authority of India; and

(e) if so, the details thereof along with the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) The erstwhile centrally sponsored sports infrastructure schemes were discontinued *w.e.f.* 01-04-2005 and shifted to the State sector by the Planning Commission as part of their exercise to rationalize and reduce the number of centrally sponsored schemes.

(c) The matter of revival of erstwhile Sports Infrastructure Schemes was discussed at the Conference of State Sports Ministers held in 2009 and 2010, and it was unanimously resolved to introduce a comprehensive scheme for supporting the creation of urban sports infrastructure. Thereafter, this matter was taken up with the Planning Commission during the Mid-term Review of the XI Plan as well as the Annual Plan discussions. The Planning Commission agreed in principle for the introduction of a comprehensive scheme for promotion of Urban Sports Infrastructure on a pilot scale.

Accordingly, in the year 2010-11 Government approved introduction of a central scheme titled 'Scheme of Assistance for the creation of Urban Sports Infrastructure' on pilot basis with a view to addressing the entire 'sports eco-system' holistically i.e. players' training and development, coaching and infrastructure.

Under the Scheme, financial assistance is made available to States etc. for creation and development of sports infrastructure such as synthetic athletic tracks, astroturfs, football grounds and multi-purpose halls. The Scheme also focuses on promoting and supporting a mechanism at national and state level to encourage,

assist and preserve community playfields, incentivizing utilization of infrastructure already available in the State at all levels by filling up critical gaps, creating need-based infrastructure and creating capacity building among coaches including community coaches.

(d) and (e) All the sanctioned works at the Central Regional Centre, Bhopal of Sports Authority of India have been completed except laying of Synthetic Athletic Track. It is difficult to indicate any definite time-frame for completion of the project, as this is dependent on a number of factors.

[*Translation*]

Patent Filing Services

3366. SHRI GOPAL SINGH SHEKHAWAT:
SHRI MADHU GOUD YASKHI:
SHRI M. VENUGOPALA REDDY:
SHRI GORAKHNATH PANDEY:
SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has changed its patent law and started granting patents in medicines;

(b) if so, the details thereof along with its likely impact on the drug market in the country;

(c) whether the Government proposes to launch comprehensive online patent filing services in the country;

(d) if so, the details thereof along with the salient features of the same and its likely impact on the existing e-filing system;

(e) the steps taken by the Government to popularise the new services among the users in the country; and

(f) whether the Government proposes to examine all patent applications in a single patent office and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) and (b) Yes, Madam. The Section 5 of the Patents Act, 1970, through which the patent was restricted only to the methods or processes

of manufacturing of medicines, has been omitted by the Patents (Amendment) Act, 2005. Consequently, the amended provisions of the Act allowed the product patent for medicines also. The said amendment was intended to make the provisions of the said Act in conformity with India's obligations under the Trade-Related Aspects of Intellectual Property Rights (TRIPS), and also to promote creativity and innovation in the country.

(c) and (d) The Office of Controller General of Patents, Designs and Trade Marks (CGPDTM) has launched the comprehensive online patent filing system with effect from 15th December, 2012. In addition to the existing online filing of new applications, this system enables subsequent filing of the prescribed forms and other documents along with the prescribed fees for all the procedures. This system is more user friendly as this has been simplified and includes user manual, frequently asked questions, troubleshooting and dual way login facilities through user ID and digital signature.

The new system is likely to generate more number of applications through online filing route and to increase the efficiency and productivity in the Patent Office in terms of processing of applications.

(e) Awareness and sensitization programmes on Patents are conducted by Office of Controller General of Patents, Designs and Trade Marks (CGPDTM) either on its own or in collaboration with other organizations in the country, where, the officials of the Patent Office elaborate on the new online filing system. In addition, Public Relations Officers are available in each Patent Office location to provide necessary information on the new system to the interested public. The information is also available in the Official website of the Office of Controller General of Patents, Designs and Trade Marks.

(f) No, Madam.

Research on Bio-Diversity

3367. SHRI MAHENDRASINH P. CHAUHAN:
SHRI PONNAM PRABHAKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the funds are provided for bio-diversity related research including environment, forests and wildlife in the country;

(b) if so, the details of the funds provided during the last three years and the current year, State-wise; and

(c) the details of the researches that have been completed as on date in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes Madam, the funds are

provided for bio-diversity related research to various Institutions, Universities, Non-Governmental Organizations/Trusts in the country. State-wise funds provided during the last three years and the current year i.e., 2009-10, 2010-11, 2011-12 and 2012-13 are given in the enclosed Statement-I.

(c) The details of the research projects completed from the year 2009-10 to 2012-13 are given in the enclosed Statement-II.

Statement I

State-wise funds released for bio-diversity related research during 2009-10 to 2012-13

Name of the States & Union Territory	Amount (in Rs.)			
	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5
Andaman and Nicobar Islands	2,24,800	-	9,92,578	-
Andhra Pradesh	-	21,68,033	17,74,167	15,08,400
Arunachal Pradesh	-	8,65,000	3,91,000	8,36,800
Assam	11,51,146	10,99,460	5,71,868	3,08,690
Chhattisgarh	3,80,000	-	-	1,57,146
Delhi	13,39,300	54,33,841	38,02,942	8,94,731
Goa	-	-	8,60,000	-
Gujarat	23,58,864	4,86,340	15,05,888	-
Himachal Pradesh	2,75,000	8,49,800	4,12,499	-
Jammu and Kashmir	-	26,40,000	26,34,200	3,65,000
Karnataka	9,29,886	29,40,176	48,84,602	8,41,389
Kerala	27,49,046	30,02,414	14,94,704	16,11,135
Madhya Pradesh	-	4,86,480	20,50,000	-
Maharashtra	16,74,880	16,79,286	29,61,624	46,56,458
Manipur	3,85,560	7,51,400	16,37,700	-
Meghalaya	-	20,02,800	15,13,880	9,31,200
Mizoram	2,20,000	1,57,672	-	2,32,650
Nagaland	-	16,61,540	-	-
Odisha	80,701	1,55,371	6,54,800	8,403
Pondicherry	-	-	5,84,600	-

1	2	3	4	5
Punjab	4,23,918	14,42,000	15,38,491	3,50,000
Rajasthan	-	-	7,31,000	-
Tamil Nadu	72,17,750	25,66,519	1,41,73,097	89,04,659
Tripura	-	-	-	22,117
Uttarakhand	5,90,000	19,87,840	34,85,500	-
Uttar Pradesh	17,82,187	17,15,014	27,15,415	18,85,758
West Bengal	2,34,641	5,08,546	-	-

Statement II

List of bio-diversity related research projects completed from 2009-10 to 2012-13

Sl. No.	Title of the Project	Name of the Organization
1	2	3
1.	Biodiversity studies of Orthoptera in Kaziranga National Park, Assam	Rain Forest Research Institute, P.Box136, Deovan, Sotai, Jorhat-785 001
2.	Status, Ecology and Conservation of striped Hyena (<i>Hyaena hyaena</i>) in Gir National Park and Sanctuary	Wildlife Society of India, Department of Wildlife Sciences, Aligarh Muslim University, Aligarh-202 002
3.	Diversity and ecology of mites infesting medicinal plants of West Bengal	University of Calcutta, 35, Ballygunge Circular Road, Kolkata-700019
4.	Ecology and Biocontrol potential of the "Giant Coccinellid Predators of Aphids"	Tripura University, Suryamaninagar-799130, Tripura(W)
5.	Studies on ecosystem level changes following the gregarious flowering of <i>Melocanna baccifera</i> in Mizoram	Mizoram University, Tanhril Campus, Aizwal-796009, Mizoram
6.	Diversity and Distribution of Asterinaceous fungi in India	Tropical Botanic Garden & Research Institute, Palode-695562, Thiruvananthapuram
7.	Restoration of certain Mining sites of Gujarat by application of VAM fungi.	The M.S. University of Baroda, Vadodara-390002
8.	Bio-ecology of spiders in Western ghats of Kerala	Sacred Heart College, Thevara, Cochin-682 013 Kerala
9.	Ecosystem structure and dynamism, biodiversity, human dimensions and their linkages of Eringole Sacred Grove in the Western Ghats of India	Kerala Forest Research Institute, Peechi, Thrissur, Kerala-680 653
10.	Need for Conserving forest canopies—Assessing the diversity of canopy insects in the Western Ghats	Institute of Wood Science and Technology, 18th Cross Malleswaram, Bangalore-560 003

1	2	3
11.	Tolerance of indigenous forest species to degraded lateritic soils of Kerala	Forest Research Institute, Peechi-680 653, Kerala
12.	Taxonomy Studies on family Noctuoidea:Lepidopter from Western Ghats of India	Punjabi University, Patiala-147 002
13.	Biodiversity of mites associated with insects in Western Ghats	Centre for Plant Protection Studies, Tamil Nadu Agricultural University, Coimbatore- 641 003
14.	Ecology of co-existing owls, spotted owl (<i>Athene brama</i>) and Barn owl (<i>Tyto alba</i>) in Madurai District, Tamil Nadu	Saraswathi Narayanan College, Madurai- 625 022.
15.	Studies on the biodiversity of hyphomycetes in dry deciduous forest soils and litters of semi-arid tropical areas of the Puttaparthi Mandal, Ananthapur district, Andhra Pradesh	Sri Sathya Sai Institute of Higher Learning, Prasanthinilayam-515 134, Andhra Pradesh
16.	Establishment of in-vitro gene bank <i>Nothopodytes foetida</i> (Wt.) Sleumer-threatened species of Western Ghats.	Bangalore University, Bangalore-560056.
17.	Aquatic biodiversity and function of hyporheic biotope in a regulated river of Doon Valley	HNB Garhwal University
18.	Impact of Land use on vegetation and soil carbon, net primary productivity and nitrogen budget in tropical dry deciduous forest of Barnawapara Sanctuary	Indira Gandhi Agricultural University, Raipur-492006
19.	Inventory and Conservation Status of Mushrooms of Wayanad area of Kerala	Tropical Botanic Garden & Research Institute, Palode-695562, Thiruvananthapuram
20.	Vulnerability assessment, nutrient pool and vegetation response of Alpine ecosystem to climate change in Himalaya, India	HNB Garhwal Univ. Post Box 14, Srinagar-246 174, Uttaranchal
21.	Inventorization of fish and aquatic mega fauna of Dibru-Saikhowa National Park, Assam	Dibrugarh University, Dibrugarh-786004, Assam
22.	Ornamental fish Resources of the Barak and Chindwin Headwaters in North East India, their biology and conservation	Manipur University, Imphal-795003
23.	Socio-cultural and political aspects of market and non-market benefits of forest resources with special reference to NTFPs and conservation in and around Dampa Tiger Reserve in Mizoram	Mizoram University, P.O. 190, Aizwal Mizorm
24.	Impact of mining on biodiversity of Rajmahal Hills: An assessment after a decade	T.M. Bhagalpur University, Bhagalpur-812 072 (Now in DU)
25.	Assessing the economic loss due to feeding habits of the frugivorous bats in the orchard regions of Ahmednagar District	Ahmednagar College, Ahmednagar-414 001, Maharashtra

1	2	3
26.	Investigations on the fungi and insects associated with fruits and seeds of selected endemic trees of Western Ghats	Wood Biodegradation Division, Institute of Wood Science & Technology, 18th Cross, Malleshwaram, Bangalore-560 003,
27.	Biodiversity of Terrestrial and Lignicolous Macrofungi in the Kerala part of the Western Ghats	KFRI, Peechi-680 653, Thrissur, Kerala
28.	Distribution, abundance and conservation status of the Slender Loris in the Western and Eastern Ghats, India	National Institute of Advanced Studies, IISC Campus, Bangalore-560 012
29.	Diversity of Micro-fungi in leaf litter of different forests of Western Ghats	Ramakrishna Mission Vivekananda College, Mylapore, Chennai-600 004
30.	Studies of the biosystematics of parasitic wasps of Eupelmaidae (Hymenoptera) of Kerala including Southern Western Ghats	University of Calicut-673 635, Kerala
31.	Role of insect predators in the regulation of biodiversity of forest ecosystem	St. Xavier's College, Palayamkottai, Tamil Nadu-627 002
32.	Biodiversity in Piper and Garcinia and Western Ghats	Indian Institute of Spices Research, Marikunna P.O. Calicut, Kerala-673 012
33.	Studies on the Diversity and Distribution of Soil Microarthropod Fauna of Grassland and Adjoining Cultivated Fields in subtropical Ecosystems of Cachar, Assam	Assam University, Silchar-788 011, Assam
34.	Algal Flora from different habitats of Central Assam and Conservation of Collected Strains	Nowgong College, P.O. Nagaon, Assam-782 001
35.	Study of Ant species abundance and composition with respect to functional groups from lower Shivalik range	Punjab University, Patiala-147 002
36.	Diversity of Vermifauna and their population dynamics in Kolli Hills, a part of Eastern Ghats, Tamil Nadu	Nehru Memorial College, Puthanampatti-621007, Tiruchirapalli (Dt.), Tamil Nadu
37.	Conservation of Wild Buffalo in Central India with special reference to Sitanadi-Udanti Wildlife Sanctuaries in Chhattisgarh	Wildlife Trust of India, F-13, Sector-8, Noida, Uttar Pradesh- 201301, India
38.	Niche partitioning of the Indian giant flying squirrel (<i>Petaurista philippensis</i>) and the Travancore flying squirrel (<i>Petinomys fuscoapillus</i>) in the Anamalai Hills, Western Ghats	National Institute of Advanced Studies, National Institute of Science Campus, Bangalore- 560 012, India
39.	Toxicological Examination of water Fish and Gharial tissues	World Wide Fund for Nature-India, 172-B, Lodi Estate, New Delhi-110 003
40.	Study on distribution and status of birds and assessment of threats to their survival in Sahyadri Hills, Maharashtra	Envirosearch, RH-I Ratan Park Phase 2, 127/5, Sus Road, Pashan, Pune-411 021, Maharashtra

1	2	3
41.	Population status and distribution of Dugongs in India	Gujarat Ecological Education and Research (GEER) Foundation, P.O. Sector- 7, Indroda Nature Park, Gandhinagar-382 007
42.	Survey of colonial breeding waterbirds in Gujarat	Gujarat Ecological Education and Research (GEER) Foundation, P.O. Sector- 7, Indroda Nature Park, Gandhinagar-382 007
43.	Ecology of the endangered Rock Python in Keoladeo National Park by SACON	Salim Ali Centre for Ornithology and Natural History (SACON), Anaikatti (PO), Coimbatore-641108, Tamil Nadu
44.	Survey of Manipur Bush-Quail in Western Assam	World Pheasant Association-India, P1, Hauz Khas, New Delhi-110 016
45.	Mobilising Grassroots Action for the Conservation of Galliformes in Gori river basin of Pithoragarh district in Uttarakhand	World Pheasant Association- India, P1, Hauz Khas, New Delhi-110 016
46.	Assessment of Elephant Mortality Due to Train Hits in India	Wildlife Trust of India, F-13, Sector-8, Noida, Uttar Pradesh-201 301, India
47.	Monitoring and use of Veterinary Non-Steroidal Anti-Inflammatory Drugs (NSAID) and painkillers and their distribution around select vulture site by BNHS	Bombay Natural History Society, Hornbill House, Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai-400 023
48.	An ecological account of the water birds of Pulicat Lake with special reference to conservation	Bombay Natural History Society, Hornbill House, Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai-400 023
49.	Effect of Pesticide Use on Blue Peafowl and Grey Francolin in Central India	World Pheasant Association- India, P1, Hauz Khas, New Delhi-110 016

Upgradation of Roads

3368. SHRI JAGDANAND SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any proposal from the State Government of Bihar regarding upgradation of Buxar-Mohania-Bhabhua-Gadke (Adhora) road into National Highway (NH);

(b) if so, the details thereof and the action taken thereon;

(c) whether the road connecting Balia (Uttar Pradesh) and Gadke (Bihar) is the only connecting road for the Naxal affected areas; and

(d) if so, the time by which the said road is likely to be constructed and declared as National Highway?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) Yes, Madam. The Government has received proposal from the State Government of Bihar regarding upgradation of Buxar-Mohania-Bhabhua-Gadke (Adhora) road into National Highway. Expansion of National Highway network is a continuous process and declaration of new National Highway is taken up from time to time depending upon, requirement of connectivity, inter-se priority and availability of funds.

(c) No, Madam.

(d) Does not arise.

*[English]***HAL Projects**

3369. SHRI R. THAMARAISELVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is considering to increase the spending on research and development at Hindustan Aeronautics Limited by 15 per cent which is double than the present spending on R&D;

(b) if so, the details thereof;

(c) whether the HAL is now ready to undertake more crucial aircraft projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) In the Memorandum of Understanding (MoU) being finalized with Hindustan Aeronautics Limited (HAL), it has been proposed to spend 15 per cent of Profit After Tax (PAT) on Research and Development (R&D) in the year 2013-14.

(c) and (d) Yes, Madam. The major development projects currently under progress are:

- Fifth Generation Fighter Aircraft (FGFA)
- Multi-role Transport Aircraft (MTA)
- Light Combat Aircraft (LCA)
- Intermediate Jet Trainer (IJT)
- Basic Trainer Aircraft (HTT-40)

- Advanced Light Helicopter Weapon System Integration (ALH-WSI)

- Light Combat Helicopter (LCH)

- Light Utility Helicopter (LUH).

*[Translation]***Price of Iron Ore**

3370. SHRI BHOOPENDRA SINGH: Will the Minister of STEEL be pleased to state:

(a) whether the prices of iron ore have increased in the country during the last three years and the current year;

(b) if so, the year-wise details of the prices of iron ore;

(c) whether the trend of iron ore consumption and continuous increase in its prices have affected the manufacturing industry;

(d) if so, the details thereof;

(e) the steps taken by the Government to control the rising prices of iron ore; and

(f) the extent to which the Government has achieved success in controlling the prices of iron ore in the domestic market?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) The prices of iron ore depends on various factors such as quality of the ore, cost of transportation, international prices and prevailing market conditions. The domestic iron ore prices of NMDC Limited, a Central Public Sector Enterprise engaged in iron ore mining, shows a fluctuating trend during the last three years as given below:

Year/Quarter/Month	NMDC Iron ore Prices (Rs./WMT, FOR mine)	
	Baila Fines (64%)	Baila Lump (65.5%)
1	2	3
2010-11 – Q1	2924	3781
2010-11 – Q2	3356	4340
2010-11 – Q3	3199	4137
2010-11 – Q4	3366	4353
2011-12 – Q1	2870	4540

1	2	3
2011-12 – Q2	2880	4600
2011-12 – Q3	3380	5120
2011-12 – Q4	2590	4960
2012-13 – Q1	2880	5480
2012-13 – Q2	3030	6190
2012-13 – Oct. 12	2690	6070
2012-13 – Nov. 12	2610	5380
2012-13 – Dec. 12	2610	5380
2012-13 – Jan. 13	2610	5060
2012-13 – Feb. 13	2610	5060
2012-13 – March 13	2610	4950

Source: NMDC Limited

(c) and (d) Data on crude steel production in the country during the last three years and the current year

as given below, do not show any decline in the volume of crude steel produced in the country:

Year	Production of Crude Steel (in million tonnes)
2009-10	65.84
2010-11	70.67
2011-12	73.79
2012-13# (April-January)	65.06

Source: Joint Plant Committee (JPC); # Provisional

(e) and (f) Iron ore is in deregulated sector. Accordingly, prices of iron ore are fixed by mining companies based on quality of the ore, commercial prudence and general market situation. Government has no direct role in fixation of prices of iron ore. However, to improve availability of iron ore to domestic iron and steel industry at affordable prices, the Government has increased the export duty on iron ore to 30% ad valorem on all grades of iron ore (except pellets).

[English]

Check on Growth of Aquatic Weed

3371. SHRI VARUN GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the river system in Kerala is under serious threat due to the fast spreading growth of Cabomba Weeds in the wetlands;

(b) if so, whether the Government has conducted any studies to find out the reasons behind this fast-growing submerged aquatic weed;

(c) if so, the details thereof;

(d) whether the Government has taken any steps to control the same; and

(e) if so, the details thereof, and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per reports in 'Hindu' dated 27th May, 2011 Cabomba weeds (*Cabomba Caroliniana*) also known as Fanwort plant is fast spreading along the canals and paddy fields and is posing a serious threat to Pamba river system. However, there is no corroborative evidence pertaining to spread of this aquatic weed in the wetlands of Kerala.

(b) and (c) No such study has been conducted by this Ministry.

(d) and (e) The Ministry has been implementing Centrally Sponsored Scheme of National Wetland Conservation Programme for conservation and management of wetlands in the country. Under the programme, Ministry has identified five wetlands from Kerala for conservation and management under which financial assistance has been provided for undertaking various conservation activities including control of aquatic weeds.

Check on Extinction of Reptiles

3372. SHRI SHAILENDRA KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a number of species of reptiles including Crocodile and King Cobra are on the verge of extinction in the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government to protect the said species?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the Red Data Book of International Union for Conservation of Nature and Natural Resources (IUCN), five species of reptiles viz., *Batagur baska* (Four-toed Terrapin), *Batagur kachuga* (Red-crowned Roofed Turtle), *Dermochelys coriacea* (Leatherback), *Eretmochelys imbricata* (Hawksbill Turtle) and *Gavialis gangeticus* (Fish-eating Crocodile) are listed as critically endangered species. However, the Indian crocodile and the king cobra are presently not on the verge of extinction.

(c) The endangered species of reptiles viz., *Batagur baska*, *Dermochelys coriacea*, *Eretmochelys imbricata*, *Gavialis gangeticus* and crocodiles (including the

Estuarine or salt water crocodile) (*Crocodilus porosus* and *Crocodilus palustris*) are listed in Schedule I Part II of the Wild Life (Protection) Act, 1972 thereby according them the highest degree of protection. Besides, a network of Protected Areas (National Parks, Wildlife Sanctuaries, Conservation Reserves and Community Reserves) has been created for providing protection to the habitats of threatened species of reptiles including crocodile and king cobra. Hunting and trade of these species are strictly prohibited under the provisions of the Act.

Reduction in Funds for Zoos

3373. SHRI NRIPENDRA NATH ROY:
SHRI NARAHARI MAHATO:
SHRI E.G. SUGAVANAM:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether allocation of funds for National Zoological Parks including Delhi Zoo has been greatly reduced;

(b) if so, the details thereof for the last three years along with the reasons therefor;

(c) whether insufficient allocation of funds has severely affected animal feed, sanitation and daily wage payments; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam. The allocation of funds for the National Zoological Park has not been greatly reduced.

(b) The details of allotment for the last 3 years has been as under:-

Year	Plan allocation (Rs. in lakhs)	Non-plan allocation (Rs. in lakhs)
2010-11	60.00	791.00
2011-12	65.00	1127.00
2012-13	65.00	1198.00

(c) No, Madam. Sufficient funds have been provided to maintain the National Zoological Park and animal

feed, sanitation and daily wage payment etc. have not been affected on account of insufficient allocation of funds.

(d) Question does not arise

Preference to Domestic Companies

3374. SHRI ADHI SANKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has issued a notification regarding giving preference to domestically manufactured laptops, tablets and personal computers in the procurements made by the Government departments;

(b) if so, the details thereof and the reasons therefor;

(c) whether the lobbyists and industrialists from other countries including United States of America have opposed the preferential access on the grounds that it is against the concept of free market access for these products under the World Trade Organisation (WTO) regime; and

(d) if so, the details thereof along with the Government's position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) : (a) and (b) Yes, Madam. In terms of the policy for providing preference to domestically manufactured electronic products in procurement due to security considerations and in Government procurement, the Department of Electronics and Information Technology (DeitY) has issued two notifications. Notification No. 8(41)/2012-IPHW dated 17.12.2012 provides preference to domestically manufactured Desktop PCs and Dot Matrix Printers and Notification No. 8(41)/2012-IPHW dated 22.1.2013 gives preference to domestically manufactured Laptop PCs and Tablet PCs as per the said policy. The Policy is applicable for Government procurement and will be applicable to all Ministries/Departments (except Defence) and their agencies for electronic products purchased for Government purposes and not with a view to commercial resale or with a view to use in the production of goods for commercial sale.

(c) and (d) Some industry bodies from some countries, including the United States of America have

opposed the preferential access on the grounds that it is against the concept of the market access for these products under the World Trade Organisation (WTO) regime. The Policy is in conformance with India's WTO commitments. The procurement by Governmental agencies is exempted from the provisions of GATT (Article III). Besides, India is not a signatory to Government Procurement Agreement (GPA) of the WTO and, therefore, is not constrained by the stipulations of the GPA. The Policy also does not differentiate between Indian companies and foreign companies and the benefit of the scheme is available to all companies manufacturing electronic products in India without discrimination.

Container Freight Station

3375. SHRI L. RAJAGOPAL: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has any proposal to set up Container Freight Station under the Visakhapatnam Container terminal;

(b) if so, the details thereof; and

(c) the time by which the said project is likely to be completed?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (c) There are four CFS's established and functioning at Visakhapatnam. There is another proposal of CFS as part of development of multimodal logistics hub at Visakhapatnam Port Trust. No final decision has, however, been taken in this regard so far.

[Translation]

Import of Raw Material by Drug Companies

3376. SHRI DATTA MEGHE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the drug manufacturers in India have been importing raw materials from various foreign countries;

(b) if so, the details thereof and the reasons therefor;

(c) the total value of drugs being imported in the country during each of the last three years and the current year, country-wise; and

(d) the share of China in the total drugs imported in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (d) Yes, Madam. Import of any commodity including raw materials, takes place either because the country is short of it or because domestic prices are higher. The total value of drugs being imported including that from China during each of the last three years and the current year, country-wise during the period 2009-10, 2010-11, 2011-12 and 2012-13 (April 2012-Dec. 2012) (latest published) is available in the DGCI&S publication in CD form namely Monthly Statistics of Foreign Trade of India' Vol. II (Imports) for March 2010, March 2011, March 2012 and December 2012 respectively. Such CDs are regularly sent to Parliament Library by DGCI&S.

Trade Fairs and Exhibitions

3377. SHRI JAGDISH SINGH RANA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of various exhibitions and international trade fairs organised at Pragati Maidan of Delhi during each of the last three years and the current year;

(b) the amount spent on organizing these exhibitions and international trade fairs during the said period, year-wise;

(c) the details of the income earned by the Government therefrom;

(d) whether the Government has organised or proposes to organise such exhibitions/international trade fairs in other parts of the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) A Statement-I is enclosed.

(b) and (c) The amount spent and income earned by India Trade Promotion Organization (ITPO) on organizing these exhibitions and international trade fairs during the said period, year-wise is as under:

(Rs. in Lakhs)

Year	Income	Expenditure#	Surplus
2009-10	5415.62	1493.40	3922.22
2010-11	6440.05	1197.90	5242.15
2011-12	6629.76	1220.41	5409.35
2012-13 [®]	6044.10	1508.90	4535.20

Does not include in direct cost like establishment, office expenses, maintenance of Pragati Maidan etc.

® Provisional

(d) and (e) Yes, Madam. Statement-II showing the details of exhibition/international trade fairs organised by ITPO in other parts of the country is enclosed.

Statement I

2009-10

Sl. No.	Name & date of the event
1	2
1.	AAHAR INTL FOOD FAIR 03/10
2.	DELHI BOOK FAIR 08/09

1	2
3.	STATIONERY FAIR 08/09
4.	DELHI INTERNATIONAL LEATHER FAIR 10/09
5.	TEX STYLE 02/10
6.	AROGYA 09/09
7.	INDIA INTERNATIONAL TRADE FAIR 11/09
8.	INDIA INTERNATIONAL SECURITY EXPO 02/10
9.	NAKSHTRA 02/10
10.	ENERGYTECH 12/09

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11. ENVIROTECH 12/09
 12. SATTE OPENWORLD 04/09
 13. PANELEXPO 04/09
 14. TEXMAC INDIA 04/09
 15. AERODROME INDIA 04/09
 16. EDUCATION WORLDWIDE INDIA 04/09
 17. SHIKSHA.COM EDUCATION FAIR 04/09
 18. HT CONSUMER DURABLE FAIR 04/09
 19. POWER GEN INDIA & CENTRAL ASIA 04/09
 20. LOGISTICS & TRANSPORT INDIA&RAILTECH 05/09
 21. STAR NEWS GLOBAL EDUCATION FAIR 05/09
 22. INTL EDUCATION FAIR CUM SEMINAR 05/09
 23. DELHI JUMBO JOB & PROF EDU FAIR 05/09
 24. TIMES CAMPUS EDUCATION INSTITUTES 05/09
 25. QUARRAH AND AZI FUNCTION 05/09
 26. CAR CLINIC-EXH & SURVEY 05/09
 27. INTER STATE HORTI FAIR SANGAM 05/09
 28. EDUCATOR INDIA 06/09
 29. INTERNATIONAL HORTI EXPO 06/09
 30. EDUTECH EXPO 06/09
 31. JCK NEW DELHI 06/09
 32. INFRA EDUCA 06/09
 33. AMBITION 06/09
 34. ISREX 06/09
 35. HERBAL INTERNATIONAL SUMMIT & EXH 06/09
 36. LIC HOUSING FINANCE-PROPERTY EXPO 06/09
 37. CAR CLINIC 06/09
 38. INDIA MACHINE TOOLS SHOW 07/09
 39. PACKPLUS 07/09
 40. SUGAR ASIA 07/09
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41. ILDEX INDIA EXPO 07/09
 42. FAMMENT SHOW DELHI 07/09
 43. TIMES PROPERTY EXPO 07/09
 44. TIMES EDUCATION FORUM 07/09
 45. RAKHI/TEEJ FESTIVAL 07/09
 46. INDIA SILK SHOW-REVERSE BSM 07/09
 47. ANKUR BAZAAR 07/09
 48. TIMES EDUFEST-DELHI EDUCATION FAIR 07/09
 49. INDIA INTL GARMENT FAIR 07/09
 50. COCA COLA CNG TRUCKS LAUNCH 7/09
 51. ALL ABOUT FOOD INDIA 08/09
 52. RENEWAL ENERGY INDIA EXPO IE&C 08/09
 53. MEDIA OFFICE GIFT WORLD EXPO 08/09
 54. INDIA ART SUMMIT 08/09
 55. FOOD & TECHNOLOGY EXPO 08/09
 56. ELCOMP INDIA 08/09
 57. INTERNATIONAL RAILWAY EQUIPMENT EXH 08/09
 58. TIMES FRANCHISE EXPO 08/09
 59. INDIA ELECTRICITY 09/09
 60. PROPACK INDIA 09/09
 61. SMARTCARDS EXPO 09/09
 62. JEWELLERY WONDER 09/09
 63. WORLD DIDAC INDIA 09/09
 64. IFSEC INDIA 10/09
 65. EXPORAIL INDIA 10/09
 66. ECONOMIC TIMES REALITY EXPO 10/09
 67. INDESEC EXPO 10/09
 68. WILLS LIFESTYLE INDIA FASHION WEEK 10/09
 69. GANDHI JAYANTI MELA 10/09
 70. JBM CADMIN EDUCATION 10/09
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| 71. NATIONAL WORKSHOP-MEAT & POULTRY 11/09 | |
| 72. EXPODENT INTERNATIONAL INDIA 12/09 | |
| 73. INDIA TELECOM 12/09 | |
| 74. FESPA WORLD EXPO INDIA 12/09 | |
| 75. PAPEREX 12/09 | |
| 76. GLASSPAX INDIA 12/09 | |
| 77. ACETECH 12/09 | |
| 78. INTERNATIONAL FOOD & DRINK SHOW 12/09 | |
| 79. MEDIFEST 12/09 | |
| 80. TIMES EDUCATION EXPO 12/09 | |
| 81. INTERNATIONAL CHILDREN EXH 12/09 | |
| 82. LED EXPO 12/09 | |
| 83. DELHI INTERNATIONAL JEWELLARY SHOW 12/09 | |
| 84. CAR CLINIC, SURVEY & EXHIBITION 12/09 | |
| 85. SATCAB SYMPOSIUM 2009 12/09 | |
| 86. WORLD BOOK FAIR 01/10 | |
| 87. INSIDE OUTSIDE MEGA SHOW 01/10 | |
| 88. INDIA INTERNATIONAL GARMENT FAIR 01/10 | |
| 89. BES EXPO 01/10 | |
| 90. INDIA SILK SHOW REVERSE BSM 01/10 | |
| 91. AUTO EXPO 01/10 | |
| 92. SATTE 01/10 | |
| 93. PAMEX-2010 01/10 | |
| 94. PREP DPR FOR ECO PROD INTL FAIR 02/10 | |
| 95. INDIA LAB EXPO 02/10 | |
| 96. COMPONEX NEPCON INDIA 02/10 | |
| 97. DEFEXPO INDIA 02/10 | |
| 98. ELECTRONICS NEXT 02/10 | |
| 99. ALTEN 02/10 | |
| 100. TIMES PROPERTY EXPO 02/10 | |

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| 101. INDIA CARPET EXPO 02/10 | |
| 102. AQUA TECH INDIA 02/10 | |
| 103. CONVERGENCE INDIA 03/10 | |
| 104. BIHAR UTSAV-H/L & H/C EXH CUM FAIR 03/10 | |
| 2010-11 | |
| 1. INDIA INTERNATIONAL TRADE FAIR 11/10 | |
| 2. DELHI BOOK FAIR 12/10 | |
| 3. STATIONERY FAIR 12/10 | |
| 4. PRINTPACK INDIA 01/11 | |
| 5. NAKSHTRA 01/11 | |
| 6. AAHAR THE INTERNATIONAL FOOD FAIR 03/11 | |
| 7. INFRA EDUCA 05/10 | |
| 8. EDUCATION FAIR / HERBAL INTL EXPO 05/10 | |
| 9. LIC HFL HOMES FOR ALL EXPO 05/10 | |
| 10. EDUTECH EXPO 06/10 | |
| 11. EDUCATUS EXPO 06/10 | |
| 12. EDUCATE 06/10 | |
| 13. AMTEX-ASIAN MACHINE TOOL EXHIBITION 07/10 | |
| 14. SUGAR ASIA 07/10 | |
| 15. TIMES PROPERTY EXPO 07/10 | |
| 16. TIMES EDUCATION FORUM 07/10 | |
| 17. MEDIA, OFFICE & GIFTS WORLD EXPO 07/10 | |
| 18. INDESEC EXPO 09/10 | |
| 19. INDIA INTERNATIONAL ART FAIR 09/10 | |
| 20. JEWELLERY WONDER 09/10 | |

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21. PETROTECH 10/10
 22. INTL CONV ON RAILWAY SIGNAL & COMM 10/10
 23. ET REALITY EXPO 10/10
 24. INTERNATIONAL HOSPITALITY FAIR 10/10
 25. ROAD & HIGHWAYS EXPO 10/10
 26. WILLS LIFESTYLE INDIA FASHION WEEK 10/10
 27. PACK PLUS 12/10
 28. ZAK GLASSTECH INTERNATIONAL 12/10
 29. INDIA TELECOM 12/10
 30. ACETECH 12/10
 31. INDIA ELECTRICITY 12/10
 32. INTERNATIONAL FOOD & DRINK EXH 12/10
 33. TIMES EDUCATION EXPO 12/10
 34. EXPODENT INTERNATIONAL INDIA 12/10
 35. ZAK DOORS & WINDOWS 12/10
 36. LED EXPO 12/10
 37. INDIA LAB EXPO 12/10
 38. LABEL EXPO INDIA 12/10
 39. EDUCATION WORLD WIDE INDIA 12/10
 40. DISPLAY OF INDIAN H/C P&O FASH SHOW 12/10
 41. INDIA ART SUMMIT 01/11
 42. SATTE 01/11
 43. ECONOMICS TIMES ASIA IT EXPO 01/11
 44. INTL FLORA EXPO & HORTI EXPO 01/11
 45. MY HOME EXPO 01/11
 46. WORLD PHILATELIC EXH-INDEPEX 02/11
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47. DELHI WOOD 02/11
 48. BES EXPO 02/11
 49. MINERALS M M M-INTL EXH & CONF 02/11
 50. ACREX 2011 02/11
 51. IETF 02/11
 52. ID INDIA 02/11
 53. PHOTO FAIR 2011 02/11
 54. ELECTRONICS FOR YOU EXPO 02/11
 55. FENSTERBAU FRONTALE INDIA 02/11
 56. INTL CONF & EXH WIND ENERGY 02/11
 57. TEX TRENDS INDIA 02/11
 58. IN OPTICS 02/11
 59. MEDICAL FAIR INDIA 03/11
 60. CONVERGENCE INDIA 03/11
 61. INDIA CARPET EXPO 03/11
 62. INDIA ASEAN BUSINESS FAIR 03/11
- 2011-12**
1. INDIA INTERNATIONAL SECURITY EXPO 10/11
 2. STATIONERY FAIR 08/11
 3. DELHI BOOK FAIR 08/11
 4. INDIA INTL LEATHER FAIR DELHI 07/11
 5. AAHAR THE INTERNATIONAL FOOD FAIR 03/12
 6. NAKSHTRA 02/12
 7. IITF 2011 11/11
 8. BHAGIDARI MELA / UTSAV 04/11
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9.	EDUCATION WORLDWIDE INDIA 04/11
10.	GRIDTECH 04/11
11.	TIMES PROPERTY EXPO 04/11
12.	TIMES PROPERTY WORLD EXPO 04/11
13.	WILLS LIFESTYLE INDIA FASHION WEEK 04/11
14.	CAR EXHIBITION 05/11
15.	DELHI JUMBO JOB & CAREER FAIR 05/11
16.	FIRE ENGINEERING INDIA 05/11
17.	INDIA MACHINE TOOLS SHOW-IMTOS 05/11
18.	INDIA SIGN + DIGITAL 05/11
19.	INFRA EDUCA 05/11
20.	INTRESTAE HIRTI FAIR SANGAM 05/11
21.	POWER GEN INDIA & CENTRAL ASIA 05/11
22.	RENEWABLE ENERGY WORLD INDIA 05/11
23.	TIMES EDUCATION BOUTIQUE 05/11
24.	EDUCATE 06/11
25.	EDUCATUS EXPO 06/11
26.	EDUCATUS EXPO-II 06/11
27.	EDUTECH EXPO 06/11
28.	INDESECEXPO 06/11
29.	METAL BLDG & STEEL STRC EXPO 06/11
30.	WIRE & CABLE EXPO 06/11
31.	BEAUTY & SPA EXPO 07/11
32.	EXPO RIVA INDIA 07/11
33.	FAMDENT SHOW 07/11
34.	FOOD & TECHNOLOGY EXPO 07/11

1	2
35.	INDIA INTERNATIONAL GARMENT FAIR 07/11
36.	MEDIA GIFTS OFFICE & COMPUTEC ASIA 07/11
37.	SILK PARADISE REVERSE BSM 07/11
38.	STAINLESS STEEL HOUSEWARE SHOW 07/11
39.	TIMES EDUCATION FORUM 07/11
40.	TIMES FRANCHISE EXPO 07/11
41.	TIMES PROPERTY EXPO 07/11
42.	TOY BIZ INTL EXH BSM 07/11
43.	AUTO MALL EXHIBITION 08/11
44.	NATIONAL LEVEL EXH UNDER INSPIRE 08/11
45.	RENEWABLE ENERGY 08/11
46.	TIMES PROPERTY EXPO 08/11
47.	WAVES POOL SPA BATH INTL EXPO 08/11
48.	ASIA DESIGN SPENDOUR 09/11
49.	AUTOMATION 7 POWER WORLD 09/11
50.	CITY INFRA 09/11
51.	DELHI BUILD 09/11
52.	ELECTRONICA INDIA & PRODUCT INDIA 09/11
53.	IREE 09/11
54.	JEWELLERY WONDER 09/11
55.	PATA TRAVEL MART 09/11
56.	WORLD DIDAC INDIA 09/11
57.	ZAK ILFS EXPO 09/11
58.	EMPOWER INDIA 10/11
59.	GANDHI JAYANTI MELA 10/11
60.	GREEN BUILDING CONGRESS 10/11

1	2
61. INDIAN HANDICRAFT/GIFT RETAIL FAIR 10/11	
62. INTERTRAFFIC INDIA 10/11	
63. INTL EXH H/W & TOOLS, BLDG PROD/ACCS 10/11	
64. WILLS LIFESTYLE INDIA FASHION WEEK 10/11	
65. LIC HFL HOME FOR ALL EXPO 11/11	
66. PAMEX 11/11	
67. ACETECH 12/11	
68. ET REALITY EXPO 12/11	
69. EXPODENT INTL INDIA 12/11	
70. FINE FOOD 12/11	
71. IFSEC INDIA FIREX INDIA & H S I 12/11	
72. INDIA LAB EXPO 12/11	
73. INDIA TELECOM EXH & CONFERENCE 12/11	
74. LED EXPO 12/11	
75. PAPEREX 12/11	
76. TIMES EDUCATION EXPO 12/11	
77. AUTO EXPO 01/12	
78. REALTY WORLD 01/12	
79. TEX TREND INDIA 01/12	
80. CONVERGENCE INDIA 03/12	
81. BES EXPO 02/12	
82. DAIRY EXPO 2/12	
83. ELECTRONICS FOR YOU EXPO 02/12	
84. ID INDIA 02/12	
85. IN STORE ASIA 02/12	
86. INDIA CARPET EXPO 2/12	
87. INDIAN HANDICRAFTS & GIFTS FAIR 02/12	
88. MUNICIPALIKA CO-LOCATED TTF & OTM 02/12	

1	2
89. PLAST INDIA 02/12	
90. PROPERTY & INTERIOUS EXPO 02/12	
91. SATTE 02/12	
92. WILLS LIFESTYLE INDIA FASHION WEEK 02/12	
93. WORLD BOOK FAIR 02/12	
94. DEFEXPO 03/12	
2012-13 (PROVISIONAL)	
1. INDIA INTL LEATHER FAIR 07/12	
2. DELHI BOOK FAIR 09/12	
3. STATIONERY FAIR 09/12	
4. INTL SECURITY, SAFETY & FIRE EXHIBITION 10/12	
5. INDIA INTERNATIONAL TRADE FAIR 11/12	
6. NAKASHATRA 02/13	
7. AQUATECH INDIA 04/12	
8. POWER GEN INDIA & CENTRAL ASIA 04/12	
9. TIMES PROPERTY WORLD 04/12	
10. INDIA INTERNATIONAL WATER WEEK 04/12	
11. LIFESTYLE PAKISTAN 04/12	
12. TIMES EDUCATION BOUTIQUE 05/12	
13. CONSUMER DURABLE FAIR 05/12	
14. IN-DEPTH 05/12	
15. TIMES PROPERTY EXPO 05/12	
16. JUMBO JOB 05/12	
17. TIMES EDUCATION FORUM 06/12	
18. EDUCATUS EXPO-II 6/12	
19. EDUCATUS EXPO 06/12	
20. PROMOTIONAL EVENT LAUNCH 06/12	
21. INFRA EDUCA 06/12	

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22. TOY BIZ INTERNATIONAL 06/12
 23. AMTEX 07/12
 24. TIMES PROPERTY EXPO 07/12
 25. BEAUTY & SPA EXPO 07/12
 26. STAINLESS STEEL HOUSEWARE SHOW 07/12
 27. INTL AGRI & HORTI EXPO, FOOD & TECH 07/12
 28. FAMDENT SHOW 07/12
 29. TIMES FRANCHIES EXPO 07/12
 30. TEX TRENDS INDIA 2012 07/12
 31. EXPO RIVA SCHUH INDIA 07/12
 32. MEDIA EXPO, GIFTS WORLD & OFFICE EXPO 08/12
 33. MINERAL METAL METALLURGY MATERIAL 09/12
 34. JEWELLERY WONDER 09/12
 35. INTERNATIONAL HOSPITALITY FAIR 09/12
 36. FINE FOOD INDIA 09/12
 37. WORLD DIDAC INDIA 09/12
 38. INTERPRINT EXPO 09/12
 39. UNITED ART FAIR 09/12
 40. MAGICBRICKS.COM 09/12
 41. DELHI JEWELLERY & GEM FAIR 09/12
 42. RETAIL & CONVENIENCE EXPO 09/12
 43. INDIAN PHARMA EXPO 09/12
 44. LABEL EXPO INDIA 10/12
 45. INDIA SIGN+DIGITAL 10/12
 46. DENTAL EXHIBITION 10/12
 47. LIGHT INDIA 10/12
 48. HOME ELECTRONIC SHOW 10/12
 49. MEDTEC INDIA 2012 10/12
 50. PETROTECH 10/12
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51. WILLS LIFESTYLE INDIA FASHION WEEK 10/12
 52. CREDAI PROPERTY EXPO 10/12
 53. ZAK GLASSTECH INTL/DOORS & WINDOWS 11/12
 54. FRANCHISE INDIA 2012 11/12
 55. INDIA COMPOSITES SHOW 11/12
 56. LED EXPO 12/12
 57. ET REALITY EXPO 12/12
 58. TIMES EDUCATION EXPO 12/12
 59. EXPODENT INTL INDIA 12/12
 60. ET ACETECH 12/12
 61. INDIA TELECOM 12/12
 62. INDIA ASEAN BUSINESS FAIR (IABF) 12/12
 63. CONSUMER ELECTRONICS 01/13
 64. CONVERGENCE INDIA 01/13
 65. SATTE 01/13
 66. TECNOTEX 01/13
 67. INDIA ELECTRICITY 01/13
 68. IIGF 01/13
 69. BES EXPO 01/13
 70. IAAPI AMUSEMENT EXPO 01/13
 71. IN OPTICS 02/13
 72. WORLD BOOK FAIR 02/13
 73. DELHI WOOD 02/13
 74. AUTOMECHANICA 02/13
 75. ELECTRONICS FOR YOU 02/13
 76. IETF 02/13
 77. MUNICIPALICA 02/13
 78. INDIA CARPET EXPO 02/13
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Statement II

Sl. No.	Name & Date of the Event
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2009-10

- INDIA INTL MARITIME & LOGISTIC SHOW, MUMBAI 04/09
- EAST HIMALAYAN EXPO, SILIGURI 06/09
- INDIA INTL LEATHER FAIR, CHENNAI 01/10
- AAHAR CHENNAI 08/09
- INTL LEATHER GOODS FAIR KOLKATA 02/10

2010-11

- AROGYA INTL FAIR CHENNAI 05/10
- AAHAR INTL FOOD FAIR CHENNAI 08/10
- EAST HIMALAYAN EXPO SILIGURI 12/10
- INDIA INTL LEATHER FAIR CHENNAI 01/11
- INTL LEATHER GOODS FAIR KOLKATA 02/11

2011-12

- AAHAR INTL FOOD FAIR CHENNAI 08/11
- INDIA INTL LEATHER FAIR CHENNAI 01/12
- INTL LEATHER GOODS FAIR KOLKATA 02/12

2012-13 (PROVISIONAL)

- AAHAR CHENNAI 08/12
- INTL AUTO & ANCILIARY SHOW PUNE 10/12
- INDIA INTL LEATHER FAIR CHENNAI 01/13

Researchers in Defence Sector

3378. SHRI VIRENDRA KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether there is a shortage of researchers in defence sector in the country;

(b) if so, whether the Government proposes to take any concrete and effective steps to meet this shortage; and

(c) if so, the time by which the said step is likely to be taken and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) No, Madam. There is no acute shortage of researchers in Defence Research and Development Organisation (DRDO), which is an R&D Wing of Ministry of Defence. However, as on 31st December 2012, a total of 217 posts of scientists were vacant in DRDO. Process of filling up of these vacancies has already been started by recruitments through Direct Advertisement, Campus Recruitments from IITs, IISc & NITs, Registration of Students with Scholastic Aptitude (ROSSA) Scheme, Non Resident Indians (NRIs) Scheme, Lateral Entry, etc.

(c) Recruitment of scientists in DRDO is an ongoing process.

[English]

Dandi Heritage Route

3379. SHRI HARIN PATHAK:
SHRI NARANBHAI KACHHADIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the revised plan and financial estimates of the Dandi Heritage Route as per the recommendation of High Level Dandi Memorial Committee (HLDMC) have been finalised;

(b) if so, the details thereof; and

(c) the time by which the developmental work on this Heritage Route is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No Madam.

(b) Does not arise.

(c) The developmental work on the Heritage Route under the aegis of Ministry of Culture is expected to

start during the year 2013-14 after finalisation of design and estimates by them.

[*Translation*]

Land Acquisition for Steel Plants

3380. CAPT. JAI NARAIAN PRASAD NISHAD: Will the Minister of STEEL be pleased to state:

(a) the details of the total land acquired and utilized for the purpose of setting up the Bokaro Steel Plant along with the total production capacity of the plant;

(b) the steps taken/being taken by the Government to address the issues of the people displaced in Jharkhand due to the setting up of steel factories, particularly Bokaro Steel Plant including the number of persons whose claims are still pending with the concerned authorities;

(c) whether the Government proposes to use the unutilised land acquired for setting up the Bokaro Steel Plant to set up a joint venture with the POSCO and if so, the details thereof and the present position in this regard;

(d) whether the said proposal is against the Chotanagpur Tenancy Act and if so, the reaction of the Government thereto;

(e) whether the Bokaro Steel Plant proposes to return the unutilised land to the original land owners; and

(f) if so, the time by which it is likely to be returned and if not, the reasons therefor and the policy being adopted by the Government in the matter?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) The land handed over to Bokaro Steel Plant (BSL) by the then State Government includes 26908.565 acres acquired land, 3600.215 acres Gair Mazarua land and 778.46 acres forest land. The available land of Bokaro Steel Plant has been used for the existing plant, township and related facilities including its on-going expansion project and is further required for future expansion. The production capacity of the plant is 4.36 Million Tonne Per Annum (MTPA).

(b) Land for setting up of Bokaro Steel Plant was acquired by the then Government of Bihar through various notification under Part II of the Land Acquisition Act. Directorate of Employment & Training (Employment Wing) of the then State Government of Bihar compiled the number of families displaced at the time of setting up of the plant was 6,019 during 1972. The compensation and rehabilitation of displaced persons has been/is being done by the Special Land Acquisition Officer, Bokaro, under the Land Acquisition Act, 1894 in terms of the provisions of the Act. BSL is responsible only for providing requisite funds for the purpose of compensation as per rules of the State Government.

The amount pertaining to compensation has been deposited with the State Government as per demands raised from time to time. Recently, in 2007, BSL has also deposited Rs. 70 crore with the District Judge, Bokaro towards payment of enhanced compensation. In principle, it was agreed to provide employment to at least one member of the displaced family initially. BSL has so far provided employment to more than 16000 displaced persons, which is much more than the number of families originally displaced. Employment of displaced persons at SAIL/BSL is now being regulated in terms of the DPE guidelines and legal pronouncements.

(c) There is no unutilized land available at Bokaro Steel Plant. However, SAIL has been in discussion with POSCO for setting up a FINEX technology based steel plant of around 3 MTPA hot metal capacity as a joint venture at Bokaro Steel Plant. It is estimated that around 1100 acres land would be required for this purpose. SAIL and POSCO have not reached an agreement on the share holding structure of the joint venture.

(d) The Chotanagpur Tenancy Act is not applicable in case of the land acquired under the provisions of Land Acquisition Act, 1894.

(e) and (f) There is no unutilised land available in Bokaro Steel Plant as the land has been used for the existing plant, township and related facilities including its on-going expansion project and further required for future expansion.

Exploitations of Labourers

3381. SHRI SURESH KASHINATH TAWARE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of workers/labourers working in various industries/institutions in the country, State-wise and company-wise;

(b) whether the Government has prepared any scheme for the safety and welfare of such workers;

(c) if so, the details thereof along with the number of workers benefited therefrom;

(d) whether these workers are being exploited continuously in various institutions including factories and construction sector;

(e) if so, the details thereof along with the action taken by the Government in this regard; and

(f) the stringent measures taken by the Government to ensure the safety and protection of such workers from exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The industry-wise/company-wise employment details of the workers employed are not maintained centrally. As per the information received from the Chief Inspector of Factories of the States and Union Territories, the State-wise details of employment in factories during the year 2011 is given in the enclosed Statement-I.

(b) and (c) Adequate statutory provisions for safety and welfare of workers already exist under the various labour laws. The Government of India has declared the National Policy on Safety, Health and Environment at Workplace on 20th February, 2009. State Governments also undertake various educational and promotional activities such as training of employees, celebration of safety weeks etc.

Directorate General Factory Advice and Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment also conducts training programmes on safety and health for target beneficiaries such as safety officers, factory medical officers, factory inspectors, workers, supervisors and executives. The details of the Training Programmes/Workshops conducted in 2011 carried out by DGFASLI and the number of beneficiaries is given in the enclosed Statement-II.

(d) to (f) Regular inspections are conducted under various Labour Laws which lay down norms for health

and welfare of worker in order to safeguard their interest. Appropriate action is taken by the Inspecting Authorities including initiating prosecution cases against defaulters under the labour laws.

The State-wise Prosecution and Convictions under in the Factories registered under Factories Act, 1948 is given in the enclosed Statement-III. The details of enforcement of Labour Laws including inspections, irregularities observed, prosecution cases filed under various Labour Laws in the Central Sphere Establishments are given in the enclosed Statement-IV.

Statement I

State-wise Status of Employment in Factories during 2011

Sl.No.	States/Union Territories	Total Employment
1	2	3
1.	Andaman and Nicobar Islands	4299
2.	Andhra Pradesh	1107668
3.	Assam	41383
4.	Bihar	150004
5.	Chandigarh	7005
6.	Chhattisgarh	277271
7.	Daman and Diu and Dadra and Nagar Haveli	147000
8.	Delhi	362270
9.	Goa	65966
10.	Gujarat	1387157
11.	Haryana	600000
12.	Himachal Pradesh	Not received
13.	Jammu and Kashmir	42623
14.	Jharkhand	279939
15.	Karnataka	1374212
16.	Kerala	644606
17.	Madhya Pradesh	Not received
18.	Maharashtra	973782
19.	Manipur	10357

1	2	3	1	2	3
20.	Meghalaya	9067	27.	Tripura	63976
21.	Nagaland	29416	28.	Uttar Pradesh	Not received
22.	Odisha	275028	29.	Uttarakhand	Not received
23.	Puducherry	79862	30.	West Bengal	1020705
24.	Punjab	611838	Total		10009666
25.	Rajasthan	444232	Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim		
26.	Tamil Nadu	Not received	Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs		

Statement II*Training Programmes/Workshops conducted during 2011:*

Sl.No.	Area and Participant	Programmes	Participants	Organisations
1	2	3	4	5
A. Professional Programmes				
	Advance Diploma in Industrial Safety	5	200	163
	AFIH	2	30	30
	One-month Certificate Course for Supervisory Personnel in hazardous processes factories	3	42	32
B. Inspectors of Factories				
	Basic course	1	15	3
	Refresher course	1	8	4
	Chemical Safety	3	49	21
	Construction Safety	1	23	8
C. Management Personnel				
	Refresher course for Medical Officer	1	13	11
	Refresher course for Safety Officer	1	11	11
	Industrial Safety	16	347	138
	Industrial Hygiene	3	46	21
	Occupational Health	2	40	25
	Industrial Physiology	1	10	5
	Staff Training			

1	2	3	4	5
	MAHC	5	59	25
	Construction Safety	2	26	16
	Environmental Pollution	2	26	9
	Hazardous Substances	2	27	16
D.	Supervisors			
	Hazardous Substances	1	9	3
	Safety & Health	8	211	102
	Construction Safety	1	23	1
	Productivity	3	53	17
	Psychology	3	47	17
E.	Trade Union Leaders/Workers/Joint Participation			
	Industrial Safety	3	75	3
	Chemical Safety	1	15	6
	Occupational Health	3	35	16
	Total:	74	1440	703

Statement III

State-wise Prosecution and Convictions under Section 92 & Section 96A under the Factories Act, 1948 for the year 2011

Sl.No	States/UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1.	Andaman & Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	4164	1357	844	0	0	0
3.	Assam	7	17	0	1	0	0
4.	Bihar	53	12	0	0	0	0
5.	Chandigarh	0	0	0	0	0	0
6.	Chhattisgarh	722	428	314	226	16	9654600
7.	Daman & Diu & Dadra & Nagar Haveli	0	0	0	0	0	0

1	2	3	4	5	6	7	8
8.	Delhi (NCT)	394	398	107	107	0	1377000
9.	Goa	27	12	9	9	0	175500
10.	Gujarat	25268	2359	1319	829	0	3798750
11.	Haryana	5760	4249	1565	1477	0	4921000
12.	Himachal Pradesh	Not received					
13.	Jammu & Kashmir	96	66	25	0	0	83000
14.	Jharkhand	185	45	0	0	0	0
15.	Karnataka	557	227	191	101	0	4756700
16.	Kerala	71	27	26	25	0	323000
17.	Madhya Pradesh	Not received					
18.	Maharashtra	1237	652	713	713	0	11836350
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	1312	291	8	0	0	52600
23.	Puducherry	2	10	10	8	0	393000
24.	Punjab	1348	89	267	57	0	2069700
25.	Rajasthan	921	121	31	31	1	227825
26.	Tamil Nadu						
27.	Tripura	25	3	14	14	0	81000
28.	Uttar Pradesh	Not received					
29.	Uttarakhand	Not received					
30.	West Bengal	516	518	25	25	0	632550
Total		42665	10881	5468	3623	17	40382575

Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs

Statement IV

Enforcement of Labour Laws in Central Sphere Establishments (2009-10, 2010-11, 2011-12, 2012-13)*

Contract Labour (Regulation & Abolition) Act, 1970

Sl. No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1	2	3	4	5	6
1.	No. of Inspections conducted	9428	7327	7268	6141
2.	No. of Prosecution Launched	5181	4908	4962	3215

1	2	3	4	5	6
3.	No. of Irregularities	144675	148731	192418	70124
4.	No. of Convictions	2318	3643	4962	2031
Minimum Wages Act, 1948					
1.	No. of Inspections conducted	15951	16780	15155	10862
2.	No. of Prosecution Launched	5599	6008	6879	3807
3.	No. of Irregularities	313293	305796	289525	111143
4.	No. of Convictions	3340	6124	6746	3735
Equal Remuneration Act, 1976					
1.	No. of Inspections conducted	3340	3421	3453	3038
2.	No. of Prosecution Launched	685	570	994	539
3.	No. of Irregularities	7762	6996	7721	2892
4.	No. of Convictions	424	1241	937	526
Payment of Wages (Mines) Rules, 1956					
1.	No. of Inspections conducted	3477	3523	3431	2113
2.	No. of Prosecution Launched	921	1036	911	646
3.	No. of Irregularities	76491	72512	79215	24069
Payment of Wages (Rly.) Rules, 1938					
1.	No. of Inspections conducted	1229	1121	850	927
2.	No. of Prosecution Launched	4	2	6	6
3.	No. of Irregularities	28470	25561	18927	7250
4.	No. of Convictions	0	1	4	3
Payment of Wages (A.T.S) Rules, 1968					
1.	No. of Inspections conducted	241	291	106	103
2.	No. of Prosecution Launched	24	33	21	10
3.	No. of Irregularities	3581	4376	3411	986
4.	No. of Convictions	16	90	12	5

1	2	3	4	5	6
Payment of Wages (Major Ports)					
1.	No. of Inspections conducted	176	92	17	5
2.	No. of Prosecution Launched	4	7	59	0
3.	No. of Irregularities	879	1231	1099	35
4.	No. of Convictions	0	0	14	19
Child Labour (P&R) Act					
1.	No. of Inspections conducted	6713	3227	3202	6141
2.	No. of Prosecution Launched	33	98	14	3215
3.	No. of Irregularities	10186	6556	6353	70124
4.	No. of Convictions	10	117	22	2031
I.S.M.W. (RE&CS) Act					
1.	No. of Inspections conducted	465	452	174	129
2.	No. of Prosecution Launched	47	55	331	45
3.	No. of Irregularities	4898	4325	6177	1544
4.	No. of Convictions	98	37	250	35
Payment of Bonus Act, 1965					
1.	No. of Inspections conducted	1281	1083	765	634
2.	No. of Prosecution Launched	50	55	19	10
3.	No. of Irregularities	4715	4672	3331	3137
4.	No. of Convictions	13	128	31	7
Payment of Gratuity Act, 1972					
1.	No. of Inspections conducted	2051	2441	3072	2051
2.	No. of Prosecution Launched	1	7	13	72
3.	No. of Irregularities	24966	45620	37753	8051
4.	No. of Convictions	15	01	03	0

1	2	3	4	5	6
Railway Servants (Hours of Work & Period of Rest) Rules, 2005 (HOER)					
1.	No. of Inspections conducted	1511	1401	1089	951
2.	No. of Prosecution Launched	0	0	0	1
3.	No. of Irregularities	57605	59262	46532	8316
4.	No. of Convictions	0	0	0	0

*Provisional (upto December 2012).

[English]

Indian Radar System

3382. SHRI SUVENDU ADHIKARI: Will the Minister of DEFENCE be pleased to state:

(a) whether the radar system of India is not in place with the modern internal technology;

(b) if so, the details thereof and the steps taken to upgrade the same;

(c) the quality of procured defence material is sometimes substandard; and

(d) if so, the details of the steps taken to ensure high standard of quality of the procured defence equipment?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) The Indian Air Force (IAF) operates a range of radars as per its requirements. Upgradation of radars is a continuous process based on threat perception.

(c) and (d) No, Madam. There has been no case of substandard equipment being delivered. Directorate General of Quality Assurance (DGQA) and Directorate General of Aeronautical Quality Assurance (DGAQA) are involved in the procurement process to ensure the desired quality standards.

[Translation]

Sexual Harassment of Women in Armed Forces

3383. SHRI RAMKISHUN: Will the Minister of DEFENCE be pleased to state:

(a) whether the cases of sexual harassment in respect of women personnel in armed forces are increasing;

(b) if so, the details thereof and the steps taken by the Government to check such cases;

(c) whether the women are getting disinclined to defence services on account of sexual harassment;

(d) if so, the details thereof; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) There is no such trend.

(b) Question does not arise.

(c) No, Madam.

(d) and (e) Questions do not arise

[English]

Check on Displacement of Adivasis

3384. SHRI ABDUL RAHMAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to maintain environmental stability and ecological security including water cycle, bio-diversity conservation, land productivity etc., in the country;

(b) if so, whether the Government has made any provisions to check the forcible displacement of adivasis from the forests where they have been residing for ages, in the name of protected forest in the country;

(c) if so, the number of incidents of displacing the settled adivasis in forests and handing over forests to the corporate sector have come the notice of Government during the last three years, State-wise; and

(d) the facilities provided to the displaced for their rehabilitation, year-wise and location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry of Environment & Forests is implementing National Environment Policy, 2006, The Biological Diversity Act, 2002, National Forest Policy, 1988, and Rules made thereunder which address the concerns for the environmental stability and ecological security of the nation including water cycle, biodiversity conservation and forest land productivity, etc.

(b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 recognises and vests the forest rights and occupation in forest land in forest dwelling scheduled tribes and other forest dwellers who have been residing in such forest for generations but whose rights are not recorded. The Act provides that no member of a forest dwelling scheduled tribe or other traditional forest dweller shall be evicted or removed from forest under his occupation till the recognition and verification procedure is complete.

(c) and (d) Diversion of forest land for non-forestry purpose is regulated under the provisions of the Forest (Conservation) Act, 1980. Resettlement and Rehabilitation Plans, wherever applicable, are in-built components of the proposals for diversion of forest land. Specific details in this regard are not maintained in the Ministry.

Launch of Eco-City Projects

3385. SHRIMATI BOTCHA JHANSHI LAKSHMI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has initiated 'ECO City Projects' to transform cities like Tirupati, and other religious places in the country into model tourist destinations;

(b) if so, the status of the project;

(c) whether the Government proposes to include other religious places in the country under this project with a view to boost religious tourism in the country;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) Yes, the Eco-City Scheme was initiated by the Central Pollution Control Board (CPCB) in 2002-03 in selected towns/cities with a view to improving environment through implementation of the identified environmental improvement projects. The religious places where Eco-City Scheme was taken up, include (i) Tirupati (Andhra Pradesh), (ii) Vrindavan (Uttar Pradesh), (iii) Ujjain (Madhya Pradesh), (iv) Puri (Odisha), (v) Kottayam (Kerala) and (vi) Thanjavur (Tamil Nadu). Under this Scheme limited success was achieved in Tirupati, Andhra Pradesh.

In view of the limited capacities of State Pollution Control Boards (SPCBs), the lack of coordination between CPCB, SPCBs and Municipalities, and availability of other schemes for Urban development like Jawahar Lal Nehru Urban Renewal Mission (JNNURM), it was decided in October 2011 to close the Eco-city Scheme of CPCB in the public interest.

[Translation]

Clearances to Hydro-Power Projects

3386. SHRI LALUBHAI BABUBHAI PATEL:
SHRI HANSRAJ G. AHIR:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Forest Advisory Committee of the Ministry has sanctioned hydro-power projects recently in the country;

(b) if so, the details of the hydro-power projects sanctioned by the Forest Advisory Committee, State-wise;

(c) whether the Forest Advisory Committee has made it compulsory to obtain sanction from the State Wildlife Board for some projects out of the sanctioned hydro-power projects in the country; and

(d) if so, the details of such hydro-power projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Forest Advisory Committee has not sanctioned any hydro power projects in the recent past nor does it have any such power. The Section 3 of the Forest (Conservation) Act, 1980 provides for constitution of the Forest Advisory Committee to advise the Government with regards to grant of approval under Section 2 of the Act and on other matters that may be referred to it by the Government.

However, the Committee has recommended certain proposals for diversion of forest land for hydro electric projects in the recent past.

The hydroelectric projects seeking diversion of forest land from Protected Areas like National Parks, Sanctuaries and Reserves as well as those projects requiring environmental clearance and falling within eco-sensitive zone of such Protected Areas notified under Environment (Protection) Act, 1986, or within 10 km radius thereof in absence such a notification, require approval from the concerned State Board for Wildlife.

The State-wise details of hydroelectric projects recommended by the Committee during last two quarters, i.e. September 2012 to March 2013, are as below

Sl. No.	Name of the State	Name of the Hydel Project	Whether approval from concerned State Board for Wildlife required or not.
1.	Sikkim	Teesta Stage IV	Yes
2.	Arunachal Pradesh	Tawang II	No
3.	Himachal Pradesh	Luhri	No

[English]

Death of Soldiers in Siachen

3387. SHRI N.S.V. CHITTHAN:
SHRI BHASKARRAO BAPURAO
PATIL KHATGAONKAR:
SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether a number of soldiers have been killed and found missing due to avalanches occurred in Siachen region recently;

(b) if so, the details thereof along with the number of soldiers killed and found missing during each of the last three years and the current year;

(c) the measures taken/proposed to be taken by the Government to protect the lives of soldiers deployed in such areas;

(d) whether the Government proposes to negotiate with Pakistan to de-militarize this area; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The following fatal casualties occurred due to avalanches during the last three years and the current year in Siachen:-

Year	No. of Casualties due to Avalanches
2010	06
2011	05
2012	07
2013	NIL

(c) The troops deployed in this area are suitably equipped, trained and organized to face the operational challenges and carry out their mandated tasks.

(d) and (e) Any deployment/redeployment of troops in the area is contingent upon the threat perception, ground situation, operational and strategic considerations.

Jewellery Import

3388. SHRI EKNATH MAHADEO GAIKWAD:
SHRI BHASKARRAO BAPURAO
PATIL KHATGAONKAR:
SHRI ANAND PRAKASH PARANJPE:
SHRI RUDRA MADHAB RAY:
SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the free trade agreement has resulted into multi fold increase in the import of gold jewellery from Thailand as compared to the import of jewellery from other countries;

(b) if so, the details thereof and the reasons therefor along with the total value of gold jewellery imported from various countries and particularly from Thailand during each of the last three years and the current year;

(c) whether there has been investigation into the reports of certain jewellery companies wrongly calculating the custom duty payable for their imports;

(d) if so, the details thereof including the findings thereon along with the action taken by the Government against such erring companies; and

(e) whether the Government proposes to review the free trade agreement and to suspend the import of gold jewellery from Thailand and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) : (a) and (b) There is no bilateral Free Trade Agreement between India and Thailand at present. India and Thailand have signed a Framework Agreement for establishing an India-Thailand Free Trade Agreement on 09.10.2003. There is an Early Harvest Scheme under this Framework Agreement which covers certain items for concessional trade including gold jewellery. Thailand is also a part of ASEAN-India Agreement on Trade in Goods signed on 13.08.2009 where gold jewellery is included for concessional trade. As can be seen in the table below, while there has been increase in import of gold jewellery from Thailand much greater imports have been registered from other sources like UAE & Hong Kong during the same period with whom India has no Free Trade Agreement.

Total value of gold jewellery imported from top 5 countries including Thailand during the year 2009-10, 2010-11, 2011-12 and 2012-13 (till December 2012)

Country	Value US\$ million			
	2009-10	2010-11	2011-12	2012-13(Apr-Dec) (Provisional)
U A E	22.03	15.11	180.39	3957.64
HONG KONG	36.77	38.16	305.96	499.61
THAILAND	12.46	32.56	114.72	95.48
U S A	79.86	88.94	92.41	74.76
U K	7.15	7.08	9.09	8.72

Note: For Gold Jewellery the ITCHS code considered is 71131910, 71131920, 71131930, 71131940

(c) and (d) The details of cases of jewellery companies wrongly calculating the Customs duty payable

for their imports and action taken in this regard is given below:

(Rs. in crore)

Year	No. of cases	Qty. (in kgs) involved	Value of goods so imported	Differential duty involved
2009-10	-	-	-	-
2010-11	-	-	-	-
2011-12	-	-	-	-
2012-13 (upto. Feb 2013)	46	2990.85	982.84	107.11

Action has been initiated against the offenders under the provisions of Customs Act for collection of differential duty, imposition of fine and penalty. All the Customs formations including DRI have been sensitized to prevent such fraudulent import by wrongly calculating the Customs duty payable for their imports. Constant surveillance is kept on Seaports, Airports and Land Customs Stations.

(e) India and Thailand are presently negotiating a Free Trade Agreement. Since a doubt has been raised about the accuracy of the information given on the Certificates of Origin issued by Thailand under Early Harvest Scheme, a request has been made to Thailand for retroactive check of Certificates of Origin. In the meanwhile, the Department of Revenue has been advised to suspend preferential import of gold jewellery with identified tariff lines from Thailand till the retroactive check is conducted by the Thai side.

Exploitation of Children for Commercial Advertisements/TV Shows

3389. SHRI A. GANESHAMURTHI:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that children are being extremely exploited for commercial advertisements and television shows;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the exploitation of such children does not come under the purview of Child Labour (Prohibition and Regulation) Act, 1986;

(d) if so, the reasons therefor; and

(e) the corrective measures taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) (a) to (e): The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. Working of children in advertisements and television shows below the age of 14 years is not prohibited under the Child Labour (Prohibition & Regulation) Act, 1986, but is covered under the regulatory provisions of the Act. However, a proposal for certain amendments in the Child Labour (Prohibition & Regulation) Act, 1986 to make it more effective is under consideration with the Government. The Child Labour (Prohibition & Regulation) Amendment Bill, 2012 has been placed in the Parliament and is presently under examination with Standing Committee. The Amendment Bill inter-alia covers—(i) complete prohibition on employment of children below 14 years and linking the age of the prohibition with the age under Right to Free and Compulsory Education Act, (ii) prohibition of working of Adolescents (14 to 18 years) in Mines, Explosives and hazardous occupations set forth in the Factories Act, 1948, (iii) more strict punishment to the offenders and making the offences under the Act cognizable.

[*Translation*]

Increase in Steel Prices

3390. SHRI ANANT KUMAR HEGDE:
SHRI RAM SUNDAR DAS:
SHRI RAJIV RANJAN SINGH ALIAS
LALAN SINGH:
SHRI KAPIL MUNI KARWARIA:
SHRI HARIBHAU JAWALE:

Will the Minister of STEEL be pleased to state:

(a) whether there has been fluctuation in the prices of steel in the domestic market during the last three years and the current year and if so, the details thereof and the reasons therefor;

(b) whether the prices of steel have increased despite the low prices of raw material in the domestic market and if so, the details thereof;

(c) whether the increase in the prices of steel has resulted in the increase in profitability of the steel manufacturers and if so, the details thereof, plant-wise;

(d) whether there have been reports of cartelization in the steel sector resulting in increase in the prices of steel; and

(e) if so, the details thereof along with the steps being taken by the Government to contain the steel prices and balance the demand and supply of the steel in the domestic market?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) The prices of steel items in the domestic market have been fluctuating in accordance with the domestic market conditions, international steel prices, raw material prices and other inputs. A Statement-I indicating quarterly price movement in respect of HR Coil and TMT bar in the domestic market for the period from April, 2009 to February, 2013 is enclosed. A Statement-II indicating the quarterly price movement of critical raw materials like iron ore and coking coal for the period from April, 2009 to February, 2013 is enclosed.

The prices of Coking Coal have increased (in rupee terms) by 49.52% and there is an increase of 166.35% (in rupee terms) in the prices of iron ore during the period April, 2009 to February, 2013. However, the prices of steel products like Hot Rolled Coil and TMT bar have increased by 41.36% and 38.95% respectively during the said period.

(c) The increase in the prices of steel has not necessarily resulted in increase in the profitability of the steel manufacturers. In respect of Steel Authority of India Ltd. (SAIL), the profit after tax during the last three years and the current year are as follows:-

	Profit After Tax (Rs. in crores)
2009-10	6754
2010-11	4905
2011-12	3543
2012-13 (up to Dec. 12)	1724

Similarly, in the case of Rashtriya Ispat Nigam Ltd. (RINL), the profits during the said period are as under:-

	Profit After Tax (Rs. in crores)
2009-10	797
2010-11	658
2011-12	751
2012-13 (up to Jan. 13)	250.78 (Prov.)

(d) and (e) No case of cartelization in steel sector in the last three years has been reported.

Steel, in the country is a de-regulated sector. Accordingly, prices of various steel products are decided by individual producers based on market conditions including demand-supply scenario, trend of international steel prices, cost of raw materials and other inputs etc. Government has no direct role in fixation of steel prices. However, Government intervenes through fiscal measures, as and when need arises to maintain steady supply position and to boost steel production in the country.

Statement I*Retail Steel price Movement in Delhi Market during April, 2009 to February, 2013*

Month	Rs. Per tonnes	
	Hot Rolled Coils 2.00 mm	TMT 10mm
1	2	3
April, 2009	34450	34262
June, 2009	34289	35479
Sept., 2009	35653	32818
Dec., 2009	35310	32290
March, 2010	36240	35100
June, 2010	44660	39210
Sept., 2010	43320	36350

1	2	3
Dec., 2010	44840	36930
March, 2011	45540	41990
June, 2011	43330	43220
Sept., 2011	43210	43870
Dec., 2011	47430	46370
March, 2012	47630	47670
June, 2012	49050	50280
Sept., 2012	48840	49580
Dec., 2012	48650	48710
Feb., 2013	48700	47610

Indicative price in Delhi market inclusive of transportation, taxes & duties.
(Source:JPC)

Statement II*Price of Critical Raw Materials for Steel during April, 2009 to February, 2013*

Month	\$/Tonne*		Exchange Rate Rs. Per US\$**	Rs. Per Tonne***	
	Coking Coal	Iron Ore		Coking Coal	Iron Ore
1	2	3	4	5	6
April, 2009	121.0	63.0	49.68	6011	3130
June, 2009	126.5	77.5	47.71	6035	3698
Sept., 2009	164.5	86.5	48.64	8001	4207
Dec., 2009	172.5	110.0	46.67	8051	5134
March, 2010	232.5	143.0	45.59	10600	6520
June, 2010	225.0	148.5	46.41	10442	6892
Sept., 2010	202.5	145.5	46.81	9478	6810
Dec., 2010	222.5	173.5	45.33	10086	7865
March, 2011	325.0	173.5	45.25	14705	7850
June, 2011	310.0	176.0	44.76	13876	7878
Sept., 2011	302.5	186.5	47.55	14385	8869
Dec., 2011	225.0	141.5	53.54	12046	7575

1	2	3	4	5	6
March, 2012	214.5	148.5	50.38	10806	7481
June, 2012	223.5	137.5	55.41	12385	7619
Sept., 2012	146.0	103.5	54.30	7928	5620
Dec., 2012	159.0	130.0	54.45	8657	7078
Feb., 2013	165.5	153.5	54.31	8988	8337

Note: Price of Coking Coal are spot prices of hard coking coal FOB Australia

Price of Iron Ore are spot prices of 63.5% Fe Iron Ore CFR China

(Source:*SBB, as provided by Economic Research Unit, Ministry of Steel.

** Economic Research Unit, Ministry of Steel.

*** Estimated by Economic Research Unit, Ministry of Steel.)

[English]

Upgradation of Kuchcha Roads on Forest Land

3391. SHRI LAXMAN TUDU:
SHRI YASHBANT LAGURI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has permitted upgradation of kuchcha roads constructed on forest land to pucca roads without seeking approval under the Forest (Conservation) Act, 1980 in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the details of kuchcha roads upgraded to pucca roads in forest land during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The guidelines issued under the Forest (Conservation) Act, 1980 provides for upgradation of roads constructed in forest areas prior to 1980 from 'Kutchcha to Pucca' without obtaining prior approval of Central Government under the Forest (Conservation) Act, 1980, subject to fulfillment of the following conditions:

1. The up-gradation of roads constructed in forest areas prior to 1980 from 'Kutchcha to Pucca' is allowed to the extent that these roads are not black topped/tarred, and if during the process of up-gradation, these roads need to be black topped/tarred, prior environmental clearance, if required, in accordance with the provisions of the EIA Notification, 2006 shall be sought by the user agency in this regard.
2. For such up-gradation in protected areas like National Park/Sanctuaries, prior permission of National Board of Wildlife and the Supreme Court shall be taken by the State/UT Government.
3. Fire for melting of coal tar and mixing, shall be lit at a safe distance from the trees/vegetation, which shall be decided by the concerned Divisional Forest Officer. For such constructions, it is better to avoid dry/hot windy seasons. For this purpose, fuelwood shall be purchased by the implementing agency in advance from the depot of State Forest Development Corporation.
4. No crushing/breaking of stones shall be allowed inside forest areas. Readymade materials shall be used for up-gradation of such roads.

5. Both sides of the up-graded roads shall be reinforced with brick/stone works, and vegetative measures to check soil erosion, at the project cost, in consultation with the Divisional Forest Officer.
6. No tree felling shall be allowed.
7. No widening of roads shall be undertaken without prior permission of the Central Government under Forest (Conservation) Act, 1980.
8. No breaking of fresh forest land shall be carried out.
9. Plantation activities, if the concerned Divisional Forest Officer finds it necessary, shall be taken up along the road at the project cost immediately. The plantation shall be maintained at the project cost.
10. No labour camp shall be established on the forest lands.
11. No work shall be allowed after sunset.
12. Any other conditions that the Divisional Forest Officer may impose from time to time to the protection and improvement of flora and fauna in the forest area shall be applicable.
13. Any damage to forest area due to such up-gradation works shall be compensated by the implementing agency from the project cost. The extent of damage shall be assessed by the concerned Divisional Forest Officer.
14. State Forest Department shall establish permanent check posts on strategic locations on such roads which are already up-graded/ under up-gradation.

(c) Proposals to seek prior approval of Central Government under the Forest (Conservation) Act, 1980 for up-gradation of roads constructed in forest areas prior to 1980 from 'Kutchha to Pucca' subject to fulfillment of conditions stipulated in reply to parts (a) and (b) above are not received by the Central Government. Information pertaining to upgradation of Kuccha roads to the Pucca roads as per the above-mentioned guidelines is therefore, not available with the Ministry of

Environment and Forests. The same are maintained at the State/Union Territory Government level.

[Translation]

Swavalamban Yojana

3392. SHRI GORAKH PRASAD JAISWAL:
SHRI IJYARAJ SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the main objectives and salient features of the Swavalamban Yojana;

(b) the total funds allocated, released and utilised under the Swavalamban Yojana during each of the last three years and the current year, State-wise;

(c) the target set and the actual enrolments under the scheme during the said period, State-wise and year-wise; and

(d) the achievements made so far under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) Swavalamban Scheme, a co-contributory Scheme, was introduced from September 2010 onwards to encourage the unorganised sector to voluntarily save for their old age. The Government contributes a sum of Rs.1000 in each New Pension Scheme (NPS) account opened under the Scheme where the subscriber is able to save Rs.1000 to Rs.12000 during a Financial Year. Government will provide contribution for 5 years to the beneficiaries who register in the year 2010-11, 2011-12 and 2012-13. The Scheme otherwise is extended up to the year 2016-17 on an yearly contribution basis from Government for the remaining years from 2013-14. This scheme is open to those citizens of India who are not part of any statutory pension/provident fund scheme.

Under Swavalamban Scheme, central funds are released to Pension Fund Regulatory and Development Authority (PFRDA) for making co-contribution against the contribution made by the beneficiaries. Total Central funds allocated, released and utilized under the

Swavalamban scheme during the last three years and the current year are as under:

Year	Funds Allocated	Funds Released	Funds Utilised
2010-11	Rs. 110 crore	Rs. 53.50 crore	Rs. 30.37 crore
2011-12	Rs. 220 crore	Rs. 40 crore	Rs. 35.30 crore
2012-13 (As on 13.03.2013)	Rs. 220 crore	Rs. 29.41 crore	Rs. 15 crore

The enrolment details under Swavalamban is as under:

2010-11	301920
2011-12	643989
2012-13 (till 09.03.2013)	505323

The State-wise enrolment during the last three years is given in the enclosed Statement.

Statement

Sl. No.	State name	Subscribers received Government credit under Swavalamban Scheme in financial year 2010-2011	Subscribers received Government credit under Swavalamban Scheme in financial year 2011-2012	Subscribers eligible for Government credit under Swavalamban Scheme in financial year 2012-2013 as on March 09, 2013
1	2	3	4	5
1.	Andaman and Nicobar Islands	1	21	9
2.	Andhra Pradesh	134,293	173,975	9,240
3.	Arunachal Pradesh	7	11	25
4.	Assam	2,844	8,109	4,072
5.	Bihar	1,424	3,885	2,974
6.	Chandigarh	54	2,262	1,072
7.	Chhattisgarh	745	43,495	5,255
8.	Dadra and Nagar Haveli	44	7	8
9.	Daman and Diu	9	4	4
10.	Delhi	2,756	3,856	4,169
11.	Goa	189	515	468
12.	Gujarat	5,842	35,455	32,624

1	2	3	4	5
13.	Haryana	1,122	6,808	5,541
14.	Himachal Pradesh	761	2,114	2,540
15.	Jammu and Kashmir	225	375	387
16.	Jharkhand	788	2,538	13,079
17.	Karnataka	82,442	161,931	220,967
18.	Kerala	6,648	50,895	90,675
19.	Lakshadweep	1	9	16
20.	Madhya Pradesh	3,036	7,780	5,147
21.	Maharashtra	10,097	14,146	18,211
22.	Manipur	31	5	19
23.	Meghalaya	83	309	128
24.	Mizoram	-	-	2
25.	Nagaland	10	30	24
26.	Odisha	1,917	7,881	3,368
27.	Pondicherry	102	223	182
28.	Punjab	651	3,470	3,273
29.	Rajasthan	6,461	7,946	11,762
30.	Sikkim	-	5	1
31.	Tamil Nadu	6,936	24,661	30,915
32.	Tripura	1,172	10,184	3,233
33.	Uttar Pradesh	7,925	11,717	7,342
34.	Uttaranchal	472	843	888
35.	West Bengal	20,252	55,911	27,391
36.	Non-IRA*	2,580	2,612	312
37.	NRI	-	1	-
Total		301,920	643,989	505,323

* There are subscribers in NPS Lite who are yet to be IRA compliant, *i.e.*, the complete details including address are yet to be updated for these subscribers. Hence, State for these subscribers could not be ascertained

Cleaning of Rivers

3393. RAJKUMARI RATNA SINGH:
SHRI IJYARAJ SINGH:

SHRI RATAN SINGH:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of agencies which are involved in implementation of the schemes for cleaning of major rivers in the country;

(b) whether the Government provides any funds to these agencies for the purpose;

(c) if so, the details of the funds sanctioned, agency-wise along with the criteria for allocation of funds;

(d) whether the Government has conducted any review of the work done by these agencies; and

(e) if so, the details thereof along with the details of works carried out through such assistance?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI

NATARAJAN): (a) to (c) Pollution abatement works under National River Conservation Plan are implemented on a cost sharing basis between the Centre and the States through implementing agencies nominated by the State Governments and functioning under their control. Funds are released to the concerned nodal Departments in the States for implementation of the pollution abatement schemes, as per prescribed procedure viz. based on physical and financial progress of the works, funds utilisation certificates, etc. Details of the rivers covered State-wise, funds released for projects under the Plan and details of the State implementing agencies are given in the enclosed Statement.

(d) and (e) The progress of works under various sanctioned pollution abatement schemes are regularly reviewed/monitored at the Central and State level. In addition, Third Party Inspections (TPIs) by independent institutions has also been introduced.

Statement

Sl. No.	State	State Implementing Agency	River	Funds Released (Rs. crore)
1	2	3	4	5
1.	Andhra Pradesh	- Public Health, Engg. Department. - Hyderabad Metropolitan Water Supply & Sewerage Board - AP Tourism Corporation Ltd.	Godavari & Musi	259.80
2.	Bihar	- Bihar Rajya Jal Parishad - Urban Infrastructure Development Corporation	Ganga	92.07
3.	Jharkhand	- Mineral Area Development Authority	Damodar, Ganga & Subarnarekha	4.45
4.	Gujarat	- Ahmedabad Municipal Corporation	Sabarmati, Mindhola	131.76
5.	Goa	- Deptt. of Science, Technology & Environment	Mandovi	9.26
6.	Karnataka	- Karnataka Urban Water Supply & Drainage Board - Karnataka State Pollution Control Board	Bhadra, Tungabhadra, Cauvery, Tunga & Pennar	47.83

1	2	3	4	5.
7.	Maharashtra	- Maharashtra Jeevan Pradhikaran - Nasik Municipal Corporation - Kolhapur Municipal Corporation	Krishna, Godavari, Tapi & Panchganga	128.79
8.	Madhya Pradesh	- Madhya Pradesh Pollution Control Board - Public Health Engineering Deptt.	Betwa, Tapti, Wainganga, Khan, Narmada, Kshipra, Beehar, Chambal & Mandakini	79.00
9.	Odisha	- Orissa Water Supply and Sewerage Board	Brahmini & Mahanadi	61.41
10.	Punjab	- Punjab Water Supply & Sewerage Board	Satluj & Beas	321.69
11.	Rajasthan	- Public Health Engg. Department - Urban Improvement Trust, Kota	Chambal	41.12
12.	Tamil Nadu	- Chennai Metropolitan Water Supply and Sewerage Board - Tamilnadu Water Supply and Drainage Board	Cauvery, Adyar, Cooum, Vennar, Vaigai & Tambarani	623.65
13.	Delhi	- Delhi Jal Board - Municipal Corporation of Delhi	Yamuna	656.69
14.	Haryana	- Public Health Engineering Deptt.	Yamuna	305.63
15.	Uttar Pradesh	- Uttar Pradesh Jal Nigam	Yamuna, Ganga & Gomti, Ramganga	1262.88
16.	Uttarakhand	- Uttar Pradesh Jal Nigam	Ganga	89.40
17.	West Bengal	- Kolkata Metropolitan Development Authority - Commerce & Industries Dept. for CETP	Ganga, Damodar & Mahananda	656.22
18.	Kerala	- Kerala Water Authority	Pamba	2.78
19.	Sikkim	- Water Security & Public Health Engg. Department, Govt. of Sikkim	Rani Chu	90.41
20.	Nagaland	- Public Health Engineering Deptt., Govt. of Nagaland	Diphu & Dhansiri	4.50
Total				4628.79

Extinction of Flora and Fauna

3394. SHRI JITENDRA SINGH BUNDELA:
SHRI GOPINATH MUNDE:
SHRI P.C. GADDIGOUDAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a number of species of flora and fauna are reportedly on the verge of extinction due to construction of dams on rivers Sindhu, Ganges and Brahmaputra;

(b) if so, the details thereof;

(c) the impact on the forests area of the Himalayan Region due to construction of these dams; and

(d) the measures taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the information received from Botanical Survey of India and Zoological Survey of India, no species of flora and fauna is facing extinction specifically due to construction of dams on the rivers Sindhu, Ganges and Brahmaputra.

(c) and (d) So far, 17584.8689 ha of forest land has been permitted for diversion under the provisions of the Forest (Conservation) Act, 1980 for construction of 347 hydel projects in the States of Arunachal Pradesh, Himachal Pradesh, Uttaranchal and Sikkim. Environment and forest clearances are accorded by the Ministry of Environment and Forests after thorough appraisal by the Expert Appraisal Committee constituted under the Environmental Impact Assessment Notification, 2006 and Forest Advisory Committee under Forest (Conservation) Act, 1980. The impacts on environment, ecology, wildlife as well as social impacts are assessed in the Environment Impact Assessment report and the mitigation measures for these impacts embodied in the Environment Management Plan prepared for the respective project. Central Government while according approval under the Forest (Conservation) Act, 1980 for diversion of forest land for construction of dams stipulates appropriate conditions to mitigate impacts of such projects on flora, fauna and forests. These conditions include compensatory afforestation in lieu of the forest land diverted, maintenance of minimum ecological flow,

implementation of wildlife conservation plan, installation of appropriate structures such as fish passes or fish ladders, fish hatcheries etc. to facilitate migration of aquatic fauna etc.

[English]

Recruitment in Army

3395. SHRI RAJENDRA AGRAWAL:
SHRI C. SIVASAMI:
SHRI KIRTI AZAD:
DR. BHOLA SINGH:
SHRI RAMKISHUN:
SHRIMATI KAMLA DEVI PATLE:
SHRI P. KUMAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the vacancies in the armed forces are distributed amongst States on a proportionate basis;

(b) whether the Government give relaxations in age and qualification for recruitment in certain States as soldier in the Indian Army;

(c) if so, the details thereof, State-wise including Jammu & Kashmir;

(d) the State-wise details of army recruitment centres in the country;

(e) the details of number of recruitments made both for men and women in the army including from rural/backward/tribal areas during each of the last three years and the current year, centre-wise and gender-wise;

(f) whether the Government proposes to conduct army recruitment rallies in the country;

(g) if so, the details thereof, State-wise; and

(h) the steps taken/proposed to be taken by the Government to recruit people from rural/backward/tribal areas of the country including Uttar Pradesh?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) In the Armed Forces, officers are recruited on the basis of all India open competitive examinations.

Recruitment of Other Ranks (ORs) in Army is based on Recruitable Male Population (RMP) of the States/ Union Territories(UTs). In Navy, recruitment of Sailors is

carried out on 'All India basis' on State-wise merit of the eligible RMP as per the number of vacancies available. In case of Artificer Apprentice Sailors entry, the recruitment is carried out on the basis of 'All India Merit'. In Air Force, selection of Airmen (ORs) is carried out through a centralized system through centralized selection tests on All India basis.

(b) and (c) Dispensation in education is given for enrolment in Soldier (General Duty) and Tradesmen category to persons hailing from backward and remote areas/regions lacking adequate educational facilities and

lower literacy levels including from specific areas of Jammu & Kashmir. Details are given in the enclosed Statement-I.

(d) Details of Recruitment Centres of Army, State-wise, are given in the enclosed Statement-II.

(e) Officers are recruited on all India basis through open competitive examinations. Women are inducted as officers. Details of officers (men and women) commissioned in the Army during last three years and the current year (excluding Army Medical Corps, Army Dental Corps and Military Nursing Service) are as under:

Year	Women Officers	Men Officers	Total
2010	93	1395	1488
2011	164	1616	1780
2012	157	1878	2035
2013	No officer has been commissioned till 15.3.2013		

Recruitment of ORs in Army is carried out through Open Rally System from amongst eligible male candidates based on Recruitable Male Population of the State/UTs. Recruitment of ORs in the Army including from rural/backward/tribal areas during the last three years and the current year are as under:

Recruitment year	Number of ORs recruited
2009-10	57316
2010-11	61269
2011-12	58421
2012-13	48356 (upto 31.12.2012)

(f) to (h) Recruitment of Other Ranks in Army is carried out through Open Recruitment Rally System which is a continuous/ongoing process and efforts are made to cover each district of the country at least once in a recruitment year including rural/backward/tribal areas, through these rallies including Uttar Pradesh. As such, all the aspirants have equitable opportunities to attend and get enrolled in Army.

Statement I

Dispensation in educational standard for recruitment in Soldier (General Duty) and Tradesman category in the Army for the period 01 Apr 2010 to 31 Mar 2013:

Sr.No. Existing Dispensation (01 Apr 2010–31 Mar 2013)

1	2
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(1) Jammu & Kashmir

General Duty Category

- (a) District of Jammu, Sambha and Kathua – No dispensation.
- (b) All districts except Jammu, Sambha, Kathua and Ladakh Region including Kargil district – Class X simple pass.
- (c) Ladakh Region including Kargil district – Class VIII pass.

Tradesman Category

- (d) District of Jammu, Sambha, and Kathua – No dispensation.

1	2
	(e) All districts except Jammu, Sambha and Kathua – Class VIII Pass.
(2)	Uttarakhand General Duty Category (a) Batwari Tehsil of Uttarkashi district, Okhimath Tehsil of Rudraprayag district, Joshimath Tehsil of Chamoli district, Berinag, Didihat, Dharchula and Munsiri Tehsils of Pithoragarh district – Class X Simple pass. Tradesman Category (b) The Tradesman category from the dispensation districts – Class VIII pass.
(3)	Himachal Pradesh General Duty Category (a) Kinnaur, Lahaul – Spiti districts – Class X Simple pass. Tradesman Category (b) The Tradesman category from the dispensation districts – Class VIII pass.
(4)	Rajasthan General Duty Category (a) Jaisalmer, Barmer districts, Shergarh, Osian and Phalaudi Tehsils of Jodhpur district – Class X Simple pass. Tradesman Category (b) The Tradesman category from the dispensation districts – Class VIII pass.
(5)	Gujarat General Duty Category (a) Rapar and Lakhpat Tehsils of Kutch district – Class X Simple Pass. Tradesman Category (b) The Tradesman category from the dispensation districts – Class VIII pass.
(6)	Andaman & Nicobar Islands General Duty Category (a) Settlers. Class X Simple Pass.

1	2
	(b) Tribals and Aborigines. Class VIII Pass. Tradesman Category (a) Settlers. Class VIII Pass. (b) Tribals and Aborigines. Class VIII Pass.
(7)	North Eastern States General Duty Category (a) Assam, Tripura and Meghalaya. Class X Simple Pass. (b) Manipur, Mizoram, Nagaland and Arunachal Pradesh. Class VIII Pass. Tradesman Category Class VIII Pass for all seven North Eastern States.
(8)	Punjab General Duty Category (a) Candidates domiciled within aerial distance of 20 KM from International Border – Class X Simple Pass. Tradesman Category (b) Candidates domiciled within aerial distance of 20 KM from International Border – Class VIII Pass.
(9)	Sikkim (a) General Duty Category Class VIII Pass. (b) Tradesman Category Class VIII Pass.
(10)	Lakshadweep & Minicoy Group of Islands (a) General Duty Category Class VIII Pass. (b) Tradesman Category Class VIII Pass.
(11)	All Gorkhas (Nepalese and Indian) (a) General Duty Category Class X Simple Pass. (b) Tradesman Category Class VIII Pass.
(12)	Scheduled Tribes from All States of India (a) General Duty Category Class VIII Pass. (b) Tradesman Category Class VIII Pass.

Statement II*Details of HQ RTG Zones/Army Recruiting Offices (AROs)*

Sr. No.	Zone	State, Union Territory and Districts
1	2	3
HQ RTG ZONE, AMBALA:		HARYANA, (EXCEPT DISTTS. OF GURGAON, FARIDABAD, MEWAT AND PALWAL) HIMACHAL PRADESH AND CHANDIGARH
HARYANA (Except Districts of Gurgaon, Faridabad, Mewat and Palwal):		
1.	RO (HQ), Ambala	Districts of Ambala, Karnal, Kurukshetra, Union Territory of Chandigarh, Yamunanagar, Panchkula and Kaithal.
2.	ARO, Rohtak	Districts of Rohtak, Sonipat, Jhajjar and Panipat.
3.	ARO, Hisar	Districts of Hissar, Sirsa, Jind and Fatehabad.
4.	ARO, Charkhi Dadri	Districts of Mohindergarh, Bhiwani and Rewari.
HIMACHAL PRADESH:		
5.	ARO, Palampur	Districts of Chamba and Kangra.
6.	ARO, Hamirpur	Districts of Hamirpur, Una and Bilaspur.
7.	ARO, Shimla	Districts of Shimla, Solan, Sirmaour and Kinnaur.
8.	ARO, Mandi	Districts of Mandi, Kullu and Lahaul Spiti Sub Division.
HQ RTG ZONE BANGALORE:		KARNATAKA, KERALA AND UNION TERRITORY OF MAHE & LAKSHADWEEP
KARNATAKA:		
9.	RO (HQ), Bangalore	Districts of Bangalore Urban, Bangalore Rural, Kolar, Chamrajnagar, Mysore, Chitradurga, Mandya, Tumkur, Ramanagara and Chikaballapura.
10.	ARO, Belgaum	Districts of Belgaum, Bijapur, Bidar, Dharwad, Gulbarga, Raichur, Bellary, Bagalkot, Haveri, Koppal, Gadag and Yadgir.
11.	ARO, Mangalore	Districts of Chikmagalur, Dakshina Kannada, Uttar Kannada, Hassan, Kodagu, Shimoga, Udupi, Chitradurga and Davangere.
12.	ARO, Trivandrum	Districts of Trivandrum, Kollam, Alleppey, Ernakulam, Kottayam, Idukki and Pathanamthitta.
13.	ARO, Calicut	Districts of Calicut, Kasargod, Palghat, Malapuram, Wynad, Cannanore, Trichur and UTs Mahe and Lakshadweep.
HQ RTG ZONE, CHENNAI:		TAMILNADU, ANDHRA PRADESH, UT OF PUDUCHERRY AND ANDAMAN & NICOBAR GROUP OF ISLANDS)
TAMILNADU:		
14.	RO (HQ), Chennai	Districts of Chennai, Tiruvallur, Kancheepuram, Vellore, Cuddalore, Viluppuram and Tiruvannamalai.
UT of Puducherry. District of Puducherry		

1

2

3

Andaman and Nicobar Group of Islands

District of Andaman and Nicobar.

15. ARO, Tiruchirapalli District of Tiruchirapalli, Karur, Perambalur, Ariyalur, Thanjaavur, Ramanathapuram, Tirunvelli, Pudukottai, Sivaganga, Virudhunagar, Thoothukudi (Tuticorin), Kanniyakumari, Nagapattinam and Thiruvarur.

UT of Puducherry. District of Karaikal

16. ARO, Coimbatore District of Coimbatore, Salem, Namakkal, The Nilgiris, Madurai, Theni, Dharamapuri, Erode, Dindigul, Krishnagiri and Tirupper.

ANDHRA PRADESH:

17. ARO, Secunderabad District of Adilabad, Hyderabad, Karimnagar, Mehbubnagar, Medak, Nalgonda, Nizamabad, Warangal, Khammam and Ranga Reddy.
18. ARO, Guntur Districts of Guntur, Cuddapah, Kurnad, Nellore, Prakasham, Anantapur and Chittoor.
19. ARO, Visakhapatnam Districts of Visakhapatnam, Srikakulam, East and West Godawari, Vizainagaram and Krishna (Vijaywada).

UT of Puducherry. Districts of Yanam.**HQ RTG ZONE, DANAPUR:****BIHAR AND JHARKHAND****BIHAR:**

20. RO (HQ), Danapur Districts of Patna, Bhojpur, Vaishali, Saran (Chhapra), Buxer, Siwan and Gopalganj.
21. ARO, Muzaffarpur Districts of Muzaffarpur, Dharbhanga, Madhubani, East and West Champaran, Sitamarhi, Samastipur and Sheohar.
22. ARO, Gaya Districts of Gaya, Aurangabad, Nawada, Nalanda, Rohtas, Kaimur (Bhabua), Jahanabad, Sekhpura, Lakhi Sarai, Arwal and Jamui.
23. ARO, Katihar Districts of Katihar, Saharsha (Kosi), Bhagalpur, Munger, Madhepura, Purnea, Banka, Araria, Kishanganj, Supaul, Khagaria and Begusarai.

JHARKHAND:

24. ARO, Ranchi Districts of Ranchi, East and West Singhbhum, Dhanbad, Hazaribagh, Giridih, Gumla, Lohardaga, Chatra, Bokaro, Koderma, Deoghar, Dumka, Jamtada, Saraikela, Simdega, Godda, Sahebgang, Pakur, Jamtara, Palmu, Garwah, Latehar and Khunti.

HQ RTG ZONE, JABALPUR:**MADHYA PRADESH AND CHHATTISGARH****MADHYA PRADESH:**

25. RO (HQ), Jabalpur Districts of Jabalpur, Shahdol, Mandla, Balaghat, Rewa, Satna, Narsinghpur, Seoni, Sidhi, Katni, Dindori, Umaria, Annapur Panna, Damoh and Singrauli.
26. ARO, Gwalior Districts of Gwalior, Bhind, Morena, Datia, Shivpuri, Sheopur, Guna, Tikamgarh, Chhatarpur and Ashok Nagar.

1	2	3
27.	ARO, Mhow	Districts of Indore, Dewas, Jhabua, Mandasaur, Ratlam, Dhar, Ujjain, Neemuch, Burhanpur, Badwani, Alirajpur, Khargone, and Khandwa.
28.	ARO, Bhopal	Districts of Bhopal, Sehore, Raisen, Saugor, Harda, Chhindwara, Betul, Hoshangabad, Vidisha, Rajgarh and Shajapur.
CHHATTISGARH:		
29.	ARO, Raipur	Districts of Raipur, Raigarh, Sarguja, Rajnandgaon, Korba, Dhamtari, Durg, Bilaspur, Baster, Mahasamund, Jangir Champa, , Jashpur, Dantewada, Kanker, Kawardha, Korea Champa, Bijapur and Narayananpur.
HQ RTG ZONE, JAIPUR:		RAJASTHAN
30.	RO (HQ), Jaipur	Districts of Jaipur, Ajmer, Nagaur and Bhilwara.
31.	ARO, Alwar	Districts of Alwar, Bharatpur, Dausa, Dholpur, Karauli, Tonk and Sawaimadhapur.
32.	ARO, Jhunjhunu	Districts of Jhunjhunu, Sikar, Churu, Hanumangarh, Bikaner and Sriganganagar.
33.	ARO, Jodhpur	Districts of Jodhpur, Pali, Sirohi, Jalaur, Barmer, Jaisalmer and Udaipur.
34.	ARO, Kota	Districts of Kota, Bundi, Banswara, Dungerpur, Chittorgarh, Baren, Rajsamand and Jhalwar.
HQ RTG ZONE,		PUNJAB, JAMMU AND KASHMIR
PUNJAB:		
35.	RO (HQ), Jalandhar	Districts of Jalandhar, Hoshiarpur, Kapurthala and Nawashahar.
36.	ARO, Amritsar	Districts of Amritsar, Gurdaspur and Tarn Taran.
37.	ARO, Ferozpur	Districts of Ferozpur, Faridkot, Bhatinda and Muktsar.
38.	ARO, Patiala	Districts of Patiala, Sangrur, Fatehgarh Sahib and Mansa.
39.	ARO, Ludhiana	Districts of Ludhiana, Rupnagar, SAS Nagar (Mohali) and Moga.
JAMMU & KASHMIR:		
40.	ARO, Jammu	Districts of Jammu, Kathua, Poonch, Udhampur, Doda, Rajouri, Samba, Ramban, Reasi and Kistwar.
41.	ARO, Srinagar	Districts of Srinagar, Anantnag, Baramula, Pulwama, Badgam, Kupwara, Kargil, Leh, Sopian, Ganderbal, Bandipora and Padam.
HQ RTG ZONE, KOLKATA		WEST BENGAL, SIKKIM AND ORISSA
WEST BENGAL:		
42.	RO (HQ), Kolkata	Districts of 24 Parganas (South), Kolkata, Midnapore (both East and West) and Howrah.
43.	ARO, Siliguri	Districts of Cooch Behar, Jalpaiguri, Uttar Dinajpur, Dakshin Dinajpur, Malda, Darjeeling & State of Sikkim.
44.	ARO, Barrackpore	Districts of 24 Parganas (North), Hoogly, Bankura and Purulia.
45.	ARO, Berhampore	Districts of Murshidabad, Burdwan, Nadia and Birbhum.

1	2	3
ORISSA:		
46.	ARO, Cuttack	Districts of Cuttack, Puri, Balasore, Mayurbhanj, Bhadrak, Jagatsinghpur, Jajpur, Kendrapara, Khurda and Nayagarh.
47.	ARO, Sambalpur	Districts of Sambalpur, Keonjhar, Sundergarh, Bargarh, Angul, Deogarh, Jharsugura, Sonapur, Bolangir and Dhenkanal.
48.	ARO, Gopalpur Cantonment	Districts of Kalahandi, Koraput, Boudh, Gajapati, Malkangiri, Nowapada, Nowrangpur, Kandhamal (Bhulbani), Rayagada and Ganjam.
HQ RTG ZONE, LUCKNOW:		UTTAR PRADESH AND UTTARAKHAND
UTTAR PRADESH:		
49.	RO (HQ), Lucknow	Districts of Lucknow, Gonda, Unnao, Kanpur Dehat, Kanpur Nagar, Fatehpur, Hamirpur, Mahoba, Banda, Auraiya and Kannauj.
50.	ARO, Meerut	Districts of Meerut, Saharanpur, Bijnor, Muzaffarnagar, Ghaziabad, Bulandshahar, Bagpat, Gautam Buddha Nagar, Jyotiba Phule Nagar, Moradabad and Rampur.
51.	ARO, Bareilly	Districts of Bareilly, Badaun, Pilibhit, Shahjahanpur, Hardoi, Sitapur, Lakhimpur Khiri, Farukhabad, Behrauch, Shravasti, Sambhal and Balrampur.
52.	ARO, Agra	Districts of Agra, Mathura, Etawah, Jhansi, Jalaun, Firozabad, Lalitpur, Mainpuri, Hathras, Etah, Kashganj and Aligarh.
53.	ARO, Varanasi	Districts of Mirzapur, Varanasi, Jaunpur, Ghazipur, Sant Ravi Das Nagar, Azamgarh, Balia, Gorakhpur, Mau, Chandauli, Deoria and Sonbhadra.
54.	ARO, Amethi	2 Districts of Raebareli, Allahabad, Pratapgarh, Koshambi, Ambedkar Nagar, Faizabad Sultanpur, Basti, Sant Kabir Nagar, Kushinagar, Siddarth Nagar, Amethi and Maharajganj.
UTTARAKHAND:		
55.	ARO, Lansdowne	Districts of Tehri Garhwal, Uttarkashi, Rudra Prayag, Chamoli, Dehradun, Pauri Garhwal and Haridwar
56.	ARO, Almora	Districts of Almora, Bageshwar, Udham Singh Nagar and Nainital.
57.	ARO, Pithoragarh	Districts of Pithoragarh and Chambhawat.
HQ RTG ZONE, PUNE:		MAHARASHTRA, GUJARAT AND UNION TERRITORIES OF DAMAN, DIU, DADAR AND NAGAR HAVELI AND GOA
MAHARASHTRA:		
58.	RO (HQ), Pune	Districts of Pune, Ahmednagar, Osmanabad, Beed and Latur.
59.	ARO, Mumbai	Districts of Mumbai, Thane, Nasik, Mumbai, Suburb and Raigad.
60.	ARO, Nagpur	District of Nagpur, Wardha, Bhandara, Yavatmal, Akola, Amaravati, Chandrapur, Gadchiroli, Gondia and Washim.
61.	ARO, Kolhapur	District of Satara, Kolhapur, Sangli, Ratnagiri, Sindhudurg, Sholapur and State of Goa.

1	2	3
62.	ARO, Aurangabad	Districts of Aurangabad, Parbhani, Nanded, Jalna, Buldana, Hingoli, Nandubar, Dhule and Jalgaon.
GUJARAT:		
63.	ARO, Ahmedabad	Districts of Baroda, Ahmedabad, Kheda, Surat, Valsad, Bharuch, Mehsana, Sabarkantha, Anand, Dahod, Narmada, Navasari, Patan, Panchmahal, Dang, Banaskanatha, Gandhinagar and Tapi. Daman (Union Territory) & Dadra & Nagar Haveli (UT)
64.	ARO, Jamnagar	Districts of Rajkot, Jamnagar, Amreli, Bhavnagar, Junagarh, Bhuj, Surendranagar and Porbandar. Diu (Union Territory)
HQ RTG ZONE, SHILLONG: ASSAM, MEGHALAYA, ARUNACHAL PRADESH, NAGALAND, MANIPUR AND TRIPURA		
65.	RO (HQ), Shillong	MEGHALAYA Districts of East Khasi Hills, West Khasi Hills, Jaintia Hills, Ri Bhoi, East GARO Hills, South GARO Hills and West GARO Hills. ASSAM Morigaon, Nagaon and Sonitpur.
66.	ARO, Jorhat	ARUNACHAL PRADESH Districts of West and East Siang, Dibang, Valley, Lohit, Tirap, Changland, Lower Subansiri, Upper Subansiri, Tawang, East Kameng, West Kameng, Upper Siang, Kurung Kamang, Papumpare, Anjan Hawaii and Lower Dibang Valley. ASSAM Jorhat, Tinsukia, Sibsagar, Dhemaji, North Lakhimpur, Dibrugarh, Golaghat and Karbi Anglong.
67.	ARO, Narangi	ASSAM Districts of Barpeta, Goalpara, Darrang, Kamrup, Nalbari, Kokrajhar, Dhubri and Bongaigaon, Baksa, Udalguri & Chirang.
68.	ARO, Rangapahar	NAGALAND Districts of Kohima, Phek, Mon, Zunheboto, Wokha, Mokouchung, Tuensang, Dimapur, Pern, Kephare and Longleng. MANIPUR Ukhrul, Bishnupur, Thoubal, Churachandpur, Tamenglong, Senapati, Chandel, Imphal East and Imphal West.
69.	ARO, Silchar	ASSAM Districts of Cachar, North Cachar Hills, Karimganj and Hailakandi.

1	2	3
		TRIPURA
		West Tripura, North Tripura and South Tripura and Dhalai.
70.	ARO, Aizawl	
		MIZORAM
		Districts of Aizawl, Lunglei, Mamit, Chhimtuipui, Lawngtalai, Champai, Serchhip and Kolasib.
	GRD, KUNRAGHAT	NEPAL
	(GORAKHPUR):	
71.	GRD, Kunraghat	Anchals of Mahakali, Seti, Bheri, Rapti, Karnali, Dhaulagiri, Lumbini, Gandaki, Narayani and Bagmati of Nepal.
72.	GRD, Ghoom*	NNG from Eastern Nepal to include Anchals of Janakpur, Sagarmatha, Koshi, Mechi & ING from Darjeeling District (Except Kalimpong Sub Division).
	IRO, DELHI CANTT:	DELHI AND DISTRICTS OF GURGAON FARIDABAD, MEWAT AND PALWAL OF HARYANA STATE
73.	IRO, Delhi Cantt	DELHI
		State of Delhi
		HARYANA
		Districts of Gurgaon, Faridabad, Mewat and Palwal.

Plantation Projects

3396. SHRI MADHU GOUD YASKHI:
 SHRI ADHALRAO PATIL SHIVAJI:
 SHRI DHARMENDRA YADAV:
 SHRI GAJANAN D. BABAR:
 SHRI ANANDRAO ADSUL:
 DR. MAHENDRASINH P. CHAUHAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government had involved private sector in plantation activities to achieve 33 percent forest cover by 2012;

(b) if so, the details thereof; and

(c) if not, the percentage of target achieved by the end of 2012 and the reasons for not achieving the target?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) (a) to (c) The National Forest Policy, 1988

aims to have a minimum of one-third of the total land area of the country under forest or tree cover. As per the India State of Forest Report 2011, the total forest and tree cover in the country is 78.29 million ha. which is 23.81% of the total geographical area of the country. To achieve the goal of 33% of geographical area of the country under forest or tree cover, afforestation activity is taken up under various Centrally Sponsored Schemes such as National Afforestation Programme (NAP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Watershed Management Programme (IWMP), 13th Finance Commission under different State Plan/ Non-Plan schemes including Externally-Aided Projects etc. National Afforestation Programme (NAP) of the Ministry of Environment & Forests is 100% Centrally Sponsored Scheme for afforestation and tree plantation and eco-restoration of degraded forest and adjoining areas in the country through people's participation.

There is no involvement of private sector in the implementation of NAP. However, the Central Government has also issued guidelines to encourage participation of Industrial houses, Non-Government Organisations (NGOs)

and Forest Departments in order to rehabilitate /reforest the degraded forests in the country. The guidelines inter-alia stipulate that there must be a tri-partite agreement between the industrial house, an acceptable NGO of repute and the local Forest Department. The agreement must have the commitment of the industrial house to bear the cost of the scheme and of the NGO to faithfully implement the scheme under the supervision and direction of the Forest Department. Further, under the Forest (Conservation) Act, 1980, there is a mandatory provision of Compensatory Afforestation in lieu of diversion of forest land against any developmental project. The Private industries provide funds to the Government for carrying out compensatory afforestation. Some of the major challenges in achieving this target are limited availability of land for afforestation, inadequate financial resources, heavy biotic pressure etc.

[Translation]

Concessions to Handloom

3397. DR. SHAFIQR RAHMAN BARQ:
SHRI A. SAI PRATHAP:

Will the Minister of TEXTILES be pleased to state:

(a) the number of applications seeking more concessions and relaxation to handloom weavers from weavers' cooperative societies and other organisations received by the Government during the last three years and the current year, State-wise;

(b) the criteria adopted for providing concessions to the weavers along with the details of concessions/relaxations being provided by the Government to handloom weavers through these societies/ organisations including the number of weavers benefitted during the said period, State-wise;

(c) whether the banks are charging high rate of interest against the loan granted to poor weavers;

(d) if so, the details thereof and the reasons therefor along with the action taken by the Government in this regard;

(e) the number of representations/ recommendations received for waiving of loans from the various State Governments along with quantum of funds sought by them, State-wise; and

(f) the follow up action taken by the Government on the recommendations of the various State Governments, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Government of India has approved Revival, Reform and Restructuring (RRR) Package for Handloom Sector in November 2011, to waive off the overdue loans of primary weavers cooperatives, other weavers organizations and individual weavers and to provide access to subsidized institutional credit. The requests/recommendations seeking more concessions and relaxations under RRR package have been received afterwards and State-wise details are given in the enclosed Statement-I. The RRR package aims at waiving the overdue loans and interest (100% principal and 25% interest is borne by the Govt. of India and 75% interest and penal interest, if any, is borne by the banks) to eligible handloom cooperative societies and individual weavers as on 31.3.2010, and provides fresh credit with interest subsidy of 3% for 3 years with credit guarantee to the societies and weavers which are being benefitted under the RRR package. For implementation, the States were asked to carry out the statutory audit of handloom cooperatives and carry out the legal and institutional reforms of handloom cooperatives. Then, NABARD carried out special audit of handloom cooperatives to assess the loan waiver and recapitalization assistance to eligible viable and potentially viable cooperatives as per guidelines of the scheme. The viable and potentially viable apex and primary cooperatives are eligible for the benefit under the package and the criteria for eligibility of viable and potentially viable cooperatives is given in the enclosed Statement-II. In case of individual weaver, overdue loan upto Rs.50000/- taken for weaving related activities is eligible for waiver.

(c) and (d) The banks have been charging applicable rate of interest for loan as per RBI guidelines from handloom weavers. In order to provide subsidized credit to handloom weavers, the Government of India has approved institutional credit component under Integrated Handlooms Development Scheme. Since then, the Government is providing margin money assistance @ Rs.4200/- per weaver, 3% interest subvention for 3 years and credit guarantee through CGTMSE for 3 years.

Besides, fresh credit with interest subsidy of 3% for 3 years and credit guarantee through CGTMSE for 3 years is also provided to the societies and weavers which are being benefited under the RRR package. Further, loan for handloom sector at 6% interest rate has been announced by the Finance Minister in the budget for 2013-14.

(e) and (f) The revised proposal of RRR package has been formulated in view of representations/recommendations received from State Governments including Andhra Pradesh, Tamil Nadu, Kerala, Himachal Pradesh, Bihar, Manipur, Odisha, Karnataka, Uttar Pradesh, West Bengal, Uttarakhand and Maharashtra.

Statement I

State-wise details of the request/recommendations seeking more concessions and relaxations under RRR package

State	2011-12	2012-13
Andhra Pradesh	-	3
Assam	-	2
Bihar	-	1
Himachal Pradesh	-	3
Kerala	-	10
Karnataka	-	2
Maharashtra	2	3
Manipur	-	2
Odisha	-	3
Pudduchery	-	2
Rajasthan	1	3
Tamil Nadu	-	2
Uttarakhand	-	2
Uttar Pradesh	-	3
West Bengal	1	-

Statement II

Eligibility norms of "viable" and "potentially viable" societies

(I) Viable Apex & PWCs are identified based on the following norms/criteria:

- Capacity utilization during the last 3 years should have been equal or more than economic level of operation (Break even level).
- Net Disposable Resources (NDR) and net worth should be positive.
- Sales should be at least to the extent of 75% of average production for the last 3 years.
- Audit may be completed upto for the year 2009-10.
- Working capital/Cash credit limit should be rotated at least twice in a year.

(II) Potentially viable Apex & PWCs are identified by the following norms /criteria:

- Net worth should be positive but incurring operative losses in not more than two of last three years. (Amended as four out of 5 years, vide order dated 11.6.2012.)
- Sales should be at least to the extent of 50% of average production for last 3 years.
- Audit may be completed upto for the year 2009-10
- Working capital/Cash credit limit should be rotated at least once in a year. (Relaxed – to the extent that the societies should have not been sanctioned cash credit limit by the bank for past 2 years. Like-wise, if the society has not been sanctioned such credit limit by the bank for past 2 years and it is operating from their own through some Bank account could be considered, vide order dated 11.6.2012.)

[English]

Scorpene Project

3398. SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether financial irregularities by project head in Scorpene project have been reported recently;

(b) if so, the details thereof;

(c) whether the Government has inquired into the alleged irregularities;

(d) if so, the details thereof along with the details of persons against whom responsibilities has been fixed;

(e) if not, the reasons therefor; and

(f) the action taken/initiated against the persons found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (f) A complaint was received alleging financial irregularities against the then Director in-charge of Scorpene Submarine project in a Defence Shipyard. The complaint is under enquiry.

[Translation]

Withdrawal of Troops from Siachen

3399. SHRI JAGDISH SHARMA:
SHRI VILAS MUTTEMWAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is considering to withdraw its troops from Siachen;

(b) if so, the details thereof;

(c) whether the Government is also aware of the presence of Chinese soldiers in Pakistan occupied Kashmir; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) No, Madam.

(c) and (d) Government is aware of China undertaking infrastructure projects in Pakistan occupied Kashmir (PoK) which are being executed by Chinese civil companies. Government has conveyed its concerns to China about their activities in PoK and asked them to cease such activities.

Indo-Russian Defence Deal

3400. PROF. RAM SHANKAR:
SHRI M. VENUGOPALA REDDY:
SHRI M. KRISHNASSWAMY:

Will the Minister of DEFENCE be pleased to state:

(a) whether India has signed four defence agreements with Russia;

(b) if so, the details thereof, item-wise;

(c) whether the provision of manufacturing of Sukhoi fighter aircraft in India is also included in the said agreements;

(d) if so, the location at which the manufacturing of Sukhoi fighter aircraft project is likely to start along with the time by which this project is likely to be completed; and

(e) the steps taken by the Government to ensure timely delivery of products and spare parts by Russia?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) A number of Inter-Governmental Agreements have been concluded between India and Russia for cooperation in various fields in the defence sector.

(c) and (d) The Agreement for licensed production of Su-30 MKI aircraft in India was concluded in October, 2000. Under this agreement, licensed production of Su-30 MKI has commenced by Hindustan Aeronautics Limited (HAL) since Financial Year 2004-05 onwards.

(e) Implementation of ongoing projects and after sales support, is mutually reviewed on a continuous basis at various levels on both sides.

Export of Fertilisers

3401. SHRI UDAY PRATAP SINGH:
SHRI JAYARAM PANGI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been reports of clandestine export of fertilisers to neighbouring countries;

(b) if so, the details thereof and the steps taken by the Government in this regard;

(c) whether there have been reports of some companies importing certain pesticides whose import has officially been banned by the Government;

(d) if so, the details thereof and the action taken against such importers; and

(e) the mechanism being devised by the Government to prevent such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) There are some reports of alleged diversion and smuggling of urea and other subsidized fertilizers from India to Nepal, Bangladesh and other neighbouring countries. To keep a vigil on such diversion and smuggling of fertilizers, State Governments have been advised from time to time to keep a strict vigil so that no diversion and smuggling of fertilizers to neighbouring countries takes place. Security forces guarding the border have also been alerted to keep strict vigilance on the borders so that no smuggling of fertilizers takes place.

(c) to (e) The Customs formations have seized 4255.446 MT illegally imported pesticides valued at Rs. 15.67 crore from 2009 to November, 2012. Action has been taken against the persons found guilty under the provisions of Customs Act read with Foreign Trade Policy for imposition of penalty and fine, including launching of prosecution. All the Custom formations including DRI have been sensitized to prevent illegal import of pesticides.

Survey on Employment Generation

3402. SHRI CHANDU LAL SAHU:
SHRI JAYARAM PANGI:
SHRI SURENDRA SINGH NAGAR:
SHRI HARSH VARDHAN:
SHRIMATI USHA VERMA:
SHRIMATI SUSHILA SAROJ:
SHRI MAHESHWAR HAZARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the labour surveys on employment and unemployment are being held quarterly;

(b) if so, the details thereof and the number of such quarterly surveys held during the last five years and the current year;

(c) whether according to the latest labour surveys, the employment generation in about eight key manufacturing and service sectors has slumped to its lowest;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken/being taken by the Government to boost employment generation in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Yes, Madam. The Quarterly surveys on employment and unemployment are being held since October, 2008 and so far 15 quarterly surveys have been conducted by the Labour Bureau. The 16th survey was conducted on half yearly basis for July, 2012 to December, 2012.

(c) and (d) No, Madam. According to the survey for the period July, 2012 to December, 2012, the estimated increase in employment for the selected sectors is 1.6 lakh. The details of employment generated in these sectors from October, 2008 to December, 2012 is given in the enclosed Statement.

(e) The Government has launched various Employment Generation Schemes to boost employment in the country. These schemes are :

- Swarnajayanti Gram Swarojgar Yojana (SGSY)
- Swarna Jayanti Shahari Rozgar Yojna (SJSRY)
- Prime Minister's Employment Generation Programme (PMEGP)
- Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)
- Rajiv Gandhi Shramik Kalyan Yojana
- Skill Development Initiative

Statement

Sl. No.	Industry/ Group	Sector-wise estimated change (in lakh) in employment during															
		Dec, 08 over Sep, 08	Mar, 09 over Dec, 08	Jun, 09 over Mar, 09	Sep, 09 over Jun, 09	Dec, 09 over Sep, 09	Mar, 10 over Dec, 09	June, 10 over Mar, 10	Sep, 10 over June, 10	Dec, 10 over Sep, 10	Mar, 11 over Dec, 10	June, 11 over March, 11	Sep, 11 over June, 11	Dec, 11 over Sept, 11	Mar, 12 over Dec, 11	June, 12 over Mar, 12	Dec, 12 over June, 12
1.	Mining	-0.11	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
2.	Textiles	-1.72	2.08	-1.54	3.18	0.16	-1.19	-0.63	2.45	0.40	-1.21	-0.33	0.42	0.78	0.00	0.50	0.50
3.	Leather	-	-0.3	30.07	-0.08	0.09	0.00	0.21	0.04	0.16	-0.08	0.01	-0.02	-0.12	-0.03	0.00	0.06
4.	Metals	-1.06	-0.29	-0.01	0.65	0.23	0.04	0.45	0.27	0.00	0.16	0.53	0.38	0.00	-0.07	-0.05	0.33
5.	Automobiles	-0.83	0.02	0.23	0.24	0.06	0.29	0.51	0.29	0.18	0.13	0.18	0.22	-0.06	-0.01	-0.04	0.14
6.	Gems & Jewellery	-0.99	0.33	-0.2	0.58	0.07	0.24	0.04	0.04	-0.10	-0.02	0.13	0.07	0.10	-0.03	0.05	-0.03
7.	Transport	-0.96	-0.04	-0.01	0.00	-0.02	-0.02	-0.21	0.13	-0.01	0.06	-0.02	-0.05	0.34	0.16	0.00	0.01
8.	IT/BPO	0.76	0.92	-0.34	0.26	5.70	1.29	1.29	1.08	1.41	2.87	1.64	2.04	1.09	1.04	0.27	0.64
9.	Handloom/ Powerloom	-	0.07	0.49	0.15	0.09	-0.05	-0.03	0.06	0.03	-0.18	0.01	0.09	0.13	-0.26	0.00	0.03
	Total	-4.91	2.76	-1.31	4.97	6.38	0.61	1.62	4.35	2.07	1.74	2.15	3.15	2.26	0.81	0.73	1.68

Accident in Steel Plants

3403. SHRI MAHABALI SINGH:
SHRI P. KARUNAKARAN:
SHRI L. RAJAGOPAL:

Will the Minister of STEEL be pleased to state:

(a) whether there has been an increase in the number of accidents in the various steel plants in the country in the recent past;

(b) if so, the details thereof and reasons therefor including the number and nature of accidents that took place in various steel plants along with the number of persons injured/died in such accidents during each of the last three years and the current year, plant-wise;

(c) whether any investigation has been conducted to identify the causes of such accidents and if so, the outcome thereof and the action taken against the officials found responsible for such accidents;

(d) the amount of compensation paid to the injured/ families of the deceased persons in such cases along with the average annual expenditure incurred on the maintenance of these plants;

(e) whether the Government has also ordered safety audits of all the steel plants and if so, the details thereof and if not, the reasons therefor; and;

(f) the details of the technological, safety and human resource related measures taken/being taken to minimize such accidents in future?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) A statement showing details of accidents which occurred in different public sector steel plants of the Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) during the requisite period is enclosed. The accidents at these plants have occurred due to reasons such as fall from height, gas poisoning, electrocution, burn injury, fire/explosion etc.

Steel is a deregulated sector. There are a large number of steel factories/plants in the country. Therefore in regard to the private steel sector, the requisite data/information is not maintained by the Ministry of Steel.

(c) Yes, Madam. All fatal accidents are investigated by a plant level enquiry committee to identify the causes of such accidents and give recommendations to prevent recurrence of such incidents. Status of implementation of the recommendations made by the committee are monitored and reviewed at appropriate levels for their timely compliance. Wherever recommended by the Plant Enquiry Committee appropriate actions are taken against the erring employees/officials for violation of safety norms leading to an accident. In case of contractual employees, the same is done as per the penalty provisions given in the terms and conditions of the contract.

(d) In case of contract labour, compensation/dependent benefit is paid under the Employee State Insurance Scheme (ESIS) by the ESI Corporation. In case of fatal accidents to regular employees, the compensation is given as per the law/company policy. SAIL and RINL provide compensation to their employees in case of death/disablement due to accident arising out of and in course of employment as per the Workmen's Compensation Act, Employee Family Benefit Scheme and company policy. SAIL and RINL have paid a total of Rs. 16,24,89,814/- as compensation to the injured persons and families of deceased from 2010 till date.

The average annual expenditure on maintenance of different plants (including expenditure incurred on repairs, change in pipelines, electric repairs and mechanical maintenance) of SAIL and RINL during the years 2009-10 to 2011-12 was Rs. 5307.33 crore and Rs. 741.89 crore respectively.

(e) Yes, Madam. SAIL has been conducting internal and external safety audit in all the steel plants of SAIL on a regular basis. Safety audits have also been conducted in RINL. The various recommendations made by the safety audits, inter-alia, include synergy in safety

management, hazard analysis, such as HAZOP, well documented start-up procedure and strict implementation of the same, compliance to standard safety requirements, design validation and periodical review of the safety requirements.

(f) Measures taken by SAIL Plants/Units to avoid occurrence of accidents in identified areas of concern are as follows:-

- (i) Enforcing usage of job specific Personal Protective Equipments (PPEs) by all concerned, mandatory use of full body harness in place of safety belts;
- (ii) Campaign and training on rail and road safety;
- (iii) Use of retardant dress while handling liquid metal;
- (iv) Provisions of automatic gas leak detection and alarm system in hazardous areas. Conducting periodic mock drills as per emergency plan;
- (v) Strict adherence to Inter Plant Safety Standards procedures;
- (vi) Enforcement of safety induction training;
- (vii) Strict adherence to safety procedures, medical fitness and height pass; and
- (viii) Thrust on systematic approach for safety management (OHSAS-18001 implementation, internal and external safety audits etc.).

Based on the findings of the enquiry committees which probe into the incident of each fatal accident, the cause of each accident is identified and the following measures are taken in RINL:

- (i) Comprehensive safety audit has been conducted by Regional Labour Institute, Chennai, DGFASLI in July 2012.
- (ii) Review of Hazard Identification and Risk Assessment Training programme has been conducted by Director Safety, Regional Labour Institute, Chennai, DGFASLI in October 2012.
- (iii) Mock-drills as per the emergency plan conducted periodically.
- (iv) Automatic gas leak detection alarm in critical and gas prone areas provided.
- (v) Enforcing usage of job specific personal protective equipment.

(vi) Conducting special training programmes on Behavioural Based Safety and Legal Awareness.

(vii) Training programme conducted on 'Prevention of Fire in Oxygen enriched systems'.

Statement

Details of accidents which occurred in different public sector steel plants and units of the Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) during the last three years and the current year (plant-wise)

PLANTS/UNITS	Fatal accidents (fatality)				Other reportable accidents (excluding fatal accidents)			
	2010	2011	2012	2013 (upto 12.03.2013)	2010	2011	2012	2013 (upto Feb.'13)
Steel Authority of India Ltd								
Bhilai Steel Plant	0	1	1	2	3	8	6	2
Durgapur Steel Plant	4	0	7	2	2	0	0	0
Rourkela Steel Plant	4	3	5	1	11	12	4	1
Bokaro Steel Plant	8	3	9	3	14	5	6	0
IISCO Steel Plant	10	6	3	0	27	12	8	2
Alloy Steel Plant	0	1	0	0	2	0	0	0
Salem Steel Plant	1	0	0	0	2	3	1	0
Visvesvaraya Iron and Steel Plant	0	3	0	0	9	6	8	0
Chandrapur Ferro Alloys Plant	0	0	0	0	6	4	4	0
Stockyard	1	1	1	0	1	5	1	0
Raw Material Division (Mines)	2	0	0	0	6	1	2	0
Bhilai Mines	0	1	1	0	29	17	17	1
Collieries	3	1	0	0	3	5	1	1
SAIL Refractory Unit	0	1	0	0	0	8	20	4
Total (SAIL)	33	21	27	8	115	86	78	11
Rashtriya Ispat Nigam Ltd.	10	8	25	2	46	46	33	2
				(upto Jan.'13)				(upto Jan.'13)
GRAND TOTAL	43	29	52	10	161	132	111	13

[English]

Development of Roads in North East

3404. SHRI JOSEPH TOPPO:
SHRI BAIJAYANT PANDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the Special Accelerated Road Development Programme for North East (SARDP-NE)

for the development/ improvement of roads in the North-Eastern States of the country;

(b) the details of the targets fixed and achieved so far under the said programme along with the allocation of funds made for the purpose, State-wise including Nagaland;

(c) whether the work on this project is going at a very slow pace;

(d) if so, the reasons therefor and the steps taken by the Government to speed up the pace of construction work under the programme; and

(e) whether there are reports of irregularities in the said project and if so, the details thereof along with the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) This Ministry has formulated the Special Accelerated Road Development Programme for North East (SARDP-NE) for the development/improvement of 10141km length of roads in the North-Eastern States of the Country. The programme has been divided into three parts, Phase 'A' covering 4099km, Arunachal Pradesh Package for Roads and Highways (APPRH) covering 2319km and Phase 'B' covering 3723km. The Government has so far approved implementation of 3325km under Phase 'A' and 2319km under APPRH and balance length of 774km under Phase 'A' has been approved in-principle. Phase 'B' of SARDP-NE has been approved for DPR preparation only. Roads included under Phase 'A' are targeted for completion by March 2014 and roads under APPRH are targeted for completion by March, 2015. Allocation of funds is made for the entire programme and not State wise. The allocation made during the last three years and the current year is as indicated below:-

Year	Amount (Rs. crore)
2009-10	1200
2010-11	1500
2011-12	1950
2012-13	2000

(c) and (d) A road length of 1052 kms out of 3771km sanctioned by this Ministry, has so far been completed under SARDP-NE. The slow progress of works under this programme has been mainly due to the delay in land acquisition, shifting of utilities and forest clearances

by the concerned State Government Departments. Due to the delay, regular site visit by the senior officers of the Ministry and regular reviews of the projects are being taken up at various levels in the Government to review the progress of project and to resolve the issues of implementation. In addition, the Ministry has recently set up three Project Implementation Unit (PIUs) headed by a Chief Engineer in the North Eastern Region in order to expedite the implementation of the programme. All roads under the programme are targeted for completion by March 2017.

(e) No reports of irregularities has been received.

Contract Labour

3405. SHRI P.C. MOHAN:
SHRI PREM DAS RAI:
SHRI A.T. NANA PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether various organizations of private/public sectors are engaging contract labourers instead of employing them on regular basis;

(b) if so, the details thereof including the number of labourers engaged on regular or contract basis in various departments and Ministries, Public Sector Enterprises, institutions and Government aided bodies along with the reasons therefor;

(c) whether such contract labourers can approach any tribunal or Labour Court in case of exploitation;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether various companies are not paying such contractual labourers fixed pay scales/wages;

(f) if so, the action taken by the Government in this regard; and

(g) the various steps taken by the Government to provide social security benefits such as gratuity, provident fund, health insurance etc. to such labourers/ workers in country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL

SURESH): (a) Employment of contract labour is per se not prohibited and contract labour can be engaged by an establishment in any kind of job, process or work unless that job, process or work is prohibited by the Government through a Notification in that particular establishment.

(b) No centralized data in this regard is maintained about the number of regular or contract labour in various Ministries, Departments, Public Sector Enterprises etc. However, the estimated number of contract labour engaged by licenced contractors in Central Sphere is 18.44 lakhs.

(c) to (g) To protect the interests of the contract labour, the Government has enacted the Contract Labour

(Regulation & Abolition) Act, 1970. The Employees Provident Fund and Miscellaneous Provision Act, 1952, the Employees State Insurance Act, 1948 and the Payment of Gratuity Act, 1972 are also applicable to contract labour provided the establishments in which contract workers work are covered under the said Acts. Contract Labour can approach the authorities specified under these Acts in case of exploitation.

Wages of the contract labour are regulated as per the Contract Labour (Regulation and Abolition) Act, 1970 and the Minimum Wages Act, 1948. The liability to ensure payment of wages and other benefits is primarily that of the contractor and, in case of default, that of the principal employer. Details of action taken by the Government for compliance of the provisions of aforementioned Acts are enclosed as Statement.

Statement

Details of Inspections conducted, Prosecution cases, Irregularities and No. of convictions under the Contract Labour (Regulation & Abolition) Act, 1970

Sl. No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	9428	7327	7268	6141
2.	No. of Prosecution Launched	5181	4908	4962	3215
3.	No. of Irregularities	144675	148731	192418	70124
4.	No. of Convictions	2318	3643	4962	2031

Details of Inspections conducted, Prosecution cases, Irregularities and No. of convictions under the Minimum Wages Act, 1948

Sl. No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	15951	16780	15155	10862
2.	No. of Prosecution Launched	5599	6008	6879	3807
3.	No. of Irregularities	313293	305796	289525	111143
4.	No. of Convictions	3340	6124	6746	3735

*Provisional upto December, 2012

Encroachment on Forest Land

3406. SHRI MANSUKH BHAI D. VASAVA:
SHRI P.C. GADDIGOUDAR:
SHRI LAXMAN TUDU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large portion of forest land is encroached upon;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to retrieve the encroached land?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The details of forest area under encroachment are given in the enclosed Statement.

Protection and management of forest is the responsibility of State/UT Governments. The action to retrieve the encroached forest land is taken by the State/UT Governments as per the law.

Statement

State/UT-Wise Statement of Encroachment in Forest Land

Sl. No.	Name of States/UTs	Area Under Encroachment (in ha.)	As on (Date)
1	2	3	4
1.	Andhra Pradesh	2,57,000.00	27.07.2011
2.	Bihar	356.00	16.02.2013
3.	Chhattisgarh	1,18,494.60	07.03.2011
4.	Gujarat	34,791.00	19.03.2011
5.	Goa	Nil	25.02.2013
6.	Haryana	184.63	20.07.2011
7.	Himachal Pradesh	4,600.00	21.08.2012
8.	Jharkhand	27,360.21	31.07.2012
9.	Jammu and Kashmir	13,360.09	17.10.2012
10.	Karnataka	1,15,648.23	14.03.2011
11.	Kerala	41,063.30	27.02.2012
12.	Madhya Pradesh	4,87,438.47	19.10.2011
13.	Maharashtra	1,83,171.80	09.08.2011
14.	Odisha	78,505.08	22.07.2011
15.	Punjab	7,404.00	31.01.2011
16.	Rajasthan	31,659.53	31.03.2011
17.	Tamil Nadu	15,320.37	31.03.2012
18.	Uttar Pradesh	26,831.10	15.02.2013
19.	Uttarakhand	9,676.00	31.03.2010
20.	West Bengal	12,660.97	31.03.2010
21.	Arunachal Pradesh	58,553.07	04.03.2011
22.	Assam	3,30,400.00	11.09.2012
23.	Manipur	1,918.37	10.04.2012
24.	Meghalaya	9,378.00	12.03.2011

1	2	3	4
25.	Mizoram	23,933.12	08.04.2011
26.	Nagaland	12,057.90	26.07.2011
27.	Sikkim	3,232.87	13.03.2012
28.	Tripura	47,758.14	16.03.2011
29.	Andaman and Nicobar Islands	3,326.63	10.03.2011
30.	Chandigarh	14.00	11.03.2011
31.	Dadra and Nagar Haveli	613.30	29.04.2011
32.	Daman and Diu	87.83	28.09.2010
33.	Lakshadweep	Nil	28.08.2010
34.	Delhi	629.51	11.04.2012
35.	Puducherry	Nil	21.10.2010
Grand Total		19,57,428.12	

[Translation]

Corporate Social Responsibility

3407. SHRI HARSH VARDHAN:
SHRI ASHOK KUMAR RAWAT:
SHRIMATI SEEMA UPADHYAY:
SHRI MAHESHWAR HAZARI:

Will the Minister of STEEL be pleased to state:

(a) the criteria adopted by the public sector steel companies for allocating funds and to take up projects under the Corporate Social Responsibility (CSR) policy;

(b) the details of the total funds allocated and projects undertaken by these companies including organizing health melas under this head during each of the last three years and the current year, State-wise;

(c) whether the Government has laid down any specific norms regarding the utilization of funds under the CSR and if so, the details thereof;

(d) whether the complaints of gross irregularities in the awarding of contracts and execution of the projects has been received; and

(e) if so, the details thereof along with the action taken by the Government in this regard?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (c) As per the existing guidelines issued by the Department of Public Enterprises in April, 2010, all profit making Central Public Sector Enterprises (CPSEs) are required to allocate budget mandatorily as percentage of net profit in the following manner:

Type of CPSEs Net Profit (Previous Year)	Expenditure range for CSR in a Financial Year (% of profit)
(i) less than ₹ 100 crore	3% - 5%
(ii) ₹ 100 crore to ₹ 500 crore	2% - 3% (subject to a Minimum of ₹ 3 crore)
(iii) ₹ 500 crore and above	0.5% - 2%

CPSEs are mandated to spend their funds on CSR projects selected by CPSEs with the approval of their respective Boards. CPSEs are required to select CSR activities which are aligned with their Business strategy and undertake them in a project mode. They may take up CSR projects in the vicinity of the plant, factory or unit of the company, or anywhere in the country.

Under the Corporate Social Responsibility (CSR) Scheme, the steel manufacturing Public Sector Undertakings namely Steel Authority of India Limited

(SAIL) and Rashtriya Ispat Nigam Limited (RINL) are allocating funds for the CSR activities as per the aforesaid policy. The details of funds allocated by these companies under CSR during each of the last three years and the current year are as under:

(₹ in Lakhs)		
Year	SAIL	RINL
2009-10	8000	900
2010-11	9400	1540
2011-12	6400	1200
2012-13	4200	750

The projects implemented under the CSR relate to water supply arrangement, construction of school buildings, supply of educational materials in schools, electricity facility, solar lighting system, health and family welfare, irrigation facilities, sanitation and public health, relief to victims of natural calamities, imparting vocational training etc. These projects are located in the States of Chhattisgarh, Odisha, West Bengal, Jharkhand, Andhra Pradesh, Bihar etc. Funds under the scheme of CSR are not allocated State-wise.

(d) and (e) The Central Bureau of Investigation(CBI) has since initiated investigation in two cases relating to irregularities in CSR activities of SAIL. As regards RINL, no complaint is reported to have been received.

[English]

Road Projects

3408. SHRI GAJANAN D. BABAR:
SHRI ANANDRAO ADSUL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a large number of projects awarded on premium in the last fiscal have become unviable for companies;

(b) if so, the details and number of these projects along with the reasons cited by these companies;

(c) whether the Government has identified the bottlenecks that have led to a slowdown in these road projects;

(d) if so, the details thereof;

(e) whether awardees of these projects have requested to reduce the premium amount for the initial few years; and

(f) if so, the details thereof and the steps taken by the Union Government to resolve these bottlenecks?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) No such instances have been reported by any company. However, out of 32 National Highways projects awarded on premium during the year 2011-12, 18 projects have not succeeded in obtaining the financial closure.

(c) and (d) There has been slow down due to lack of equity with the concessionaires, unavailability of debt with the financial institutions and stringent stipulation introduced by the Ministry of Environment and Forests pursuant to the judgment of Hon'ble Supreme Court in the case of *TN Godhavarman versus Union of India and others [LaFarge Uminm Mining case]* by linking the Environment Clearances with Forest Clearance. Non-availability of aggregate and imposition of conditional ban on digging earth and imposition of provision of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has also created additional problems leading to further slow down the pace of the road projects in addition to the existing issues of land acquisition and utility shifting.

(e) and (f) One concessionaire, GMR Kishangarh Udaipur Ahmedabad Expressways Limited has requested the National Highways Authority of India that they may be allowed to reduce the premium amount for the initial few years keeping the overall Net Present Value (NPV) of the premium unchanged. The Government has not agreed to the proposal and issued notice to the concessionaire and also sought appropriate adjudication from the Court of Law in the matter. As a result of the efforts made by the Government, Environment Clearances has now once again been delinked with the Forest Clearance and Ministry of Environment & Forests has also directed all the State Governments not to invoke provision of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in case of linear road projects.

Look East Policy

3409. SHRI NITYANANDA PRADHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the status of developing the Look East Policy with the Association of South East Asian Nations to fast track trade and commerce with these countries;

(b) the action plan to develop the North Eastern Region (NER) under this project;

(c) whether certain NER States have requested for providing greater assistance to these States under the policy; and

(d) if so, the details thereof along with the action plan to develop this sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) With a view to fast track trade and commerce with the Association of South East Asian Nations, India has signed Agreement on Trade in Goods under the broader framework of Comprehensive Economic Cooperation Agreement (CECA) between India and the ASEAN on 13.08.2009. India and the ASEAN have also concluded negotiations on Agreement on Trade in Services and Agreement on Investment in December, 2012. India has also entered into Comprehensive Economic Cooperation Agreements with Singapore and Malaysia which came into effect on 01.08.2005 and 01.07.2011 respectively. India and Thailand have signed on 09.10.2003 a Framework Agreement to expeditiously negotiate for establishing an India-Thailand Free Trade Agreement. There is an Early Harvest Scheme under this Framework Agreement which covers certain items for concessional trade. India and Thailand are presently negotiating a Comprehensive India-Thailand Free Trade Agreement. India and Indonesia have also agreed for negotiating a CECA.

(b) With a view to open up North Eastern Region as a part of Look East Policy, the focus will be on connectivity with the Region including land, sea and air connectivity. Access for the North Eastern Region to ASEAN and vice-

versa will be promoted. With a view to promote exports from the North Eastern Region, a North East Cell has been set up in the Department of Commerce. An Export Development Fund (EDF) has been set up with the objective of promoting exports from the Region. Activities which have a linkage with exports from the region are eligible for assistance from the EDF such as setting up of pioneering/pilot projects aimed at exports, provision of equipment and machinery for the pioneering pilot projects aimed at export, creation of common facilities for boosting exports, facility for developing testing and standardization as well as quality improvement of export products besides funding trade delegations.

(c) Proposals have been received from NER States from time to time for providing greater assistance to these States.

(d) Under Export Development Fund for North Eastern Region 72 proposals have been approved for final assistance.

Concept Report of Expressway Projects

3410. SHRI M. SREENIVASULU REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the concept reports of Expressway Projects submitted by the State Governments have been approved by the Government;

(b) if so, the details thereof along with the pending requests in this regard, State-wise; and

(c) the action being taken by the Government to approve these pending requests?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) Government has prepared a master plan for National Expressway Network in India based on the comments/suggestions of State Governments and recommendations of the consultant appointed for formulation of Expressway Master Plan. Detail of Master Plan of National Expressway is given in the enclosed Statement.

Statement

Sr. No.	Stretches	Length (km)	Passing Through States
1	2	3	4
1.	Ahmedabad-Rajkot	215	Gujarat
2.	Bamanbor-Kandla	210	Gujarat

1	2	3	4
3.	Pune-Sholapur	250	Maharashtra
4.	Sholapur-Hyderabad-Vijayawada	580	Maharashtra, Andhra Pradesh
5.	Mumbai-Nashik-Dhule	340	Maharashtra
6.	Haridwar-Sitapur	330	Himachal Pradesh, Uttar Pradesh
7.	Delhi-Panipat-Ambala	195	Delhi, Haryana
8.	Trichur-Kanyakumari	400	Kerala, Tamil Nadu
9.	Coimbatore-Erode-Salem	175	Tamil Nadu
10.	Manglore-Karwar-Panaji	400	Karnataka, Goa
11.	Lakhandon (Jabalpur)-Allahabad	435	Madhya Pradesh, Uttar Pradesh
12.	Delhi-Rhotak-Sirsa-Mandi Dabwali	350	Delhi, Haryana
13.	Surat-Nagpur	750	Gujarat, Maharashtra
14.	Chitradurga-Sholapur	400	Karnataka
15.	Amritsar-Ludhiana-Ambala	260	Punjab
16.	Ghaziabad- Muzzafarnagar-Dehradun	260	Uttar Pradesh, Himachal Pradesh
17.	Fatehpur-Jaipur-Agra	430	Rajasthan, Uttar Pradesh
18.	Honavar-Shimoga-Banaalore	325	Karnataka
19.	Vishakapatnam-Koraput	230	Andhra Pradesh, Orissa
20.	Bokaro-Bhaktiyarpur	215	Jharkhand, Bihar
21.	Kendhujagarh-Rourkela	80	Orissa
22.	Panaji-Mumbai	510	Goa, Maharashtra
23.	Biaora-Nagpur	460	Madhya Pradesh, Maharashtra
24.	Dhanbad-Bokaro	40	Jharkhand
25.	Nagpur-Raipur	260	Madhya Pradesh, Maharashtra
26.	Dhule-Etwah	750	Madhya Pradesh, Uttar Pradesh
27.	Pindwara-Pali	223	Rajasthan
28.	Raipur-Kolkata	750	Madhya Pradesh, West Bengal
29.	Bangalore-Mangalore	360	Karnataka
30.	Ranchi-Jamshedpur-Baharagora	220	Jharkhand, West Bengal
31.	Ranchi-Bokaro	90	Jharkhand
32.	Indore-Chittaurgarh	290	Madhya Pradesh, Rajasthan
33.	Faridkot-Barnala	85	Punjab
34.	Faizabad-Allahabad	151	Uttar Pradesh

1	2	3	4
35.	Coimbatore-Bangalore	402	Tamil Nadu, Karnataka
36.	Sholapur-Dhule	400	Maharashtra
37.	Salem-Cuddalore	190	Tamil Nadu
38.	Pathankot-Amritsar-Faridkot	255	Punjab
39.	Jammu-Pathankot	110	Jammu & Kashmir, Punjab
40.	Etwah-Faizabad	250	Uttar Pradesh
41.	Ahmedabad-Ratlam	350	Gujarat, Madhya Pradesh
42.	Ludhiana-Barnala	120	Punjab
43.	Chittaurgarh-Pali	150	Rajasthan
44.	Bhaktiyarpur-Muzzafarpur	165	Bihar
45.	Kanyakumari-Tirunelveli-Pondi-Chennai	700	Tamil Nadu
46.	Chittoor-Cudappah	130	Andhra Pradesh
47.	Cudappah-Khammam	610	Andhra Pradesh
48.	Khammam-Koraput	350	Andhra Pradesh, Orissa
49.	Koraput-Kendhujagarh	500	Andhra Pradesh, Orissa
50.	Rourkela-Ranchi	225	Orissa, Jharkhand
51.	Kishanganj-Dispur	500	West Bengal, Assam
52.	Muzzafarpur-Kishanganj	150	Bihar
53.	Etwah-Agra	75	Uttar Pradesh
54.	Kolkata-Kishanganj	380	West Bengal
55.	Pali-Fatehpur	315	Rajasthan
56.	Fatehpur-Hissar	175	Rajasthan, Haryana
57.	Barnala-Mandi Dabwali	96	Punjab, Haryana
58.	Ballia-Patna	80	Uttar Pradesh, Bihar
59.	Allahabad-Bilashpur-Raipur	640	Uttar Pradesh, Chhattisgarh
60.	Raipur-Koraput	300	Chhattisgarh, Orissa
Total		18637	

[Translation]

Review of Report on Western Ghat

3411. SHRI HANSRAJ G. AHIR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has appointed any commission to review the findings of Prof. Madhav Gadgil Commission report on Western Ghats in the country;

(b) if so, the details thereof;

(c) whether the said commission has submitted its report; and

(d) if so, the major findings thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry has constituted a High Level Working Group under the Chairmanship of Dr. K. Kasturirangan, Member, Planning Commission vide office order dated 17.8.2012 to inter alia examine the Western Ghats Ecology Expert Panel Report in a holistic and multidisciplinary fashion keeping in view the comments received from the concerned State Governments/Central Ministries/Stakeholders and other related important aspects such as preservation of precious biodiversity, needs and aspirations of the local and indigenous people, sustainable development and environmental integrity of the region, climate change and constitutional implications of Centre-State relations and to recommend further course of action to the Government with respect to the Western Ghats Ecology Expert Panel Report. The tenure of the Working Group is upto 31st March 2013.

(c) No, Madam.

(d) Does not arise.

[English]

SEZs for Horticulture Promotion

3412. SHRIMATI ANNU TANDON:
SHRI M. KRISHNASSWAMY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to introduce special schemes to promote horticulture products from North-Eastern Region in India;

(b) if so, the details thereof;

(c) whether the Government also proposes to set up a fully export oriented Special Economic Zones (SEZs) in the North East exclusively for the growing horticultural sector;

(d) if so, the details thereof; and

(e) whether the manufacturers supplying goods to the SEZ units are eligible to claim excise rebate and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (d) Special Economic Zones (SEZs) Act, 2005 and Rules framed thereunder do not specifically contain provisions for promotion of horticulture products in North-Eastern Region in India, however, Rule 5(2) of the SEZ Rules, 2006 prescribes a lower minimum land area requirement for setting up of a multi-product and a specific sector SEZ in Assam, Meghalaya, Nagaland, Arunachal Pradesh, Mizoram, Manipur, Tripura, Himachal Pradesh, Uttaranchal, Sikkim, Jammu and Kashmir, Goa or in a Union Territory.

(e) Yes Madam. The manufacturers supplying goods to the SEZ units are eligible for exemption of Central Excise duty as per provisions of SEZ Rules.

Modernisation of Naval Air Base

3413. SHRI E.G. SUGAVANAM: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has any proposal to expand and modernise the Naval air base at Karwar;

(b) if so, the details thereof along with the estimated cost of the project; and

(c) the time by which the said project is likely to be taken up and the expected time of completion thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Yes Madam, expansion has been designed keeping in view the changes in geo-political environment and strategic considerations for a creditable maritime strategy in pursuance of our national objectives. Expenditure is proposed to be in tune with the necessitated expansion for national objectives. A time frame has been fixed for completion by 2021.

Works on Pune-Ahmednagar-Kopergaon Expressway

3414. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to start developmental works on Pune-Ahmednagar-Kopergaon Expressway passing through the State of Maharashtra;

(b) if so, the details thereof; and

(c) the time by which the said works are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Pune-Ahmednagar-Kopergaon section is a State Highway.

(b) and (c) Do not arise.

NHAI Projects in West Bengal

3415. SHRI NARAHARI MAHATO:
SHRI MANOHAR TIRKEY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the road projects taken up by the National Highways Authority of India (NHAI) in the State of West Bengal during each of the last three years and the current year;

(b) whether the Government is facing any difficulty in the NHAI's projects which are underway in the backward districts of West Bengal;

(c) if so, the details thereof along with the action taken by the Government in this regard;

(d) whether the Government has also got clearance from the Ministry of Environment and Forests for these projects; and

(e) if not, the reasons therefor and the action plan of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) The details of the road projects taken up by the National Highways Authority of India (NHAI) in the State of West Bengal during the last three years and the current year are given in the enclosed Statement.

(b) and (c) In all the projects of NHAI in West Bengal, difficulties are being faced in land acquisition, utility shifting and higher demand of land acquisition compensation by the land owners is being raised. For expediting the cases, Regional office has been set up by NHAI headed by Chief General Manager and powers have been delegated to him to take up environmental issues and monitor land acquisition/related Arbitration matters as well as implementation of projects. A committee for expediting these issues has been set up under the chairmanship of Chief Secretary of the State. Further regular meetings with State Government/District Administration at every level is being conducted by NHAI.

(d) Yes, Madam.

(e) Does not arise.

Statement

Sl.No.	Project	Length	Length completed upto Feb. 2013	Date of commencement
1	2	3	4	5
1.	Four laning of Berhampore-Farakka section of NH-34 from Km 193.000 to Km 295.000 (DBFOT)	100.625	46.68	03.02.2011
2.	Four laning of Farakka-Raiganj section of NH-34 from Km 295.00 to Km 398.00 (DBFOT)	102.429	32.58	03.02.2011
3.	Four laning of Raiganj-Dalkola section of NH-34 from Km 398.000 to Km 452.700(DBFOT)	49.2	0.00	03.02.2011
4.	Four laning of Krishnagar-Berhampore section of NH-34 from Km 115.00 to Km 193.00 (DBFOT)	78.0	9.8	10.01.2012

1	2	3	4	5
5.	Six laning of Dankuni-Kharagpur section of NH-6 from Km 17.60 to Km. 129.00 Six laning of Dankuni-Kharagpur section of NH-6 from Km 17.60 to Km. 129.00.	111.4	28.5	01.04.2012
6.	Four laning of Barasat-Krishnagar section of NH-34 from Km 31.00 to Km 115.00 (DBFOT)	84.0	0.0	07.08.2012
7.	Construction of New Bridges/Structure, Repair of existing Four Lane Highway from Baleswar to Kharagpur section of NH60 (km 0.000 to 119.300) in State of Orissa and West Bengal and its operation and maintenance under NHDP phase 1 to be executed as BOT on DBFOT pattern	119.3	—	01.01.2013

*[Translation]***Construction of Bypass Around Jodhpur City**

3416. SHRI BHARAT RAM MEGHWAL:
SHRI KHILADI LAL BAIRWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has included the proposal for construction of Bypass around Jodhpur City connecting Nagaur side of NH-65 with NH-114 in Rajasthan under National Highways Development Programme (NHDP) Phase- VII;

(b) if so, whether the project will be taken up on Build-Operate-Transfer (BOT) toll basis;

(c) if so, the details and present status thereof; and

(d) the time by which the said project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (d) The proposal for construction of Bypass around Jodhpur City connecting Nagaur side of NH-65 with NH-114 in Rajasthan is included under National Highways Development Programme (NHDP) Phase-VII for implementation under Build-Operate-Transfer (BOT) toll mode. The proposal is in initial stage and timeframe for completion of project cannot be stipulated at this stage.

*[English]***State Road Transport Undertakings**

3417. SHRI S.S. RAMASUBBU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether some of the State Road Transport Undertakings (SRTUs) have been incurring constant losses;

(b) if so, the details of such SRTUs along with the reasons for these losses as well as the details of SRTUs which are currently in profit;

(c) whether the Government has taken up this issue during the last State Road Transport Ministers Conference and if so, the details thereof; and

(d) the steps taken or suggested by the Government to reduce these losses?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) As per available information for the year 2011-12, out of 30 reporting State Road Transport Undertakings (SRTUs), except Maharashtra State Road Transport Corporation, Karnataka State Road Transport Corporation and Bangalore Metropolitan Transport Corporation, all other SRTUs have been incurring losses. The performance of reporting SRTUs for the year 2011-12 is given in enclosed

Statement. Some of the reasons for losses of SRTUs are non-revision of fare in line with cost of fuel and other inputs, lower productivity per manpower cost, various direct and indirect taxes on operations and inputs etc.

(c) to (d) After getting suggestions from different States and SRTUs, steps have been taken by SRTUs such as

reduction of bus staff ratio, use of information technology (IT) in the transport system with financial assistance of the Central Government, namely, introduction of GPS/GPRS based Vehicle Tracking and Monitoring System (VTMS), Electronic Ticketing Machines (ETMs), fuel sensors for controlling fuel pilferage etc.

Statement

Performance of Reporting State Road Transport Undertakings (SRTUs) for the year 2011-12

(Rs. in lakh)

Sl. No.	State Road Transport Undertakings (SRTUs)	Average No. of buses held*	% Fleet Utilisation	Total Eff Kms	Total Revenue	Total Cost	Net profit/loss
1	2	3	4	5	6	7	8
1.	Maharashtra SRTC	16799	94.6	19838.11	560024.00	554109.00	5915.00
2.	Karnataka SRTC	7621	91.4	9242.56	231768.48	229827.07	1941.41
3.	Bangalore Metropolitan Tpt. Corpn.(BMTCL)	6092	92.9	4655.22	148017.63	145875.63	2142.00
4.	Andhra Pr. SRTC	22170	96.6	28715.00	570381.47	623251.75	-58530.96
5.	UPSRTC	8746	95.2	10872.15	228191.27	231648.27	-3457.00
6.	Gujarat SRTC	7663	86.9	10229.59	219704.64	259935.57	-40230.93
7.	Rajasthan SRTC	4383	93.5	6066.24	140786.39	150548.98	-9762.59
8.	Kerala SRTC	5726	82.3	5498.36	146414.63	192116.00	-45701.37
9.	TNSTC (MDU)	2480	95.5	3850.62	80641.03	98422.04	-17781.01
10.	North West KnRTC	4184	93.6	4946.74	115906.85	118250.36	-2343.51
11.	S.T. Haryana	3402	93.4	3797.08	96233.00	148817.00	-52584.00
12.	TNSTC(KUM)	3614	93.6	5994.72	112116.41	138379.58	-26263.17
13.	TNSTC (VPM)	3325	95.9	5915.30	114823.37	135713.48	-20890.11
14.	TNSTC(CBE)	3046	97.2	4563.01	92030.81	123075.92	-31045.11
15.	NEKnRTC	3992	89.0	4466.04	96984.86	98858.94	-1874.08
16.	TNSTC (SLM)	2067	99.2	3588.25	62137.47	82104.99	-19967.52
17.	SETC (TN)	959	92.0	1954.25	36912.57	53603.16	-16690.59
18.	North Bengal STC	704	68.0	384.35	6472.32	18062.74	-11590.42
19.	Bihar SRTC	414	39.1	136.94	2315.11	4097.62	-1782.51
20.	South Bengal STC	484	72.7	363.56	12178.42	15452.22	-3273.80
21.	Himachal RTC	2024	97.5	1627.70	42402.14	54002.66	-11600.52

1	2	3	4	5	6	7	8
22.	MEGTC	50	62.0	19.77	1113.01	1147.93	-34.92
23.	BEST	4669	84.0	2557.31	131544.36	168346.55	-36802.19
24.	MTC(CNI)	3446	88.3	3511.49	104353.63	127545.89	-23192.26
25.	Calcutta STC	839	50.5	294.88	6163.03	23388.96	-17225.93
26.	Pune MPML	1634	72.4	1003.30	NA	NA	NA
27.	Ahmedabad Municipal Transport Service	985	68.1	489.00	11961.75	26054.40	-14092.65
28.	Chandigarh TU	493	92.9	426.39	11820.75	16200.23	-4379.48
29.	Kolhapur MTU	135	88.9	104.15	3726.07	3804.65	-78.58
30.	Thane MTU	364	57.4	144.50	7002.09	8532.33	-1530.24
	Overall Performance						
	Rural	101779	93.5	130422.87	2926023.10	3272333.28	-346310.18
	Hilly	2074	96.6	1647.47	43515.15	55150.59	-11635.44
	Urban	18657	84.1	13186.70	424953.31	519601.48	-94648.17
	Total	122510	92.1	145257.04	3394491.56	3847085.35	-452593.79

Note:*Including Hired buses

SRTC—State Road Transport Corporation, RTC—Road Transport Corporation, STC—State Transport Corporation, NEKnRTC—North Eastern Karnataka State Road Transport Corporation, TU—Transport Undertaking, MTU—Municipal Transport Undertaking, TNSTC—Tamil Nadu State Transport Corporation, KUM—Kumbakonam, VPM—Villupuram, CBE—Coimbatore, SLM—Salem, MDU—Madurai, Pune MPML—Pune Mahanagar Parivahand Mahamandal Limited

[Translation]

Protection of Taj Mahal from Pollution

3418. SHRI JAI PRAKASH AGARWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has formulated/proposes to formulate any scheme to reduce the environmental pollution around Taj Mahal and other historical monuments;

(b) if so, the details thereof, monument-wise;

(c) if not, the reasons therefor; and

(d) the funds allocated and expenditure incurred thereon during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI

NATARAJAN): (a) to (c) In the first phase, during the IX Five Year Plan, the Ministry of Environment and Forests had formulated and implemented a scheme for the environmental protection of Taj Mahal. An amount of Rs. 222.21 crore was sanctioned towards 10 projects which had direct impact on the environmental condition of the Taj Mahal and other historical monuments, on the basis of 50:50 cost sharing with the Government of Uttar Pradesh. The details of the projects are given in the enclosed Statement. The Government of India has also notified a Taj Trapezium Zone Pollution (Prevention and Control) Authority in the year 1998 to monitor progress of implementation of various schemes in this Zone. The Central Pollution Control Board is monitoring ambient air quality at 542 locations including Taj Mahal and other historical monuments. The Archaeological Survey of India has also established monitoring stations for the monitoring of ambient air quality/metrological parameters in the vicinity of Ajanta Caves, Ajanta, Taj Mahal, Agra Fort and Sikandra at Agra, Sravanabelgola, District Hassan and Charminar, Hyderabad.

(d) The Ministry has not allocated any funds for expenditure during the last three years

Statement

Sl.No	Name of the Project	Cost approved (Rs. in crore)
(i)	Improvement in Electric Supply at Agra	09.11
(ii)	Gokul Barrage	12.50
(iii)	Widening of Agra by pass	00.75
(iv)	Storm Water Drainage System (Agra)	06.60
(v)	Solid Waste Management	07.49
(vi)	Construction of one part at Agra by pass	10.65
(vii)	Improvement in Electric Supply in and around the rural areas of Agra and Fatehpur Sikri	39.09
(viii)	Improvement of Master Plan of Roads of Agra City	21.22
(ix)	Water Supply (Agra)	72.80
(x)	Water Supply (Mathura-Vrindavan)	42.00
Total		222.21

[English]

Scarcity of Women Coaches

3419. SHRI N. CHELUVARAYA SWAMY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of sports hostels under the Sports Authority of India (SAI) meant for women, State-wise including Karnataka;

(b) whether the scarcity of women coaches, lack of sports grounds and sponsors for sports women are acting as a hindrance in promoting sports among women;

(c) if so, the steps taken/proposed to be taken in this regard;

(d) whether the Government has received any complaints regarding sexual harassment of women sports persons in various sports bodies; and

(e) if so, the mechanism evolved to deal with the cases of sexual harassment of sports persons along with the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Sports Authority of India (SAI) is operating 47 training centres with hostels for girls across the country. Details are given in the enclosed Statement.

(b) Yes, Madam. These are among the factors acting as a hindrance in promoting sports among women.

(c) Modern sports facilities including sports grounds are provided under SAI's training centres for sports women. There are 168 regular women coaches and 32 contract women coaches to impart scientific coaching to sports women in SAI.

(d) Yes, Madam.

(e) A Standing complaint committee has been set up at each Regional/Sub-Centre besides the headquarters of SAI to address the complaints of sexual harassment of women trainees in SAI.

Statement*Details of Sports Authority of India (SAI) Sports Training Centres along with Hostel facility across the country*

Sl.No.	SAI Training Centres (STC)	Special Area Games (SAG)	Centre of Excellence (COE)
1.	SOUTHERN Dharwad (Karnataka), Medikeri (Karnataka), Bangalore (Karnataka), Secundrabad (Saroornagar) Andhra Pradesh, Visakhapatnam (Andhra Pradesh), Chennai (Tamil Nadu), Trichur (Kerala), Kollam (Kerala), Trivandrum (Kerala)	SOUTHERN Mayiladuthurai (Tamil Nadu), Alleppy (Kerala), Tellichery (Kerala)	SOUTHERN Bangalore (Karnataka), Trivandrum (Kerala)
2.	CENTRAL Bhopal (Madhya Pradesh), Raipur (Chhattisgarh), Rajnandgaon (Chhattisgarh)	CENTRAL Dhar (Madhya Pradesh)	CENTRAL Bhopal (Madhya Pradesh)
3.	NORTHERN Lucknow, Dharamshala (Himachal Pradesh), Badal (Punjab), NIS Patiala (Punjab), Hissar (Haryana)	NORTHERN	NORTHERN Hissar (Haryana), NIS, Patiala (Punjab)
4.	EASTERN Kolkata (West Bengal), Siliguri (Kolkata)	EASTERN Ranchi (Jharkhand), Jagatpur (Orissa), Sundergarh (Orissa), Port Blair (A&N Islands), Agartala (Tripura)	EASTERN Kolkata (West Bengal)
5.	NORTH EAST Imphal (Manipur), Guwahati (Assam), Golaghat (Assam), Shillong (Meghalaya)	NORTH EAST Imphal (Manipur), Aizwal (Mizoram), Naharlagun (Arunachal Pradesh), Tinsukia (Assam), Kokradhar (Assam)	NORTH EAST Imphal (Manipur)
	WESTERN Gandhinagar (Gujarat), Kandivali (Maharashtra), Peddem (Goa)	WESTERN	WESTERN

Status of NID

3420. SHRI M. VENUGOPALA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to give the status of Centre of Excellence to National Institute of Design (NID) bringing it at par with Indian Institutes of Technology (IITs) and Indian Institutes of Management (IIMs); and

(b) if so, the details thereof and the criteria adopted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) Yes, Madam.

(b) A Bill (No.XVI of 2013) to declare the institution known as the National Institute of Design, Ahmedabad, to be an institution of national importance for the promotion of quality and excellence in education, research and training in all the disciplines relating to Design and for matters connected therewith or incidental thereto has been introduced in the Rajya Sabha on 11th March 2013.

Regional Offices of EPF

3421. SHRI DILIP SINGH JUDEV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has any proposal to open new Regional Employees Provident Fund (EPF) Commissioner Offices in the country including Raipur;

(b) if so, the details thereof; and

(c) the jurisdiction of the said EPF Offices including the Raipur office and the number of districts and areas that have been included along with the total strength of the staff personnel deployed therein in the proposed new EPF offices?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) Presently EPFO is not considering opening of new Regional Employees Provident Fund (EPF) Commissioner Offices in the country. There is a Regional Office at Raipur.

The details in respect of Regional Office, Raipur is as under:

Jurisdiction	Entire Chhattisgarh
No. of Districts	27
Total Staff Strength	158 (Sacntioned)

[Translation]

Parameters for Rating of Vehicles

3422. SHRI P.L. PUNIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the parameters adopted by the Government for rating of vehicles;

(b) whether the Government proposes to amend these parameters; and

(c) if so, the details thereof and the time by which these parameters are likely to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) Prototypes of vehicles are tested and approved by the agencies specified in rule 126 of Central Motor Vehicles Rules, 1989 as per the specified standards related to emission, safety and other mandatory norms. Government notifies these requirements from time to time. The notified requirements are reviewed and updated/modified from time to time. All vehicle models have to mandatorily comply with the notified requirements.

[English]

Collection of Cess

3423. SHRI ASADUDDIN OWAISI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry of Finance is collecting cess on diesel and petrol and also toll paid by highway users;

(b) if so, the details thereof;

(c) the total amount collected and released to the Ministry of Road Transport and Highways by the Ministry of Finance during the last three years; and

(d) the steps taken or being taken by the Government in consultation with all the stakeholders to utilise maximum amount of toll and cess for the development of National Highways (NHs)?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Yes, Madam.

(b) to (d) At present Rs.2.00 per litre is collected as additional duty of excise and custom on both petrol and high speed diesel which is initially credited to the Consolidated Fund of India and thereafter, Parliament by appropriation transfer the amount, after adjusting cost of collection, to the Central Road Fund (CRF). The cess so

collected under CRF is thereafter distributed by Planning Commission among three Ministries i.e. Ministry of Rural Development, Ministry of Railways and Ministry of Road Transport and Highways in the manner prescribed under Section 10(viii) of the Central Road Fund Act, 2000.

Cess collected on petrol and high speed diesel for the current financial year will be available after closing of the financial year. Details of cess collected and released to the Ministry of Road Transport and Highways for the last three years are given hereunder:-

(Rs. in crore)

Year	Cess collected	Total amount released to M/o Road Transport and Highways
2009-10	16590.68	9389.76
2010-11	16978.93	10679.69
2011-12	18504.58	12086.19

*[Translation]***Pollution in Karo, Koena and Koel Rivers**

3424. SHRI MADHU KODA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether due to mining and unplanned industrialisation, pollution has increased in Karo, Koena and Koel rivers of Jharkhand during the last few years;

(b) if so, the details thereof and the reasons therefor;

(c) whether these rivers are on the verge of extinction;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As reported by the Jharkhand State Pollution Control Board (JSPCB), the pollution level of rivers Karo, Koena and Koel has not increased due to mining and unplanned industrialization.

(c) and (d) As reported by JSPCB, these rivers are not on the verge of extinction. The water level of these rivers varies due to the fact that the rivers originate from hilly terrain.

(e) The Iron ore mines of the area have made garland drains, settling tanks and check dams to control water pollution and activities of the mines are being monitored regularly by the JSPCB.

*[English]***Identification of Polluting Clusters**

3425. SHRI PONNAM PRABHAKAR:
SHRI G.M. SIDDESHWARA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of highly polluting industries in the country, State-wise including Andhra Pradesh;

(b) whether some highly polluting industries are not following pollution control standards set by the respective State Pollution Control Boards (SPCBs);

(c) if so, whether any penalties have been imposed on such industries;

(d) if so, whether the pollution caused by such industries is periodically analysed by the SPCBs; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Pollution Control Board (CPCB) in coordination with State Pollution Control Boards (SPCBs) have identified 17 categories of highly polluting industries in the country. Out of these 3172 highly polluting industries, 327 industries are closed and 2249 industries have provided pollution control facilities to comply with the standards prescribed by the SPCBs. Five hundred ninety six (596) industries are not meeting

with the environmental standards. In case of Andhra Pradesh, out of 466 highly polluting industries, 31 industries are closed, 78 industries are non-compliance and 357 industries are in compliance. State-wise distribution of highly polluting industries has been given in the enclosed Statement-I.

(c) to (e) SPCBs based on the extent of the violation, have fixed norms for seeking bank guarantees to be provided by the industries and these bank guarantees are forfeited if, industries do not meet with the norms. The SPCBs on annual basis are granting consents to the

17 categories of highly polluting industries as well as for other polluting industries classified as 'Red' category. The Boards have also fixed inspection and monitoring frequency for verifying compliance with reference to the prescribed pollution control norms. A statement on directions issued under section 33A in Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 during the last three years and in the current year against the non-complying industries is given in the enclosed Statement-II.

Statement I

State-wise list of 17 Categories of highly polluting industries (as on August 31, 2012)

Sl. No.	State	Complying	Non-Complying	Closed	Total
1	2	3	4	5	6
1.	Andhra Pradesh	357	78	31	466
2.	Arunachal Pradesh	2	0	0	2
3.	Assam	20	4	0	24
4.	Bihar	19	2	2	23
5.	Chhattisgarh	71	6	1	78
6.	Chandigarh	0	0	0	0
7.	Daman and Diu	2	0	1	3
8.	Delhi	2	0	0	2
9.	Goa	14	0	1	15
10.	Gujarat	302	7	8	317
11.	Haryana	112	20	13	145
12.	Himachal Pradesh	16	2	3	21
13.	Jharkhand	19	7	3	29
14.	Jammu and Kashmir	7	0	3	10
15.	Karnataka	123	22	16	161
16.	Kerala	23	13	15	51
17.	Lakshadweep	0	0	0	0
18.	Madhya Pradesh	65	16	2	83
19.	Maharashtra	325	206	59	590
20.	Meghalaya	13	1	0	14

1	2	3	4	5	6
21.	Mizoram	1	0	0	1
22.	Nagaland	0	0	0	0
23.	Odisha	37	17	11	65
24.	Puducherry	5	2	0	7
25.	Punjab	50	18	18	86
26.	Rajasthan	90	32	31	153
27.	Sikkim	0	1	0	1
28.	Tamil Nadu	210	10	11	231
29.	Tripura	11	2	2	15
30.	Uttar Pradesh	278	45	78	401
31.	Uttarakhand	27	19	3	49
32.	West Bengal	48	66	15	129
Total		2249	596	327	3172

Statement II

The directions issued under Section 33A of the Water Act, 1974 and 31A of the Air Act, 1981 by the State Board/Committee (during the last three years and in the current year (2009-10, 2010-11, 2011-12 and 2012-13) against the non-complying industries

Sl. No.	State Boards/Committees	Total
1	2	3
1.	Andhra Pradesh	2848
2.	Arunachal Pradesh	4
3.	Assam	81
4.	Bihar	155
5.	Chandigarh	39
6.	Chhattisgarh	200
7.	Delhi	479
8.	Goa	365
9.	Gujarat	7113
10.	Haryana	3391
11.	Himachal Pradesh	315

1	2	3
12.	Jharkhand	693
13.	Karnataka	202
14.	Kerala	98
15.	Madhya Pradesh	622
16.	Maharashtra	696
17.	Meghalaya	86
18.	Mizoram	30
19.	Nagaland	1
20.	Puducherry	92
21.	Punjab	1002
22.	Rajasthan	1425
23.	Sikkim	3
24.	Tripura	7
25.	Uttar Pradesh	719
26.	Uttarakhand	129
27.	West Bengal	753
Total		21548

Norms for Removal of Trees

3426. SHRI UDAY SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the norms/procedure to be followed for removing trees planted in residential areas of Delhi;

(b) whether residents in Delhi are permitted to remove trees on their own planted in front of residential areas which poses danger to lives and properties;

(c) if so, the details thereof;

(d) whether some cases of removing trees in residential areas without permission/intermission have come to the notice of the Government;

(e) if so, the details thereof; and

(f) the penalty imposed/punishment awarded by the concerned agencies in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Removal of trees in Delhi requires permission under the Delhi Preservation of Tree Act (DPTA), 1994.

(b) and (c) Section 8 of Delhi Preservation of Tree Act (DPTA), 1994 provides that in case of any tree which can cause danger to life or property or traffic, the owner of the land may take immediate action to fell such tree and report the fact to the Tree Officer within twenty-four hours of such felling.

(d) to (f) As per the information received from the Government of NCT of Delhi, 76 cases of unauthorized felling/ removal of trees involving 230 trees were registered during the year 2012-13. Out of these 76 cases, 21 cases were compounded for Rs. 10.20 lakh, and 6 cases were referred to the Courts/ Police.

Hit-and-Run Accidents

3427. SHRI R. DHUVANARAYANA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken cognisance of increasing number of hit-and-run cases in major cities of the country;

(b) if so, the details thereof along with the number of persons killed in hit-and-run accidents during the last three years and the current year, State/UT-wise; and

(c) the steps taken or being taken by the Government to check increasing number of hit-and-run accidents in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) The details of number of road accidents and persons killed due to hit-and-run accidents during the years 2009 to 2011 (the latest available data) is given in the enclosed Statement. The data shows that number of hit-and-run road accidents have decreased from 49594 in 2010 to 45143 in 2011. The number of persons killed due to hit-and-run accidents has also decreased from 18244 in 2010 to 16609 during the year 2011.

Statement*Road accidents and persons killed in hit-and-run cases*

Sl. No	States/UTs	2009		2010		2011	
		Number of Road Accidents	Persons Killed	Number of Road Accidents	Persons Killed	Number of Road Accidents	Persons Killed
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2905	1129	3192	1492	3076	1314
2.	Arunachal Pradesh	7	2	6	2	10	2

1	2	3	4	5	6	7	8
3.	Assam	1414	658	1162	636	1188	523
4.	Bihar	4024	1689	4175	1962	1299	656
5.	Chhattisgarh	2241	505	2372	526	2234	473
6.	Goa	106	13	141	20	280	19
7.	Gujarat	2725	663	2709	694	3228	709
8.	Haryana	1851	674	1778	684	1769	688
9.	Himachal Pradesh	380	156	277	109	418	116
10.	Jammu and Kashmir	1109	172	559	84	568	83
11.	Jharkhand	1115	495	966	443	774	371
12.	Karnataka	3880	749	3784	849	3455	817
13.	Kerala	343	52	329	41	324	44
14.	Madhya Pradesh	1181	180	1184	251	770	111
15.	Maharashtra	7013	1811	8869	2188	5997	1412
16.	Manipur	76	38	53	14	62	23
17.	Meghalaya	32	18	52	31	64	22
18.	Mizoram	16	0	12	12	1	2
19.	Nagaland	20	19	0	0	0	0
20.	Odisha	760	320	766	313	804	305
21.	Punjab	1265	843	841	640	1018	803
22.	Rajasthan	5985	2193	5012	1941	4978	2026
23.	Sikkim	0	0	7	1	50	14
24.	Tamil Nadu	3548	1168	4201	1421	4636	1488
25.	Tripura	266	88	352	101	329	131
26.	Uttarakhand	461	295	622	385	695	459
27.	Uttar Pradesh	3371	1820	3113	1633	3473	2111
28.	West Bengal	2258	1130	2097	910	2620	978
29.	Andaman and Nicobar Islands	15	3	50	7	80	3
30.	Chandigarh	27	21	22	13	16	7
31.	Dadra and Nagar Haveli	29	19	51	6	82	46
32.	Daman and Diu	12	9	10	7	11	9
33.	Delhi	980	1002	807	823	809	822
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	24	7	23	5	25	22
Total		49439	17941	49594	18244	45143	16609

Road Projects Awarded to Foreign Companies

3428. SHRI A.K.S. VIJAYAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has awarded any road projects to foreign companies especially to any Chinese company during the current financial year;

(b) if so, the details thereof;

(c) whether the security clearance has been given to these foreign companies; and

(d) if so, the details thereof along with the norms fixed/devised for selection of these foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) National Highways Authority of India (NHAI) has awarded 2 projects to Oman based company during 2012-13. However, no project has been awarded to any Chinese company during the current financial year 2012-13.

(c) No security clearance has been taken.

(d) The concessionaire/contractors are selected based on international competitive bidding and selection norms prescribed in Request for Proposal (RFP)/Request for Quotation (RFQ) documents. No separate clearance has been taken by this Ministry.

[Translation]

Trade of Agricultural Products

3429. SHRI BADRI RAM JAKHAR:
SHRI PRATAP SINGH BAJWA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is a decline in the export of basmati rice from the country during the last three years;

(b) if so, the details thereof and the reasons therefor;

(c) whether there has been any proposal to abolish the minimum export price of basmati rice and other agricultural products;

(d) if so, the details thereof and the reasons therefor along with the minimum export price of basmati rice and other agricultural products as fixed by the Government;

(e) whether there have been instances of dumping of agricultural products in the country from various countries and if so, the details thereof; and

(f) the steps being taken by the Government to prevent such incidents and make the country self-reliant in terms of agricultural products?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) (a) No, Madam.

(b) Does not arise.

(c) and (d) Currently, there is no Minimum Export Price (MEP) for export of agricultural products, except on the export of edible oil in branded consumer packs of upto 5 Kgs. The MEP on such edible oil export is USD 1500/MT.

(e) and (f) India is a net exporter of agriculture produce. The export and import of agriculture produce is governed by the extant provisions/conditions laid down in the Foreign Trade Policy (FTP) and are also subject to such import duties as may be prescribed from time to time by the respective Governments.

[English]

Smart Card based Driving Licence

3430. SHRI P. VISWANATHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to have a uniform system for issuance of smart card based driving licences across the country;

(b) if so, whether the Government has notified the standards which are to be followed for this system;

(c) if so, the details thereof along with the reaction of the State Governments thereto;

(d) whether database of all the States will be linked to a central agency and if so, the details thereof; and

(e) the time-frame fixed for the implementation of this system, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) Format of smart card type driving licences is specified in Form 7 in Central Motor Vehicles Rules, 1989. A decision regarding issue of driving licences in Smart Card Mode is to be taken by each State Government/Union Territory Administration because the driving licences issued by authorities of the State Governments/Union Territory Administrations.

(d) and (e) As a part of the National e-Governance programme, the Ministry of Road Transport & Highways had taken up a Mission Mode Project to computerise all the Regional Transport Offices across the country, to inter-connect all the Regional Transport Offices and to establish National and State Registers of driving licences and motor vehicles. State Registers have been established in all the States. The National Register and the National Transport Portal were also launched on 20th July, 2011. The National Register has driving licence data flowing from 95% Regional Transport Offices in the country.

[*Translation*]

Unemployed Women

3431. SHRIMATI KAMLA DEVI PATLE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there has been an increase in the number of unemployed women in the country particularly in Chhattisgarh;

(b) if so, the number of unemployed women registered in various employment exchanges in the country including Chhattisgarh during each of the last three years and the current year;

(c) the details of the employment provided to these women during the said period, year-wise; and

(d) the steps being taken by the Government to create more employment opportunities particularly for women in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per latest information available with Directorate General of Employment and Training, Ministry of Labour and Employment, number of women jobseekers, all of whom may not necessarily be unemployed, registered with employment exchanges in the country has increased from 129.28 lakh in 2010 to 136.95 lakh in 2011 and corresponding figure for the State of Chhattisgarh has also increased from 3.52 lakh to 3.89 lakh.

(b) and (c) State-wise details of number of women jobseekers registered in various Employment Exchanges in the country including Chhattisgarh and placement effected through them during the last three years are given in the enclosed Statement.

(d) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes to create additional job opportunities both for men and women in the country. Some of the important ones are, Swarna Jayanti Shahari Rojgar Yojana, National Rural Livelihood Mission (NRLM), Mahatma Gandhi National Rural Employment Guarantee Act and Prime Minister's Employment Generation Programme in addition to various entrepreneurial development programmes run by Ministry of Micro, Small and Medium Enterprises.

Statement

Number of women jobseekers on the live register and placement effected through employment exchanges during 2009 to 2011 (as on 31st December)

(in thousand)

Sl.No.	State/UT	No. of jobseekers			Placement effected		
		2009	2010	2011	2009	2010	2011
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	565.0	555.4	547.1	0.2	0.3	0.2
2.	Arunachal Pradesh	12.8	14.6	17.3	0.0	0.0	0.0

1	2	3	4	5	6	7	8
3.	Assam	451.6	432.4	462.6	0.8	0.1	0.9
4.	Bihar	114.5	105.2	104.6	0.0	0.0	0.0
5.	Chhattisgarh	335.8	351.7	388.7	1.0	0.2	0.1
6.	Delhi	129.9	165.4	211.3	0.0	0.0	0.0
7.	Goa	36.1	38.3	44.3	0.8	0.5	0.4
8.	Gujarat	239.8	248.2	260.5	26.0	40.2	39.1
9.	Haryana	218.8	233.5	208.8	0.1	0.4	0.4
10.	Himachal Pradesh	277.5	287.5	296.8	0.1	0.2	0.5
11.	Jammu and Kashmir	112.2	144.3	186.9	0.2	0.5	0.2
12.	Jharkhand	80.6	118.6	127.6	0.3	1.5	0.3
13.	Karnataka	152.3	141.1	131.9	0.3	0.6	0.7
14.	Kerala	2559.0	2578.9	2575.2	6.3	6.0	7.2
15.	Madhya Pradesh	417.6	411.1	430.4	0.4	0.8	0.4
16.	Maharashtra	725.3	696.0	671.2	5.6	44.6	28.9
17.	Manipur	183.2	189.2	199.1	0.0	0.3	0.0
18.	Meghalaya	15.2	14.8	14.1	0.1	0.0	0.0
19.	Mizoram	19.9	16.9	17.2	0.0	0.0	0.0
20.	Nagaland	20.0	22.6	24.1	0.0	0.0	0.1
21.	Odisha	213.6	261.3	305.0	1.6	1.5	0.9
22.	Punjab	118.0	112.7	104.4	0.3	0.4	0.3
23.	Rajasthan	141.8	119.6	105.6	0.1	0.0	0.0
24.	Sikkim*	0.0	0.0	0.0	0.0	0.0	0.0
25.	Tamil Nadu	2593.8	2899.8	3292.1	6.2	7.1	3.5
26.	Tripura	178.1	191.0	193.6	0.1	0.3	0.3
27.	Uttarakhand	118.2	149.3	194.3	0.7	0.1	0.1
28.	Uttar Pradesh	396.3	342.1	393.8	0.3	0.5	0.1
29.	West Bengal	1846.2	1948.0	2046.0	0.5	0.7	1.0
30.	Andaman and Nicobar Islands	13.7	14.2	16.2	0.1	0.1	0.0
31.	Chandigarh	9.7	9.4	8.5	0.7	0.0	0.0
32.	Dadra and Nagar Hevali	2.7	1.9	2.2	0.0	0.0	0.0
33.	Daman and Diu	3.0	3.0	2.4	0.0	0.0	0.0
34.	Lakshadweep	4.9	5.2	5.2	0.0	0.0	0.0
35.	Puducherry	97.5	102.5	105.8	0.5	0.1	0.0
Grand Total		12404.7	12927.6	13694.8	53.4	107.1	85.7

NOTE: *No employment exchange is functioning in the State

*[English]***NOC for Setting up of Thermal Power Stations**

3432. SHRI HARIBHAU JAWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government had given No Objection Certificate (NOC) for setting up of Thermal Power Stations in the State of Maharashtra;

(b) if so, the details thereof;

(c) whether the Government has received any complaint regarding Pollution made by Bhusaval Thermal Power Station;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests does not issue No Objection Certificates under the provisions of Environmental (Protection) Act, 1986. However, environmental clearances for projects/activities listed in the Schedule-I of the Environmental Impact Assessment Notification, 2006. The grant of consent to establish/operate to any industry is given by the concerned State Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

(c) and (d) As reported by the Maharashtra Pollution Control Board (MPCB), complaints have been received recently regarding violation of environmental norms and impact of air pollution on living beings in Bhusawal Tehsil. The matter was investigated by the MPCB, which had taken bank guarantees, ensuring compliance of consent conditions.

(e) As informed, the MPCB has forfeited Bank Guarantee of Rs.3/- Lakhs on 25.1.2011 and of Rs.7/- Lakhs on 22.8.2012 of Bhusawal Thermal Power Station for violation of consent conditions. The Board has also issued conditional consent directing unit to complete all pollution control system related works by December, 2013 with submission of Bank Guarantee of Rs.79/- Lakhs.

Causes of Smog

3433. SHRI HAMDULLAH SAYEED: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken cognisance of the increased smog in National Capital Region during the beginning of the winter season of previous year;

(b) if so, the details thereof including the causes of the smog; and

(c) the steps taken by the Government to reduce smog and pollution spread over the National Capital Region?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As reported by India Meteorological Department (IMD), an air pollution episode has been observed in Delhi in the beginning of winter season of 2012. Reportedly, it occurred due to short range transport of smoke by burning of crop remnants by farmers in Haryana and Punjab added with highly stable meteorological conditions in Delhi. Burning of post harvested residual stalks is practiced by some farmers in certain areas for preparing the fields for sowing their next crop, where rice-wheat cropping pattern is followed.

(c) The Central Government through Ministry of Agriculture has issued an advisory in December, 2009 to all State Governments and UT Administrations to advise and educate farmers to curb the practice of burning crop remnants. Government of Haryana has issued a notification to prohibit the burning of crop remnants. The Government of Punjab earlier constituted a 'Task Force' in the matter to prevent indiscriminate burning of crop remnants.

Rubbles from Road Construction

3434. SHRI P.R. NATARAJAN: Will the Minister of DEFENCE be pleased to state:

(a) the details of quantum and value of rubbles generated from road-building activity by the Border Roads Organisation;

(b) whether the Government had procured stones from local contractors for construction of strategic roads;

(c) if so, the reasons for non-utilisation of these rubbles and estimated loss to the exchequer as a result thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) Border Roads Organisation (BRO) in execution of works normally encounters three type strata: Hard Rock (HR), Soft Rock (SR) and Soil Mixed with Boulder (SMB). Rubbles out of SR and SMB strata are disposed off as per the ground condition and are used for formation filling. When hard rock strata is encountered the material is retrieved and after carrying out the required technical tests is utilized in construction activity like permanent works and surfacing works. Value of useless rubbles is not assessed in the estimates but quantities are assessed in estimates of individual jobs.

(b) Yes, Madam. The requirement of stones which are not met from the retrieved stones are procured from local contractors.

(c) and (d) There is no loss to exchequer, as the hard rock that is retrieved is utilized in the road construction activity to the extent possible.

Projects in Shipping Transport

3435. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of SHIPPING be pleased to state:

(a) the number of projects relating to shipping transport awarded during the last three years, port-wise;

(b) the present status of each of such projects, State-wise;

(c) whether the Jawaharlal Nehru Port Trust (JNPT) has signed any Memorandum of Understanding (MoU) with private sector consortium for development of Phase I of the fourth container terminal;

(d) if so, the details thereof;

(e) the details of the estimated expenditure likely to be incurred thereon; and

(f) the time by which the said project is likely to be completed and functional?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) and (b) The number of PPP port projects awarded during 2009-10, 2010-11 and 2011-12, along with their present status, port-wise and State-wise is given in the enclosed Statement.

(c) to (f) No, Madam. Letter of Award for the project 'Development of 4th Container Terminal at JNPT', was issued to the successful bidder PSA led consortium on 26.09.2011. However, the consortium did not sign the concession agreement, as a result of which, JNPT withdrew the Letter of Award on 16.10.2012.

State	Port	Year	Project	Present Status
1	2	3	4	5
West Bengal	Kolkata Port	2009-10	1. Mechanisation at HDC berth No. 2 2. Mechanisation at HDC berth No. 8	M/s Haldia Bulk Terminals Pvt. Ltd. (HBT) was engaged as the handling contractor for integrated operation at Berth Nos. 2 & 8 of Haldia Dock Complex (HDC) and terminated the agreement unilaterally on 31.10.2012. As per the order of the Hon'ble Supreme Court of India on 31.01.2013, the matter is pending for a final hearing in the Hon'ble High Court of Calcutta.
Odisha	Paradip Port	2009-10	1. Construction of Deep Draft Iron Ore Berth	Concession Agreement was signed with M/s Blue Water Iron Ore Terminal Pvt. Ltd. on 01.07.2009. BWIOTL has not completed the Financial Closure & other formalities, PPT is taking legal opinion on the course of action to be adopted.
			2. Construction of Deep Draft Coal Berth	Concession Agreement has been signed with Essar Paradip Terminal Ltd. on 10.11.2009. Project site could not be handed over the concessionaire due to stay by Hon'ble Supreme Court.
			3. Mechanization of Central Quay-III Berth	The work has been completed in September 2012.

1	2	3	4	5
		2010-11	1. Multi-purpose Berth at Paradip to Handle Clean Cargo including Containers	Letter of Award was issued to Consortium of Sterlite - Leighton. Concession agreement was not signed. In the mean time, the selected bidder have communicated that they are not inclined to proceed with the project and have sought legal remedy from the Hon'ble High Court of Odisha.
Andhra Pradesh	Visakhapatnam Port Trust	2009-10	1. Development of Western Quay (WQ-6) in the northern arm of Inner harbour of VPT for handling Dry bulk cargo	Concession agreement was signed on 31.07.2010. Physical progress is 52%
			2. Development of EQ-10 berth in Inner Harbour for handling liquid cargo	Concession agreement was signed on 16.08.2010. Physical progress is 82%.
			3. Mechanised Coal handling facilities at General cum Cargo Berth (GCB) in the Outer Harbour	Concession agreement was signed on 10.06.2010. Physical progress is 99.61%.
		2010-11	1. Development of EQ-1 by replacement of Equity EQ-1 and Part of EQ-2 in Inner Harbour to Handle Steam Coal	Concession agreement was signed on 01.08.2011. Physical progress is 36%.
			2. Development of EQ-1A on South Side of EQ-1 for handling Thermal Coal and Steam Coal in the inner harbour	Concession agreement was signed on 03.02.2012. Physical progress is 6.5%
		2011-12	1. Development of EQ-7 for mechanised handling facilities	Concession Agreement was signed on 18.05.2012. Financial closure achieved and work to start shortly.
Tamil Nadu	VOC Port	2009-10	1. Construction of Coal Berth at NBW for NLC-TNEB	Work completed on 25.07.2012. Berth handed over to NTPL for installation of their conveyors and shore unloaders.
		2010-11	1. Construction of North Cargo Berth-II	Concession Agreement was signed with M/s ABG-LDA Bulk Handling Pvt. Ltd. Mumbai on 11.09.2010. Physical progress is 45%.
	Ennore Port	2010-11	1. Development of Container Terminal	Concession Agreement was signed on 13.08.2010. Due to non-achieving of financial closure by the concessionaire, the concession agreement was terminated on 28.09.2012 and bid security amount of Rs. 14 crores was encashed.
Karnataka	New Mangalore Port	2009-10	1. Setting up of Mechanised Iron Ore handling facilities at Berth No. 14	Concession agreement was signed with M/s SICAL Logistics Limited, Chennai on 19.10.2009. Work delayed due to ban imposed on export of iron ore by Karnataka Government. The concessionaire has requested for performance excuse under Force Majeure clause. Negotiation were held as per article No. 14.10 for amicable

1	2	3	4	5
				settlement but not successful. The board in its meeting on 08.03.2013 has resolved to give an opportunity to M/s SICAL.
Goa	Mormugao Port	2009-10	1. Development of Coal Handling Terminal at Berth No. 7	Concession Agreement was signed on 22.09.2009 with M/s Adani Mormugao Port Terminal Pvt. Ltd., Ahmedabad. As on 28.02.2013, the physical progress of the overall project is 72.10%.
Maharashtra	Mumbai Port	2009-10	1. Construction of Offshore Container Berths and Development of terminal on BOT basis at Mumbai Harbour	License Agreement was signed with Indra Container Terminal Pvt. Ltd. on 03.12.2007. The project is expected to be commissioned in March, 2014.
	Jawaharlal Nehru Port	2011-12	1. 4th Container Terminal at JNPT	Letter of Award for the project- 'Development of 4th Container Terminal at JNPT' was issued to the successful bidder PSA led consortium on 26.09.2011. However, the consortium avoided signing of the concession agreement on one or the other pretext. Ultimately, JNPT was forced to withdraw the Letter of Award on 16.10.2012.
Gujarat	Kandla Port	2009-10	1. Development of 13th Berth other than liquid and container cargo berth	Concession Agreement was signed with RAS Infraport Pvt. Ltd. Work has been completed. Commercial operation phase of Project has been started from 01.02.2013
		2010-11	1. Development of 15th multipurpose cargo berth 2. Development of 16th multipurpose cargo berth 3. Setting up of Captive Barge Jetty at Old Kandla (IFFCO)	Concession Agreement has been signed with M/s IMC Ltd.. Award of concession has been declared on 27.09.2011. Concession Agreement has been signed with M/s PSL on 18.02.2011. Concession Agreement has been signed with M/s IFFCO Kissan Bazaar and Logistics Ltd. on 17.02.2011.
		2011-12	1. Development of Dry Bulk Terminal at Tuna-Tekkera at Kandla Port	Concession Agreement has been signed with M/s Adani Kandla Bulk Terminal Pvt. Ltd. on 27.06.2012.

[Translation]

Misappropriation of Funds under PYKKA

3436. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the villages/panchayats included in the Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), State-wise;

(b) the number of players benefited therefrom, State-wise;

(c) whether the Government has received any complaints regarding the misutilisation of funds under PYKKA;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The State-wise details of the Village Panchayats and Block Panchayats covered under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme till 11.03.2013 is given in the enclosed Statement-I.

(b) The State-wise number of players participated in the Block/District/State/National Level sports competitions conducted under the Panchayat Yuva Krida Aur Khel

Abhiyan (PYKKA) Scheme is given in the enclosed Statement-II.

(c) to (e) Yes, Madam. A complaint from Bihar for mis-utilization of funds has been received. The complaint has been forwarded to the Sports Department of the State for taking necessary actions in this regards.

A writ Petition No. 56 (M/B) of 2013 (PIL) Civil has also been filed in the Hon'ble High Court of Allahabad in Lucknow Bench regarding irregularities in implementation of PYKKA Scheme by Government of Uttar Pradesh by Shri Ashish Kumar Mishra. The date of hearing of the case is still awaited.

Statement I

State-wise details of number of village/block panchayats covered under PYKKA scheme upto 11.03.2013.

Sl. No.	Name of the States/ UT's	Coverage of village/block panchayats under PYKKA scheme		
		No. of village panchayats	No. of block panchayats	Total
1	2	3	4	5
1.	Andhra Pradesh	6570	339	6909
2.	Arunachal Pradesh	1065	96	1161
3.	Assam	999	66	1065
4.	Bihar	847	53	900
5.	Chhattisgarh	2946	42	2988
6.	Goa	19	04	23
7.	Gujarat	1975	44	2019
8.	Haryana	2476	48	2524
9.	Himachal Pradesh	1685	42	1727
10.	Jammu and Kashmir	413	14	427
11.	Jharkhand	403	21	424
12.	Karnataka	2260	72	2332
13.	Kerala	400	60	460
14.	Madhya Pradesh	4608	62	4670
15.	Maharashtra	5441	70	5511
16.	Manipur	79	04	83
17.	Meghalaya	249	24	273
18.	Mizoram	572	18	590
19.	Nagaland	660	30	690
20.	Odisha	3115	155	3270
21.	Punjab	3699	42	3741
22.	Rajasthan	1786	49	1835

1	2	3	4	5
23.	Sikkim	166	95	261
24.	Tamil Nadu	1261	38	1299
25.	Tripura	936	36	972
26.	Uttar Pradesh	13080	246	13326
27.	Uttarakhand	2250	29	2279
28.	West Bengal	335	33	368
	UTs			
29.	Andaman and Nicobar Islands	60	06	66
30.	Daman and Diu	14		14
31.	Lakshadweep	02	09	11
32.	Puducherry	50	05	55
	Total	60421	1852	62273

Statement II

State-wise number of participants in annual sports competitions under PYKKA upto 31.03.2012

Sl. No.	Name of State/UT	Total number of players benefited
1	2	3
1	Andhra Pradesh	1253530
2	Arunachal Pradesh	101160
3	Assam	277700
4	Bihar	171470
5	Chhattisgarh	337169
6	Goa	3441
7	Gujarat	167837
8	Haryana	369589
9	Himachal Pradesh	118843
10	Jammu and Kashmir	114718
11	Jharkhand	15197

1	2	3
12	Karnataka	518925
13	Kerala	232388
14	Madhya Pradesh	559744
15	Maharashtra	782739
16	Manipur	7847
17	Meghalaya	35586
18	Mizoram	110722
19	Nagaland	50674
20	Odisha	372803
21	Punjab	492487
22	Rajasthan	243066
23	Sikkim	74154
24	Tamil Nadu	1444231
25	Tripura	91374
26	Uttar Pradesh	1630165
27	Uttarakhand	323254

1	2	3
28	West Bengal	216670
	UTs	0
29	Andaman and Nicobar Islands	296
30	Chandigarh	1368
31	Dadra and Nagar Havell	1126
32	Daman and Diu	933
33	Delhi	8435
34	Puducherry	4088
Total		10133729

[English]

Landless Labourers

3437. SHRI NILESH NARAYAN RANE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of homeless and landless labourers/workers at present in the country, State-wise;

(b) the steps taken by the Government to improve their condition during each of the last three years and the current year; and

(c) the target fixed and success achieved by the Government in this regard during the said period, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per Census, 2001, there were more than 10.67 crore landless labourers in the country. State-wise number of homeless and landless labourers is given in the enclosed Statement-I.

(b) and (c) With a view to providing social security to unorganized workers including landless labourers, the Government enacted the "Unorganised Workers' Social Security Act, 2008". The Act provides for constitution of National Social Security Board at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the

Government for unorganized workers. The Government has initiated steps in the context of all these social security benefits.

The Government launched the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance, including maternity benefit, cover of Rs. 30,000/- per annum on family floater basis to BPL families (a unit of five) in the unorganized sector. The scheme became operational from 01.04.2008. The scheme is presently being implemented in 28 States/ Union Territories and more than 3.41 crore smart cards have been issued as on 28.02.2013.

The Aam Admi Bima Yojana (AABY) was launched on 02.10.2007 with a view to providing insurance cover to the head of family or one earning member of rural landless households. Under the scheme, the head of the family or an earning member of the family is eligible to receive the benefits of Rs. 30000/- in case of natural death, Rs.75000/- accidental death, Rs. 75000/- for total permanent disability and Rs. 37500/- for partial permanent disability.

The Government has been implementing Indira Gandhi National Old Age Pension Scheme (IGNOAPS), which has been expanded by revising the criteria of eligibility. All citizens above the age of 60 years and living below poverty line are eligible for benefits under the scheme. For persons above the age of 80 years, the amount of pension has been raised from Rs. 200 to Rs. 500 per month.

The number of beneficiaries covered under RSBY, AABY and IGNOAPS during the last three years and the current year is given in the enclosed Statement-II.

Statement I

State-wise landless labourers as per Census, 2001

Sl. No.	States/Union Territories	Number of Landless Labourers
1	2	3
1.	Andhra Pradesh	13832152
2.	Arunachal Pradesh	18840
3.	Assam	1263532
4.	Bihar	13417744

1	2	3
5.	Chhattisgarh	3091358
6.	Goa	35806
7.	Gujarat	5161658
8.	Haryana	1278821
9.	Himachal Pradesh	94171
10.	Jammu and Kashmir	246421
11.	Jharkhand	2851297
12.	Karnataka	6226942
13.	Kerala	1620851
14.	Madhya Pradesh	7400670
15.	Maharashtra	10815262
16.	Manipur	113630
17.	Meghalaya	171694
18.	Mizoram	26783
19.	Nagaland	30907
20.	Odisha	4999104
21.	Punjab	1489861

1	2	3
22.	Rajasthan	2523719
23.	Sikkim	17000
24.	Tamil Nadu	8637630
25.	Tripura	276132
26.	Uttar Pradesh	13400911
27.	Uttarakhand	259683
28.	West Bengal	7362957
29.	Andaman and Nicobar Islands	5169
30.	Chandigarh	563
31.	Dadra and Nagar Haveli	14715
32.	Daman and Diu	1323
33.	Delhi	15773
34.	Lakshadweep	00
35.	Puducherry	72251
Total		106775330

NOTE: India and Manipur figures exclude Mao Maram, Paomata and Purul sub-divisions of Senapati District in Manipur State as census results were cancelled due to administrative and technical reasons

Statement II

Number of beneficiaries covered under RSBY, AABY and IGNOAPS during the last three years and the current year

Sl. No.	Name of the State	Number of beneficiaries under RSBY				Number of beneficiaries under AABY				Number of beneficiaries reported under IGNOAPS			
		2009-10 cumulative data as on 31.03.2010	2010-11 cumulative data as on 31.03.2011	2011-12 cumulative data as on 31.03.2012	2012-13 cumulative data as on 28.02.2013	2009-10 cumulative data as on 31.03.2010	2010-11 cumulative data as on 31.03.2011	2011-12 cumulative data as on 31.03.2012	2012-13 cumulative data as on January, 2013	2009-10	2010-11	2011-12	2012-13 as on 31.10.2012
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	ANDHRA PRADESH	0	0	0	146	5368797	7292606	5201598	11997334	919230	971709	1386401	1587813
2.	ARUNACHAL PRADESH	0	15711	39615	39615	0	0	0	579	17500	0	31209	31209
3.	A&N ISLANDS	0	0	0	0	0	0	0	0	861	1063	0	1011

1	2	3	4	5	6	7	8	9	10	11	12	13	14
4. ASSAM		81565	204465	204548	214389	0	8677	54545	227107	628949	598965	598965	598965
5. BIHAR		2038909	5101901	7184460	6436531	1161154	1921604	442661	254384	2369656	2341267	3525109	3786539
6. CHANDIGARH		5407	4913	4913	4913	1297	1297	2233	37636	4357	4094	3784	0
7. CHHATTISGARH		927672	1230378	1384680	1648378	333870	333870	372206	2960216	513829	530193	600957	635488
8. DELHI		218055	113608	144518	95597	0	0	0	78858	194150	94000	140791	399087
9. D&N HAVELI		0	0	0	0	0	0	0	0	944	944	0	0
10. DAMAN & DIU		0	0	0	0	0	0	0	0	125	130	0	0
11. GOA		0	0	0	0	0	0	0	48342	2734	2734	2136	2136
12. GUJARAT		682354	1919086	1826204	1810326	382398	860053	860053	1624480	238550	298519	355087	374196
13. HARYANA		684597	621741	584683	563081	0	0	0	28189	137666	130306	131326	131326
14. HIMACHAL PRADESH		115828	237946	235131	337243	5000	5000	0	44267	91440	90619	94220	94607
15. JAMMU AND KASHMIR		0	0	13013	35521	86097	91740	53047	104211	129000	129000	126914	131194
16. JHARKHAND		434762	1329254	1167456	1553973	37546	37546	56820	160720	676003	650145	732991	813395
17. KARNATAKA		36971	157405	893069	1680913	604687	745843	745843	2353829	834405	782538	933891	1239641
18. KERALA*		1173388	1796315	1748471	2743665	299624	393160	468160	1324312	176064	185316	254397	256901
19. LAKSHADWEEP		0	0	0	0	0	0	0	0	36	36	0	0
20. MADHYA PRADESH		0	0	0	83060	1364232	1381965	1471661	5897616	1056881	1166199	1281512	1468928
21. MAHARASHTRA		1440407	1516687	2178037	2263083	985927	1608818	3099067	6829052	1086027	1072113	1071000	1100000
22. MANIPUR		0	18259	31921	53012	0	0	0	3078	72514	72514	72514	72514
23. MEGHALAYA		22579	59055	67552	78395	0	0	0	1361	44586	48112	48112	50695
24. MIZORAM		0	15240	43256	62154	0	0	0	1814	23747	23747	26359	26359
25. NAGALAND		39301	39290	77870	104615	0	0	0	3611	40462	40462	46483	47191
26. ORISSA		341653	433079	1287463	3392551	0	0	202267	789136	643400	1193176	1777083	1777083
27. PONDICHERY		0	0	0	9486	148452	148452	0	12837	20757	15523	23607	0
28. PUNJAB		169306	193541	220486	213396	0	19013	0	51134	159292	159792	177040	169814
29. RAJASTHAN		0	0	0	732778	0	0	0	3257143	480040	574828	632860	650329
30. SIKKIM		0	0	0	0	0	0	0	15866	18916	15169	17027	18707
31. TAMIL NADU		149520	0	0	0	0	0	0	2038511	919069	1014172	1204245	1272142
32. TRIPURA		145780	258402	258402	505774	0	0	0	48335	136592	136592	152550	152550
33. UTTAR PRADESH		4296865	4233626	4145925	4464215	1869176	2234849	2520514	3177947	3274780	3274780	3799208	3766717
34. UTTARAKHAND		53940	335424	338879	338879	0	0	0	677511	168221	191168	252827	245692
35. WEST BENGAL		802974	3527137	4490145	4680907	397409	662987	717614	1367660	1252795	1271631	1883799	1883799
36. CO-AANGANWADI		0	0	0	0	0	0	0	2399334	0	0	0	0
37. CO-KVIC		0	0	0	0	0	0	0	274256	0	0	0	0
TOTAL		13861833	23362463	28570697	34146596	13045666	17747480	16268289	48090666	16333578	17081556	21384404	22786028

[Translation]

Export of Flowers

3438. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of various vegetables, fruits and flowers exported from the country during each of the last three years and the current year, variety-wise, value-wise and country-wise along with the foreign exchange earned from such exports;

(b) whether there is a huge demand for rose flowers from Bangalore in the international market;

(c) if so, the details thereof;

(d) whether any financial assistance is being provided to growers and exporters for the export of fruits and flowers; and

(e) if so, the details thereof and the concrete measures being initiated by the Government to boost the export of vegetables, fruits and flowers from the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) The top five destination for export of major vegetables, fruits and flowers for the last three years and the current year along with foreign exchange earned from such exports is given in the enclosed Statement.

(b) and (c) Yes, Madam. Roses are in good demand in the international market but the demand for flowers is on all India basis. State-wise data is not maintained centrally.

(d) and (e) Yes, Madam. Encouraging exports is a continuous process. The Government is taking steps to encourage exports of agro products, including vegetables, fruits and flowers through measures and incentives under Plan schemes of the Commodity Boards and Export Promotion Councils. The Agricultural and Processed Food Products Export Development Authority (APEDA), under the administrative control of the Department of Commerce implements various schemes to extend financial assistance to the eligible exporters registered with it to boost the overall agri exports. Such financial assistance has been extended by the APEDA during XI Five Year Plan under the schemes namely; (i) Scheme for Infrastructure Development, (ii) Scheme for Market Development, (iii) Scheme for Quality Development, (iv) Scheme for Research & Development and (v) Scheme for Transport Assistance. Besides these measures, the Ministry of Commerce & Industry has put in place various schemes namely Market Development Assistance (MDA), Market Assistance Initiative (MAI), Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE), Vishesh Krishi and Gram Upaj Yojana, Focus Product Scheme, Focus Market Scheme, Town of Export Excellence, etc. to provide assistance to encourage exports. Trade delegations are also mounted to penetrate foreign markets and Buyer-Seller Meets are organized to assist the potential exports.

Statement

Fresh Onions, Other Fresh Vegetables

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		Country	2012-13 (Apr.-Dec.)	
	Qty	Value	Qty	Value	Qty	Value		Qty	Value
PAKISTAN	183036	41213	52159	14206	295433	105009	United Arab Emirates	255539	82178
MALAYSIA	305812	87671	295578	112062	306948	93890	Malaysia	290311	81935
BANGLADESH	806894	249196	423171	138974	343758	91120	Bangladesh	347067	64833
UNITED ARAB EMIRATES	228718	72742	229060	88850	279254	89597	Pakistan	187849	63942
SRI LANKA	140162	44395	175560	54635	198188	47502	Sri Lanka	99553	24952
OTHERS	419542	148515	501551	181235	615995	203123	Others	526345	203023
Total	2084164	643732	1677079	589962	2039576	630241	Total	1706664	520863

Export of Fresh Grapes

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
NETHERLAND	28821.90	35349.07	18186.83	27854.95	18381.70	29612.88	12076.78	17142.81
UNITED KINGDOM	14308.53	17227.19	6911.30	11082.44	6564.45	11093.01	5739.39	10167.11
RUSSIA	745.81	1262.12	2035.98	4262.14	4610.81	8072.34	3231.33	5700.28
UNITED ARAB EMIRATES	10053.56	8837.78	8974.76	9749.33	10141.52	13020.67	3688.96	4113.24
BANGLADESH	44419.21	10998.69	38051.99	11281.42	35640.43	20923.28	12418.12	3716.79
OTHERS	18988.53	17267.18	18276.25	21555.81	19521.11	25057.32	7511.93	7831.19
Total	1,17,337.54	90,942.03	92,437.11	85,786.09	94,860.02	1,07,779.50	44,666.51	48,671.42

Export of Mangoes Fresh/Dried

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
UNITED ARAB EMIRATES	25608.16	21905.01	25474.53	22637.73	22013.88	22393.42	34490.58	23748.94
UNITED KINGDOM	2958.65	3685.40	2721.91	3193.10	2532.42	3423.97	3257.77	5865.20
SAUDI ARABIA	3147.13	2838.39	1582.38	1356.41	2388.63	2439.64	1544.53	1951.81
BANGLADESH	33549.89	6953.20	23049.68	4079.50	27599.48	8465.63	4579.21	1409.30
QATAR	659.02	1081.82	377.10	437.81	816.10	685.68	1290.97	1315.66
OTHERS	8537.79	5844.14	5657.81	4459.55	8090.76	6337.59	5975.93	6582.95
Total	74,460.64	42,307.96	58,863.41	36,164.10	63,441.27	43,745.93	51,138.99	40,873.86

Export of Pomegranates Fresh

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
UNITED ARAB EMIRATES	17389.60	10907.20	11229.57	8522.19	15899.74	13382.72	14439.47	14125.72
UNITED KINGDOM	973.20	2218.30	531.27	1810.99	890.85	2034.19	411.87	1405.66
BANGLADESH	4783.71	987.69	1964.84	554.07	4593.46	4971.66	2468.16	1334.51
SAUDI ARABIA	1789.35	1324.42	1182.83	808.33	2196.63	1815.36	1462.41	993.63
NEPAL	1454.18	331.45	819.18	243.68	1438.26	514.86	1473.90	645.97
OTHERS	7025.04	9426.88	2483.97	3627.20	5139.66	7996.94	3401.32	3992.96
Total	33,415.08	25,195.94	18,211.66	15,566.46	30,158.60	30,715.73	23,657.13	22,498.45

Export of Apples Fresh

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
BANGLADESH	24791.38	6138.86	43165.31	11485.86	26199.68	16042.85	9725.49	3218.94
NEPAL	2062.24	609.86	3529.64	1207.94	3696.52	2903.86	2632.40	1970.70
MALDIVES	0.00	0.00	0.25	0.65	0.42	0.59	0.50	0.33
UNSPECIFIED	0.00	0.00	0.00	0.00	13.80	6.70	0.30	0.28
UNITED ARAB EMIRATES	0.72	0.56	379.00	412.47	0.20	0.46	0.27	0.19
OTHERS	25.95	23.57	2.80	1.25	149.66	119.30	0.10	0.04
Total	26,880.29	6,772.85	47,077.00	13,108.17	30,060.28	19,073.76	12,359.06	5,190.48

Source: APEDA

Export of Other Fresh Fruits

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
BANGLADESH	1466.42	363.25	4451.27	1301.11	7275.42	8078.00	1466.79	1113.16
NEPAL	4637.79	1273.09	2596.10	543.94	2218.24	599.20	849.66	283.33
UNITED KINGDOM	233.18	61.14	620.88	279.73	651.88	421.15	471.29	236.11
MALDIVES	111.86	89.60	222.94	124.12	394.73	223.10	299.00	208.80
UNITED ARAB EMIRATES	431.43	238.26	289.70	129.92	279.45	145.44	374.00	131.88
OTHERS	1221.73	611.37	1697.46	709.23	1719.00	765.95	1634.63	736.42
Total	8102.41	2636.71	9878.35	3088.05	12538.72	10232.84	5095.37	2709.70

Export of Roses, grafted or not

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
ETHIOPIA	498.70	2381.44	132.10	1521.76	401.08	955.45	149.12	606.35
UNITED ARAB EMIRATES	0.17	0.31	0.79	2.35	146.54	478.46	147.53	462.86
BAHRAIN	0.00	0.00	0.00	0.00	22.52	57.61	41.33	56.89
UNITED STATES	1.20	85.27	27.50	72.32	1.06	13.18	2.20	33.32
AUSTRALIA	0.00	0.00	3.43	7.63	0.00	0.00	5.31	28.28
OTHERS	5.85	25.38	20.20	75.18	25.77	174.79	17.89	74.21
Total	505.92	2492.40	184.02	1679.24	596.97	1679.49	363.38	1261.91

Export of Roses

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
JAPAN	287.51	699.13	325.68	1315.58	405.65	1411.87	153.96	450.59
AUSTRALIA	32.16	168.35	56.88	358.98	92.72	622.88	67.73	274.52
UNITED KINGDOM	246.85	1058.41	454.72	1590.10	290.74	1177.88	66.34	255.71
NETHERLAND	37.03	155.01	39.21	435.57	30.52	131.34	39.10	94.02
NEW ZEALAND	34.37	159.80	16.34	50.55	13.68	55.86	20.73	90.10
OTHERS	366.30	1258.48	378.15	1444.70	294.96	1145.34	93.84	170.50
Total	1004.22	3499.18	1270.98	5195.48	1128.27	4545.17	441.70	1335.44

Export of Other Cut flowers and flower buds

Qty. in MT, Value in US\$ Thousand

Country	2009-10		2010-11		2011-12		2012-13 (April-Nov.)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
UNITED ARAB EMIRATES	302.76	839.36	168.30	514.35	155.41	345.64	94.17	210.12
QATAR	17.35	81.37	17.72	60.33	23.19	48.48	10.35	42.34
UNITED STATES	2.51	14.64	7.82	34.42	4.96	20.19	4.27	9.14
UNITED KINGDOM	188.59	586.95	56.50	158.47	3.62	9.48	3.34	4.79
NEPAL	5.35	5.88	1.72	2.67	0.81	1.87	1.20	4.44
OTHERS	1223.76	3469.67	313.74	933.09	166.06	216.40	10.05	15.21
Total	1740.32	4997.87	565.80	1703.33	354.05	642.06	123.38	286.04

Source: APEDA

*[English]***Clearance to Port**

3439. SHRI K.P. DHANAPALAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any plan to issue preliminary environmental clearance to start the work of Vizhinjam Port in Kerala;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The project proposal for development of Vizhinjam International Container Transshipment Terminal at Vizhinjam, Kerala by M/s Vizhinjam Port Ltd. was accorded Terms of References (ToR) on 10.06.2011 as required under the Environment Impact Assessment Notification, 2006. Grant of clearance to the project can be considered only after receipt of the final EIA Report from M/s Vizhinjam Port Ltd. The project is not pending with the Ministry.

Construction of Hassan B.C. Road

3440. SHRI NALIN KUMAR KATEEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the developmental work on Mangalore-Bangalore Four-lane Highway Project and Hassan B.C. Road Project (four lane) in Karnataka has been delayed;

(b) if so, the reasons therefor and the present status of the projects; and

(c) the steps taken by the Government to ensure timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) The details are given in the enclosed Statement.

(c) Regular meetings are being held with State Govt. Authorities under the Chairmanship of Chief Secretary, Govt. of Karnataka for resolving the issues related with Land Acquisition, Forest clearance, Environmental clearance and other clearances.

Statement

Sl. No.	Name of the Project	NH No.	Length (KM.)	Date of Start	Scheduled date of completion	Actual completion date	Status of project	Reasons for delay
1.	Nelamangala-Devihalli section of NH 48 from Km 28/200 to Km 110/000	48	80.273	05.01.2008	July,2010	23.06.2012	Completed	Delayed due to land acquisition problem and inadequate mobilization of resources by Concessionaire.
2.	Devihalli to Hassan section of NH 48 from Km 110/00 to Km 191/200	48	77.23	Appointed date issued w.e.f. 14.12.2010	12.06.2013	---	Targeted to be completed by June,2013	No delay
3.	New Mangalore Port (km 328 to km 345-BC Road to Padil)	48	17	Jun-05	Dec. 2007	---	Targeted to be completed by 30.4.2013	Delay due to land acquisition problem, utility shifting and court cases and due to slow progress by contractor.
4.	Hassan-BC Road section of NH 48 from Km 189/500 (184.912) to Km 328/000 (318.823)	48	133.91	---	---	---	At DPR stage	---

Setting up of a Specialized Organisation for Critical Infrastructure Projects for Roads and Bridges

3441. SHRI TARA CHAND BHAGORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to set up a specialized organisation to implement critical infrastructure projects particularly for roads and bridges in 82 districts affected by Left-Wing Extremism and if so, the details thereof;

(b) whether the proposed Bharat Infrastructure Development Organisation (BIDO) is being modelled on

the lines of the Border Roads Organisation (BRO) and if so, the details thereof;

(c) whether these projects have been given to individual States and the implementation is very slow; and

(d) if so, whether the Government proposes to assign these projects to BIDO for their early completion and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No, Madam.

(b) and (d) Do not arise.

(c) The Left Wing Extremism (LWE) road and bridge projects are sanctioned by this Ministry and are being executed through respective State Public Works Departments (PWD). A few projects are slow in LWE affected areas due to threat perception.

[*Translation*]

Construction of Crematoriums

3442. SHRI SAMEER BHUJBAL: .
SHRI HARISHCHANDRA CHAVAN:
SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether rituals of cremation of dead bodies by burning them are causing environmental pollution;

(b) if so, the details thereof;

(c) whether the Government proposes to construct energy efficient electric crematoriums along the ghats of various rivers across the country;

(d) if so, the details thereof along with the status of the proposal; and

(e) the amount allocated and expenditure incurred during the last three years, year-wise, river-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Pollution Control Board (CPCB) along with State Pollution Control Boards (SPCBs), is monitoring water quality of rivers in terms of Dissolved Oxygen, Bio-chemical Oxygen Demand (BOD) and Fecal Coliforms etc. Based on BOD levels, 150 polluted stretches have been identified along various rivers in the country. However, CPCB has not conducted any specific study on environmental pollution caused by burning of dead bodies.

(c) and (d) Construction of electric/improved wood crematoria is one of the activities taken up under the National River Conservation Plan (NRCP) for abatement of pollution in major rivers in the country along with interception and diversion of raw sewage, setting up of sewage treatment plants, creation of low cost sanitation facilities and river front development.

(e) Funds are released to the concerned nodal Departments in the States for implementation of the pollution abatement schemes as a whole. The fund released and expenditure incurred by the States during the last three years, year-wise, river-wise and State-wise is given in the enclosed Statement.

Statement

Funds Released and Expenditure incurred (including States' share) for last three years under National River Conservation Plan

(Rs. in crore)

Sl. No.	State	River	Funds Released			Expenditure incurred (including States' share)		
			2009-10	2010-11	2011-12	2009-10	2010-11	2011-12
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	Godavari and Musi	36.89	-	-	4.65	23.08	-
2.	Bihar	Ganga	15.37	20.00	-	-	-	17.60
3.	Jharkhand	Damodar, Ganga and Subarnarekha	-	-	-	-	-	-
4.	Gujarat	Sabarmati, Mindola	-	0.39	-	-	0.62	-
5.	Goa	Mandovi	-	-	-	2.57	-	-

1	2	3	4	5	6	7	8	9
6.	Karnataka	Bhadra, Tungabhadra, Cauvery, Tunga and Pennar	-	0.96	-	0.10	-	-
7.	Maharashtra	Krishna, Godavari, Tapi and Panchganga	7.38	11.82	-	0.42	3.87	-
8.	Madhya Pradesh	Betwa, Tapti, Wainganga, Khan, Narmada, Kshipra, Beehar, Chambal and Mandakini	0.90	-	-	2.67	-	--
9.	Orissa	Brahmini and Mahanadi	-	-	5.00	5.78	3.78	-
10.	Punjab	Satluj and Beas	-	45.75	47.53	4.95	26.61	103.43
11.	Rajasthan	Chambal	20.00	-	20.00	-	22.41	-
12.	Tamil Nadu	Cauvery, Adyar, Cooum, Vennar, Vaigai and Tambarani	3.10	-	-	3.25	5.18	-
13.	Delhi	Yamuna	66.50	83.29	34.88	119.12	181.63	109.00
14.	Haryana	Yamuna	14.90	4.00	-	15.41	2.58	2.13
15.	Uttar Pradesh	Yamuna, Ganga, Gomti and Ramganga	112.80	238.59	70.75	153.64	196.19	235.15
16.	Uttarakhand	Ganga	17.94	31.88	-	16.50	8.47	14.39
17.	West Bengal	Ganga, Damodar and Mahananda	57.08	194.13	-	28.14	44.19	73.93
18.	Kerala	Pamba	-	-	-	-	-	-
19.	Sikkim	Rani Chu	15.00	26.14	9.30	13.70	39.10	-
20.	Nagaland	Diphu and Dhansiri	-	-	-	-	-	-
Total			367.86	657.05	187.46	370.90	577.71	529.63

Road Construction

3443. SHRI NARANBHAI KACHHADIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any scheme for construction of roads in the States of Gujarat and Madhya Pradesh is pending with the Government;

(b) if so, the details thereof along with the reasons therefor; and

(c) the time by which the said scheme is likely to be accorded approval by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY

SATHYANARAYANA): (a) Yes Madam.

(b) 10 proposals amounting to Rs. 88.35 crore and 5 proposals amounting to Rs. 16.87 crore of the Annual Plan 2012-13 are under scrutiny for the States of Gujarat and Madhya Pradesh respectively.

(c) These will be cleared by the end of March 2013 as per availability of sanction limit.

[English]

Preservation of Wetlands

3444. SHRI PRALHAD JOSHI:
SHRI HEMANAND BISWAL:
SHRI JAYANT CHAUDHARY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the size of floodplains and wetlands are shrinking in size due to construction projects;

(b) if so, the details thereof;

(c) whether there is any dedicated mission to preserving the wetlands and floodplains of rivers in the country;

(d) if so, the details thereof;

(e) whether a study has been undertaken by the Government to look at floodplains as a sustainable source of water; and

(f) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Natural processes of silting and meandering of rivers, together with rapid urbanization, and other developmental activities, may impact the river flood plains and other water bodies. However, no corroborative evidence is available with this Ministry regarding shrinking of floodplains and wetlands due to construction projects.

(c) and (d) No Sir. However, for conservation of river Ganga, the Central Govt. as constituted the National Ganga River Basin Authority (NGRBA) in February, 2009 as an empowered authority to ensure effective abatement of pollution by adopting a holistic river basin approach. The National Mission Clean Ganga has been set up to implement the NGRBA programme in a dedicated manner.

(e) and (f) No such study has been conducted by this Ministry.

Pollution of Cauvery

3445. SHRI MANICKA TAGORE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the pollution in Cauvery river is posing threat to the fertility of soil in delta region;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to clean Cauvery river;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The soil fertility is generally affected due to problems such as salinity, toxicity, ill drained conditions, low lying areas and deficiency of nutrients etc. The soils in delta region of Tamil Nadu have high clay content, low draining capacity, poor nitrogen and phosphorus which may affected the soil fertility and agricultural production.

(c) to (e) This Ministry is supplementing the efforts of the State Governments in pollution abatement in various rivers through the centrally sponsored National River Conservation Plan (NRCP). Under the NRCP, funds have been provided to Tamil Nadu and Karnataka for installation of sewerage schemes for collection and treatment of sewage to prevent pollution of river Cauvery. Under this scheme, in Tamil Nadu 9 towns are covered and projects amounting to Rs. 263.76 crore have been sanctioned. Similarly, in Karnataka, 4 towns have been selected and funds of Rs. 5.34 crore have been sanctioned.

For control of industrial pollution, the effluent discharge standards have been notified, which are monitored by State Pollution Control Boards for compliance. The action is initiated against industries in case of non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986.

[Translation]

Interceptor Sewer Scheme

3446. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Yamuna river is being polluted due to disposal of sewage in it from large number of colonies in Delhi through Najafgarh drain;

(b) if so, the details thereof;

(c) whether the Government has made a comprehensive evaluation of the previous projects before implementing Interceptor Sewer Scheme in Delhi under Clean Yamuna Project; and

(d) if so, the details thereof along with the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the report of Central Pollution Control Board (CPCB), Najafgarh drain carries a total flow of over 2064 million litres per day (mld) of sewage including the discharge of its 38 tributary drains.

(c) and (d) Yes, Sir. Delhi Jal Board has informed that after detailed evaluation and assessment of the existing infrastructure they have opted for the implementation of Interceptor Sewer of 59.0 kilometres length along the three major drains namely, Najafgarh, Supplementary and Shahadra.

[English]

Terrorists Attack on Army Camps

3447. SHRI HARISHCHANDRA CHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) the number of incidents of terrorist attacks on army camps in Jammu and Kashmir during the last one year and the terrorist outfits who have owned responsibility for these attacks;

(b) the number of army personnel and terrorists killed and injured in these incidents; and

(c) the steps taken by the Government to check incidents of attacks on army camps in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) There have been two incidents of firing by terrorists on Army Camps in J&K during the last one year.

(b) One Army person was killed in one of the incidents.

(c) The Army has taken adequate steps to prevent attacks on Army Camps including deployment of troops and surveillance equipment. Troops are adequately trained and equipped to prevent such incidents. Intelligence inputs regarding possibility of such actions are disseminated to all concerned. Security drills are constantly reviewed and refined to prevent occurrence of such incidents.

Export of Engineering Goods

3448. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI ANAND PRAKASH PARANJPE:
SHRI RAMESH VISWANATH KATTI:
SHRI A. GANESHAMURTHI:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI P. KUMAR:
DR. P. VENUGOPAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been a decline in the export of engineering goods from the country during the last three years and the current year;

(b) if so, the details thereof and the reasons therefor;

(c) the target fixed and achieved for the export of engineering goods during the said period, country-wise and product-wise;

(d) whether the Government proposes to provide fiscal incentives including extension of interest subvention scheme and other stimulus to the engineering sector to stem the fall in export of engineering goods; and

(e) if so, the details thereof along with the specific steps taken/being taken by the Government to boost the export of engineering goods from the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Based on information available so far, there has been a decline in engineering exports during 2012-13 compared to 2011-12.

(b) and (c) The targets fixed by the Export Promotion Council (EPC) and actual exports made during 2009-10 to 2012-13 in respect of engineering sector is given below, Country-wise/product-wise targets are not fixed:

Year-wise details of engineering exports

(Value in US\$ billion)

Year	Target	Actual/Achieved
2009-10	40.00	32.60
2010-11	48.00	49.81
2011-12	58.00	58.22
2012-13 (Upto Feb. 2013)	62.00	51 (approx.)

(d) and (e) Initiatives for increasing the competitiveness of Indian Industry in exports is a constant process. Some of the recent initiatives taken by the Government for enhancing exports of the engineering sector are the following:

- Expansion of the Interest Subvention Scheme to include 134 engineering tariff lines;
- Extension of Interest Subvention Scheme till March 31, 2014;
- Expansion of both Focus Product Scheme and the Market Linked Focus Product Scheme to promote various engineering tariff lines;
- Introduction of new 2% Incremental Export Scheme for the 4th Quarter 2012-2013 for certain markets in Asia, USA and EU;
- Introduction of 2% Pilot Scheme of Interest Subvention for Project Exports through EXIM Bank for countries of SAARC region, Africa and Myanmar.

Complaints against Nautical Surveyors

3449. SHRI PRATAPRAO GANPATRAO JADHAO:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of SHIP PING be pleased to state:

(a) the number and details of complaints received by the Government against Nautical Adviser and Directorate General of Shipping (DGS) during the last three years and the current year;

(b) the number of enquiries that have been completed against such complaints along with the action taken in this regard;

(c) the number of pending enquiry report along with the reasons for the same, case-wise; and

(d) the likely time frame for the completion of such enquiry reports?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) to (d) The information is being collected and will be laid on the Table of the House

[*Translation*]

Reconstitution of CPCB and SPCBs

3450. SHRI NIKHIL KUMAR CHOUDHARY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether pollution level of rivers has increased due to flow of untreated poisonous chemicals in rivers and excessive mining activities;

(b) if so, the details thereof;

(c) whether the Government proposes to reconstitute Central Pollution Control Board and State Pollution Control Boards functioning in various States; and

(d) if so, the details thereof and the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) and (b) Yes sir, the major reason of pollution of rivers is the disposal of partially treated or untreated domestic waste water from the cities and towns located on the banks of the rivers. The industrial effluents after their treatment also find way into the rivers through sewage carrying drains. The water quality of rivers is getting affected adversely due to bacteriological contamination. The Central Pollution Control Board is monitoring the water quality of rivers in collaboration with State Pollution Control Boards and Pollution Control Committees. Based on such studies, 150 polluted river stretches have been identified. In order to check pollution of river water on account of mining activities, lifting of boulders by the stone crushers and other similar mining activities in the rivers are prohibited.

(c) and (d) The Government has carried out a review of the functioning of Central Pollution Control Board through a study entrusted to the Indian Institute of Management, Lucknow, in 2010. The study has recommended for strengthening of CPCB in-terms of personnel, laboratories up-gradations and information/database management. However, there is no proposal for reconstitution of CPCB. Since the State Governments under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 are empowered to look into the functioning of State Pollution Control Boards, the question of the review of the functioning of the State Pollution Control Boards by the Central Government does not arise.

12.00 hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8651/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of my colleague Shri G.K. Vasan, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2011-2012.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8652/15/13]

(b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2011-2012.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8653/15/13]

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8654/15/13]

(2) Outcome Budget of the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8655/15/13]

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2013-2014.

[Placed in Library. See No. LT 8656/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy of the Notification No. S.O.2039(E) (Hindi and English versions) published in Gazette of India dated 5th September, 2012 making certain amendments to Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT 8657/15/13]

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2013-2014.

[Placed in Library. See No. LT 8657A/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Power for the year 2013-2014.

[Placed in Library. See No. LT 8658/15/13]

- (2) Outcome Budget of the Ministry of Power for the year 2013-2014.

[Placed in Library. See No. LT 8659/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmbai National University of Physical Education, Gwalior, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmbai National University of Physical Education, Gwalior, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8660/15/13]

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2013-2014.

[Placed in Library. See No. LT 8661/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

[Placed in Library. See No. LT 8662/15/13]

(ii) Outcome Budget of the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

[Placed in Library. See No. LT 8663/15/13]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2011-2012.

(ii) Annual Report of the STCL Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 8664/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Textiles for the year 2013-2014.

[Placed in Library. See No. LT 8665/15/13]

- (2) Outcome Budget of the Ministry of Textiles for the year 2013-2014.

[Placed in Library. See No. LT 8666/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): Madam, on behalf of my colleague Dr. S. Jagathrakshakan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2013-2014.

[Placed in Library. See No. LT 8667/15/13]

- (2) Outcome Budget of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2013-2014.

[Placed in Library. See No. LT 8668/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of my colleague Shri Milind Deora, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Department of Electronics and Information Technology for the year 2013-2014.

[Placed in Library. See No. LT 8669/15/13]

- (ii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.

[Placed in Library. See No. LT 8670/15/13]

- (iii) Outcome Budget of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2013-2014.

[Placed in Library. See No. LT 8671/15/13]

- (2) A copy of the Semiconductor Integrated Circuits Layout-Design (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 689(E) in Gazette of India dated 14th September, 2012 under sub-section (3) of Section 96 of the Semiconductor Integrated Circuits Layout-Design Act, 2000.

[Placed in Library. See No. LT 8672/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Inc., New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of

the National Informatics Centre Services Inc., New Delhi, for the year 2011-2012.

[Placed in Library. See No. LT 8673/15/13]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecom Consumers Protection (Sixth Amendment) Regulations, 2013 published in Notification No. 308-5/2011-QOS in Gazette of India dated 21st February, 2013.

- (ii) The Registration of Consumer Organisations Regulations, 2013 published in Notification No. 308-5/2011-QOS in Gazette of India dated 21st February, 2013.

[Placed in Library. See No. LT 8674/15/13]

- (5) A copy of the Statement (Hindi and English versions) regarding clarification on the Information Technology (Intermediary Guidelines) Rules, 2011 under Section 79 of the Information Technology Act, 2000.

[Placed in Library. See No. LT 8675/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8676/15/13]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2647(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land

for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.

- (ii) S.O. 2852(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (iii) S.O. 2944(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (iv) S.O. 2947(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.
- (v) S.O. 2934(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.
- (vi) S.O. 88(E) published in Gazette of India dated 8th January, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttar Pradesh.
- (vii) S.O. 2938(E) published in Gazette of India dated 19th December, 2012, making certain amendments in the Notification No. S.O. 1230(E) dated 28th May, 2012.
- (viii) S.O. 2863(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.235 (Meerut-Bulandshahr Section) in the State of Uttar Pradesh.
- (ix) S.O. 134(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land

for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.

- (x) S.O. 2998(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xi) S.O. 3047(E) published in Gazette of India dated 28th December, 2012, authorising the Additional District Magistrate (Finance and Revenue), District Rampur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttar Pradesh.
- (xii) S.O. 3039(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.91 (Aligarh to Kanpur Section) in the State of Uttar Pradesh.
- (xiii) S.O. 3052(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xiv) S.O. 2990(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.NE-II (Eastern Peripheral Expressway) in the State of Uttar Pradesh.
- (xv) S.O. 3054(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.25 (Orai-Bhoganipur Section) in the State of Uttar Pradesh.
- (xvi) S.O. 2912(E) published in Gazette of India dated 15th December, 2012, authorising the Additional District Magistrate (Finance and Revenue), District Rampur, as the competent authority to

acquire land for building, maintenance, management and operation of National Highway No. 73 (Roorkee-Chutmalpur-Saharanpur-U.P/Haryana Border Section) in the State of Uttar Pradesh.

- (xvii) S.O. 1206(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xviii) S.O. 460(E) published in Gazette of India dated 1st March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xix) S.O. 511(E) published in Gazette of India dated 11th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (xx) S.O. 513(E) published in Gazette of India dated 11th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (xxi) S.O. 825(E) published in Gazette of India dated 26th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxii) S.O. 1090(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xxiii) S.O. 793(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xxiv) S.O. 1831(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxv) S.O. 510(E) published in Gazette of India dated 11th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.
- (xxvi) S.O. 404(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxvii) S.O. 611(E) published in Gazette of India dated 22nd March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (xxviii) S.O. 340(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1692(E) dated 10th July, 2009.
- (xxix) S.O. 915(E) published in Gazette of India dated 29th April, 2011, authorising the Sub-Divisional Officer, Girwa, as the competent authority to acquire land for regarding acquisition of land for construction of new Bypass for Udaipur city from Debari to Kaya for connecting National Highway No. 76 to National Highway No. 8 in the State of Rajasthan.
- (xxx) S.O. 2956(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 232 (Raebareilly-Banda Section) in the State of Uttar Pradesh.
- (xxxi) S.O. 3051(E) published in Gazette of India dated 28th December, 2012, authorising the Special Land Acquisition Officer, Moradabad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.

- (xxxii) S.O. 2994(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 (Kanpur-Hamirpur Section) in the State of Uttar Pradesh.
- (xxxiii) S.O. 91(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxxiv) S.O. 2987(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Malaut-Pithoragarh Section) in the State of Uttarakhand.
- (xxxv) S.O. 2913(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttarakhand.
- (xxxvi) S.O. 2916(E) published in Gazette of India dated 17th December, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 100 in the State of Jharkhand.
- (xxxvii) S.O. 178(E) published in Gazette of India dated 17th January, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 99 in the State of Jharkhand.
- (xxxviii) S.O. 244(E) published in Gazette of India dated 24th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 163 (Hyderabad to Bhopalapatnam Section) in the State of Andhra Pradesh.
- (xxxix) S.O. 2037(E) published in Gazette of India dated 5th September, 2012 making certain amendments in Notification No. S.O. 2640(E) dated 24th November, 2011.
- (xl) S.O. 2038(E) published in Gazette of India dated 5th September, 2012 making certain amendments in Notification No. S.O. 2492(E) dated 2nd November, 2011.
- (xli) S.O. 2197(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xlii) S.O. 2299(E) published in Gazette of India dated 25th September, 2012, making certain amendments in Notification No. S.O. 2440(E) dated 25th October, 2011.
- (xliii) S.O. 2368(E) to S.O. 2370(E) published in Gazette of India dated 5th October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bhopal-Biora Section) in the State of Madhya Pradesh.
- (xliv) S.O. 2428(E) and S.O. 2429(E) published in Gazette of India dated 10th October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Zirakpur-Patiala Section) in the State of Punjab.
- (xlv) S.O. 2561(E) and S.O. 2562(E) published in Gazette of India dated 26th October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 801(E) published in Gazette of India dated 11th April, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlvii) S.O. 1572(E) published in Gazette of India dated 12th July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlviii) S.O. 1563(E) published in Gazette of India dated 12th July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xlix) S.O. 1362(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (l) S.O. 1360(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (li) S.O. 1055(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lii) S.O. 1056(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liii) S.O. 800(E) published in Gazette of India dated 11th April, 2012, entrusting the stretches, mentioned therein, of new National Highway Nos. 60, 65 and 67 to National Highways Authority of India.
- (liv) S.O. 1053(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lv) S.O. 949(E) published in Gazette of India dated 30th April, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lvi) S.O. 708(E) published in Gazette of India dated 7th April, 2011, containing corrigendum to the Notification No. S.O. 2252(E) dated 13th September, 2010.
- (lvii) S.O. 1666(E) published in Gazette of India dated 24th July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lviii) S.O. 1831(E) published in Gazette of India dated 14th August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lix) S.O. 1832(E) published in Gazette of India dated 14th August, 2012, declaring Highways as new National Highways, mentioned therein.
- (lx) S.O. 2004(E) published in Gazette of India dated 30th August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxi) S.O. 2007(E) published in Gazette of India dated 30th August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxii) S.O. 2309(E) published in Gazette of India dated 26th September, 2012, omitting new National Highway Nos. 947 and 360.
- (lxiii) S.O. 2310(E) published in Gazette of India dated 26th September, 2012, omitting new National Highway Nos. 160 and 953.
- (lxiv) S.O. 2311(E) published in Gazette of India dated 26th September, 2012, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxv) S.O. 2312(E) published in Gazette of India dated 26th September, 2012, declaring highways, mentioned therein, as National Highways.
- (lxvi) S.O. 2372(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvii) S.O. 2757(E) published in Gazette of India dated 22nd November, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- [Placed in Library. See No. LT 8677/15/13]
- (4) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Act, 1988:-
- (i) S.O. 1667(E) published in Gazette of India dated 24th July, 2012, entrusting the stretches, mentioned therein, of National Highway Nos. 23 and 42 to the National Highways Authority of India.
- (ii) S.O. 1830(E) published in Gazette of India dated 14th August, 2012, the stretches, mentioned therein, of National Highway No. 44 to the National Highways Authority of India.

- (iii) S.O. 2006(E) published in Gazette of India dated 30th August, 2012, entrusting the stretches, mentioned therein, of National Highway No. 21 to the National Highways Authority of India.
- (iv) S.O. 2756(E) published in Gazette of India dated 22nd November, 2012, entrusting the stretches, mentioned therein, of National Highway Nos. 9 and 18A to the National Highways Authority of India.
- (v) S.O. 2371(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 1205(E) dated 29th October, 2004.
- (vi) S.O. 1564(E) published in Gazette of India dated 12th July, 2012, entrusting of stretches, mentioned therein, of National Highway No. 527C to National Highways Authority of India.
- (vii) S.O. 1364(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1097(E) dated 4th August, 2005.
- (viii) S.O. 1365(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 465(E) dated 26th April, 2002.
- (ix) S.O. 1366(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (x) S.O. 1363(E) published in Gazette of India dated 18th June, 2012, entrusting of stretches of National Highway No. 122 to National Highways Authority of India.
- (xi) S.O. 1361(E) published in Gazette of India dated 18th June, 2012, entrusting of stretches of National Highway Nos. 17 and 207 to National Highways Authority of India.
- (xii) S.O. 1054(E) published in Gazette of India dated 11th May, 2012, entrusting of stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xiii) S.O. 1052(E) published in Gazette of India dated 11th May, 2012, making certain amendments in

the Notification No. S.O. 1035(E) dated 7th May, 2010.

- (xiv) S.O. 948(E) published in Gazette of India dated 30th April, 2012, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.

[Placed in Library. See No. LT 8678/15/13]

- (5) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 943(E) in Gazette of India dated 31st December, 2012 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.

[Placed in Library. See No. LT 8679/15/13]

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Act, 1988:-

- (i) The National Highways Authority of India (Recruitment, Seniority and Promotion) Sixth Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol.V) in Gazette of India dated 23rd November, 2012.

- (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2013 published in Notification No. NHAI/11011/17/2012-HR.I (Vol.IX) in Gazette of India dated 24th January, 2013.

[Placed in Library. See No. LT 8680/15/13]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Madam Speaker, I have to report the following three messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and

Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 13th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 13th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 13th March, 2013 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02 ½ hrs.

STATEMENT CORRECTING REPLY TO STARRED
QUESTION NO. 84 DATED 04.3.2013
REGARDING 'INDUSTRIAL OUTPUT'

[English]

THE MINISTER OF COMMERCE AND INDUSTRY
AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):
Madam, I beg to lay on the Table of the House a

*Laid on the Table and also placed in Library. See No. LT
8681/15/13 50

Statement correcting the reply to Starred Question No.84 given on 04 March, 2013 asked by Shri Bhartruhari Mahtab, MP regarding 'Industrial Output'.

I had answered the Lok Sabha Starred Question No.84 relating to 'Industrial output' asked by Shri Bhartruhari Mahtab and Shri P.K. Biju, Members of Parliament on 4.3.2013.

Information was sought in the question regarding (a) whether the industrial output has fallen during the current year as compared to the previous year; (b) if so, the details thereof and the reasons therefor, sector-wise including the eight core industries, month-wise along with the steps taken by the Government to accelerate the industrial growth at a faster pace; (c) the likely impact of such decline in industrial output on economic growth and inflation; (d) whether the global economic recession has any direct impact on the indigenous industrial output and if so, the details thereof and the reasons therefor; and (e) the details of incentives offered by the Government to arrest the downturn in the industrial growth?

The Statement on Index of Eight Core Industries released by the Office of Economic Adviser, Department of Industrial Policy & Promotion during 2011-12 and 2012-13 referred in reply to part (b) and enclosed as Annexure-II of the Reply contained factual mistake in the figures relating to cement for January, 2013, due to which the information given for (i) growth rate of total core sector in January, 2013 as compared to January 2012, (ii) cumulative growth for April-January 2012-13 as compared to cumulative growth in April-January 2011-12, (iii) the growth of cement in January, 2013 as compared to January, 2012 and (iv) the growth of cement for the cumulative period April-January, 2012-13 as compared to April-January, 2011-12 need to be corrected.

The Annexure-II in respect of part (b) of the Statement laid on the Table of the House is proposed to be revised. The error is regretted.

I hereby place on the Table of the House copies of the revised Annexure-II referred in reply to part (b) of the Reply to the Starred Question No. 84 relating to Industrial Production asked by Shri Bhartruhari Mahtab and Shri P.K. Biju, M.Ps. on 4th March, 2013.

Annexure II (Revised)

Annexure-II referred to in the statement in reply to part (b) of Lok Sabha Starred Question No. 84 to be answered on 4th March, 2013 regarding "Industrial Output" by Shri Bhartruhari Mahtab and Shri P.K. Biju

Growth rate of Index of Eight Core Industries (in %)

	Total Core sector	Coal	Crude Oil	Natural Gas	Refinery Products	Fertilizers	Steel	Cement	Electricity
Weight	37.9	4.4	5.2	1.7	5.9	1.3	6.7	2.4	10.3
2011-12									
Apr-11	5.4	2.7	11.0	-9.3	6.5	-1.3	8.7	0.1	6.4
May-11	6.5	1.3	9.8	-9.6	4.5	7.3	11.2	-1.2	10.3
Jun-11	5.1	-3.0	7.7	-11.7	4.6	-2.4	11.9	1.7	7.9
July-11	8.5	2.5	1.4	-8.2	3.7	-1.6	18.1	13.0	13.0
Aug-11	4.0	-15.2	1.6	-5.3	3.8	4.3	8.7	8.4	9.4
Sep-11	3.1	-18.2	0.1	-6.4	4.3	-2.1	10.3	2.2	8.8
Oct-11	2.5	-8.8	-0.9	-7.4	-2.9	-2.1	14.8	0.3	5.3
Nov-11	8.0	4.9	-5.7	-10.1	11.2	-6.7	11.3	17.0	14.4
Dec-11	5.1	5.5	-5.6	-10.8	0.7	0.8	11.1	13.6	8.9
Jan-12	2.2	7.7	-2.0	-10.4	-4.6	4.0	4.5	10.9	3.2
Feb-12	7.7	17.8	0.3	-7.6	6.2	4.1	8.7	9.8	8.6
March-12	3.0	6.8	-2.9	-10.1	1.6	1.5	6.2	7.1	2.8
2012-13									
Apr-12	2.2	3.8	-1.4	-11.3	0.6	-9.3	2.3	8.7	5.4
May-12	3.8	8.0	0.5	-10.8	2.9	-15.1	3.8	11.4	5.9
Jun-12	4.8	7.2	-0.8	-11.1	6.1	-11.7	4.1	10.1	8.8
July-12	1.2	2.1	-0.7	-13.5	3.6	-2.2	1.1	3.2	2.7
Aug-12	2.6	11.0	-0.6	-13.5	8.4	-2.1	2.9	0.4	1.9
Sep-12	4.8	21.4	-1.7	-14.8	10.3	5.7	1.3	13.8	3.9
Oct-12	4.2	10.9	-0.4	-14.9	20.3	2.0	-4.7	6.8	5.6
Nov-12	2.0	-4.4	0.8	-15.2	6.6	5.0	7.8	-3.0	2.4
Dec-12	2.5	-0.2	1.0	-14.9	5.0	-3.8	3.6	3.9	5.2
Jan-13	4.6	2.3	-0.2	-16.8	10.5	-9.1	9.4	3.0	5.9
Apr-Jan 11-12	5.0	-1.4	1.5	-8.9	3.0	-0.1	10.9	6.3	8.7
Apr-Jan 12-13	3.3	5.2	-0.4	-13.7	7.3	-4.0	3.1	5.7	4.8

(Source: DIPP)

12.03 hrs.

[English]

INDIAN INSTITUTES OF INFORMATION
TECHNOLOGY BILL, 2013*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): I beg to move for leave to introduce a Bill to declare certain institutions of information technology to be institutions of national importance with a view to develop new knowledge in information technology and to provide manpower of global standards for the information technology industry and to establish other institutions of Information Technology and to provide for certain other matters connected with such institutions or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to declare certain institutions of information technology to be institutions of national importance with a view to develop new knowledge in information technology and to provide manpower of global standards for the information technology industry and to establish other institutions of Information Technology and to provide for certain other matters connected with such institutions or incidental thereto.”

The motion was adopted.

SHRI M.M. PALLAM RAJU: Madam, I introduce the Bill.

[English]

MADAM SPEAKER: Now, 'Zero Hour'.

[Translation]

SHRI GANESH SINGH (Satna): Madam ...*(Interruptions)*

MADAM SPEAKER: We are calling, we are calling everybody.

... *(Interruptions)*

MADAM SPEAKER: We will call everybody one by one. Your name is there. We will call you also.

... *(Interruptions)*

12.04 hrs.

SUBMISSION BY MEMBERS

Re: Alleged remarks of a Union Minister against Muslims and leader of a political party

SHRI SHAILENDRA KUMAR (Kaushambi): Madam Speaker, I am thankful to you that you have given me an opportunity to speak during Zero Hour. A few days ago, the leader of the House and the Home Minister of the country made some remarks about Hindu terrorism. The House expressed regret over it *(Interruptions)* and that matter came to an end. But a senior Minister Shri Beni Prasad Verma openly said in public that there are Muslim terrorists and Shri Mulayam Singh Yadav has contacts with Muslim terrorists. Through you, I would like to say that the Hon. Minister Shri Beni Prasad Verma ji should apologize in the House, seek pardon and give proof of what he said ...*(Interruptions)* I would make a demand that action should be initiated to remove him from the Cabinet...*(Interruptions)*

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): We are ready to give reply. We have not mentioned Muslim terrorism ...*(Interruptions)*

SHRI SHAILENDRA KUMAR: You have said *(Interruptions)* You see the television ...*(Interruptions)* It is wrong thing ... *(Interruptions)*

SHRI BENI PRASAD VERMA: Yes, you can see ... *(Interruptions)*

SHRI SHAILENDRA KUMAR: It is very wrong thing that this type of remarks are made ...*(Interruptions)*

SHRI BENI PRASAD VERMA: We have not uttered Muslim Terrorism. ...*(Interruptions)*

SHRI SHAILENDRA KUMAR: This has become habit of Ministers ...*(Interruptions)* Every Minister comments on others. This is the reason ...*(Interruptions)*

12.05 hrs.

At this stage, Shri Tufani Saroj and some other hon. Members came and stood on the floor near the Table.

SHRI BENI PRASAD VERMA: You allow discussion
...(Interruptions)

MADAM SPEAKER: He has given reply and are still replying.

...(Interruptions)

MADAM SPEAKER: He has not yet completed his point. First listen him completely.

...(Interruptions)

MADAM SPEAKER: Have you completed or something more have to say?

...(Interruptions)

SHRI SHAILENDRA KUMAR: First allow Netaji to speak on this subject...

...(Interruptions)

MADAM SPEAKER: Ok. You speak. You people sit down.

12.06 hrs.

At this stage, Shri Tufani Saroj and some other hon. Members went back to their seats.

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam Speaker, yesterday was conference of Muslims. Whatever the problems Muslims have, it is our duty to put forth those problems in the House before Government. The big Muslim leaders, Muslim religious leaders and ulema have given so nice speeches, have said so much good things. None of them favours Muslims only, you can see getting tapes from anywhere. Any of the leaders of all the parties should hear tape. The leader of our Deoband gave very good speech. Responsibility of Muslims towards country had been explained and true things were told. He invited me as Chief Guest. Not less than two lakh people were gathered there. All the surrounding roads were packed, there was no passage to pass. All the roads of Lucknow were jammed. It has been reported by

newspaper. All the Muslims raised their voice for protection of border of the country, for development of the country and for praise of handicrafts of the country, in one voice with raising hands, they gave good speeches also. In my speech, I said that you are speaking so good for the country, my full support is for you. If any favouritism is made with Muslims or any talk is made about minorities, they had said the same thing regarding it. If any injustice, atrocity is made against Hindus, they had said thing too. They had talked to unite whole country. Madni Saheb from Deoband gave very good speech for one hour. After this Beni Prasad Verma had said that Mulayam Singh is protector of terrorists and takes much favour of Muslims. Sachar Commission Report clearly says that Muslim is most poor and backward, he is unemployed and uneducated. Report also says that they should be provided reservation, they should be provided with special facility. Hon. Prime Minister in this very House had also said that we have received Sachar Commission Report, then by making demand to implement the Report of Sachar Commission am I become the supporter of Muslim terrorists? Whether the Muslims of whole of India are terrorists? Have you forgot Abdul Hamid? Have you forgot former President Abdul Kalam? Have you forgot leading Muslim Maulana Azad who participated in freedom struggle of the country? Have you forgot all these. Whether they are all terrorists or were ... (Interruptions)

MADAM SPEAKER: Ok. Hon. Minister wants to say something. Now let him speak.

...(Interruptions)

SHRI MULAYAM SINGH YADAV: Now what opportunity you will give him to speak. You would have read in newspaper, who not knows. What will he speak, what is the limit for him to speak. He should understand himself properly. It will be right.

MADAM SPEAKER: Ok, let him also speak. He has got up to speak .

...(Interruptions)

SHRI MULAYAM SINGH YADAV: Here will speak incorrect. Will I speak incorrect. ... (Interruptions)

SHRI BENI PRASAD VERMA: Now he will not listen.

SHRI MULAYAM SINGH YADAV: No, not at all
...(Interruptions)

MADAM SPEAKER: Now whether you want to listen to Minister or not?

SHRI BENI PRASAD VERMA: Truth is bitter
...(Interruptions)

SHRI MULAYAM SINGH YADAV: Why he will be given opportunity? ...*(Interruptions)*

SHRI SHAILENDRA KUMAR: We want that hon. Minister should apologize and regret for this.

MADAM SPEAKER: He is standing

...*(Interruptions)*

MADAM SPEAKER: You let him speak as to what he wants to say.

...*(Interruptions)*

MADAM SPEAKER: Let him speak. What he is saying, listen it.

...*(Interruptions)*

SHRI SHAILENDRA KUMAR: First he should apologize and regret.

SHRI BENI PRASAD VERMA: Madam, there is no question to regret. What I had said is true ... *(Interruptions)*

MADAM SPEAKER: What you people want?

SHRI BENI PRASAD VERMA: Madam, these people will not listen. It seems I will have to speak.

12.09 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Vermaji, what you have to say, please speak.

...*(Interruptions)*

SHRI BENI PRASAD VERMA: Madam, terrorism has no religion, no caste and no color. We have mentioned no religion of terrorism. But the demolition of Babri

mosque was the incident of terrorism ...*(Interruptions)* Godhara tragedy was the incident of terrorism ...*(Interruptions)* who had sent that person in Rajya Sabha who* had used first spade to demolish Babri mosque. Who had saked hand with the guilty of Babri mosque? ...*(Interruptions)* After Godhara tragedy Samajwadi Party contested election in Gujarat saying muslim-muslim to get won Modi ...*(Interruptions)* A terrorist is neither Hindu nor Muslim ...*(Interruptions)* He is protector of terrorists ...*(Interruptions)* I say it with challenge ...*(Interruptions)*

MADAM SPEAKER: No you have completed, now sit down .

...*(Interruptions)*

(Translation)

MADAM SPEAKER: Now you please sit down.

Shri Ganesh Singh ji, you please speak.

SHRI GANESH SINGH (Satna): Madam Speaker, I want to draw the attention Government of India through you against the damages caused to the crops of farmers in Madhya Pradesh due to frequent natural calamities. In the month of January due to frost storm in 20 districts of our State suffered the loss of crops. In February heavy losses were suffered due to severe storm, wind storm and frost storm. Similarly heavy hail storm took place on 15th March and even till yesterday which affected 45 districts of the State and loss of Rs. 2000 crores to the crops. More than 1000 animals were killed, 24 People died due to the lightening strike. A relief of 300-400 crores till this time has been provided by the Madhya Pradesh Government.

I demand from the Government of India that a Central Study Team may be sent there. The farmers took loan from the commercial banks, the recovery of it may be deferred and relief fund may be given. The State Government is conducting survey. The Union Government should provide immediate relief to the farmers.

MADAM SPEAKER: Mr. Sajjan Verma, you associate yourself with him

...*(Interruptions)*

SHRI SAJJAN VERMA (Dewas): Madam my notice is for Zero Hour ...(*Interruptions*) My question is listed for Zero Hour, the time to speak is being given, whose notice is not for Zero Hours ...(*Interruptions*)

MADAM SPEAKER: What are you saying this? Yours is not, his is there. You speak quickly.

SHRI SAJJAN VERMA: Madam, in Malwa region of Madhya Pradesh and in Bundelkhand and Vindhyaçal there had been severe hail storm. The farmers are tending towards suicides. I request the Central Government, that a special package may be granted for the farmers of Malwa and the Madhya Pradesh Government may be directed to waive of the electricity bills and defer the recovery of loans ...(*Interruptions*). The Central Government should announce a package for the farmers of Malwa at the earliest otherwise the farmers of Malwa will move towards committing suicide and the State and Central Government will be responsible for it.

SHRI BISHNU PADA RAY (Andaman and Nicobar Islands): Madam Speaker, it is my humble request to you, and I have spoken umpteen times during Zero Hour that this government has no eyes, no ears and it does not hear. I want to say of such an incident. ...(*Interruptions*). I want to say about viper Island in Andaman and Nicobar Islands ...(*Interruptions*). The revolutionaries were taken to Viper Island before independence in 1857. Our Indian revolutionaries like Liyakat Ali, Maharaja Puri, Maharaja Imphal, Kuka and freedom fighters of Wahbi movement were confined at viper Island of Andaman Nicobar Islands. Viper Island was an open Island. The British Government made seven persons to work by putting chains around their waists and feels. They beat them, whipped them, a jail was constructed at the place. They were hanged. The Viper island was the land of such 2000 revolutionaries. After Independence, till now many Prime Ministers assumed office in Government of India. From Pandit Nehru to Atal ji. All of them considered this Viper Island as heritage and accordingly it was decided to make the buildings of this place as heritage buildings ...(*Interruptions*). But the present Government has sold it at Re. 1 lease to a Malasian company. This company will construct hotel there, will make room for casino, make Yatch marine. It is a threat for our defence also and also for the Island, Much corruption had been done in this deal. The Viper Island which has been given on PPP

basis to Malasian company, the hand of China is behind it ...(*Interruptions*). The Viper Island of martyrs had been sold at throwaway prices ...(*Interruptions*) Arrangements for recreations had been made. The Central Government had not honoured the honour of revolutionaries and their field of activity had been turned the business field of Malasian company ...(*Interruptions*) I demand for making the Viper Island as heritage buildings and the hotel, Yatch marine which that company has to made, should be made elsewhere at a vacant space. The personnel who-so-ever has taken initiative to sell this Island on lease, whether they are the administration of Andaman and Nicobar Islands, or Navy or MHA or the politicians, their narco test may be done ... (*Interruptions*)

[*English*]

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*)...*

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.16 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock. (Mr. Deputy-Speaker in the Chair)

(*Interruptions*)...

14.0 ¼ hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

MATTERS UNDER RULE 377**

[*English*]

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House.

*Not recorded.

**Treated as laid on the Table.

Those Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand-over slips at the Table of the House immediately. Only those Matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

(i) Need to upgrade and rename the Central Board of Direct Taxes as the Department of Direct Taxes

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): I would like to bring an important issue to the notice of Government through this august house that there is strong resentment among the officers of IRS about the faulty organizational structure of the Department of Income Tax. It is headed by the CBDT, which is a statutory authority created by the Central Board of Revenue Act, 1963 and part of the Revenue Department in the Ministry of Finance. All the senior officers in the department including Chairman and members are IRS officers. But the Revenue Secretary who heads the Revenue Department is usually an IAS officer. The entire problem lies here. Both the CBDT and CBEC function under the administrative control of Department of Revenue and its Secretary is from IAS cadre. The Secretary even writes Annual Performance Appraisal Reports of the Chairman and members of both these boards. What is most heartburning fact among the IRS officers is that the Revenue Secretary, an IAS officer, belongs to a junior batch than the IRS officers who are on the boards of CBDT and CBEC. This means all the Chairmen and members of both the CBDT and CBEC should report to a person who is junior to them, which is a cause of concern among the IRS officers, when all the IAS, IPS, IIS and IRS are recruited through the same examination by the UPSC. Nowadays even some of the top rankers in the Civil Service Examination are choosing the IRS over the IAS and IPS and most of the female candidates prefer the IRS to the IPS because of the stable postings and postings in metros.

This means that a higher ranked Civil Services candidate who chooses the IRS becomes subordinate to a lower ranked candidate who chooses the IAS. It affects the dynamism of the Income Tax Department and the morale of the IRS officers, as everything is to be routed through the Revenue Secretary.

Therefore, to ease out the problems of IRS officers there is a need to immediately upgrade the CBDT to the status of a department in the Government of India by renaming it as the "Department of Direct Taxes", with its Chairman and Members having the status of ex-officio Secretary to the Government of India unlike the present status of ex-officio Special Secretary.

I, therefore, urge upon the Government to upgrade the CBDT to the status of a Department by renaming it as the "Department of Direct Taxes".

(ii) Need to ensure proper implementation of Rashtriya Swasthya Bima Yojana in Pratapgarh Parliamentary Constituency in Uttar Pradesh

(Translation)

RAJKUMARI RATNA SINGH (Pratapgarh): I want to inform the Central Government about the working of Rashtriya Swasthya Bima Yojana in my Parliamentary Constituency Pratapgarh. In my constituency the work of publicity of this Bima Yojana has been assigned to a company which is not using the mike or other means for its publicity but is conveying its information through Asha workers and misutilising the funds sanctioned for its publicity. The work of preparing card, given to the company, that company had started the work of making cards of the people from 29th October, 2012, who were identified as below poverty line on the basis of 2002 and could not prepare the cards in four months of the target time and had not reached at those places where it was to go for making cards. In spite of fixing times with field officers for sitting the company personnels did not visit 40 percent of the sites and those who have been issued cards, were not given the list of Hospitals. They were unable to get treatment even after having the cards. So, great irregularities had been committed in the implementation of this scheme and the work has not been done as a result thereof the aims and objectives laid down by the Government had not been done within the fixed time.

The Government is requested to investigate the matter and the Rashtriya Swasthya Bima Yojana may be implemented in my constituency in an effective manner so that the targets of the Central Government are achieved.

(iii) Need to impress upon the Government of Rajasthan to expedite mutation of land allotted for educational needs of girls in Alwar district of Rajasthan

(Translation)

SHRI BHARAT RAM MEGHWAL (Sriganganagar) : The Central Government and State Governments in the country today are making efforts for women empowerment. New schemes are being formulated to make the sex ratio meaningful and for the girls' education in the country. Hon'ble Chief Minister of Rajasthan has given special attention to girls' education in her Budget speech of the year 2013-14. Through you, I would like to congratulate the Hon'ble Chief Minister. With this, I would also like to urge upon that attention may also be paid, particularly by the administration at tehsil level towards the schemes turning unsuccessful.

The percentage of girls education is the lowest in the Awar district of Rajasthan, in the entire country and the State. The Rajasthan Government has made every effort to promote girls education, but Thanagaji tehsil administration is exception to it. The Rajasthan Government on 24.04.2013 had allotted 3 bigha land free in the name of social institution, for girls education. But I am sorry to state that even being a welfare State, the tehsil administration has so far not done mutation of this allotted plot in the revenue records. During the last three years, I have tried my level best and written letters at every level to issue a copy of mutation of the said plot.

I am to make a humble request to the Central Government and the Rajasthan Government to make the administration at lower level answerable and this entire matter should be probed.

(iv) Need to release remaining sanctioned funds for development of Bharachukki falls in Chamarajanagar district, Karnataka

[English]

SHRI R. DHYUVANARAYANA (Chamarajanagar): I would like to draw the attention of the Government towards the dire need to release full quantum of sanctioned funds for development of Bharachukki falls in Chamarajanagar Parliamentary Constituency (Karnataka State).

Chamarajanagar district of Karnataka having dense forest, hill stations and waterfalls is an ideal and potential

region to promote eco-friendly tourism. Chamarajanagar compared to highly developed regions of eco-friendly tourism across its border both within Tamil Nadu and Kerala has tapped the eco-tourism potential to full extent.

Keeping in view the vast scope for setting up of eco-tourism project in Chamarajanagar district, the Union Government has come forward to develop the Bharachukki falls with an allocation of Rs.431.85 lakhs. The completion of project has been hampered by inadequate release of funds. So far a sum of Rs.140.00 lakh has been released and full amount got utilized and U.Cs. have been also sent to the Ministry of Tourism. Due to lack of sufficient grant, as per plan and estimate, many important works have not been started.

Hence, I would therefore urge the Hon'ble Minister for Tourism, through the Chair, to release the rest of the sanctioned funds in one go.

(v) Need to retain Town Booking Agents for booking railway tickets operating under Konkan Railway

SHRI NILESH NARAYAN RANE (Ratnagiri-Sindhudurg): I wish to draw the kind attention of the House and through this the Ministry of Railways to the problem of booking of train tickets in Konkan Railway. Since most of the Konkan Railway stations are located far from towns and cities, an innovative concept is in place, which facilitates issue of computerized tickets through Town Booking Agent (TBA) at such places in the Konkan Railway that are far from Rail-Head. These TBAs connect to the stations using modern IT tools and access the quota provided at the station. There are, at present, a total number of 22 TBAs in Konkan Railway - six in Goa, twelve in Maharashtra and four in Karnataka, which issue reserved rail tickets in all classes with a nominal service charge.

Konkan attracts a huge number of domestic and foreign tourists. Besides, lakhs of commuters commute to earn their livelihood. There has been consistent demand from the people of the region to provide more TBAs for booking reserved rail tickets. But instead of increasing the number of TBAs, the Konkan Railway is closing the TBAs by 31 March 2013 due to change in the reservation policy of the Ministry of Railways. For this, the people will be facing a lot of problem in getting a reserved rail ticket. I urge the Minister of Railways to maintain the status quo and to increase their numbers for the benefit of the commuting public of Konkan Railway.

(vi) Need to resume operation of oil exploration in Cochin High of Arabian Sea

SHRI K.P. DHANAPALAN (Chalaky): It was discovered long ago that there is abundant petroleum and natural gas deposits in the offshore of Cochin High in Arabian Sea. Even though ONGC conducted oil exploration operations in August 2009, drilling discontinued after 130 days. Though no oil reserve was found after the first phase of explorations in which 6000 meters rigged at 70 nautical miles away from Cochin, the analysis of geographic samples confirmed the presence of oil and natural gas reserves in Cochin High. At that time Govt. announced that oil explorations will resume shortly by inviting tenders globally, but the same has not materialized so far. Experts in the field opine that it is quiet common that primary attempts of exploration might not be fruitful. Even in oil rich Gulf sectors, oil reserves are found after digging thousands of meters in three or four wells. The case is similar to Bombay High, Gujarat sector and Krishna-Godavari basins where successful oil mining is undergoing. As oil exploration is very expensive, Govt. may engage foreign companies in the field considering the ever increasing demand for Petroleum products in India and the huge amount of foreign exchange needed for the import of petroleum products. Besides, the State of Kerala which is badly affected by the steady increase in price of petroleum products to run its power projects and public transportation systems, the production of oil and natural gas from Cochin High would be of immense help. Besides, the presence of Kochin Refineries Ltd (KRL) nearby would be a boon to the oil production aspirations of Kerala. In addition, the Public Sector Enterprises like FACT, HIL, HOC etc. facing difficulties due to higher price of fuel will also be benefited. In the broader sense, India could save a considerable amount of foreign exchange by recovering the estimated 66 crore tonne of oil reserves at Cochin High.

Hence I request that the Government may take immediate steps for resuming oil exploration operations in Cochin High as early as possible.

(vii) Need to expedite completion of Gosikhurd Irrigation Project in Bhandara district of Maharashtra

(Translation)

SHRI MAROTRAO SAINUJI KOWASE (Gadchiroli-CHIMUR): Gosikhurd Irrigation Project was started in 1981

in the Bhandara district of Vidarbha region in the Maharashtra for irrigation of land of Chandrapur, Nagpur, Bhandara, etc. The construction work of this project is very slow and it could not be completed so far. As a result thereof, it is natural that the development of the area has been hampered. The estimated cost of this project was 372.22 crore rupees at the beginning and which has now increased by 15.21 times and has become 5659.10 crore rupees. One of the main reasons of non-completion of this project in time is that the money allotted for this project, has been spent on some other works.

My Parliamentary Constituency Gadchiroli-Chimur is a tribal dominated area. The three Vidhan Sabha Constituencies of Chandrapur district of this area, which are very backward and depend only on irrigation, were also to receive water from Gosikhurd Irrigation Project. But due to non-completion of project work, farmers are unable to irrigate their land because of lack of water.

Therefore, in such circumstances, I am to request the Government that they should probe this matter at central level that how much money has been allotted for Gosikhurd Irrigation Project and on which other works this amount has been spent and for what reasons this project is getting delayed?

I am to request that the Central Government should take necessary steps for completion of this project, so that water may be made available for irrigation of land in the area affected from naxalism and the persons affected from naxalism may come in the mainstream of the country after getting benefited from this project.

(viii) Need to address the problem of unemployment in the country

SHRI HANSRAJ G. AHIR (Chandrapur): Unemployment in the country is becoming a burning issue. The educated youths are unemployed, disappointed and frustrated because of non-creation of jobs in other sectors except information technology and higher education. The priority of the Government has changed after adopting the policy of globalization and Government jobs started to decrease and at the same time, unemployment has further increased because of reducing number of workers in the name of VRS due to investment in the public undertakings. In many public undertakings

production is increasing but the number of workers is decreasing. Unemployment is increasing day-by-day due to reduction in the number of workers in the name of ultra-modern techniques. There is a great need of creation of employment in our country. There are immeasurable mining material and natural resources in our country. We can create employment on large scale by making this the base of development. We can make available employment on the local level by getting the production done by the factories on the basis of taking out the mining material. Today, the maximum youth population is in our country in the world and it is our responsibility to give employment to this increasing youth population. The Government should come forward to formulate employment oriented programmes by taking new steps for the creation of employment. The period of imparting education has also increased. The education facility, vocational training and loan for the vocation have also to be made available. There should be a provision of giving unemployment allowance for their livelihood until they get job or other employment or vocation. Therefore, I demand from the Government to give necessary unemployment allowance, so that these unemployed youths may not become burden on their families. I demand that the Government should launch a special campaign to give employment to youths at local level by keeping view the widespread frustration in youths and the incidents of taking their undue advantage by the anti-social elements.

(ix) Need to provide hassle free service by BSNL to the customers in border areas of Bellary and Sirguppa regions of Karnataka

[English]

SHRI SHIVARAMA GOUDA (Koppal): I draw the attention of the Government towards the problem being faced by the B.S.N.L. consumers residing in Bellary and Sirguppa border area. B.S.N.L. is having a tower in the area. Bellary is situated in Karnataka State whereas Anantapur is a border district of Andhra Pradesh. When a person having B.S.N.L. mobile enters the border area of Karnataka, without roaming facility, is unable to receive the mobile services of B.S.N.L. of Karnataka though the tower is located at Bellary within the State itself. So B.S.N.L. customers residing in border areas along Bellary and Sirguppa in my Parliamentary Constituency are paying roaming charges, call charges even for incoming calls when they use the B.S.N.L. service within the State itself.

I, therefore, urge to look into the technical defect in signals of BSNL service in border areas along Bellary and Sirguppa in my Parliamentary Constituency and take necessary remedial measures in this regard.

(x) Need to undertake electrification of villages in Banda and Chitrakoot districts of Uttar Pradesh

(Translation)

SHRI R.K. SINGH PATEL (Banda): I would like to draw the attention of the Government towards a matter of urgent public interest. Earlier, Hon'ble Minister of Power had announced to provide electricity to the Villages/Majron/Purvon having population of more than 300 people, but the Government has not done any meaningful effort in this direction. This detail has also not been made available so far that which villages have been identified for electrification. The plan of this scheme has not been approved in Uttar Pradesh.

The plateau parts of Bundelkhand of Uttar Pradesh including Chitrakoot and Banda have not been included in this scheme in the current year, whereas, proposals have already been sent by the districts through Government of Uttar Pradesh. In Banda and Chitrakoot districts of my Lok Sabha Constituency, electricity has not reached today in the remote Villages/Majron/Purvon and development work has been hampered as a result thereof.

I, therefore, urge upon the Government that keeping in view the seriousness of the said problem, concrete steps should be taken in this direction and electrification may be got done in the Villages/Majron/Purvon which has the population of more than 300 people, in Banda and Chitrakoot districts of my Lok Sabha Constituency.

(xi) Need to undertake repair of G.T. Road between Kanpur and Bilhaur and also make provision of medical facilities with Trauma Centre along the road between Kanpur and Delhi

SHRI ASHOK KUMAR RAWAT (Misrikh): Kanpur-Bilhaur-Kannaey-Etah-Beawar-Aligarh-Bulandshahar-Ghaziabad-Delhi road which was constructed by Shersha Suri, passes through my Parliamentary Constituency Misrikh. It is an important and historical road called GT Road of the country. Due to its proximity with Delhi, there is always a heavy pressure of traffic on this road. Since

long there was a demand for making it a four lane road but to this day it has not been converted into a four lane road. So almost everyday, serious road accidents take place on this road in which a large number of people dies and also a large number of people gets seriously injured.

The condition of Kanpur-Bilhour part of this road which passes through my Parliamentary Constituency Misrikh is very poor. During the rainy season, it has developed big potholes at several places which are not being repaired. Even though the maintenance Engineer of this road project has been contacted, the repair work of the potholes is not being done.

I, therefore, urge upon the Central Government to make provision of medical facilities at fixed distance to set up a Trauma Centre near Bilhour on Kanpur-Bilhour-Kannay-Etah-Beowar-Aligarh-Bulandshahr-Ghaziabad-Delhi road and to make it four lane after its renovation and to undertake immediate repair of the big potholes developed in Shivrajpur, Chobeypur and Uttaripura on this road which cause serious accidents almost everyday.

(xii) Need to stop land erosion caused by the river Ganga in Maner block under Pataliputra Parliamentary Constituency, Bihar

PROF. RANJAN PRASAD YADAV (Pataliputra): I would like to draw the attention of the Central Government to the land erosion being caused by the flow of Ganga river in Maner Block, Patna (Bihar).

Maner Block is in my Parliamentary Constituency Pataliputra. According to the Report of a sub-divisional officer, the flow of the river Ganga at the places like Mahavi Tota, Kitta Chauhattar, Kitta-Chhihattar etc. in Maner Block is causing excessive land erosion in the rainy season every year. This erosion takes place with the rise of Ganga water level. As a result, the local people and those of the nearby villages continue to face a constant threat.

The people are frightened very much on account of this land erosion caused by the flow of Ganga river every year, the local people have to face a lot of difficulties.

I, therefore, urge upon the Minister of Water Resources to give necessary directions to the officers of the concerned department to check this land erosion being caused by the flow of Ganga river immediately

and to formulate a long term plan in this regard to ensure the safety of the villages and the people living in those villages so that they may live a happy and risk free life.

(xiii) Need to float tender for railway wagons requirement in West Bengal

[English]

PROF. SAUGATA ROY (Dum Dum): The wagon building industry which is centred mainly in West Bengal and employs thousands of workers are facing crises due to non-floating of tenders by the Railway Board. The average requirement for wagons per year is 16000 but so far Railway Ministry has not taken any step in the matter putting the industry in jeopardy. As a result big wagon manufacturing units like Texmaco, Titagarh Wagons, Hindustan Development Corporation Limited are considering to lay off workers. Immediate steps are called for from the Ministry of Railways to float tenders.

(xiv) Need to set up a separate Ministry to look after the welfare of fishermen in the country

SHRI A.K.S. VIJAYAN (Nagapattinam): I would like to request the Hon'ble Prime Minister to consider setting up of a separate Ministry for the welfare of fishermen in the country.

In this regard, I would like to draw his kind attention to the innumerable sufferings of the Indian fishermen in various States. Our country's maritime border is very long. Fishermen of our country venture into sea for their livelihood. However, they are left at the mercy of the authorities of the neighbouring countries such as Sri Lanka, Pakistan, Bangladesh, etc. It is very often reported in the press that our fishermen are abducted by the Navy/Coast Guard of the neighbouring countries. These innocent fishermen who venture into sea for fishing purpose are put into jails and are tortured by the authorities of the neighbouring countries. They are released only after efforts by the Government of India. The fishermen of my State Tamil Nadu are very often victims at the hands of Srilankan Navy. Moreover, our fishermen should also be given welfare benefits by the Union Government as most of the families of the fishermen are dependent solely on fishing, which is not very remunerative. It is very important that the families of fishermen should be provided facilities like health, education, housing etc. They should be imparted requisite

training and other equipment essential for fishing. It is, therefore, very essential that a separate Ministry should be established at the Central Level to take care of the interests of fishermen including their security, while they are fishing in deep seas.

I, therefore, urge upon the Union Government to consider setting up of an exclusive Ministry for taking care/dealing with the issues relating to fishermen so that their problems are addressed in a time bound manner.

(xv) Need to upgrade Muzaffarpur-Deoria-Taraiya Road into National Highway

(Translation)

DR. RAGHUVANSH PRASAD SINGH (*Vaishali*): In the State of Bihar, the upgradation of Muzaffarpur-Deoria-Taraiya Road into National Highway is in the public interest because this road connects two districts and this is extremist affected and a very backward area traffic-wise. Earlier, the State Government had recommended the upgradation of Muzaffarpur-Deoria-Basray Road into National Highway.

I, therefore, stress upon the need for upgradation of Muzaffarpur-Deoria-Taraiya (district Saran) Road in National Highways for which recommendation had been made by the district to the State Government and urge upon to take action on this recommendation of the State Government on a priority basis.

(xvi) Need to set up a Railway Coach Factory at Kharagpur in West Bengal

[English]

SHRI PRABODH PANDA (*Midnapore*): Kharagpur is recognized as a very important division under the South Eastern Railway. Kharagpur Railway Station itself is famous for having longest Platform in the country, remarkable infrastructural facilities, huge workshop etc. This Station is located in a very strategic area of eastern India. The station is surrounded by huge railway land which has remained vacant and unused over the decades. Hence, it is suggested that one Railway Coach Factory may be set up for the best use of Railway property that can cater to the Railways particularly to the eastern part of India.

I urge upon the Railway Ministry and Union Government to consider this proposal at the earliest.

...(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.02 hrs.

*The Lok Sabha then adjourned till
Fifteen of the Clock.*

15.00 hrs.

The Lok Sabha reassembled at fifteen of the clock

[SHRI P.C. CHACKO in the chair]

...(Interruptions)

15.0 ¼ hrs.

At this stage, Shri Ghanshyam Anuragi and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[English]

MR. CHAIRMAN: Hon. Members, please go to your seats.

...(Interruptions)

[Translation]

MR. CHAIRMAN: Please, raise your issue from your seats.

... (Interruptions)

[English]

MR. CHAIRMAN: Please go back to your seats and raise the issue from there.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, you can raise the issue from there.

...(Interruptions)

15.01 hrs.

SUBMISSION BY MEMBERS.... Contd.

Re: Alleged remarks of a Union Minister against Muslims and leader of a political party*[Translation]*

MR. CHAIRMAN: Mulayam Singhji, please you may speak.

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV (Mainpuri): Mr. Chairman Sir, when I have been called a terrorist *(Interruptions)*

MR. CHAIRMAN: The members of your party have been speaking. All of you may please go to your seat.

... *(Interruptions)*

15.02 hrs.

At this stage, Shri Ghanshyam Anuragi and some other hon. Members went back to their seats.

SHRI MULAYAM SINGH YADAV: Sir, I have been called a terrorist and adorer of Muslims. Unless and until the Minister who has made this statement is dismissed, we won't sit silently in this House. If I am a terrorist, give me a certificate and send me behind the bars. Either you dismiss the Minister or send me to the jail. You shall have to take either of these steps. Three persons have been called terrorists related persons. About myself, Kalyan Singh ji and Sakshiji, they have said that we have relations with the terrorists.

They have called even Modi a terrorist. Are all these colleagues terrorists? If I have a relation with these people and I am on a talking terms with them and some of them have ever been the member of our party and in 1977 we and Kalyan Singhji were the Ministers at the same time, whether all of us are terrorists? If we have been called terrorists, either put us behind the bars or dismiss that Minister from the Cabinet.

[English]

MR. CHAIRMAN: Let the hon. Minister respond?

... *(Interruptions)*

MR. CHAIRMAN: Please listen to the Minister.

... *(Interruptions)*

MR. CHAIRMAN: Let us listen to the Minister.

... *(Interruptions)*

MR. CHAIRMAN: You please allow the Minister to speak; then, you can speak.

... *(Interruptions)*

[Translation]

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, the Hon'ble Member is not merely an ordinary member of this House but he is a leader and his stature and place is not like that of an ordinary member. I respect his sentiments *(Interruptions)* Whatever has been said or stated, I express on it *(Interruptions)*

[English]

MR. CHAIRMAN: Please listen to him.

... *(Interruptions)*

MR. CHAIRMAN: Let the Minister complete his response.

... *(Interruptions)*

MR. CHAIRMAN: Please take your seat. Please listen to him. Please sit down.

... *(Interruptions)*

[Translation]

MR. CHAIRMAN: Let the Minister complete his response.

... *[Interruptions]*

SHRI KAMAL NATH: In this House, I would like to say only this much that whether one is from this side or that. *[Interruptions]*. The question is not of this or that side, we collectively condemn and will always condemn such allegations and statements... *[Interruptions]*.

SHRI NISHIKANT DUBEY (Godda): Please do it by bringing and passing a censor nation ... *(Interruptions)*

MR. CHAIRMAN: Please, don't make such a commentary.

... *[Interruptions]*

SHRI KAMAL NATH: My only submission is that there are only four days of this session of the House. Through you, I make a request to all the parties and their members that this session has gone almost smoothly. There are last four days of the necessary business. You know that there is an ordinance ...(*Interruptions*)

SHRI SHAILENDRA KUMAR (Kaushambi): Who has caused this waste of time?

[*English*]

MR. CHAIRMAN: You can speak after him. Why are you interrupting him?

...(*Interruptions*)

[*Translation*]

SHRI KAMAL NATH: I am making a request. Please do not go into the ifs and buts. If you want you may reject it ...[*Interruptions*] I am just making a request ... (*Interruptions*)

[*English*]

MR. CHAIRMAN: That will not go on record.

(*Interruptions*)...*

[*Translation*]

SHRI KAMAL NATH: I request all of you to let the House conduct its business for the next four days and to let all of us win the appreciation of the entire country for the smooth conduct of business by the House ... [*Interruptions*].

[*English*]

MR. CHAIRMAN: The hon. Minister has expressed his regret. On behalf of the Minister, the hon. Minister of Parliamentary Affairs has expressed regret. Why don't you accept that? What more can be done?

...(*Interruptions*)

15.07 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: He has already expressed regret.

...(*Interruptions*)

MR. CHAIRMAN: I request the hon. Members to go back to their seats. The Parliamentary Affairs Minister has expressed regret on behalf of the concerned Minister. This should settle the matter. I request that you may please go back to your seats and allow the House to function.

...(*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow the 19th March, 2013 at 11.00 a.m.

15.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 19, 2013/Phalguna 28, 1934 (Saka).

ANNEXURE I

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